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Wednesday, May 2, 1979
Vaisakha 12, 1901 (Saka)

LOK SABHA DEBATES

(Seventh Session)



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C O N T E N T S

No. 48, Wednesday, May 2, 1979/Vaisakha 12, 1901 (Saka)

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(b) The Khadi and Village Industries Commission have reported that some big non-mechanised match units in Tamil Nadu have raised the prices of splints and veneers without adequate justification thus adversely affecting the cottage match units which depend on them for supply.

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Raw Material Requirements for
Cottage Units Manufacturing Match-
es in Tamil Nadu

*950. SHRI K. RAMAMURTHY: Will the Minister of INDUSTRY be pleased to state:

(a) how the raw material requirements of 2700 cottage units manufacturing matches are being met now; and

(b) whether the non-mechanised sector of match industry concentrated in Tamil Nadu is holding to ransom these cottage units so far as raw materials are concerned?

THE MINISTER OF INDUSTRY
(SHRI GEORGE FERNANDES): (a) At present the Service Industrial Co-operative Societies manufacturing matches which are either run directly by the Tamil Nadu Government or managed through Khadi and Village Industries Commission or Institutions/Associations have their own arrangements of raw materials.

SHRI K. RAMAMURTHY: Mr. Speaker, Sir, my colleague, Shrimati Jeyalakshmi had raised the same matter at the time of discussion on the Demands for Grants relating to the Ministry of Industry. She had very well, clearly revealed these things that some sort of B class match manufacturers in Tamilnadu, particularly some 23 families who are completely controlling the raw-material supply to this tiny sector like KVIC and cooperative sector in one way or the other, are killing this tiny sector in order to exploit and monopolise the whole industry in their own hands. Through you, I would like to ask the Minister—while these tiny sectors like KVIC and the cooperative sector are producing 175 bundles per month of matches, whereas the B class manufacturers—I have already pointed out about 23 families—are manufacturing nearly 52,000 bundles per month while this tiny sector is suffering for want of raw-material even though it belongs to some sort of a semi-governmental or co-operative sector or some other institution like that, the 52 B Class manufacturers are getting raw-material supply uninterruptedly and continuously. How is this happening and what is the attitude of the Government towards this sort of mal-practice exercised by the B class match manufacturers? I would like to know from the hon. Minister whether the Government will come forward—in view of the serious situation arising out of this exploitation—and concede

the demand for instituting a Parliamentary Committee to go into this matter.

SHRI GEORGE FERNANDES: I do not believe there is any need for a Parliamentary Committee to go into this matter. It is true that cottage sector has been experiencing some problem about the availability of the necessary raw material; and they are currently having a discussion between KVIC and WIMCO on the one hand and inside the Government on the other hand to find out how best we can overcome this problem, more particularly in the context of the new decisions; whereas the organised sector of match industry, particularly the large sector has been asked to curtail its production. As soon as these discussions with the bigger companies in order to set up some kind of mother units which can feed the KVIC and the cottage sector are completed, we shall take necessary decisions.

SHRI K. RAMAMURTHY: The Minister has very well pointed out that he is going to set up mother units, distribution centres and other things in order to feed the raw-material to the tiny sector, KVIC and the other governmental and cooperative sectors. Here the entire raw-material for the match industry like potassium chloride is being governed by the big industries that is, solely with regard to WIMCO as well as Pandian Chemicals, which is being controlled by 23 families in Tamilnadu. For paraffin wax, the sole distributor is Perry & Company. The Blue Match Paper is the concern of Birlas. The Oriental Paper Mill alone is now manufacturing this. Nobody else is manufacturing this now. In view of this situation, the middle men like B class manufacturers, want to kill the tiny sector. They are controlling the raw-material. What is the policy of the Government for encouraging the small scale industries and the KVIC units and taking them out of their clutches? It is very much essential that the Minister, I thought, should

have accepted this proposal for setting up a Parliamentary Committee. But, in view of this situation, how he is going to decentralise this sort of production, raw-material, monopoly production and distribution in these areas?

SHRI GEORGE FERNANDES: I cannot see any possibility of decentralising production of any kind of chemicals that go into the match sector at the moment. Nor do I visualise decentralising the manufacture of paper that goes into the match industry. The fact is that despite all this constraint, the Khad and Village Industry Sector has made tremendous advance for the last two years and with the new fiscal set up that the Government has announced in regard to the match industry KVIC is poised for a tremendous growth. I know there are problems, more particularly when we are tackling this question for the first time where we are trying to give a different kind of responsibility for producing and supplying basic materials. We are confronted with these problems and we are trying to resolve them.

MR. SPEAKER: Q. 951.

(Interruptions)

This subject had already been debated. There has been much debate on this.

SHRI K. RAMAMURTHY: There has been an agreement by the Government especially with WIMCO, but not with the small scale sector and tiny industry. . . .

MR. SPEAKER: This has been very much debated.

SHRIMATI V. JEYALAKSHMI: I want to put only one question. The hon. Minister just now stated that he is not going to decentralise these chemicals or raw materials enjoyed by the monopoly sector.

MR. SPEAKER: Only blue paper and chemicals.

SHRIMATI V. JEYALAKSHMI: All the required raw materials for the tiny units have been controlled by the Mono-poly houses and semi monopoly houses, for example Potassium Chloride by WIMCOs, Blue Match Papers by Oriental Paper Mills, and Birlas, Red Phosphorus by United Phosphorus Company and Star and Excels, Paraffin Wax by Parry & Co.

MR. SPEAKER: This has been dealt with at great length previously also in the debate.

SHRIMATI V. JEYALAKSHMI: I want to know categorically from the Minister, will he come forward to curb these monopoly houses? We are glad to know that he is going to wind up WIMCOs. But at the same time they are controlling all the raw materials. What steps are you going to take to curb these monopoly houses and how are you going to regularise supply for the tiny units?

Last year KVIC units had demanded Rs. 50/- to issue certificate for their bona fide units. This year they have demanded Rs. 200/-. Last year they had procured 600 bundles. This year they are demanding 1000 bundles, at the lowest rate. At the same time they are not bothered to supply raw material. Will KVIC come forward to start raw material bank to feed KVIC units?

SHRI GEORGE FERNANDES: I appreciate the point about KVIC setting up the bank to provide raw material for the units. We shall examine this proposal and whatever can be done in this regard we shall do. In regard to the large houses providing chemicals and paper, etc., as I said earlier, I cannot immediately visualise any measures by which it should be possible for us to decentralise it. But wherever it is possible to decentralise, we shall do so.

SHRI B. RACHAIAH: Has the hon. Minister got made the survey as to the

availability of the raw materials like splints and the blue papers and the chemicals required for the match manufacture? Would you have any dialogue with the Ministry of Agriculture and Forest of the State Government to raise soft wood which is required for splints.

SHRI GEORGE FERNANDES: Yes, Sir. These discussions are on. We are identifying new areas from where we can procure these raw materials.

Guarantee Period for H.M.T. Tractors

*951. SHRI G. Y. KRISHNAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that generally the tractor manufacturers allow a guarantee period of one year to the purchasers against manufacturing defects but the Hindustan Machine Tools allows a guarantee period of only six months on their tractor, Zetor; and

(b) if so, the steps Government have taken in this regard in view of the difficulties experienced by the peasants?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b), M/s. H.M.T. Ltd. give a guarantee period of six months on their Zetor tractors and this is generally the period allowed by the major tractor manufacturers for their tractors.

SHRI G. Y. KRISHNAN: The answer for (b) is silent.

MR. SPEAKER: The answer covers (b) also.

SHRI G. Y. KRISHNAN: What action Government has taken?—that has not been answered.

SHRI GEORGE FERNANDES: The question is:

"whether Government are aware that generally the tractor manufacturers allow a guarantee period of one year to the purchasers against manufacturing defects but the HMT allows a guarantee period of only six months on their tractor"

The answer is that generally all tractor manufacturers give a guarantee period of six months except two which give a guarantee period of one year.

The the question is:

"if so, the steps Government have taken in this regard in view of the difficulties experienced by the peasants?"

But the general rule is for six months guarantee.

SHRI G. Y. KRISHNAN: The general rule in this country or abroad for any machinery is one year's guarantee. If the public sector undertaking made a general rule of giving six months guarantee, then where is the Government?

SHRI GEORGE FERNANDES: This guarantee of either for six months for tractors or 600 working hours has been in existance for a long period of time except in regard to two companies—one is Ichhar Tractors of India and another is Punjab Tractors. Ichhar Tractors company was also giving guarantee for six months and effective from 1st January, they have increased the guarantee period to one year. Punjab Tractors from the time they came into production, have been giving guarantee of one year. The rest of the tractor companies—there are a dozen of them which are in production—have been giving a guarantee of only six months. This has been the prevalent practice. I do not see any complaint that has come until now in a formal way. Maybe there may be grievances generally expressed. I, therefor, presume that this has been accepted as a standard guarantee.

SHRI G. Y. KRISHNAN: Are they public limited companies or private limited companies? If they are private limited companies, what action is being taken in converting them into public limited companies?

SHRI GEORGE FERNANDES: Except one company, Pittie Tools Private Limited which is a private limited company, all others are public limited companies.

SHRI P. VENKATASUBBAIAH: The prices of tractors have enormously gone up. In some cases, it is Rs. 70,000/- and the prices are going up. There is now a sort of craze for tractors. The Punjab Tractors which are really manufacturing tractors, have given one year's guarantee. I would like to know from the Minister in view of the fact that there are no proper servicing units for these tractors, whose number is going up and in view of the fact that the peasants have to spend more than a lakh of rupees on the tractor, whether the Government will make it a rule that there will be a proper guarantee of at least one year instead of harping upon the point that there is a general rule of six months? In view of the new situation and also because the prices of tractors are going up, may I know whether Government will send directions to all manufacturers to make it one year's guarantee in order to ensure proper functioning of these tractors?

SHRI GEORGE FERNANDES: I do not believe that the price question is related to the guarantee question. The prices have been fixed over a period of time through following a certain procedure. The Bureau of Industrial Costs and Prices and the concerned Department of the Finance Ministry have been examining this question and the tractor's prices have been fixed over a period of time.

But in so far as the guarantee periods concerned, the hon. Member has made a point. It is true that there are two

companies which now give a guarantee of one year, one of which has started giving guarantee of one year from the 1st of January this year. I would certainly go into this aspect since two companies are giving one year's guarantee and the rest are giving six months, whether it is possible for the rest also to consider this question.

SHRI ALLURI SUBHASH CHANDRA BOSE: Sir, it is not true that most of the companies are giving half-year guarantee. I had purchased many tractors and I had one year's guarantee in respect of most of the tractors which are manufactured in the private sector. Here, Sir, actually the selling rate of a tractor is about 300 per cent more than the ex-factory rate. But if the Government is not giving guarantee for one year, how can you expect private companies to give guarantee for more time? Is there any proposal or is there any possibility that the Government comes forward to give a guarantee for one year or more?

SHRI GEORGE FERNANDES: The Government does not give the guarantee. There is a public sector undertaking called HMT which is manufacturing tractors. It is in the same business in competition with other private sector tractor manufacturers. If, over a period of time it has been found that a six-months guarantee or a 600-hours guarantee is what is reasonable, and if this has worked over a period of time, in the context of the points made by the hon. Members that there are two firms which are giving a year's guarantee, I shall have this matter examined further.

कपड़े की उपलब्धता

*954. श्री अनन्तराम आवस्यकाल :
मम उत्तोष मंत्री जी वह बताने की कृता करेंगे कि :

(क) क्या वह कहता है कि प्रति व्यक्ति प्रति वर्ष कपड़े की उपलब्धता और वर्ष 1964-

65 में 15.2 मीटर थी, वर्ष 1977-78 में कम हो कर 11.8 मीटर रह गई है;

(ख) यदि हाँ, तो इसके क्या कारण हैं ;

(ग) क्या प्रति व्यक्ति प्रति वर्ष कपड़े की उपलब्धता बढ़ाने का कोई ठोस प्रस्ताव सरकार के विचाराधीन है ; और

(घ) यदि हाँ, तो योजना के मन्तर्गत वर्ष 1979-80, 1980-81, 1981-82 और 1982-83 के दौरान प्रति व्यक्ति कपड़े की उपलब्धता का निर्धारित अनुमान क्या लगाया गया है ?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a): The per capita availability has declined from 16.85 metres in 1964 to 13.42 metres in 1977.

(b) The decline has taken place due to various contributory factors such as stagnant affective demand for textiles increased durability on account of increased use of synthetic fibres and changes in consumer preference leading to lesser cloth consumption.

(c) and (d). According to the Working Group on Textiles the per capita demand for cloth is expected to reach 14.62 metres by 1982-83. Separate year-wise breakup has not been set.

श्री अनन्त राम आवस्यकाल : मान्यबद्ध अव्यक्ति जी, मंत्री जी ने जो जवाब दिया है उस से एक चीज़ यह साफ़ हो गयी है कि पिछले 12-13 साल में कपड़े की उपलब्धि साथे तीन मीटर बढ़ गयी है। अपने पांच वर्षों में जब कि उठी पंचवर्षीय योजना चलनी लोग प्रति वर्ष प्रति व्यक्ति उस उपलब्धता को पाना दी दूर था, उस में सबा दो मीटर की कमी रही। इस कमी के कारण उत्तराधि यह है कि लोगों की पसंद

बदल गयी है, दूसरे कपड़ा मजबूत बनने लगा है और तीसरे इसकी मांग में स्थिरता है। यह जो स्थिरता बाला कारण है इसके बारे में, मान्यवर में दोहराना चाहता हूँ कि जो नेता डा० राम भनोहर लेहिया हमारे रहे हैं वही माननीय मंत्री जी के भी रहे हैं। उन्होंने 21 मार्च, 1963 को इसी हाऊस में बहस चलायी थी और कहा था कि हमारे देश की 60 प्रतिशत आबादी गरीबी की रेखा के नीचे रह रही है। हिन्दुस्तान की आबादी के 27 करोड़ लोग गरीबी की रेखा के नीचे रह रहे हैं। तब से उनकी गरीबी बढ़ी है और गरीबों की माला भी बढ़ती जा रही है जिसको कि आपने ग्राकांड में कही नहीं लिया है।

मैं पूछना चाहता हूँ कि क्या कपड़े की खपत में कभी का असली कारण यह नहीं है कि यहाँ की दो-तिहाई पापुलेशन गरीबी की रेखा के नीचे हो रही है और जो कारबानों में बढ़ती होती है वह उन तक पहुँच नहीं पाती है? उनकी आमदनी भी कम होती जा रही है और गरीबी भी बढ़ती जा रही है। इस के चलते हुए कपड़े के दाम भी बढ़ते जा रहे हैं। जब तक आप इस असली कारण को व्यान में नहीं लायेंगे तब तक स्थिरता में कोई परिवर्तन नहीं होगा। इस के बारे में आपकी क्या राय है?

श्री जार्ज कर्मिंडोल : अध्यक्ष महोदय, मैं इस राय से सहमत हूँ कि गरीबी के चलते हुए कपड़े की खपत में सब से ज्यादा विकल्प नहीं हैं। जब हमने यह कहा है कि एकेकिंव स्टेनेशन हो गया है तो वह इसी बीज का द्वारक है कि देश में गरीबी के चलते लोगों में कपड़े के बरीदने की शक्ति बढ़ गयी है। यह

एक अहम सवाल है जिस को इस प्रश्न के साथ जोड़ कर मैं इसका जवाब नहीं दे सकता हूँ।

श्री अब्दुल राम जायसबाल : मैंने आपने सवाल के भाग ग में यह पूछा था कि गरीब लोगों के बास्ते कपड़े की उपलब्धि बढ़ाने के लिए सरकार कोई ठोस कार्यक्रम बना रही है इसका उत्तर नहीं दिया गया है। मैंने ईरवाइज बैक अप भी जानना चाहा था, इनके टार्गेट्स क्या हैं यह जानना चाहा था इसका भी उत्तर नहीं दिया गया है।

आपने जो टैक्सेटाइल पालिसी की घोषणा की थी वह इस माने में फेल हो गई है कि एन टी सी के अन्तर्गत जो मिने हैं वह गरीबों के लिए कंट्रोल वैराइटी का कपड़ा बनाती है और बाकी सारी मिलों को आपने छूट दे दी है और वे अनकंट्रोल वैराइटी का कपड़ा बनाती है। लई के दाम कम हो रहे हैं और कपड़े के बढ़ रहे हैं। गरीबों के लिए जो कपड़ा बनता था वह अब उपलब्ध नहीं है —

MR. SPEAKER: For every question, you make one speech. Please come to the question.

श्री अब्दुल राम जायसबाल : यह स्पीच नहीं है। मैं बैकप्राउंड बता कर सवाल पूछ रहा हूँ। शहरों में रहने वालों का जब सवाल आता है तो मंत्री महोदय की पली भी प्रदर्शन करने के लिए बाहर आ जाती है और माननीय रेत मंत्री भी भी चली आती है। मैं जिन की बात कर रहा हूँ जिनकी बात करने वाला कोई नहीं है। मैं यह पूछ रहा हूँ कि उस पालिसी को क्या आप विवाइज करेंगे ताकि कंट्रोल वैराइटी का कपड़ा ज्यादा बन सके? जान्य हो एवं बोलने के

दाम छपा करते थे पहले उसी तरह से, एकस मिल प्राइस या एकस फैक्ट्री प्राइस या एक्स्साइज इयटी नहीं बल्कि रिटेल दाम हर मीटर पर छपवाने की व्यवस्था की जाएगी ? कपडे की पैदावार ज्यादा हो और वह गरीब लोगों को भी मिल सके, क्या आप अपनी पालिसी को इस तरह से रिखाइज करेगे ?

श्री जार्ज कलार्न्डीस मैं इस बात से सहमत नहीं हूँ कि जो नीति सरकार द्वारा अभी बनाई गई है वह नाकामयाव रही है। मैं बताना चाहता हूँ कि पिछले साल एन टी० सी० द्वारा ९६ करोड गज कपडा बनाया गया था जिस से से कट्राल वैराइटी का एक तिहाई से भी कम था यानी तीस करोड गज या और बाकी जो कपडा बना वह भी कम दाम वा ही या क्योंकि एन टी० सी० की जो मिले हैं वे इस उस प्रकार का कपडा बनाने की ही क्षमता रखती है जो आम तौर पर पाच रुपए मीटर से कम दाम का होता है।

पिछले साल देश में कुल कपडा जो पैदा हुआ उस में से २३० करोड गज कपडा पैदा हुआ हथकरघों से जिसको इस्तेमाल करने वाला आम तौर पर साधारण आदमी ही होता है और २२० करोड गज कपडा पैदा हुआ पावर लूब्ज पर जो कि कम दाम की ही श्रेणी में आ जाता है। यह सही है कि बड़ी मिले जो कपडा बनाती है वह कुछ अधिक दाम का होता है लेकिन अधिकर को खट्टीदार की क्षमता को ध्यान में रख कर ही वे कपडा बनाने का काम करती हैं। यह कहने का कोई मतलब नहीं है कि कपडे के बारे में जो नीति है यह असफल या नाकामयाव रही है।

मानवीय सदस्य ने जो बुनियादी सदाच पूछा है कि लोगों ने खट्टीद करने की क्षमित कम है इसके बारे में मैं निवेदन करना चाहता हूँ कि जो सरकार की कुछ दोस्ती है, विकास की जो नीतियाँ हैं, इन सभी नीतियों को बता

कर ही लोगों की क्षमता जब बढ़ जाएगी तब कपडे को खट्टीदने की क्षमित भी लोगों में बढ़ जाएगी। दर्शन के समय में आज हम चालीस चालीस करोड गज कपडा कट्रोल वैराइटी का बना कर दे रहे हैं। उसने बनाने में जो लागत खर्च प्रता है उसने लगभग आधे दाम से उसको बेचने का कास आज हो रहा है। जैसा मैं ने कहा है कम दाम का जो कपडा है इसका निर्माण हम अधिक करना चाहते हैं। इस दिशा में हम कदम भी उठा चुके हैं।

श्री गौरी शंकर राय लोगों की परचेजिग पावर तो कम हुई है। लेकिन जिस गति से कपडे के दाम बढ़ रहे हैं अगर परचेजिग पावर आपके लिवेलेपमेट व कामा से बढ़े भी तो भी वह उस बहोतरी को पकड़ नहा सकती है। रुई के दाम कम हो रहे हैं कपडे के बढ़ रहे हैं। मजदूरों में भी बढ़तो नहीं हुई है। मद्री महोदय, मल मालिका से बढ़े के दाम कम करने के निवेदन करते हैं आर दखा जाता है कि उस निवेदन के दूसरे दिन ही कपडे के दाम बढ़ जाते हैं। मैं जाकरा चाहता हूँ कि सरकार क्या उपाय कर रही है कि ये जो कपडेकी कीमते ऊपर की तरफ आगती जा रही है वे कम हो ? निवेदन करने के अस्तिरिक्त वह कोन से स्टेंप्स ने रहे हैं यह मैं जानना चाहता हूँ।

श्री जार्ज कलार्न्डीस इस सवध में मिल के मालिकों से पिछले कुछ दिनों में बात हुई है आर वह बताया तिलने समाह तक समात हो गई है। नई नीति इस मामले में बन रही है जिसको मैं आगे कुछ ही दिनों ३, ४ दिनों में जावद सदन के सामने पेश करूँग।

श्री अम्बेश्वर शिंह माननीय मद्री जी ने अपने उत्तर में बताया कि बहिक कपडा मज़बूत बनने लगा है, इसलिए कपडे के इस्तेमाल में कमी आई है। मैं जाकरा चाहता हूँ कि जैसे मद्री जी कहते हैं कि कपडे के इस्तेमाल में कमी आई है तो क्या कपडे के उत्पादन में भी कमी आई है ?

चूंकि रुई का दाम निरन्तर घिरता जा रहा है और जो रा-मैटीरियल पैंदा करते हैं, उनके दाम कम हो रहे हैं, लोगों की पर्वतीय पावर कम हो रही है इसलिए क्या लोगों की कपड़े की खपत कम होती जा रही है?

कपड़े पर जो हर मीटर पर दाम छपे रहते हैं, क्या मंदी जी को यह जानकारी है कि वह मीटर भी कम रहते हैं, क्या ऐसी भी जानकारी है कि बोगस मीटर रहते हैं और दाम छपे रहते हैं?

जो कंट्रोल बलाय है, उसका उत्पादन कितना बढ़ा है और उसकी खपत कितनी है और कंट्रोल बल बलाय का उत्पादन कितना है और उसकी खपत किस हिसाब से हो रही है?

भी जारी करनीचीत : कंट्रोल बलाय 40 करोड़ का बनता है, उसमें किसी भी प्रकार की कमी नहीं हुई है। हर मीटर पर दाम लिखकर जो आता है, वह मीटर ही कम होता है, यह शिकायत आज तक नहीं हुई है, पहली बार मैं प्राप से सुन रहा हूँ। जहां तक कपड़े के उत्पादन में कभी का सवाल है, यह सही है कि पिछले 10-12 वर्ष में प्रतिवर्ष कपड़े की उपलब्धि कम होती रही है, उत्पादन कम होता रहा है, लेकिन माननीय सदस्य को इस बात से कुशी होनी चाहिए कि पिछले जो वर्ष समाप्त हुआ है, इस साल के बिक्रीहृत क्षेत्र में कपड़े के उत्पादन में 11 फीसदी की वृद्धि हुई है जो कि पिछले 30 सालों में कभी नहीं हुई। भिल के कपड़े में वृद्धि हुई है 2.6 फीसदी जो कि आमतौर पर पिछले 10, 12 सालों की स्थिति के मुकाबले में अच्छी रही है। पिछले साल में जो सरकार की नीति चली है, उसके बालते कपड़े के उत्पादन में 9 फीसदी वृद्धि हो चुकी है। यह पिछले 30 वर्षों की रिकार्ड बनता है। रुई के दाम जो कम हो रहे हैं और कपड़े के दाम के मालिये

में भिल के मालियों से बातचीत की थी और उस सम्बन्ध में जो निर्णय हुए हैं, उनको लेकर मैं जल्दी ही इस सदन के सामने आऊंगा।

Plan Outlay for Meghalaya in sixth Plan

*955. SHRI P. A. SANGMA: Will the Minister of PLANNING be pleased to state:

(a) the total plan outlay for Meghalaya during the Sixth Five Year Plan; and

(b) how much money is proposed on the Centrally sponsored schemes?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b): The Sixth Five Year Plan 1978-83 of Meghalaya is under consideration.

SHRI P. A. SANGMA: Mr. Spekar, Sir, the State of Meghalaya and for that matter the entire North-Eastern region, has been neglected for a long time and most of the States in our region are newly created States. They are hilly and backward areas of our country and therefore for the developmental works also it costs more in so far as these States are concerned. Another point is since our Meghalaya State is consisting of more than 80 per cent of the tribal population, we are deprived of a large amount of sanction from the total amount allocated for Tribal Sub-Plan. They have not been included in the Tribal Sub-Plan. I am given to understand that the Government of Meghalaya has asked for Rs. 292 crores for the Sixth Plan. In view of the fact that our State has been excluded from the Tribal Sub-Plan and also because of the remoteness and backwardness of the State, I would like to know from the hon. Prime Minister whether the amount of Rs. 292 crores as asked for by the State Government will be given.

THE PRIME MINISTER (SHRI MORARJI DESAI): The State can ask for any amount of money when it does

not produce goods worth even a small amount of that money. They can ask for any amount. In the Fifth Year Plan, the allocation was Rs. 89.0 crores and therefore it is impossible to give them Rs. 292 crores.

SHRI P. A. SANGMA: Recently, the National Development Council is reported to have decided to cut some amount from the centrally sponsored schemes and give it to the State Government for their disposal. I would like to know from the hon. Prime Minister whether the money saved out of the reduction from the centrally sponsored schemes will be made available to the State of Meghalaya, if so, how much, if not, why not?

SHRI MORARJI DESAI: There will be some amount available to them, but how much, has not yet been fixed. So, 'why not' does not arise.

SHRI KUSUM KRISHNA MURTHY: As we know, the tribal population is about 80 per cent in Meghalaya, and in view of this, they need priority in the investment for their developmental programme. Therefore whether the Prime Minister would assure this House that the total amount of allocations made in the Draft plan for Meghalaya would be retained even if there will be cut in the total outlay of the plan finally.

MR. SPEAKER: Whether the allocation made for Meghalaya in the Draft Plan will be retained?

SHRI MORARJI DESAI: It is going to be retained. Where is the question of not retaining it?

Procurement of Mutton Tallow by Small Soap Industries

*956. **SHRI JYOTIRMOY BOSU:** Will the Minister of INDUSTRY be pleased to state:

(a) whether small soap industries in the State are facing problems of

procuring unadulterated mutton tallow at a lower price and this has resulted in 75 per cent of the production capacity in the industry remaining unutilised; and

(b) if so, what are the details thereof and action taken thereon?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No representations except from the State of West Bengal have been recently received by the Office of the Development Commissioner, Small Scale Industries, Government of India regarding small soap industries facing problems of procuring unadulterated mutton tallow at a lower price resulting in 75 per cent of production capacity in the industry remaining unutilised.

(b) In the representation of West Bengal Small Scale Soap Makers Association, Calcutta dated the 20th March, 1979 the following main problems have been brought out:—

(i) Many units got material adulterated with water and other foreign matter, there is also discrepancy of tare and gross weight.

(ii) No facilities for checking quality and weight of materials provided at filling contractor's delivery centre.

(iii) In addition to filling charges, WBSIC charges 10 per cent extra which could be reduced to $2\frac{1}{2}$ per cent which is margin of profit of WBSIC, if units took direct delivery from STC's installation point.

(iv) Price increased by WBSIC from Rs. 5375/- to Rs. 6,100/- per M.T. notwithstanding the fact that STC did not augment the price and filling contractors rate is even lower this year than of last years.

The Director, Cottage and Small Scale Industries, Government of West Bengal has been urged to intervene in the matter personally for sorting

out the problems. The S.T.C., New Delhi has also been requested to take up the matter with their Branch Office at Calcutta and, if necessary, sent a representative to Calcutta to sort out the problems.

SHRI JYOTIRMOY BOSU: In view of the fact that the quality and accuracy of weight of the tallow is very much to be questioned, there are 400 small soap making units in West Bengal employing 5000 workers. Last year, the production of laundry soap in the State amounted to 50,000 tonnes while the quota for tallow in West Bengal was only 3800 tonnes. In view of this, would the hon. Minister kindly tell us whether WBSIC has engaged the filling contractor to supply mutton tallow to the small soap making units in the State? Is it also a fact that it has been alleged by the soap-makers that material is invariably adulterated, short in weight—it is not quite the type of tallow that they require; if so, what steps he has taken so far and what steps he proposes to take if he has not taken them so far?

SHRI GEORGE FERNANDES: The State Trading Corporation canalises the import of mutton tallow. The Development Commissioner, Small Scale Industries, Government of India makes the allocation. The hon. Member is right in saying that quota for West Bengal is not 3800 tonnes; it is 3580 tonnes. The allocation is made to the State Government and the State Government normally makes then subsequent allocation either through the Industries Corporation or through any other agency that makes use of it. Since this complaint has come, the State Trading Corporation and the Development Commissioner of the Small Scale Industries are looking into this complaint; and I am sure, we will be able to settle this problem.

SHRI JYOTIRMOY BOSU: It is also a fact—it is a long-drawn process—that this matter was brought to their notice a long time ago.

SHRI GEORGE FERNANDES: 20th March.

SHRI JYOTIRMOY BOSU: Well, it is quite some time. If you want to know, you can know about it. They have also complained about the price hike of the material from Rs. 5,375 per tonne to Rs. 6,100 per tonne as charged by WBSIC. Is it a fact that the price rise is being forced upon them because the charges are quoted by the STC from which WBSIC procures material and then the contractor's profit is there on top of that? In fact that is adding fuel to the fire and making things difficult for the small scale industries and you have been constantly shedding tears for the small scale industries. That is what is really taking place.

SHRI GEORGE FERNANDES: West Bengal State Industries Corporation is a Government outfit. There has been an increase in price. We will take it up with the State Government and find out how best we can resolve this matter.

दिल्ली में पुलिस कर्मचारियों के अतिरिक्त]
पद

* 957. श्री गंगा भट्ट तिहाँ : क्या यह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार दिल्ली के नागरिकों की सुरक्षा के लिए अतिरिक्त पुलिस कर्मचारी और पुलिस सहायता दूष उपलब्ध कराने का है; और

(ख) यदि हाँ, तो क्या बाहरी दिल्ली में उक्त सविधान तरन्त प्रदान की जायेगी जहाँ शान्ति और व्यवस्था भंग होने का अधिक खतरा है?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(SHRI S. D. PATIL): (a) and (b). Law and Order situation in Delhi and

the requirements of the personnel and resources including setting up of additional police posts and police assistance booths are constantly reviewed. The Police organisation was strengthened last May by creation of a new Police District for the West Delhi 8 new Police Stations and 12 new Police posts. Out of these three Police Stations, namely, Badarpur, Lawrence Road and Adarsh Nagar and three police posts namely, Bawana Anandvas and Goela Milk Dairy fall in outer Delhi Parliamentary Constituency

(Interruptions) **

MR SPEAKER Do not record

It is the Question Hour Mr Bosu, there is time for everything

(Interruptions)

MR SPEAKER Order, Order

(Interruption)

MR SPEAKER There is a time for everything Order, order

I am on my legs (Interruptions)
It is Question Hour

SHRI KANWAR LAL GUPTA
We have not been able to hear the reply of the hon Minister

SHRI S D PATIL (a) and (b)
Law and Order situation in Delhi and the requirements of the personnel and resources including setting up of additional police posts and police assistance booths are constantly reviewed. The Police organisation was strengthened last May by creation of a new Police District for the West Delhi, 8 new police stations and 12 new police posts. Out of these three Police Stations, namely Badarpur Lawrence Road and Adarsh Nagar and three police posts, namely Bawana, Anandvas and Goela Milk Dairy in outer Delhi Parliamentary Constituency

श्री बंशी भरत सिंह अध्यक्ष महोदय, दिल्ली मे नायरिकों की सुरक्षा के लिए पुलिस

धाना, पुलम चौको और पुलिस सहायता दूष बनाए गए है। मैं मती जी से जानना चाहता हूँ कि यहां पर कुन किने पुलिस सहायता दूष बने हैं और इन पुलिस सहायता दूष को बनाने का मापदण्ड क्या है?

SHRI S D PATIL At present there are twenty assistance booths in Delhi. Delhi Police are examining again the demand for two more booths. Assistance is available at the booth at the fixed time under a constable. He will help approaching police station for any matter

श्री बंशी भरत सिंह अध्यक्ष महोदय, पता चला है कि इन पुलिस सहायता दूषों पर रात्रि में काई पुलिस सहायता उपलब्ध नहीं रहती है जब कि रात्रि मे इन की अधिक प्रावधारणा रहती है। तो क्या मरकार इस सम्बन्ध मे विचार कर रही है और इस को अवस्था करेगी?

SHRI S D PATIL The complaint which is now coming for the first time will be examined whether it is so

श्री विजय कुमार भल्होत्रा अध्यक्ष महोदय, मैं यह जानना चाहता हूँ मान नीम मती जी से कि जो आकड़े उन्होने दिए हैं, दिल्ली मे जिस तरह से काइस्स बढ़ रहे हैं, जिसका मुजाहरा कल जनपद पर हुआ 4-5 सी आदमी थे, जिसका पता पहले स था, लेकिन पुलिस अटेंट टु मर्डर भी नहीं रोक सकी, वहां पर दुकानों को लूटा जा रहा था, जलाया जा रहा था, बीजे तोड़े जा रहे थे (अवधारणा) 3-4 सी नोन गूँड़े और बदमाशों को दिल्ली से बाहर भी नहीं निकाला जाता है, उबके हाथों मे वहां पर छुरे और रिवाल्वर थे, छुरे और रिवाल्वर दिल्लाकर दुकानों को लूटा जा रहा था, बन्द करवाया जा रहा था लेकिन पुलिस उनको रोक नहीं सकी। नोन गूँड़े सजय गांधी की लीडरशिप मे वहां पर

यह सब कर रहे थे। मैं जानना चाहता हूँ यहाँ पर जब यह हाल है तो बाकी दिल्ला का कैसे बचाया जायेगा? (व्यवधान)

SHRI S. D. PATIL: The matter is of recent occurrence and if a separate question is put, I will be able to question to answer that. Those who are concerned with the law and order problem, they are already seized of it.

(Interruptions) **

MR. SPEAKER: Do not record.

SHRI VIJAYKUMAR N. PATIL: It is known that CRPF and BSF's help is taken to assist the police in Delhi. Nowadays, there are more battalions of CRPF and BSF stationed in Delhi than they were during the Emergency. It may be because of kisan rally or it may be to suppress the agitation that was to come out after the arrest of Indiraji. Now, the time has come that additional posts should be there in Delhi because the existing police is not able to control the law and order situation. In that light instead of deploying the CRPF will the Minister make arrangements for new additional posts?

SHRI S. D. PATIL: There are already 22341 policemen on duty as far as Delhi is concerned. The deployment of CRPF is only cases where the police require certain help in certain eventuality. It is not a regular feature. It is just to keep in readiness. BSF is not at all provided unless there is some emergency in which BSF is called.

Setting up of Cement Plant in Andaman and Nicobar Islands

*961. SHRI MANORANJAN BHAKTA: Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) whether Government are aware of large quantities of good

varieties of lime-stone deposits in the Union Territory of Andaman and Nicobar Islands;

(b) whether an Inter-Departmental high power team visited the Islands and prepared a report for accelerated development of the Union Territory which pointed out possibility of having a mini cement factory in the Islands which can meet the requirement of the Territory;

(c) if so, what are the details; and

(d) if not, whether Government propose to examine the possibility of having a mini cement factory in the Islands; if so, when?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERANDES): (a) to (d). A statement is laid on the Table of the House.

Statement

(a) According to the data available with the Cement Research Institute of India, about one million tonnes of cement grade limestone deposits are available as indicated/inferred reserves in Andaman and Nicobar Islands.

(b) A Study Team from the Small Industries Development Organisation visited Andaman & Nicobar Islands in January, 1976 to identify the potential for setting up small scale industries and suggest measures which would help their development in the Islands. The team did not suggest the establishment of any mini cement plant in the Islands.

(c) Does not arise.

(d) The feasibility of mini cement plants in the Islands requires to be confirmed by a detailed techno-economic study and geological exploration.

** Not recorded.

SHRI MANORANJAN BHAKTA
 The hon Minister for Industries has spoken very often for the industrialisation of the backward and isolated territories. The area of Andaman & Nicobar Islands is the most backward area in the country. The Minister has also stated in the reply that according to the date available with the Cement Research Institute of India about one million tonnes of cement grade limestone deposits are available as indicated/inferred reserves in Andaman and Nicobar Islands.

In view of that and also in view of the accelerated development programme of the territory, an Inter-Departmental high power team went to examine the possibility and also recommended that there should be a mini cement factory in the Union Territory of Andaman and Nicobar Islands. In view of that I would like to ask the hon Minister whether he will consider setting up of one mini cement factory in the Union Territory of Andaman and Nicobar Islands.

SHRI GEORGE FERNANDES We shall go in for a detailed techno-economic survey for exploring the possibility of setting up a mini cement unit in the Andaman and Nicobar Islands.

SHRI MANORANJAN BHAKTA
 My second Supplementary is this. The Minister has right now said that techno-economic survey and geological exploration is necessary. In view of that I would like to know whether he would like to have the survey and geological exploration expedited.

SHRI GEORGE FERNANDES
 Yes

Export-oriented Handloom Projects

96 **SHRI DURGA CHAND** Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No 1204 on the 28th February, 1979 regarding export-

oriented handloom projects in state

(a) whether the district-wise figures from Himachal Pradesh Government regarding export-oriented handloom projects in the State have been received,

(b) if so, what are the details thereof,

(c) whether Himachal Pradesh Government have taken any decision about the agency to construct the dye-cum finishing plant at Bilaspur, and

(d) if so, what is the decision and when the project will be taken in hand?

**THE MINISTER OF INDUSTRY
 (SHRI GEORGE FERNANDES)**

(a) Yes, Sir

(b) The Project authorities have modernised 75 looms in Kinnaur, 20 looms in Chamba, 30 looms in Kangra, 40 looms in Kulu, 17 looms in Bilaspur, 10 looms in Solan, 8 looms in Simla and 28 looms in Mandi. The number of weavers trained is as under

(1) Chamba	—	26
(2) Kangra	—	15
(3) Mandi	—	10 and
(4) Simla	—	13

(c) and (d) The State Government have entrusted the construction of the building for the Dye-cum-finishing plant at Bilaspur to the Himachal Pradesh Mineral Industrial Development Corporation. It is hoped that the Corporation would commence the work shortly.

अमीर चाहे यह डॉक्टर है उसमें डेवलपमेंट प्रोजेक्ट जो है, यह 1975 में हिमाचल प्रदेश को मिला था और इस के मताधिक जो डाई-कम-फिनिशिंग प्लान्ट लगाना चाहिए था, वह आज तक नहीं लगा

है। इस प्रोजेक्ट का आवजेक्ट वह था कि उस में जो प्रोडक्शन होगा, वह एक्सप ट्री आरियन्टेक्ट होगा। मैं माननीय मंत्री जी से यह जानना चाहूंगा हूँ कि उस का जो भक्सह था, वह पूरा हो रहा है या नहीं और डाइंग प्लान्ट बनाने की वजह से क्या बीवर्स की प्रोडक्शन ने सफर किया है?

श्री जाजं फर्नांडोस : अद्यत्क महोदय, इस प्रोजेक्ट को भले ही 1975 में सेंकेशन किया गया हो लेकिन इस पर अमल करने का काम 1977 में शरू हुआ था। तब से जिस रक्तार से यह काम होना चाहिए था, उस रक्तार से नहीं हुआ है, यह बात सही है। हम राज्य सरकार से इस काम में सम्पर्क में हैं और इस काम में गति लाने की दृष्टि से कदम बढ़ा रहे हैं।

श्री तुर्गा चन्द्र : मैं माननीय मंत्री जी से यह जानना चाहूंगा कि इस इन्टेंसिव हैन्डलूम डेवलेपमेंट प्रोजेक्ट के जो आवजेक्ट थे, उन में कितने बीवर्स को आप ने एम्बलायमेंट प्रोबाइड करने का टार्गेट बनाया था और उस में से कितनों को आप ने काम पर लगाया है? कितने लूम्स का टार्गेट था और कितने लगे?

श्री जाजं फर्नांडीस : इस में हिमाचल प्रदेश के जिलों में 3,000 लोगों को काम में लगाने की योजना थी। पहले वर्ष 200 लूम्स लगाने चाहिए थे लेकिन लूम्स लगे कुल 63, और दूसरे वर्ष में अभी तक जो काम हुआ है, उस में 228 लूम्स लगे हैं और जहाँ तक ट्रेनिंग का सबाल है, मैं ने पहले ही बता दिया कि कितने लोगों को अभी तक ट्रेनिंग दी गई। अन्ता, कांगड़ा, मण्डी और शिमला में कुल मिला कर 64 लोगों को अभी तक ट्रेनिंग दी गई है।

मैं ने पहले ही बताया है कि इस काम में काफी देरी हुई है और जिस गति से यह

बड़ना चाहिए था, वह नहीं बढ़ा है। इस को दुर्घट करने का हम काम करेंगे।

SHRI RANJIT SINGH: According to the Minister the construction of the dye-um-finishing plant has been handled over to the Mineral Industrial Development Corporation. I would like to know from Minister whether the Government of India has got the information from the State Government whether there is target date by which the construction will be over.

SHRI GEORGE FERNANDES: We are hoping that this Corporation will start this work shortly. The state Government is on this job?

Setting up of Cement Factory in A.P. State

*963. **SHRI P. RAJAGOPAL NAIDU:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Andhra Pradesh State Government have recommended the proposal of Coromandal Fertilizer and Orient Paper Mills to set up a cement factory; and

(b) if so, whether the Government has approved the proposal?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Yes, Sir,

(b): The letters of intent to M/s. Orient Paper Mills and M/s. Coromandal Fertilizer were issued on 6th May, 1978 and 23rd March, 1979 respectively.

SHRI P. RAJAGOPAL NAIDU: May I know the estimate of the plant and the progress made so far?

SHRI GEORGE FERNANDES: I will need notice for that. If you want to know the exact estimates of each of these plants—both are in the private

sector—and the progress made also, we will have to get the information from the concerned units

SHRI P RAJAGOPAL NAIDU
What is the estimate of production?

SHRI GEORGE FERNANDES
The Orient Paper Mills has a production capacity of 9 lakh tonnes and the Coromandal Fertiliser plant has also a capacity of 9 lakh tonnes. Normally for a plant of this nature, the total investment will be in the neighbourhood of Rs. 55 crores

SHRI DARUR PULLAIAH In view of the fact that raw materials are available in large quantity in Rayal-seema in Andhra Pradesh, particularly in Anantapur and Cuddappah districts I would like to know what steps have been taken by the Government to locate the cement factories in this region. Whatever projects have been sanctioned they have not been commenced. I would like to know whether these Projects is going to be located

MR SPEAKER It does not arise

SHRI DARUR PULLAIAH How? It is also in Andhra Pradesh Rayal-seema is a part of Andhra Pradesh

MR SPEAKER I know that

SHRI DARUR PULLAIAH I would like to know from the Minister whether this Project, is going to be located in this region

SHRI GEORGE FERNANDES
The Orient Paper Mills Project is going to be located in Asifabad in Adilabad district and the Coromandal Fertilizer Plant is going to be located in Kalamalla in Cuddappah district

श्री हुक्म बन्द कल्पवाय मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या यह बात सही है कि जिन कारखानों या उद्योगों के लिए आप आशापद देते हैं, उनको लाने में विस निवाम की ओर से पैसे की व्यवस्था रखे रखे काफी दिक्कत होती है? आज जो देश में बड़े शीर्षेंट प्लाट चल रहे हैं, वे लोटे

मिनी सीरेट प्लाट्स का निर्धारण करते हैं। उनके लगातार दाम बढ़ते जा रहे हैं, बड़ी तो जी से दाम बढ़ते जा रहे हैं, दो-दो, तीन-तीन लाख रुपये दाम बढ़ते जा रहे हैं। इस का मूल कारण है कि उनकी साठगाठ वित्त निवाम से है। इसीलिए पैसे की व्यवस्था नहीं की जा रही है। जिनको आपने आशापद दिये हैं उन सब के सामने मूल समस्या यह है कि पैसे की व्यवस्था नहीं हो रही है और वे इसी कारण खत्ते में पड़े हैं।

MR SPEAKER This is a general question

श्री हुक्म बन्द कल्पवाय मैं आशापद दिया देता हूँ, आप मेरे प्रश्न को समझिये। उनके सामने मूल समस्या पैसे की है।

MR SPEAKER Mr Minister, have you got any answer to this question? It does not arise

(Interruptions)

श्री नाथू सिंह मैं आशापद दिया देता हूँ, श्री सजय गांधी के इशारे पर यहां तोड़ फोड़ क गयी है। देश में अराजकता की स्थिति पैदा की गयी है।

(Interruptions) --

MR SPEAKER Short Notice Question

SHRI MALLIKARJUN Sir, they have been demonstrating peacefully and democratically. They have been beaten up

SHRI K LAKKAPPA We have given notices of adjournment motions regarding this (Interruptions) We have given adjournment motions

(Interruptions)

MR. SPEAKER: Order please. I have received two Adjournment Motions

SHRI JYOTIRMOY BOSU: There is a Short Notice Question.

MR. SPEAKER: As I have said, there are two Adjournment motions, each contradicting the other. There are number of Calling Attention Notices and other motions. I have called for urgent facts from the Government and I am going to decide in the course of the day in what form it can come, what motion can come, in what way it can be taken up tomorrow. It will come up tomorrow in one form or the other. In what form it will come will be decided in the course of the day.

श्री ज्योति रमेश सिंह : इस पर हमें विस्काशन चाहिये। प्रभागकता की स्थिति पैदा कर दी गई है।

SHRI JYOTIRMOY BOSU: Kindly read out the text of the adjournment motion. I have given an Adjournment motion. (Interruptions)

SHRI SAUGATA ROY: What is this, Sir?

SHRI JYOTIRMOY BOSU: After the Short Notice Question is over, you can read out the Adjournment motion. Let us now go to the Short Notice Question please.

MR. SPEAKER: I have already said that.

श्री राज नारायण : मेरा एक नन्हा सा व्यवस्था का प्रश्न है।

SHRI K. LAKKAPAKA: I rise on a point of order.

MR. SPEAKER: Now, Shri Jyotirmoy Bosu. Short Notice Question.

SHRI SAUGATA ROY: Your direction is very wrong, Sir. You should not have interrupted Question Hour by making the statement

SHORT NOTICE QUESTION

Shri Birla's Speech Re: Ignoring Government's Decisions and Policies

4. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) whether he has gone through the speech made by industrialist Shri G. D. Birla in which he has encouraged his fellow industrialists to ignore Government's decision and policies based on planning;

(b) whether it does mean encouraging them to produce more than registered licenced and installed capacity in defiance of Government orders;

(c) whether it constitutes a punishable offence or not; and

(d) if so, the reaction of Government and action taken in this regard?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) : (a) to (d). A Statement is laid on the Table of the House.

Statement

Government have gone through the speech made by Shri G. D. Birla on April 1 1979 in New Delhi at a luncheon session of the 52nd Annual General Meeting of the Federation of Indian Chambers of Commerce and Industry. Shri Birla has exhorted the businessmen to produce more and that irrespective of what is happening in Delhi they should go ahead.

So far as industrial undertakings which are required to obtain industrial licences under the provisions of the Industries (Development and Regulation) Act for setting up productive capacity in any scheduled industry are concerned, necessary approvals

will have to be obtained by the industrial undertakings before setting up such productive capacity. In case they do not obtain necessary approvals under the relevant provisions of the IDR Act, action will be taken against them in accordance with the provisions contained in the said Act. Cases of industrial undertakings producing in excess of the authorised capacity are also examined by Government in the light of the provisions contained in the Industries (Development and Regulation) Act and action will be taken in respect of such cases where violations of the provisions of the IDR Act have taken place in the light of the penal provisions contained in the said Act.

SHRI K. LAKKAPPA: I rise on a point of Order, Sir. I am raising a very important point. Government is admitting Shri Jyotirmoy Bosu's Short Notice Question. We have given notice of several Short Notice Questions. Government have not admitted them. It is very wrong, Sir. In this session we have had Short Notice Questions from Shri Jyotirmoy Bosu. Others have not been admitted. Is there any league between Government and Jyotirmoy Bosu? Our notices of Short Notice Questions have not been admitted. You kindly give a ruling.

MR. SPEAKER: No ruling is required.

SHRI K. LAKKAPPA: The House cannot be taken for granted in this manner. Parliament cannot be taken for a ride.

SHRI VASANT SATHE: Point of order. I rise on a point of order about the whole procedure, Sir. Have these Members of Parliament got the right to attend the House or not?

MR. SPEAKER: That is not a Point of Order. I will read out the order after the Short Notice Question of Shri Jyotirmoy Bosu is over.

SHRI VASANT SATHE: A member is prevented from attending the House. That is more important. Privilege is involved.

MR. SPEAKER: No question of privilege at all. I am reading out the order, I received, after the Short Notice Question is over. I have to tell you that it is done generally after Questions.

SHRI VASANT SATHE: No Parliament can function in this way, Sir. Two Members of Parliament have been arrested.

SHRI JYOTIRMOY BOSU: Sir, I would like to have a guidance as to what is meant by a short notice question. This question was tabled on 2nd April and a short notice question in this House now-a-days is taking thirty clear days to come before the House for reply.

SHRI VAYALAR RAVI: My question is still pending.

SHRI JYOTIRMOY BOSU: My serious apprehension is that the Birla friends are active in the Secretariat and everywhere for a considerable consideration. That is why these questions are getting stalled..(Interruptions)

SHRI P. VENKATASUBBAIAH: On a point of order. He has made serious aspersions on the working of your Secretariat....(Interruptions). Would you not take it seriously? (Interruptions).

PROF. P. G. MAVALANKAR: Sir, if a short notice question take one month's time, what does it mean? It should take shorter time and must be answered within ten days. You should ensure that short notice questions are respected as short notice questions..(Interruptions)

SHRI JYOTIRMOY BOSU: They do not know the tentacles of Birlas..(Interruptions)

Sir, after reading Shri G. D. Birla's speech one is reminded about the old saying that the devil is preaching sermons. He has criticised black money, while they are perhaps the biggest owners of black money in the country. And on some pretext in the course of attacking restrictive policies, regulatory measures and planned economy although it is done in a very feeble manner in this country, Birlas and the like have sucked the common man without any hindrance for the last 32 years in independent India. Yet with greed at this age, he is ganging up with other industrialists which is amply clear from his utterances urging upon the young generation of industrialists to strive to produce more irrespective of what is said and done in Delhi. What does it mean? If the Government is worth its salt, it should immediately haul him up and start proceedings against him.

This is clearly a call given to industrialists to ignore laws, rules and orders of the Government in the matter of industrial production, particularly what is wholly in the hands of private sector. The Congress Government swearing in the name of socialism sabotaged the Sarkar Commission....

SHRI K. GOPAL: Sir, you are allowing him to make a speech. What is this? He makes a regular speech every time he asks a question.

SHRI JYOTIRMOY BOSU: The Sarkar Commission after spending Rs. 185 lakhs and consuming nine years have been given a decent goodbye. I would like to know whether the Minister's attention has been drawn to the Dutt Committee report where Birlas have been found time and again producing more than 541.59 per cent in case of Universal Electric, 67.79 per cent more in case of Gwalior Rayons....(Interruptions). I must get this information. They have gone 119.95 per cent over the licensed capacity. I have got a big list.

MR. SPEAKER: Please come to the question.

SHRI JYOTIRMOY BOSU: Don't get unnecessarily worried, Sir. Birlas will take care of it very well. They have got powerful lobby. So, don't worry about it.

Their participation in equity is negligible; e.g. in Hindustan Motors, it is a mere 7 per cent. The bulk of the term-financing investments have been grabbed by the Birlas. Birlas will not keep quiet....(Interruptions)

MR. SPEAKER: You are now making another speech. Please come to the question. All that has come before the House a number of times.

SHRI JYOTIRMOY BOSU: The value of assets of the Birlas as on 31st December 1966—it was white money—was Rs. 457.84 crores and it has become Rs. 974 crores in 1976; and the profits....

MR. SPEAKER: You must come to the question.

SHRI JYOTIRMOY BOSU: In view of this fact, will the hon. Minister take suitable action to constitute a commission immediately, with a target date, for enquiring into the phenomenal growth of Birlas and their mal-practices in economic offences—because not a single Birla has been put behind the bars, although they are committing offences which are punishable with imprisonment, every day? Will he constitute a commission immediately, with a target date for completion of the work, to enquire into the Birla House for the time being at this particular moment? If not, what are the reasons therefor?

SHRI GEORGE FERNANDES: I do not think all this arises out of the question which the hon. Member has raised. In so far as the speech is concerned, there is a printed copy which has been brought out by some agency

which does not identify itself. But there are two very simple statements which Mr. Birla has made, among various other things. First he has said: "I am a little rambling, because of my confusion". And he has concluded the speech by saying, "I am out-dated man." I think we should leave him at that.

SHRI JYOTIRMOY BOSU: In view of the fact that on the floor of Parliament, in reply to Mrs. Mrinal Gore's question, it has been stated categorically by the Government "Amongst the offences that they have committed, tax avoidance, evasion." (Interruptions.)

MR. SPEAKER: How does it arise here, Mr. Bosu?

SHRI JYOTIRMOY BOSU: It does arise. It is question No. 944. Sir, I wrote a letter to you.

MR. SPEAKER: You write numbers of letters.

SHRI JYOTIRMOY BOSU: Sir, why do you interrupt me all the time?

MR. SPEAKER: Are you on this question?

SHRI JYOTIRMOY BOSU: I am on this question. The devil is preaching a sermon; and he is asking others to undermine this Government, i.e., instigating other not to carry out the orders of this Government. In view of the fact—it is on record—that they have committed a number of punishable economic offences, for which they are punishable, I would like to know from the hon. Minister whether a separate Commission will be constituted by the Finance Ministry to go into the economic offences—it is under the control of the Finance Ministry; if not, what are the reasons therefor?

Sir, I wrote you about this.

SHRI GEORGE FERNANDES. So far as any offence committed by the House of Birlas or any other House is concerned, Government is concerned

with such offences; and it will take action wherever such action is necessary.

SHRI K. GOPAL: I pity the hon. Minister. Here is a Minister who is stoutly defending the monopoly houses of this country, and the multi-nationals. (Interruptions) This is the compliment that he got from an industrialist: "We have here a Minister who is having a diarrhoea of ideas, and constipation of action." This is what one of the industrialists said. I would like to know from him whether he has got a proper machinery to take action to see what sort of licensed capacity, installed capacity these people have. Does he have an adequate machinery? If not, is he going to improve the system, whereby he could have a proper check on these things? (Interruptions) Birla has said, "Don't care about anything. Increase the capacity to any extent....(Interruptions). I would like to know about the machinery that the Government has got.

SHRI GEORGE FERNANDES: Mr. Birla in his speech, as I said has made a number of statements, rambling statements. It was a rambling speech as he himself says, full of confusion. It is true that he told the audience that was there to listen to him and he says: don't worry about what Delhi says; you just go on and do what you want to do. It is also true that in a number of cases there has been defiance of law by the house of Birlas and by others. We have been unearthing some of these actions of the House of Birlas and other houses also and wherever prosecution and other kind of action was called for, we have started taking action. If the hon. Members' point is whether the government is equipped to deal with these problems.

PROF. R. K. AMIN: May I know from the hon. Minister whether or not the licensed capacity is fixed by

the government for the good of the country's economy and when you are dealing with it, would it be assessed not by tingling with it but in a proper way? Would not the question whether the extra capacity has gone in favour of the interest of the economy, be taken into consideration in terms of savings in foreign exchange, employment potential?....(Interruptions) Secondly I should like to know whether there is contradictions in the policies of the Government. If the government is confused and issues ambiguous directives, is it guilt of somebody points that out. For example, the Finance Ministry has stated that price rise will be one per cent; if in my planning I take into account fifteen per cent price rise, am I a guilty person? I want to know whether somebody who holds a different view from him, from that of the government, is he a guilty person or not?

SHRI GEORGE FERNANDES: I am concerned with laws and the implementation of laws. If the licensing laws provide for the issuance of a licence in certain circumstances and the non-issuance of the licence in certain situations and if the government takes a decision to issue or not to issue a licence and subsequently if there is defiance of the government, action would follow when it is brought to light.

PROF. P. G. MAVALANKAR: This is short notice question came after one month. I want your guidance on procedure. When a Member asks a short notice question, the minister who is to reply must also agree to give the answer; there has to be some kind of agreement on the part of the Minister to reply at short notice. If he thinks that Shri G. D. Birla's speech was a confusion and he was an outdated man, I do not know why he accepted this question at all for answering. Since he has accepted it, I want to ask him a question. Shri G. D. Birla is not just one G. D. Birla; he may have spoken as one individual

but he certainly represents a class of industrialists and monopolists in this country who have over a period of many years grown into the habit of defying in the most cavalier manner many of the plans and progressive policies of the Janta government, policies based on socialist convictions. The hon. Minister Mr. Fernandes is a man of socialist convictions. Therefore, my question is, after having wound up the Sarkar Commission, in a way that was good, whether as Industries Minister with socialist convictions wanting to ameliorate the conditions of the poor and ending of monopoly houses, he would see to it that these kinds of irresponsible and totally unjustified remarks are properly dealt with by taking action against the defaulting monopolists in time and according to law, both in letter and spirit? What are you doing in this?

SHRI GEORGE FERNANDES: There is freedom of speech in this country. I presume it is open to anyone, including a monopolist to say exactly what he wants to say. I am concerned, government is concerned with what he does. If it is breach of law, would take its course.

MR. SPEAKER: We take up item 4(B).

WRITTEN ANSWERS TO QUESTIONS

Reservation of Soap for Small Scale and Cottage Industry Sector

*949. **DR. P. V. PERIASAMY:** Will the Minister of INDUSTRY be pleased to state:

(a) the steps that have been taken to reserve exclusively to the small sector and cottage industry sector the manufacture of soap; and

(b) the steps being taken to extend the marketing facilities for soap?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). Production of Laundry soap has been reserved for Small Scale Sector and steps are being taken to monitor production so that no encroachment on this reservation is done by the organised sector.

A Working Group on Khadi and Village Industries was also constituted by Government to recommend future strategy, policy and programmes for development of Soap industry as part of khadi and village sector, which has made the following recommendations:

(i) Leasing of forests and PWD areas at economic rates and on priority basis for collection of N.E.O. seeds should be ensured.

(ii) Exemption from all sorts of taxes, octroi on the collection and movement of minor oilseeds, oil and its allied products should be granted.

(iii) Concessional freight charges for the minor oilseeds, oils and cakes should be ensured.

(iv) Priority of power supply at concessional rate to decentralised N.E.O. Soap centres.

(v) Exemption from taxes to NEO Soap Village industry units and other allied products such as phenyle and greese etc., should be given.

(vi) Priority in purchase of N.E.O. Soap by various Governments should be accorded.

(vii) There should be a ban on the use of edible oil in soap manufacture beyond a particular technical minimum.

(viii) No further expansion of soap manufacturing units in the large scale sector, should be allowed.

(ix) Government should not allow small scale, medium scale and large scale sector to enter into the activities of (a) collection of non-edible

oil-seeds (b) pressing of non-edible oilseeds and (c) manufacture of soap (laundry and toilet) by using non-edible oils.

The above recommendations are under consideration of Government.

Recommendations of Task Force on Paper

*952. **SHRI DHARMA VIR VASL-SHT:** Will the Minister of INDUSTRY be pleased to state:

(a) whether a task force was set up by Government to go into paper production and demand; and

(b) if so, its main recommendations/findings?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). A Working Group on Paper and Paper Board Industry has been set up by the Planning Commission to formulate the targets and programmes for the Five Year Plan (1978-83). The final recommendations of the Working Group are awaited.

प्रस्तुतता का उन्मूलन

*953. श्री दलपत तिह परस्ते : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :-

(क) क्या सरकार ने भागानी पांच बचों में देश से प्रस्तुतता का उन्मूलन करने के लिये कोई कार्यक्रम तैयार किया है; और

(ब) यदि हाँ, तो उसका व्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री बिलक्षण साहन नाथस्वामी): (क) और (ब) राज्यसरकारों और संविधान कानूनी मंत्रालयों से परामर्श

करके अस्थिरता उन्मूलन के लिए एक विस्तृत कार्य योजना को अन्तिम रूप दिया जा रहा है।

Japanese Bombs discovered at Port Blair

*958. SHRI R. MOHANARAN-GAM:

SHRI CHHITUBHAI GAMIT :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the full particulars regarding the 1000 live Japanese bombs reported to have been discovered at Port Blair; and

(b) the methods of disposal of the bombs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) In August 1977, an old ammunition dump containing 903 live Japanese bombs was noticed near the civil aerodrome at Port Blair after a landslide during the rainy season. These bombs had been stacked/dumped in a tunnel by the Japanese during their occupation of the Islands from March, 1942 to October, 1945. All the bombs were of air-dropping type reported to be lethal upto the range of 500 yards and effective upto 1000 yards.

(b) These bombs were excavated and taken to a safe site where they were destroyed by exploding. The entire operation was undertaken by a Bomb Disposal Unit of the Army between 19th April and 17th May, 1978.

Shortage of Rubber for Industry

*959. SHRI JANARDHANA POOJARY: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the shortage of rubber has greatly restricted the growth of rubberised coir industry in the country; and

(b) if so, steps taken by Government to ensure regular and adequate supply of rubber to the industry?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Government have no information of the shortage of rubber from the rubberised coir industry.

(b) Does not arise.

Collection of fees by U.P.S.C. from applicants

*960. SHRI D. D. DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether U.P.S.C. collects fees from applicants for various jobs advertised by it;

(b) if so, whether this violates the ILO convention No. 88; and

(c) whether Government propose to advise the UPSC to discontinue this practice?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir.

(b) and (c). The Committee on National Employment Service appointed by the Government in 1978 recommended, *inter alia*, as follows:

'Government should examine whether in view of the undertaking to maintain a free public employment service implied in India's ratification of International Labour Organisation Convention No. 88, it is legal or proper for Service Commissions and recruiting boards, who select candidates to fill jobs in the public sector, to charge fees from the large number of people who apply for every job that is advertised'. This as

well as other recommendations/suggestions of the Committee are under consideration of the Government.

Swedish Technology for Paper Industry

*964. SHRI M. V. CHANDRA-SHEKHARA MURTHY:

SHRI A. R. BADRINARAYAN:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that paper industry can benefit from Swedish technology;

(b) if so, whether Sweden has been conducting research and development work in the field of pulp and paper;

(c) if so, whether Indian Government have approached the Swedish Government in this regard;

(d) if so, the reaction; and

(e) whether any delegation visited Sweden in getting first-hand knowledge?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) There is adequate indigenous technology available for the manufacture of paper and paper board except for the manufacture of certain varieties of speciality paper.

(b) Yes, Sir.

(c) to (e). In the meeting of the Sub-Commission on Trade and industrial Cooperation of Indo-Swedish Joint Commission held last year bilateral cooperation in the field of Paper and Pulp Industry was also discussed. It was agreed that Swedish Organisations concerned would approach the Indian organisations with detailed information with a view to identify specific areas of co-operation in this sector.

Setting up of Paper Mill in Maibang, Assam

*965 SHRI BIREN SINGH ENGTI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have any proposal to set up a paper mill at Maibang, N.C. Hills, Assam; and

(b) whether Government propose to make a survey and create fund for the said purpose?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

Setting up of Administrative Tribunals for Government Employees

*966 DR. MURLI MANOHAR JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to establish administrative tribunals for the service matters of Government employees; and

(b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir.

(b) The details have not yet been finalised.

Publication of Reports of Industrial Costs and Prices Bureau

*967. SHRI RAM VILAS PASWAN: Will the Minister of INDUSTRY be pleased to state:

(a) the reasons for which reports of Industrial Costs and Prices Bureau on the cost of production of various articles are not published for information of the common man;

(b) whether Government intend to publish such reports in future; if so, the details in this regard; and

(c) the time within which the reports will be published after they are submitted to Government?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) The reports of the Bureau of Industrial Costs and Prices are submitted to the concerned administrative Ministries/Departments and till a final decision is taken on them, they are treated as confidential. Since the recommendations of the Bureau are not mandatory, and in some cases give some possible alternatives also, publication of such reports may lead to speculative activities on the part of manufacturers, especially on sensitive and critical commodities.

(b) and (c). The Bureau of Industrial Costs and Prices have drawn up a format for the publication of such of the data in their reports which will be valuable to all those interested in the economics of industry without impinging on what could be considered confidential by particular industrial units. The first industry profile on aluminium industry in the format drawn up by the BICP as referred to above, has already been published and copies of the report are available in the Parliament Library. More industry profiles along the same lines will be released as and when ready.

National Concensus on Law and Order

***968. PROF. P. G. MAVALANKAR:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he is taking active and concrete steps at formulating the national concensus on the question of the problem of law and order and on how to deal effectively with lawlessness;

(b) if so, the broad details thereof; and

(c) whether the said steps have proved fruitful in any way?

THE MINISTER OF HOME AFFAIRS (SHRI H. M. PATE): (a) to (c). While replying to the debate on Demands for Grants for the Home Ministry, I had stated that I propose to address myself seriously to evolve a national consensus on the different aspects of law and order problems. Although details in this regard are yet to be worked out, this is a continuation of a process already set in motion by the Prime Minister. He had initiated a dialogue with the Leaders of Opposition Parties in July-August, 1978, for enlisting their cooperation in dealing with the law and order problems. This was followed by two conferences of Chief Ministers held in September and December, 1978. The Leaders of Opposition Parties also participated in the subsequent Conference held in December, 1978. In pursuance of the deliberations of the latter Conference, a Committee under the Chairmanship of the Deputy Prime Minister (Defence) has been set up to examine the recommendations of National Integration Council, its associate bodies and different Commissions of Inquiry on the problems of communalism and caste conflicts, and recommend immediate steps to be taken to tackle the same. The Committee consists besides the Chairman, of some Chief Ministers, leaders of different Political Parties in Parliament and others. I had in my mind further steps in continuation of these efforts.

Black Market of Cement in Maharashtra

9201. SHRI BAPUSAHIB PARULEKAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that the State Government of Maharashtra has permitted big builders and contractors to lift cement directly from factories outside the State by road transport and this policy has largely contributed to corruption and hoarding of cement by big builders;

(b) whether it is a fact that the cement bags are sold in black market in Bombay at more than Rs. 60 per bag though the controlled price is Rs. 23;

(c) whether it is a fact that it is reported in news papers that one big builder in Bombay suburbs has cornered more than 20 lakh cement bags; and

(d) whether Government propose to take any action in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) During the quarter January-March 1979, the State of Maharashtra was given ad-hoc additional allocations of 55,000 tonnes of cement from cement plants in Andhra Pradesh, Karnataka and Tamil Nadu in order to make good the shortages caused by the congestion in Bombay port. The State Government arranged for the transport of most of these quantities by road as there was shortage of railway wagons.

(b) Reports of black-marketing of cement with varying premia in Bombay city as well as other parts of the country have been received.

(c) Government have no information.

(d) State Governments have powers under the provisions of the Essential Commodities Act to deal with offences of hoarding and blackmarketing.

Provisions of Funds of Cotton Corporation

9202. SHRI YUVRAJ: Will the Minister of INDUSTRY be pleased to state:

(a) whether a huge amount has been provided to Cotton Corporation so that it can meet its various requirements in pursuance of the decision taken to expand its jurisdiction; and

(b) if so, the time by which cotton growers will be given reasonable price for their product and the time by which coarse cloth will be made available to general public at controlled rates and if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The Cotton Corporation of India is financing its purchase operations through the credit limits provided by the Reserve Bank of India; no separate funds have been provided by the Central Government through the budget. The Cotton Corporation of India purchases kapas in regulated markets in open auctions in competition with other private traders thereby ensuring that cotton growers receive competitive prices for their produce. The present kapas prices (FAQ) are well above the minimum support prices announced by the Government.

Controlled cloth which covers coarse cloth is already being made available to the weaker sections of the society at fixed rates which are well below costs of production.

Women Entrepreneurs in District Industry Centre, Jhalawar

9203. SHRI CHATURBHUVAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that some women entrepreneurs have come forward with the District Industries Centre in Jhalawar, Rajasthan for the promotion of self-employment;

(b) whether these applications have been processed and what special benefits are being provided so that educated women entrepreneurs may effectively participate in development activity in this backward district; and

(c) whether it is also a fact that the Planning Commission working group have also suggested the need for taking up special measures exclusively for women; the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). Information is being collected and will be placed on the Table of the House.

Consideration of Appeals by Government Servants

9204. SHRI RAJE VISHVESHVAR RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether appeals made by the aggrieved Government servants to Heads of Department or President under the rules are considered in quasi-judicial manner;

(b) if so, whether appellate authorities pass orders like judgements of judicial bodies and whether copies of their orders are given to the appellant; and

(c) guidelines laid down for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir

(b) Appellate Authorities are required to pass speaking orders which would indicate that they have in fact applied their mind to the case. Copies of orders passed by the appellate authorities are also required to be given to the appellants.

(c) A copy of Rules 27 and 30 of the CCS (CCA) Rules, 1965, is annexed.

Copy of Rules 27 and 30 of Central Civil Services (Classification, Control and Appeals), Rules, 1965.

27. Consideration of appeal:

(1) In the case of an appeal against an order of suspension, the appellate authority shall consider whether in the light of the provisions of rule 10 and having regard to the circumstances of the case, the order of suspension is justified or not and confirm or revoke the order accordingly.

(2) In the case of an appeal against an order imposing any of the penalties specified in rule 11 or enhancing any penalty imposed under the said rule, the appellate authority shall consider—

(a) where the procedure laid down in these rules has been complied with, and if not, whether such non-compliance has resulted in the violation of any provisions of the Constitution of India or in the failure of justice;

(b) whether the findings of the disciplinary authority are warranted by the evidence on the record; and

(c) whether the penalty or the enhanced penalty imposed is adequate, inadequate or severe; and pass orders—

(i) confirming, enhancing, reducing, or setting aside the penalty; or

(ii) remitting the case to the authority which imposed or enhanced the penalty or to any other authority with such direction as it may deem fit in the circumstances of the case;

provided that—

(i) the Commission shall be consulted in all cases where such consultation is necessary;

(ii) if the enhanced penalty which the appellate authority proposes to impose is one of the penalties specified in clauses (v) to (ix) of rule 11 and an inquiry under rule 14 has not already been held in the case, the appellate authority shall, subject to the provisions of rule 19, itself hold such inquiry or direct that such inquiry be held in accordance with the provisions of rule 14 and thereafter, on a consideration of the proceedings of such inquiry and make such orders as it may deem fit;

(iii) if the enhanced penalty which the appellate authority proposes to impose is one of the penalties specified in clauses (v) to (ix) of rule 11 and an inquiry under rule 14 has already been held in the case, the appellate authority shall make such orders as it may deem fit; and

(iv) no order imposing an enhanced penalty shall be made in any other case unless the appellant has been given a reasonable opportunity, as far as may be in accordance with the provisions of rule 18, of making a representation against such enhanced penalty.

(3) In an appeal against any other order specified in rule 23, the appellate authority shall consider all the circumstances of the case and make such orders as it may deem just and equitable.

30. Service of orders, notices etc.

Every order, notice and other process made or issued under these rules

shall be served in person on the Government servant concerned or communicated to him by registered post.

Setting up of Mini Cement Plants in Rajasthan

9203. CH. HARI RAM MAKKASAR GODARA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Mini cement plants which were to be set up in the State of Rajasthan during the last two years did not materialise;

(b) if so, the reasons for the same; and

(c) what steps are proposed to be taken now to fill the void?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). 10 schemes for the establishment of mini cement plants in the State of Rajasthan have been approved so far, the details of which are as under:—

Sl. No.	Name of the Scheme	Location	Capacity (in lakh tonnes per annum)	When ap- proved
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Covered by letter of intent—

1	Rajasthan State Industrial & Mineral Development Corporation	Dt. Pali	0.33	25-4-78
2	Do.	Dt. Jodhpur	0.33	Do.
3	Do.	Dt. Jaipur	0.33	Do.
4	Do.	Dt. Sirohi	0.33	Do.
5	Do.	Dt. Sikar	0.33	Do.

Covered by Registration granted by Directorate General, Technical Development—

6	Kesar Cement	Dt. Udaipur	0.20	11-4-78
7	V.K. Agarwal (Lucky Minmet Pvt. Ltd.)	Dalpatpura Dt. Sikar.	0.165	25-10-78
8	Ashok Kumar (Bajrangbali Cement)	Kotputli	0.30	8-11-78
9	J.L. Shah	Kiverli	0.54	6-1-79
10	Nuardam Cement	Khodan Dt. Banswara.	0.69	30-3-79

The Rajasthan State Industrial & Mineral Development Corporation, Jaipur, has applied in February, 1979 for revision of capacity from the existing 0.33 to 0.66 lakh tonnes per annum. The schemes are still in preliminary stages of implementation.

Schemes for Uplifting the Scheduled Castes and Scheduled Tribes

9206. SHRI S. S. LAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is proposed to have new schemes for uplifting the Scheduled Castes and Scheduled Tribes in the country to give a new deal to their welfare with special machinery to guarantee their rights and interests; and

(b) if so, the nature of the schemes and the progress made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). In respect of the Scheduled Castes, the new thrust of the Government of India is on their economic development so that their uplift has a sound foundation. The Working Group on the Scheduled Castes and Other Backward Classes during the Medium Term Plan 1978-83, which had been constituted with the Minister in the Ministry of Home Affairs as its Chairman, has emphasised in its report that economic development programmes are crucial for the Scheduled Castes.

(i) The Special Component Plan for the Scheduled Castes, which envisages identification of schemes for the Scheduled Castes under general sectors, quantification of funds from all divisible programmes under each sector and determination of specific targets as to the number of families which would benefit from these programmes. The Special Component

Plan for the Scheduled Castes is envisaged as a distinct part of each State Plan and of the Central Ministries. Most State Governments with substantial population of Scheduled Castes have made a beginning in preparing Special Component Plans for the Scheduled Castes.

(ii) Scheduled Castes Development Corporations. As an instrument to help beneficiaries of target groups to avail themselves of the benefits intended for them and with a view to ensuring necessary linkages with the market, the credit institutions, technical expertise and the like, the establishment of Scheduled Castes Development Corporations in the States had been suggested. These are envisaged to function as guarantors and promoters and also to provide missing inputs wherever necessary; they would operate through the sectoral authorities and other organisations providing the necessary back-up for the programme. A scheme for Central assistance to States for investment in the Scheduled Castes Corporations has been commenced. An outlay of Rs. 10 crores has been provided for 1979-80. Most of the States with substantial population of Scheduled Castes have formed these Corporations.

(iii) A Scheme for strengthening the machinery to implement the Protection of Civil Rights Act in the States has been taken up. There is a provision of Rs. 2 crores for 1979-80.

With regards to Scheduled Tribes, during the Sixth Plan it is proposed to include Tribal pockets of 10,000 or more population with 50 per cent tribal concentration under the Modified Area Development Approach. In these pockets also developments programmes more or less similar to those in the tribal sub-plan areas having regard to the local needs will be undertaken to ensure speedier development of the Scheduled Tribes in these pockets.

Opening of Centres by Khadi Commission for Sale of Khadi Products

9207. PROF. SAMAR GUHA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Khadi Commission have opened Centres for sale and purchase of Khadi products in the district of Midnapur, West Bengal;

(b) whether such Centres have been opened in the Central sub-division especially in the Schedule Caste area of Khyuri Police Station;

(c) if so, facts thereabout; and

(d) the facts about the schemes for expansion of such centres in the district and especially in Central sub-division?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (d). The information is being collected and will be laid on the table of the House.

New Locations for Cement Units

9208. SHRI SURENDRA BIKRAM: Will the Minister of INDUSTRY be pleased to state:

(a) based on his announcement on April 5, 1979, will he kindly inform as to what factors led him to reconsider new locations for cement units;

(b) what are now new locations where new cement units are likely to be set up and what are advantages of new locations;

(c) what special advantages or assistance will be given to these new cement units by the central and individual State Government; and

(d) how long these units will be ready to go into production and what would be their individual capacities?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). As there is a general shortage of closed railway wagons, it has been decided to encourage setting up of cement plants, wherever possible, on split location basis i.e. clinkering plants near the limestone reserves and the grinding plants near the consumption centres.

(c) and (d). The details are yet to be finalised.

गुजरात विद्युत करभा संघ, अहमदाबाद
द्वारा प्रम्यावेदन

9209. श्री जर्व सिंह भाई वटेल : क्या उद्योग मंत्री यह बताने की हुआ करेंगे कि :

(क) क्या यह सच है कि विद्युत करभा संघ, अहमदाबाद के विद्युत करभा के लिए परमिट की मंजूरी के लिए उन्हें 6 फरवरी, 1979 को एक अम्यावेदन दिया था ;

(ख) यदि हां, तो तत्सम्बन्धी और क्या है और इसमें की गई मांगों का स्वरूप क्या है ;

(ग) उनमें से कितनी मांगे स्वीकार की गई और कब स्वीकार की गई और वे मांगे कैसे स्वीकार की गई ;

(घ) कौन सी मांगे स्वीकार नहीं की गई है ; और इसके क्या कारण है ; और

(ङ) केव मांगे कब तक स्वीकार कर सी जायेगी और उनका व्यौरा क्या है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जर्व सिंह भाई वटेल) : (क) जी, हां। किंतु भी सरकार को गुजरात विद्युत करभा मालिक संघ से विनांक 26-2-1979 का अम्यावेदन प्राप्त हुआ है।

(म) एसोसियेशन ने कहा है कि विद्युत करण मालिक निय के लिए केंद्रीय उत्पादन शुल्क प्रविधियों द्वारा एक-4 लाइसेंस दिये गये हैं उन्हें 31 मार्च, 1979 तक बदल आयुक्त द्वारा जारी किये गये "एसाइज परमिट मस्तुक करने को कहा गया था। एसोसियेशन ने शिकायत की है कि परमिट अभी तक जारी नहीं किये गये हैं तथा इसके परिणामस्वरूप उन्हें आशंका है कि उन के एत-4 लाइसेंस रह किये जा सकते हैं।

(ग) (घ) और (इ) सरकार ने 7 मार्च, 1978 को संसद के सभा पालन पर रखे गये बस्त्र नीति विवरण में कहा है कि निवारक हॉट का भुगतान करने पर इस प्रकार से अभी प्रविधिकृत विद्युत करणों का विनियमित कर दिया जायेगा। इस प्रकार के उपाधिकृत विद्युतकरणों को विनियमित करने हेतु प्रक्रिया बनाई जा रही है व जैसे ही उसे अंतिम रूप दे दिया जायेगा बस्त्र आयुक्त के परमिट जारी कर दिया जायेगा।

केंद्रीय उत्पादक शुल्क विभाग द्वारा जारी किये गये एत-4 लाइसेंसों के बारे में उनकी वैद्यतावधि यह है कि वहीनों प्रथम 30-9-79 तक बढ़ा दी गयी है और आगे की जाती है कि उस मध्य तक विनियमन के लिये प्रक्रिया को अंतिम रूप दे दिया जायेगा।

Loss to Scooter India Ltd.

9210, SHRI K. MALLANNA: Will the Minister of INDUSTRY be pleased to state:

(a) whether there has been any loss to the Scooter India Limited;

(b) if so, whether it is also a fact that huge amount is also being incurred for the maintenance of office furniture and fittings;

(c) if so, the details thereof; and

(d) whether any case has also been brought to the notice of Government or Government have detected any cases of defalcation of funds in the company if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Yes, Sir.

(b) and (c). The capital and Miscellaneous expenditure incurred by Scooters India on furniture, fixtures and office equipments for the last three years are:—

	Capital Expt.	Misc. Maintenanc-	or
1975-76	8.93	14,570	Rs. "
1976-77	4.18	41,179	
1977-78	1.42	58,527	

Expenditure on maintenance is negligible and commensurate with the total capital expenditure in this regard. In 1977-78 both capital and maintenance expenditure on office furniture and fittings was less than in 1976-77.

(d) No, Sir.

दिल्ली पुलिस द्वारा इप्राइवेटों द्वारा बनाने की आशंका है कि वह मालसे बनाना

9211. श्री दया राम शाह: क्या वह मंत्री यह बताने की कृपा देंगे कि :

(क) क्या सरकार को इस आमद की कोई शिकायत प्राप्त हुई है कि दिल्ली पुलिस

अपराधियों को उनके बरों से ले जाती है और उन्हें न्यायालयों में पेश किये जिना 5-6 दिन पुलिस स्टेशनों पर रखती है और बाद में उनके विरुद्ध सूठे मामले बनाती है और इसके बाद उन्हें न्यायालयों में पेश करती है और यदि उनके संबंधी पुलिस से उनकी जमानत के लिए अनुरोध करते हैं और उनके बारे में पूछताछ करते हैं तो वे गिरफ्तार व्यक्तियों के बारे में उन्हें बताते तक नहीं हैं;

(ब) यदि हाँ, तो क्या सरकार का विचार दिल्ली पुलिस की ऐसी कार्यवाही की बारे में जांच करने का है; और

(ग) गत एक वर्ष में ऐसे व्यक्तियों के परिवार के सदस्यों से कितनी शिकायतें सरकार को प्राप्त हुई और दोषी पुलिस कर्मचारियों के विरुद्ध क्या कार्यवाही की गई है?

गृह मंत्रालय तथा विधि, न्याय और कल्पना कार्य मंत्र तथा में राज्य मंत्री (धी एस० डी० पाटिल) : (क) से (ग) गत वर्ष ऐसी 8 शिकायतें प्राप्त हुई थीं, जिनमें से 5 मामलों में आरोप स्थापित नहीं हो सके थे। एक मामले में आरोप सिद्ध हुए हैं। 3 निरीक्षकों और एक सहायक निरीक्षक जिन्हें जिम्मेदार पाया गया था, उनमें से एक निरीक्षक को मुश्तिल कर दिया गया है और अन्य के विरुद्ध विभागीय कार्रवाई शुरू की गई है। अन्य दो शिकायतों की जांच की जा रही है।

दिल्ली पुलिस के सर्तंकता बांदा में इस प्रकार की शिकायतें प्राप्त होने पर तत्काल जांच के लिये एक विशेष चल दस्ता स्थापित किया गया है।

Establishment of a Venture Capital Company

9212 SHRI PABITRA MOHAN PRADHAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether there has been a proposal in the recent Commonwealth Industries Ministers' meeting on Industrial Cooperation at Bangalore to form a working group to examine the possible needs for the establishment of a venture capital company;

(b) whether the setting up of such a company has been recommended by a team of experts headed by Shri L. K. Jha; and

(c) whether this Company will provide equity capital to under-write shares primarily for small scale industries in developing countries and to mobilise loan capital from other sources?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (c). One of the recommendations contained in the Final Report of the Commonwealth Ministerial Meeting Specialists headed by Shri L K. Jha which was considered at the First Commonwealth Ministerial Meeting on Industrial Cooperation held in Bangalore in March, 1979 related to the establishment of a Commonwealth Venture Capital Company. It was agreed that a Working Group be convened by the Commonwealth Secretary General to examine the possible need for and all relevant issues related to the establishment of such a Company with a view to facilitating a decision at the earliest possible date. The Working Group would also examine possible alternative arrangements to meet the need for a critical minimum equity capital for industrial enterprises in developing countries, including the type of institution required, its size, structure, source of finance, method of operation and management.

Issue of Licences to Big Industries for Soyabean

9213. SHRI MADHAVRAO SCINDIA: Will the Minister of INDUSTRY be pleased to state:

(a) whether is it not a fact that till 1973 multi-national and big industries were not being granted licences in the field of Soyabean processing industries which were then reserved for small Scale Industries;

(b) if so, whether in early 1979 Government have liberalised the rules under which multi-national and big companies are being granted licences in this field; and

(c) if so, details therein and steps proposed to be taken to safeguard the interests of Small Scale Industries in this field?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Soyabean processing is not reserved for development in the small scale sector.

(b) Yes, Sir. The Government have liberalized interpretation of rules which make the large houses also eligible to participate in this industry.

(c) The details as given in the Press Note of 29-1-1979 are as follows:-

(1) The soya industry will, in the initial stages, be given the status of an industry included in the Appendix to Government's Press Note dated 2nd February, 1973 and large houses will also be eligible to participate in this industry.

(2) There will be no restriction on capacity for the manufacture of soyabean products.

(3) Foreign collaboration and import of capital goods will be

allowed subject to the satisfaction of Government.

(4) No export obligation will be imposed on the manufacturers of soyabean products.

(5) Preference will be given to proposals received from Non-MRTP and Non-FERA Companies.

Creation of separate Department in the Ministry of Industry

9214. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government proposes to create a separate Department for the Small Scale Units in the Ministry of Industry; and

(b) if so, the details of the functions which would be performed by this department?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) A suggestion made to Government in this regard is under examination and action will be taken if it is finally accepted by Government.

Rate of purchase of Cotton by Government through C.C.I.

9215. SHRI BEGA RAM CHAUHAN: Will the Minister of INDUSTRY be pleased to state:

(a) the rate at which Government purchased through Cotton Corporation of India 'Desi' and 'Narma' cotton from Sriganganagar, Rajasthan during 1975-76;

(b) the market price of 'Desi' and 'Narma' cotton in November-December, 1978 and the rate at which Government purchase the same through the C.C.I.; and

(c) whether a statement containing information in respect of parts (a) and (b) of the question will be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV). (a) No indigenous cotton was purchased by Cotton Corporation of India during 1975-76 on Government account. However, the Corporation purchased 'Narma' and 'Desi' cotton from Sriganganagar (Rajasthan) during 1975-76 at the following rates:—

J-34—Rs. 235/273 per quintal of kapas.

Desi—Rs. 198/210 per quintal of kapas.

(b) During November-December, 1978, market prices of kapas were ruling as under:—

J-34—Rs 274/316 per quintal.

Desi—Rs. 290/330 per quintal.

The Cotton Corporation of India purchased kapas at the following rates

J-34—277/316 per quintal.

Desi—Rs. 290/330 per quintal.

The Cotton Corporation of India did not purchase cotton on Government account

(c) A statement is attached.

Statement

Rates for kapas paid by Cotton Corporation of India during 1975-76 in Sriganganagar (Rajasthan) and the market rates during November-December, 1978 and the rates paid by the Corporation during the same period.

(Figures in Rs Per quintal of Kapas)

Variety	Rates paid by CCI during 1975-76	Market Prices during November-December 1978	Rates paid by CCI during November-December, 1978
J-34 . . .	235/273	274/316	277/316
Desi . . .	198/210	290/330	290/330

Representations of SC/ST in Services

9216 SHRI RAM CHARAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an annual return regarding representation of Scheduled Castes/Scheduled Tribes in services in Appendix 8 and 9 is called for from all Ministries/Departments according to Brochure for Reservation of SC/ST; and

(b) if so, action taken against those Ministries/Departments where representation for SC/ST are not sufficient?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes, Sir.

(b) The Ministries/Departments in which representation of members of Scheduled Castes/Scheduled Tribes is not considered to be adequate, are advised to take steps to improve such representation.

बिहार में उद्योगों की स्थापना के लिए लाइसेंस

9217. श्री सुरेन्द्र का सुनन : क्या उद्योग मरींगी यह बताने की कृपा करेंगे कि :

(क) वर्ष 1977-78 तेर 1978-79 के दौरान बिहार राज्य में उद्योगों की स्थापना के लिए कितने औद्योगिक लाइसेंस दिए गए; और

(ख) उन उद्योगों की उत्पादन क्षमता के लक्ष्य क्या है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री अग्रवाली प्रसाद यादव) : (क) बिहार

राज्य में उद्योग (विकास तथा विनियमन) अधिनियम, 1951 के अधीन नए उपक्रमों की स्थापना के लिए निम्नलिखित औद्योगिक लाइसेंस जारी किये गये थे :—

प्रवधि	संख्या
अप्रैल, 77 से मार्च, 78 तक	2
अप्रैल, 78 से मार्च, 79 तक	4

(ख) उक्त औद्योगिक लाइसेंसों साहित उसकी स्वीकृति क्षमता का व्यौरा बताने वाला एक विवरण सलग है।

विवरण

अप्रैल, 77-मार्च, 78 तक अप्रैल, 78-मार्च, 79 की प्रवधि के दौरान बिहार राज्य में नए उपक्रमों की स्थापना करने के लिए जारी किये गये औद्योगिक लाइसेंसों का व्यौरा बताने वाला विवरण :

क्रम संख्या	आवेदक का नाम व पता तथा उपक्रम का स्थापना स्थल	विनियमन की वस्तु तथा क्षमता लाइसेंस का प्रकार
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अप्रैल, 1977—मार्च, 1978

- मेसर्स बिहार स्टेट लैंदर हांडस्ट्रीज डेवॉकार- तैयार क्रोम अपर लैंदर—36 लाख वर्ष कीट (नया उपक्रम)
- मेसर्स हैदराबाद एसबेस्टस सीमेंट प्राइडक्ट्स एम्प्रैस्ड एस बेस्टस सीमेंट की चहरे— नं० हैदराबाद (भाग पुर-बिहार) 24,000 मी. टन
- मेसर्स बिहार आक्सीजन कं० द्वारा भरतपुर हांडस्ट्रीज, जिला मधुरा (उ० प्र०) (प ता- मक्कन-बिहार) आक्सीजन गैस-1.0 एम सी एम नाइट्रोजन गैस-0.50 एम सी एम (नया उपक्रम)
- मेसर्स सुस्पिल संगीता इंटर मेगनेटिक प्रा० एमेनेटिक रिकोर्डिंग टेप (आकार- $\frac{1}{2}$)=17 करोड़ रुपये मीटर

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5. भेसर्स बिहार एसीटिलीन कं. गाजियाबाद चुली एसीटिलीन गैस = 0.त० एम० सी० एम० (उ० प्र०) (नया उमकम)

6. भेसर्स बिहार स्टेट एप्रो इड० डेव० १८- हावि ट्रैक्टर (20 से 25 घ० शक्ति) पोरेशन लि० पटना (पटना-बिहार) (जीटर 2511) = 11,000 सख्ता (नया उपकम)

राज्यों में विद्युत वालित करवां तथा अनविद्युत करवां की सख्ता

Meeting with State Tribal Development Ministers

9219 SHRI GIRIDHAR GO-MANGO Will the Minister of HOME AFFAIRS be pleased to state

9218. श्री भोतीमाई भारा० जीवरी० क्या उद्घोग मंत्री यह बताने की कृपा करेंगे कि

(व) देश में विद्युत वर्गों की सख्ता कितनी है और उनमें से उत्तर प्रदेश, मध्य प्रदेश, बिहार, राजस्थान तथा गुजरात में बितने दितने कर्तव्य है

(श) क्या गुजरात गजय में विद्युत वालित उर्ध्वो मम्बल्नी तकनीकी जानकारी देने के लिए एक विद्युतवालित करवा केन्द्र स्थापित किया जाएगा और

(ग) यदि हा, तो कब और यदि नहीं, तो इगारे क्या बारण है

उद्घोग मंत्रालय में राज्य मंत्री (श्री जगद्वी प्रसाद यादव) (व) एक विवरण सम्बन्ध है।

(ख) और (ग) गुजरात में विद्युत करवा के लिए एक सेवा केन्द्र की स्थापना सरकार के विचाराधीन है और यीद्य ही निर्णय के लिए जाने की आशा है।

(a) whether his Ministry called the State Ministers in charge of tribal development to discuss about the tribal sub-plan and its implementations,

(b) if so number of such meetings held since the new strategy of sub-plan formulated upto 1978

(c) the main points discussed in the meetings and adopted, and

(d) when the next meeting is scheduled to be called by his Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK I AL MANDAL). (८) Discussions with the States Ministers in charge of tribal development were held June-July 1978 separately in respect of each State

(b) No meetings were held separately with each State earlier. There was however, a conference of State Ministers in charge of the welfare of Backward Classes in 1975, and a conference with the Chief Ministers to discuss the problems of the Scheduled Tribes in 1976.

(c) In the series of meetings held in 1978 the main points discussed were—

(1) Planning; (2) Financial Outlays, (3) Delegation of Powers; (4) Personnel Policies; (5) Special Area Planning; (6) Land Alienation; (7) Forest Policy; (8) Credit and Marketing; (9) Minor Irrigation; (10) Co-operation; (11) Primitive Groups; (12) Excise Policy; (13) Drinking Water Supply; (14) Shifting Cultivation; and (15) Post-Matric Scholarships.

Appropriate conclusions were reached in regard to these points.

(d) No date has yet been fixed.

Agreement with workers of Tapti Textile Mill, Burhanpur

9220. SHRI Y. P. SHASTRI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the workers of Tapti Textile Mill, Burhanpur, Madhya Pradesh were compelled to accept a deduction of Rs. 2/- per day in their wages in 1975-76 and an agreement was made with the workers that the mill will be reopened only when every worker accepts a deduction of Rs. 2/- in his daily wages and if so, the period for which this deduction was made and the total amount of the wages of workers deducted;

(b) the action being taken by the Ministry to refund the deducted amount to the workers; and

(c) whether the workers of this mill have made a demand for the refund of the deducted amount to National Textile Corporation and if so, the time by which this amount will be refunded?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). In 1971, the representatives of the registered

Unions of the Burhanpur Tapti Mills voluntarily accepted a reduction in DA at the rate of Rs. two per day. This was in force between April, 1971 and July, 1972, whereafter there was no cut. There is no proposal to refund this amount.

Scheme of U.S. Experts to Study Earthquake Engineering Problem in India

9221. SHRI P. M. SAYEED:

SHRI NIHAR LASKAR:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether U.S. experts have formulated a Rs. 7 crores scheme spreading over a period of five years to study earthquake engineering problems in India;

(b) if so, what are the main points of the proposed scheme;

(c) whether Indian Government have approved this scheme,

(d) the areas that will be covered under the scheme; and

(e) when the scheme is likely to take effect?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) Three collaborative Research projects in the area of Earthquake Engineering and one in the area of wind effect mitigation were formulated by Indian and U.S. scientists at a joint Indo-US Workshop on Natural Disaster (Earthquake and Wind Effect) Mitigation Research held in December 1978 at New Delhi. The financial requirement of one of these projects entitled "Strong Motion Earthquake Instrumentation Array" is likely to be of the order of 2.8

million dollars and 18.6 million rupees for a period of 10 years.

(b) The main purpose of the above scheme is to collect vitally important data required for proper understanding of the mechanism of earthquake and for evolving realistic earthquake-resistant design of engineering structures.

(c) The scheme is being examined in consultation with all concerned Departments/Ministries.

(d) The areas to be covered under the scheme of Strong Motion Instrumentation Array Project are Shillong and Dauki-Haflong Fault Zone of North East India—a highly seismically active region.

(e) It would be implemented as soon as all aspects of the scheme are satisfactorily resolved.

Assamese fled their settlements in Arunachal Pradesh

9222 SHRI C. K. JAFFER SHARIEF: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to 'Times of India' dated the 18th March, 1979 that more than 500 Assamese have fled their settlements in Arunachal Pradesh alleging that the local people harassed them and burn down their houses; and

(b) if so, the reaction of Central Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) & (b). The Press Report has come to the notice of the Government. According to information obtained from the Governments of Assam and Arunachal Pradesh the figure of 500 Assamese having fled Arunachal Pradesh reported in the Press is highly exaggerated. Some

people did leave but most of them returned later. The Chief Ministers of Assam and Arunachal Pradesh met on 20th March at Gauhati and agreed to take measures to defuse the situation on the ground particularly, in the sensitive sectors of the boundary. They again met on 12th April, 1979 under the Chairmanship of Home Minister and agreed to implement quickly the decisions reached at the meeting of 20th March. Efforts have also been made to ensure that law and order is maintained in areas along the boundary and the situation is well under control now.

Applications for Industrial Licence by M/s. Porritts and Spencer (Asia) Ltd.

9223. SHRI ANANT DAVE: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that M/s. Porritts and Spencer (Asia) Ltd. Faridabad had applied for a Industrial licence in 1976 and was rejected by Government,

(b) whether the company approached Government for a letter of intent through M/s G Williams & Co. (Pvt.) Ltd and the letter of intent was given to M/s. G Williams;

(c) if so, as to how the name of M/s. Porritts & Spencer (Asia) Ltd. crept in the original letter of intent granted in the name of M/s. G. Williams;

(d) how an industrial licence was granted to M/s. Porritts and Spencer (Asia) Ltd. in 1988 and on what basis, and

(e) if so, what action Government have taken against the companies for cheating Govt, or propose to take for cancelling the letter of intent and industrial licence of the company?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (d). An application for an industrial licence was received in 1966 from M/s Porritts & Spencer Limited, Bury Lancashire, England, through M/s. C. Williams and Co. Private Ltd., Bombay. Applicant's name as given in the application was Porritts & Spences Ltd. C/o G. Williams & Co., Pvt. Ltd. and the name of the proposed undertaking was given as Porritts & Spencer (Asia) Ltd. The application was considered by the Government and a Letter of Intent dated the 6/10th May, 1966 was issued by the then Ministry of Commerce in the name of M/s G Williams and Co. Private Ltd., Bombay. The name of the Company was subsequently amended as M/s Porritts & Spencer Ltd., Bury, Lancashire, England on the 27th May, 1966. In April, 1968 an Industrial Licence was issued in favour of M/s. Porritts & Spencer (Asia) 1/1, Kimber Street, Calcutta-17.

(e) Does not arise.

F.I.C.C.&I. Award to Director, CSIO, Chandigarh

9224. SHRI BHAGAT RAM. Will the Minister of SCIENCE AND TECHNOLOGY be pleased to refer to the reply given to Starred Question No 250 on the 6th December, 1978 regarding conference held by FICC & I in CSIO, Chandigarh, and state:

(a) what was the cause of apprehension of an agitation by the CSIO Employees' Union on 6th and 7th November, 1978 which necessitated to close the organisation (CSIO) on those days,

(b) whether the representation received from the CSIO Employees' Union has been examined and if so what are the findings;

(c) whether the Federation of Indian Chamber of Commerce and Industry (FICC & I) has recently given an award to Dr. Harsh Vardhan, Director, CSIO; and

(d) if so, what is the amount of award and whether Director, CSIO has obtained prior permission of the appropriate authority to accept the said award and whether the CSIO Employees Union have protested against it?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY & SPACE (PROF. SHER SINGH): (a) The Central Scientific Instruments Organisation (CSIO), Chandigarh was closed on 7th November, 1978 and also half an hour earlier on 6th November, 1978 to forestall slogan shouting by certain members of the staff. Such slogan shouting is indulged in by them without any apparent cause.

(b) The Union is unrecognised but its representation is under examination.

(c) & (d). The Federation of Indian Chamber of Commerce and Industry (FICC&I) decided to give the cash award in science and technology (individual scientists—technologists with particular reference to interaction with industry) to be shared between Dr. Harsh Vardhan and Dr. M.A. Pai of the Indian Institute of Technology (IIT) Kanpur. A sum of Rs. 5,000 has been awarded on 31-3-1979 to Dr. Harsh Vardhan as his share. The so-called Union has protested against it. Ex-post facto permission has been sought by the Director, CSIO and is receiving attention.

वैर-सरकारी उद्योगों द्वारा नावालिंग बच्चों
को काम पर लगाया जाना

9225. श्री राजेन्द्र कुमार शर्मा
क्या उद्योग मंत्री यह बताने की कृपा करेंगे
कि

(क) क्या यह सच है कि गैर सरकारी
उद्योग नावालिंग बच्चों को काम पर लगात
है जो कि कानून एक अपराध है और यदि
हां, तो सरकार इस प्रथा को राकर्ने के लिए
क्या व्यवस्था कर रही है, और

(ब) क्या मनकार का विमको के
विरुद्ध ऐसी शिकायतें पत्ते हुई हैं और यदि
हां, तो उनके विरुद्ध क्या कार्यवाही की जा
रही है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री
ज. एस्ट्री प्रपात यादव) (क) राज्य
सरकारों से यह आशा की जाती है कि वे
अपने कारखाना निरक्षणालय के माध्यम
से कारखानों में नावालिंग बच्चों को काम पर
लगाने की प्रथा पर रोक लगा सकेंगे

(ख) सरकार को प्राप्त कराई गई
जानकारी के अन्सार मैमर्स विमको
लिमिटेड ने अपने किसी भी कारखाना में
नावालिंग बच्चों को काम पर नहीं
लगाती है ।

Prototype Bullet Proof car Manufactured by V.R.D.E

9226 SHRI HALIMUDDIN AHMED
Will the Minister of HOME AFFAIRS
be pleased to state

(a) whether a prototype Bullet
Proof car was prepared by VRDE
Ahmednagar under the instruction
of Home Minister in 1974-75 for use
of Ex.P.M and many officers were
awarded with promotion as Brigadier
for successful trial of the prototype;

(b) whether any demonstration
was also arranged thereof and if so;
the expenses therefor;

(c) the total amount of foreign
exchange incurred in importing of
bullet proof materials thereof, and

(d) details of the whereabouts of
the car?

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI DHANIK LAL MANDAL)

(a) The project for the Fabrication
of the car was initiated in 1965 but it
did not make progress. It was re-
vived in 1975 and taken up as a re-
search project. No officer of the
Ministry of Defence was promoted
on the basis of this project.

(b) Yes, Sir An Expenditure of
Rs 5214.20 was incurred on arranging
the demonstration

(c) No foreign exchange was in-
volved in the project

(d) The car is at present with the
V R D E Ahmednagar

Closure of Factories in Madras by
W.I.M.C.O due to increase in Excise
Duty

9227 SHRI M N GOVINDAN
NAIR.

SHRI SURENDRA BIKRAM.
DR VASANT KUMAR
PANDIT:

Will the Minister of INDUSTRY
be pleased to state

(a) whether Government's atten-
tion has been drawn to the reported
move of the WIMCO company to
close down its match factories in
Madras and Calcutta following the
steep excise hike in machine made
match boxes,

(b) if so, the details and the num-
ber of employees expected to become
unemployed, and

(c) Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). The Government of West Bengal has not received any notice of closure of WIMCO factory at Calcutta. WIMCO is reported to have made representation to the effect that the steps excise hike may effect them with no other alternative than to close their Madras factory. This representation is under examination of the Government of Tamil Nadu.

Production capacity of Mopeds/Scooteretts

9228. DR. MURLI MANOHAR JOSHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Mopeds/Scooteretts manufacturing industry is utilising only 53 per cent of the production capacity;

(b) if so, the names of major Mopeds/Scooteretts manufacturing companies and the reasons for not going into full production; and

(c) the steps taken by Government to ensure the utilization of full production capacity by this industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI) (a) The total production capacity of the moped manufacturers presently is 81,000 nos. The production of mopeds during 1978-79 is estimated to be 47,501 nos. The present utilisation of capacity is estimated to be about 59 per cent.

(b) A statement showing the names of moped manufacturers and their capacity and production is attached. Utilisation of capacity by some of the units has been low due to low consumer acceptability of their product resulting in lack of demand and consequent marketing and financial problems.

(c) The main responsibility is with the units concerned to improve their managerial, engineering and marketing efficiencies. Government assistance is provided on requests received and wherever appropriate for production or for improved performance of the vehicle.

Statement
Production Capacities of Mopeds/Scooteretts.

Name of the firm	Capacity (Nos.)	Production	
		1977-78	1978-79
1. Kinetic Engg.	30,000	18,147	21,600
2. Mopeds India Ltd.	30,000	12,057	13,623
3. Saund Zweirad	7,500	2,391	3,037 (estd)
4. K.G. Patil, Kolhapur	4,000*	2,853	3,552
5. S. & P. Engg. Ltd.	2,500*	2,188	2,191 (estd)
6. Atlas Auto Cycles Ltd.	1,000*	428	NIL
7. TANSI	2,000*	383	1,227 (estd)
8. Ramon Engg. Ltd.	2,000*	612	1,356
9. Scooters India Ltd.	1,000*	11	22
10. Majestic Auto	1,000*	..	893
	81,000	39,070	47,501 (estd)

*Estimated production capacity during 1978-79.

**Additional Public Prosecutors in
Delhi Sessions Courts**

9229 SHRI JAWALA PRASAD KUREEL Will the Minister of HOME AFFAIRS be pleased to state.

(a) what is the total strength of Additional Public Prosecutors working in Sessions Courts in Delhi;

(b) what is the number of Additional Public Prosecutors belonging to Scheduled Castes and Scheduled Tribes in the Sessions Courts in Delhi;

(c) is the above representation of Scheduled Castes and Scheduled Tribes in accordance with Government's rules, and

(d) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI S D PATIL) (a) to (d). The Delhi Administration have intimated that the present total strength of Additional Public Prosecutors is 12 and out of them only one belongs to Scheduled Caste Community. Out of the 12, 5 Chief Prosecutors (ad-hoc) have been empowered to work as Additional Public Prosecutors without any extra remuneration under Section 24(6) of the Criminal Procedure Code 1973 (as modified on 18th December, 1978). The other 7 Additional Public Prosecutors who are practicing advocates and are appointed under proviso to Section 24(6) are entitled to a fixed salary of Rs 850/- P.M plus usual allowances except H.R.A. In addition they are allowed private practice. They are public servants under the definition of Section 21 of the I.P.C. and not Government Servants. Therefore, the instructions

with regard to reservation of Scheduled Castes and Tribes do not apply in their cases.

Take over of Bird and Company Ltd.

9230 SHRI SACHINDRA LAL SINGHA. Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are considering to take over Bird & Company Limited,

(b) if so, the details thereof,

(c) whether it is a fact that a delegation on behalf of 20,000 workers of this unit met the Minister recently,

(d) if so, the details of the demand made by this delegation, and

(e) the reaction thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a) & (b) Government are examining various measures for the revival of M/s Bird & Company Ltd

(c) to (e) A representation dated the 22nd March, 1979 had been received from Bird and Company Ltd Employees Union pointing out that the Company was facing low production levels due to financial constraints and accordingly sufficient working capital should be made available immediately. It was also requested that a final decision for take over of the Company should be taken immediately. All these aspects are being examined by the Government. Arrangements are also being made for immediate provision of necessary working capital to the Company.

कुल औद्योगिक उत्पादन में लघु उद्योगों के उत्पादन का अनुपात

9231. श्री राम विलास वासवान : क्या उद्योग मंत्री यह बताने को कुश करेंगे कि :

(क) कुल औद्योगिक उत्पादन में लघु उद्योगों „उत्पादन का अनुपात क्या है,

(ख) तत्संबंधी आंकड़े क्या हैं और इन आंकड़ों का आधार क्या है और ये आंकड़े किस वर्ष में हैं ; और

वर्ष 1975-76 के लिए उत्पादन क्षेत्र में उत्पादन के अनुमान

(करोड़ हर.)

स्रोत

1. पंजीकृत उत्पादन क्षेत्र में उत्पादन	89,199	नेशनल एकाउन्ट्स स्टेटमेंट्स (जनवरी 1979 पृ० 97)
2. छोटे कारखानों में उत्पादन	7,761	*एनुमल सर्वे आफ इन्डस्ट्रीज, 1975-76 समी रिजस्ट्रेशन (पृ० 24)
3. जोड़ गया कुल मूल्य और पंजीकृत उत्पादन क्षेत्र :	3,801	नेशनल एकाउन्ट्स स्टेटमेंट्स (जनवरी, 1979, पृ० 98)
4. उत्पादन में जोड़े गये कुल मूल्य का 0.48 अनुपात-गे 1. पंजीकृत उत्पादन	48	‘ए पराकाइल आफ दी मैन्युफैक्चरिंग इण्डस्ट्री इन इण्डिया, 1974-75, (बुलेटिन न० 34) एस० डी०/३, आधिक विश्लेषण एकाक, औद्योगिक संचयकी के द्वाय सांख्यकीय संगठन, नई दिल्ली अक्टूबर 1978, 7,० 17)
5. गैर-पंजीकृत क्षेत्र में उत्पादन	7,919	उत्पर्यूक्त मद (4) तथा मद (3) के अनुपात का प्रयोग करके अनुमान लगाया गया है।
6. उत्पादन लघु तथा ग्रामीण उद्योग (मद 2+5)	15,680	
7. समस्त उत्पादन क्षेत्र में कुल उत्पादन (मद 5+6)	37,118	
8. समय उत्पादन क्षेत्र के कुल उत्पादन में लघु तथा ग्रामीण उद्योगों का उत्पादन का अनुपात (मद 6/7)	0.42	

(ग) क्या सरकार समझती है कि वर्तमान परस्तियों में इन आंकड़ों से लघु उद्योगों के उत्पादन के सही अनुपात का पता चलता है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) से (ग). वर्ष 1975-76 में कुल औद्योगिक उत्पादन में लघु तथा ग्रामीण उद्योगों के उत्पादन का अनुपात 40 प्रतिशत तक होने का अनुमान लगाया गया है। विवरण संलग्न है।

* इन आंकड़ों में 10 लाख रुपये तक के निवेश वाले कारखानों के बारे में जानकारी भी यही है। ए०एस०आई० के परिणामों में विए गए अनुसार अनिर्विष्ट निवेश वाले कारखानों की जानकारी भी शामिल है।

Seizure of Arab League Mission in India by Arab Students

9232. SHRI M. V. CHANDRA-SHEKHARA MURTHY:

SHRI NIHAR LASKAR:

SHRI A. R. BADRI-NARAYAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that after signing the peace treaty between Egypt and Israel, the Arab students in India seized the Arab League Mission;

(b) whether on an earlier occasion also such action was taken by the Arab students in India;

(c) if so the main reasons for seizing this mission in March, 1979 and earlier also; and

(d) what steps Union Government propose to take to avoid such occurrences in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The Arab Students entered the Arab League Mission in New Delhi a couple of days before the signing of the peace treaty between Egypt and Israel and continued to stay there till they vacated it, a couple of days after the treaty had been signed.

(b) and (c). Yes, Sir. They seized the Mission in March 1979 to protest against the Egypt Israel Peace Treaty. On the earlier occasions also they seized the Mission to protest against various other political issues.

(d) Arrangements for the maintenance of law and order on such occasions are strengthened.

दूतावासों के भवनों पर विदेशी हो छात्रों द्वारा कठारा हिंसा जाना

9233. द१० रामजी तिहः : क्या यह मतों यह बनाने की कृपा करेंगे कि .

(क) ऐसे विदेशी दूतावासों के भवनों की सर्वा कितनी है जिन पर गत दो वर्षों में भारत में रहने वाले उन देशों ने छात्रों और नागरिकों द्वारा कठारा कठारा किया गया;

(ख) क्या सरकार ऐसी गतिविधियों को उचित समझती है ;

(ग) यदि नहीं, तो भारत स्वतं विदेशी दूतावासों का अधिकारियों और कर्मचारियों की सुरक्षा हेतु सरकार द्वारा क्या प्रबन्ध किये जा रहे हैं, और

(घ) क्या सरकार ऐसी घटनाओं को रोकने र लिए दृढ़ संकल्प है और यदि हाँ, तो कैसे ?

गृह मंत्रालय में राज्य संबंधी (भी अनिक लाल मण्डल) (क) चार अवसर पर ईरान के छात्रों ने बम्बई और हैदराबाद में स्थित ईरानी नाणियज्य दूतावास 4 भवनों तथा नई दिल्ली के ईरानी दूतावास तथा ईरान राष्ट्रकृतिक भवन में प्रवेश किया। अन्य तीन अवसरों पर अरब लांग मिशन नई दिल्ली (जो दूतावास नहीं है) के भवन में अरब छात्रों ने प्रवेश किया। इसी प्रकार उगान्डा के छात्रों ने भी उगान्डा उच्चायोग एवं परिसर में एक बार प्रवेश किया।

(ख) यदि सबधित दूतावास द्वारा ऐसी घटनाओं का विरोध किया गया तो सरकार ऐसे कार्यों को उचित नहीं समझती है।

(ग) राजनीतिक सर्वेषां पर विधान सम्मेलन, 1961 की शर्तों के अनुसार विदेशी

मिशनों के अवनों और कर्मचारियों की सुरक्षा के लिए उत्पन्न उपाय करने के लिए सरकार बचनबद्ध है। उन मिशनों की सुरक्षा के लिए यांगे उत्पन्न उपाय किए गए।

(ब) जी हा, श्रोमन्। सुरक्षात्मक प्रबंध मुद्दे करके ऐसी घटनाओं को रोकने का प्रस्ताव है।

Exchange of Scientists under Indo-Cuba Agreement

9234. SHRI BALASAHEB VIKHE PATIL: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether under the agreement signed between India and Cuba on the 19th November, 1978, there is provision of exchange of 24 scientists between the two countries in the first year; and

(b) if so, number of scientists so far exchanged in each sphere of science and technology in terms of the said agreement?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) and (b). The Agreement on cooperation in the fields of Science and Technology between the Government of India and the Government of Cuba signed on 19th November, 1978 provides for the exchange of scientists between the two countries but does not specify the number of such scientists in any year. A 2-member team of senior scientists has been deputed to Cuba to identify the areas of cooperation. The total number will depend on our requirements.

Supply of Cement to Karnataka

9235. SHRI K. S. VEERABHADRAPPA: Will the Minister of INDUSTRY be pleased to state:

(a) the requirements of Karnataka State of essential commodity like cement and the actual allocations made during the year 1978;

(b) the reasons for not meeting the full requirement of the State in this regard;

(c) whether it is in the knowledge of Government that the price of this commodity in the State is rising; and

(d) what steps Government have taken to bring the price down?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) Government of Karnataka have reported that their annual demand for cement is about 16 lakh tonnes. A total allocation of 11.43 lakh tonnes was made to the State Government in the year 1978. The demand for cement has exceeded supply due to spurt in construction activities in industries, irrigation and power housing and other developmental activities.

(c) The price of cement is controlled under the Cement Order, 1967. The F.O.R. price (excluding Excise Duty & Packing Charges) is fixed under the Control Order and cement factories are not authorised to charge more than the controlled price. During the period February, 1977 to April, 1979, F.O.R. price of cement was increased on three occasions, namely in January, 1978, July, 1978 and December, 1978. The retail price is fixed by the State Governments, by adding the following margins to the F.O.R. Price (including packing charges & excise duty) namely Central Sales Tax (where applicable), State Sales Tax, Octroi Duty (if any), Local transport & handling charges, Godown charges, incidental expenses, profit margin for the stockists/dealers.

(d) In Karnataka, public distribution of cement has been taken over by the State Government from 1-10-1978 and sale of cement is now made only by dealers licensed by the State Government. The State Government has been requested to be vigilant against antisocial activities like blackmarketing and hoarding and to use their powers under the Essential Commodities Act to curb such activities.

Schemes implemented to raise Standard of People Living below Poverty Line

9236 SHRI K. GOPAL: Will the Minister of PLANNING be pleased to state:

(a) whether any schemes were implemented during the last two years to raise the standard of living of those living below the poverty line;

(b) if so, details thereof; and

(c) the impact these schemes produced on the living standards of the poor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN). (a) and (b). Various measures and programmes for achieving the objective of reduction of poverty are spelt out in the draft Five Year Plan (1978-83). The highest priority has been accorded to agriculture and allied sectors, irrigation and village and cottage industries which have the greatest capacity to absorb surplus labour. An expanded minimum needs programme has also been provided for so that the living standards of the poor people can be directly supplemented by the provision of certain minimum basic amenities. The Annual Plans for 1977-78 and 1978-79 were formulated keeping these priorities in view.

(c) It is too early to assess the impact of these plans on the living standards of the poor.

Import and Export of Cotton

9237. SHRI IQBAL SINGH DHILLON: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that in previous years Government used to import cotton;

(b) if so, since when the import of cotton has been stopped;

(c) whether it is also a fact that now India is in a position to export the cotton; and

(d) if so, the target fixed for the export of cotton during the year 1979-80?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) Following improvement in the availability position of domestic cotton, no imports on commercial scale have been contracted during 1977-78 and 1978-79.

(c) and (d). During 1978-79, cotton season (September, 1978-August, 1979) Government have allowed export of 4.40 lakh bales of cotton. No target has been fixed for 1979-80; this will be possible only after the varietal crop size and the demand are known.

Supply of Controlled Cloth to Orissa

9238. SHRI K. PRADHANI: Will the Minister of INDUSTRY be pleased to state:

(a) what are the details regarding the quota of controlled cloth which was supplied to the State of Orissa during the last three years; year-wise; and

(b) whether there has been any demand from the State Government to enhance the quota of controlled cloth and if so, the reaction of Central Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) Allotments of controlled cloth made to Orissa during the last three years are as under:—

Year	Allotments (Bales of 1,500 sq. metres per bale)
1976	14,447
1977	8,908.25
1978	9,294.75

The Orissa State Wholesale Consumers' Cooperative Federation has requested for an enhancement. Quotas of controlled cloth for different States have been fixed on the basis of population in relation to the production level of 400 million sq. metres in a year. It is not, therefore, possible to meet demand for enhancement of the quota.

आपल ईडिया सेसस एम्प्लाईज फडरेशन द्वारा पारित संकल्प

9239. डा० महाबीपक सिंह शास्त्री : क्या गह मत्री यह बनाने की कृपा करेंगे कि :

(क) क्या आपल ईडिया सेसस एम्प्लाईज फडरेशन ने 9 दिसंबर, 1978 में रायोजित हुई अपनी न्दीय कार्यकारिणी की बैठक मपारित संकल्पों की एक एक प्रति भारत महा पजाकार, गह मत्रा तथा अनिरिक्त मुहूर सचिव को भेजी है, और

(ख) यदि हो, तो उक्त संकल्पों का घोरा क्या है, और इम बारे में सरकार न क्या निर्णय किया है?

गृह भवालालय में राज्य मंत्री (श्री अनिल लाल भवाल): (क) और (ख). प्रतिलिपि

भारतीय जनगणना कर्मचारी संघ की भेदभावी कार्यकारिणी की बैठक में पारित संकल्पों की एक प्रति फरवरी, 1979 के प्रथम सप्ताह में प्राप्त हुई थी और यह विवरण सभा पटल पर रखा गया है।

संकल्प संख्या 3 में उल्लिखित मध्य प्रदेश जनगणना निदेशालय के कर्मचारियों को बैतन देने के लिए आदेश जारी कर दिये गये हैं। जहां तक संकल्प 5 का मम्बन्ध है, 24 मुद्रातल कर्मचारियों में से 22 के मामले में मुद्रातली के आदेश रद्द कर दिये गये हैं।

कम संख्या 1, 6, 8, 14, 15, 17 और 23 पर दिये गए संकल्पों पर कार्रवाई आरम्भ की जा चुकी है जहां तक संकल्प संख्या 16 का मम्बन्ध है, भारत के महाप्रजीयक के कार्यालय में कार्यालय परिषद स्थापित करने का निर्णय किया गया है, जिसमें अधिकार भारतीय जनगणना कर्मचारी भव के प्रात-निधि भाग ले मांगें।

जहां तक संकल्प संख्या 9 का मम्बन्ध है, नियुक्तिया पदोन्नतिया इत्यादि करते समय अनुसूचित जाति अनुसूचित जनजाति के लिए आरक्षित रिक्तियों के रोम्टर का महत्व से पालन किया जाता है :

अन्य संकल्पों में उठाये गये मामले नीति संम्बन्धी प्रश्न हैं और उनमें से कुछ के मम्बन्ध में भारी विनीय कठिनाई दी जाती है। भारत सरकार के अन्य मन्त्रालयों विभागों के प्रश्नमण्डल से गथा समय इनकी जात्र की गायी।

विवरण

अल्पिस भारतीय जनगणना कर्मचारी संघ द्वारा पारित संकल्पों की प्रति

1. तीन से अधिक वयों में जल रुपे लेष प्रस्थायी पद स्थायी सरकारी अनुदेशों के अनुसार स्थायी पदों में बदले जाएं।

2. जनगणना कार्य उपनिदेशक श्री तीरु दास के सेवाकाल में अनियमिताओं के लिए उनके विशद् कम से कम अतिरिक्त सचिव के पद के स्तर पर उचित जाच की जाए।

3. मध्य प्रदेश जनगणना निवेशालय के जिन 65 कर्मचारियों ने सर्वेधानिक आन्दोलन में भाग लिया था, उनका बेतन मुक्त करना।

4. इस सर्वेधानिक आन्दोलन अधिक के दौरान कर्मचारियों के विशद् सभी पुलिस मामले बिना शर्त वापस लिए जाएं।

5. आन्दोलन के कारण कर्मचारियों का शोषण न किया जाए, और मध्य प्रदेश के उपनिदेशक को आवश्यक आदेश जारी किये जाएं।

6. जिन एम० टी०ए० टी० ओ० के बेतनमान, ड्यूटी और अहंताएँ समान हैं उनको अविलम्ब 1-1-1973 से अन्वेषक नियुक्त किया जाए।

7. प्रतिनियुक्ति पर सभी कर्मचारी वापस किये जाएं और भर्ती नियमों में प्रतिनियुक्ति की व्यवस्था समाप्त की जाए।

8. जो कर्मचारी अपने वैध अधिकार से बचित कर दिए गये थे, उनके हितों को सरकार देते हाएँ विभिन्न संबंधों में तुरन्त तर्दं प्रोत्साहित नियमित की जाए।

9. सभी जनगणना मर्गों में सदृश और एक से भर्ती नियम होने चाहिए और कर्मचारियों ने प्रतिनिधियों के गाव परामर्श से उनमें संशोधन किये जाने चाहिए।

10. जनगणना संगठन में व्याप्त प्रगति-रोध को दूर करने के लिए प्रत्येक सर्वर्ग में विभागीय उम्मीदवारों की पदोन्नति का अतिक्रम बढ़ाया जाए।

11. और स्नातक साड़ियोंकी सहायदो समेत प्रत्येक पद के लिए पदोन्नति के अवम्भ होने चाहिए।

12. जिन कर्मचारियों ने एक ही प्रेड से 14 वर्ष की नियमित सेवा कर ली है उनको प्रबलण प्रेड दिया जाए।

13. मशीन चलाने / सगणना / परिवार / वैरिकाइड के लिए कोई प्रमाणपत्र प्राप्त किये बिना विशेष बेतन स्वीकृत किया जाए।

14. योजनागत स्कीम में स्वीकृत किये गये पद तुरन्त भरे जाने चाहिए और महापंजीयक के कार्यालय में जिन 17 परिकल्पकों को उस प्रेड से 4 वर्ष से अधिक रखने के बाद पदावानत कर दिया गया था उनको तुरन्त पदोन्नत किया जाए।

15. प्रत्येक सर्वर्ग की वरीयता सूची को जल्दी अन्तिम रूप दिया जाए और उसे प्रकाशित किया जाए और महापंजीयक द्वारा यथा अनुबद्ध समय में स्वाक्षीकरण के आदेश जारी किये जाए।

16. महापंजीयक के कार्यालय में जै० सी०ए० में अधीन कार्यालय परिषद बनाई जाए जिसमें सभ के प्रतिनिधि हों।

17. राज्यों में जनगणना निवेशालय और भारत के महापंजीयक वा कार्यालय एक भवन में होने चाहिए।

18. राज्य एजेंसी के अधीन एम०आर० ए० म० जनगणना निट्रो नये ने नियन्त्रणाधीन लाये जाए और परिकल्पना राज्य मुख्यालयों में नियुक्त दिया जाए।

19. सभी पदोन्नतियाँ और प्रिवेट अनुसंचित जाति/अनुसूचित जनजाति शोम्बर के अनुमार की जाएं।

20. कर्मचारी रखने का नमूना लेक, जनसंख्या और सचलनात्मक विभिन्निताओं पर आवारित होना चाहिए और एक अन्वेषक,

3 सांख्यिक सहायक, 6 परिकलक, 10 सहायक संकलनकर्ता के अनुपात से कर्मचारी आवंटित किये जाने चाहिए।

21. वी० एस० मिशन में सम्बन्धित सभी योजनाएँ और पंजीकरण अर्थात् नमूना पंजीकरण, जन्म मृत्यु पंजीकरण, माडल प्राक्षण इत्यादि ऐसे जनगणना निदेशालयों के जिए कार्यान्वयन किये जाएं जिनमें अलग अलग राज्य में एक सहायक निदेशक, अन्वेषक, एक सांख्यिकी सहायक और चार परिकलक और एक निम्न अंगी लिपिक के भाय आयुक्त के स्तर पर स्थाई कार्यालय हों।

22. इस संगठन में एक ग्रंथिल भारतीय जनगणना सेवा होनी चाहिए।

23. सभी जनगणना कार्यालयों को कर्मचारियों के लिए आवासीय क्षाटरों के साथ उनके अपने भवनों की व्यवस्था की जाए।

24. सांख्यिकी सहायक परिकलक को एन०एस०एस० में ग्रेड के बराबर ग्रेड दिया जाए।

25. महासचिव का मुख्यालय स्थाई रूप से ग्रो०ग्रार०जी०, नई दिल्ली में स्थानान्तरित किया जाए।

Preparation of a Report 'Vivarnika' for Regional Offices of Hindi Teaching Scheme

9240. SHRI KACHARULAL HEM-RAJ JAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there was a practice to prepare a report known as 'Vivarnika' in the various regional offices of Hindi Teaching Scheme;

(b) whether this report is not prepared at present; and

(c) if so, why this report was introduced and the reasons for which this report is not prepared now?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes, Sir. Such a 'Vivarnika' was for the first time, brought out by the Deputy Director (West) in 1969. Later on, other Regional Deputy Directors had also brought out such 'Vivarnikas'. These mainly contained data relating to the available staff, training centres and employees trained in the concerned areas.

(b). Yes, Sir.

(c) After setting up an office of the Joint Director recently in accordance with the recommendation of the Review Committee of Hindi Teaching Scheme a Research Cell has been constituted under it. Important information relating to the Hindi Teaching Scheme is maintained in this Cell. It is, therefore no longer necessary to bring out separate regional 'Vivarnikas'.

Financial difficulty faced by National Jute Mills, Howrah

9241. DR. BIJOY MONDAL:

SHRI SHANKERSINHJI VAGHELA:

SHRI G. M. BANATWALLA:

SHRI MUKHTIAR SINGH MALIK:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it has come to the notice of the Government that National Jute Mills Howrah has been facing great difficulties for want of finances;

(b) whether Central Government propose to help the mills and to rehabilitate this unit as evolved by IDBI; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a) to (c) IDIB have evolved a plan of rehabilitating National Company Ltd, which inter-alia involves the grant of an interest free loan amounting to Rs 2 crores to National Co Ltd by the Government of India. The matter is under active consideration.

Inclusion of Paint Brush in the Reserved List for Small Scale Industries

9242 SHRI S S SOMANI Will the Minister of INDUSTRY be pleased to state

(a) the reasons for which some items such as paint brushes tooth brushes have been included in the list for reserved items for the small scale industries whereas under one of the items of the list all kinds of brushes are covered and

(b) whether Government propose to revise the list in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a) Paint brushes' and 'tooth brushes' have been separately included in the list of items reserved for small scale sector in terms of this Ministry's notification dated 26.4.1978 because they are separately classified and given separate code numbers under the National Industrial Classification, which has been adopted for listing the items reserved for small scale sector

(b) Periodical review is being made by Government so as to continually expand the list of reserved items as new products and new processes capable of being manufactured in the small scale are identified

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Progress of Working Groups on Problems of Monitoring of Progress of Schemes relating to Backward Classes, etc

9243 SHRI R KOLANTHAIVELU Will the Minister of PLANNING be pleased to state

(a) the precise progress of the Studies made by Working Groups constituted to consider problems of monitoring of progress of schemes relating to backward classes water supply urban development transport etc

(b) the *modus operandi* of such studies and the number of Seminars organised in that connection, and

(c) the con re's results of the studies?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN) (a) The Report of the Working Group on monitoring Urban Development schemes has been received and is being examined in consultation with the Ministry of Works and Housing. The reports of the other Groups are awaited

(b) The Working Groups consisting of representatives of the concerned Central Ministry Planning Commission and selected State Government representatives are to examine the existing monitoring system and procedures, and suggest improvements. These Working Groups have not held any seminars

(c) When the reports have been received and processed, it is expected that the changes suggested by them will be adopted by Ministries, States and implementing agencies, resulting in more efficient performance all around

Licences for Setting up Cement Plants

9244. SHRI M. RAM GOPAL REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Industrial licences issued during the last three months for setting cement plants have been revoked; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) No, Sir.

(b) Does not arise.

Filling up Class I Posts of IES/ISS by UPSC

9245. SHRI VASANT SATHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of Class I and Senior Class I posts carrying economic/statistical functions which have been filled up through UPSC during the last three years—year-wise Ministry-wise by standard categories and designation of Class I officers;

(b) how many of these officers who have been selected by UPSC for the post carrying economic functions have been included in the IES/ISS at appropriate category; and

(c) what is the position of such officers *vis-a-vis* ad hoc class I officers holding similar posts carrying economic/statistical functions in regard to their inclusion for IES/ISS and norms for interse seniority of these two categories of officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) and (b). The information is being

collected and will be placed on the Table of the House.

(c) Officers holding Class I posts carrying economic/statistical functions on *ad hoc* basis cannot be included in the IES/ISS since they do not have any title to such posts. Persons appointed to such posts through the U.P.S.C. can, however, be appointed to the IES/ISS provided these posts are encadred in the appropriate grade of the IES/ISS and the persons holding such posts are approved for such appointment by the U.P.S.C. As the former category of officers cannot be appointed to the IES/ISS, the question of comparing the seniority of officers of the two categories does not arise.

Privy Purses to Rajas and Nawabs

9246. SHRI KANWAR LAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of Rajas and Nawabs, who were given privy purses amounting to Rs. 5 lakhs and above before the abolition of privy purses;

(b) the names of Maharajas and Nawabs who have been paid some sort of money along with the total amount paid so far after the abolition of privy purses in any form;

(c) why such amount has been paid, what were the reasons that forced the Government to pay such a big amount to these people;

(d) whether Government propose to pay some of them the money even in future and

(e) if so, to whom and why?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) Statement I is laid on the Table of the House. [Placed in Library. See No. LT-4407/79].

(b) and (c). Article 363A of the Constitution inserted by the Constitution (26th Amendment) Act, 1971, which came into force on 28th December, 1971, abolished privy purses and extinguished all rights, liabilities and obligations in respect thereof. However, in order to enable the former rulers to adjust themselves to the changed circumstances and to mitigate hardship, Government of India decided to make ex-gratia lumpsum cash payments to them. Under the scheme formulated by Government for this purpose, in the event of death of a former ruler, the ex-gratia grant is to be paid to widow(s), son(s), unmarried daughter(s) and widow of a pre-deceased son. So far ex-gratia grants amount to Rs 10.26 crores have been sanctioned in respect of 271 former rulers in accordance with the approved scheme, as in list attached (Statement II) is laid on the Table of the House. [Placed in Library See No LT-4407/78]

(d) and (e) Government propose to make ex-gratia payments to the remaining four former rulers namely the former rulers of Dhrangadhra, Tharad, Cochili, and Rampur. Besides, in the case of two former States, namely, Vassavad and Dhurwai, a few of the large number of claimants are also to receive payment of ex-gratia amount fixed for them. These payments will be made as soon as the persons concerned comply with the required formalities in accordance with the scheme formulated for this purpose.

केन्द्रीय सेवाओं में पिछड़ी व्यविधियों के लिए प्रारक्षण

9247. श्री रामसाम राही : क्या उन्होंने यह बताने की कृपा करेंगे कि पिछड़ी व्यविधियों में जामिल की गई जातियों के ऐसे व्यविधियों के लिए केन्द्रीय सेवाओं और प्रन्याया प्रारक्षण का क्या व्योचित्य है जिनके आव के अपने लोत हैं और उनमें से 20 प्रतिशत

व्यक्ति भी उन द्वारा व्यपनी आविका व्यक्ति नहीं कर रहे हैं?

पृष्ठ भौतिक्य में राज्य भवीती (भी व्यक्ति साम व्यवहार) केन्द्रीय सेवाओं में अनुसूचित जातियों तथा प्रगुम्भित जनजातियों के लिए प्रारक्षण भारत के सविधान के अनुच्छेद 16 (4) और 335 के उपबन्धों के अनुमार किया गया है। ये प्रारक्षण अनुसूचित जातियों तथा अनुम्भित जनजातियों के सभी मदरस्यों पर लागू होते हैं जाहे उनको आव के लोत अथवा उनकी आविका उपायेन करने के दण कुछ भी क्यों न हो।

Assam Districts declared Disturbed

9248 SHRI NIHAR LASKAR Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the State Government has declared 3 Assam districts disturbed;

(b) if so, what are the districts;

(c) the main reasons for the same;

(d) whether Union Government have been requested to help the State Government in this regard; and

(e) whether miscreants have created serious situation in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) (a) to (e) The Government of Assam have informed that they have declared the three districts

namely Cachar District, Karbi Anglong District and North Cachar Hills District as 'disturbed areas' under the provisions of Assam Disturbed Areas Act, 1958 and Armed Forces (Special Powers) Act, 1958 because of the tense situation prevailing in these areas as a result of 5th January, 1979

incident on the Assam-Nagaland border. The State Government have taken these steps as precautionary measure. The Central Government are in touch with the State Government and are providing such assistance as requested by the State Government.

Vehicular Traffic in Delhi

9249 PROF. P. G. MAVALANKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that vehicular traffic in Delhi and New Delhi is growing and is getting more erratic and irregular;

(b) whether it is also a fact that at several places there are no automatic traffic signals and that even where such signals are there, they are often violated by public and private vehicle owners and drivers; and

(c) if so, what effective and immediate steps are being taken by Government to remedy such a situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (c). There has been a sharp increase in vehicular traffic in recent years. With this, violation of traffic regulation has also increased. It is a fact that at some place, there is no automatic traffic signals.

The matter is very much under administrative consideration and effective steps are being taken to improve the situation as mentioned below:

(i) Exercises have been carried out to install automatic traffic light signals at important inter-sections.

(ii) Pending such installations arrangements have been done for

manual regulation of traffic during peak hours.

(iii) The traffic offenders are being prosecuted vigorously by tightening up the enforcement measures, which includes prosecution on the spot of traffic offenders by empowering Inspectors of Police (Traffic) to collect cash security deposit on the spot against regular cash receipts for traffic offence.

(iv) Steps are being taken for construction of slow moving and pedestrian paths, electrification of roads and parking facilities for better traffic regulation.

(v) Recourse is being taken to debates, discussions, seminars, etc. to educate the public on traffic rules and road safety measures.

Demand for enhancing turnover limit for Stainless Steel Industries

9250 DR. VASANT KUMAR PANDIT: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is a persistent demand from small scale units in the country to enhance the turnover limit for stainless steel industries from the present level to Rs. 50 lakhs;

(b) whether it is a fact that due to the present limit for small scale units, incentive for higher production, quality goods and expansion received a set-back; and

(c) whether Government are considering change in the definition of small scale units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) There is no turnover limit for small scale units either for stainless steel industry or for any other industry.

(b) and (c). Do not arise.

Review of Proceedings of Selection Committees for promotion to IAS/IPS

9251. SHRI S. S. DAS:

SHRI MOHAN LAL PIFIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have issued instructions that past proceedings of Selection Committees held for promotion to IAS/IPS should not be reviewed;

(b) whether these instructions are justified; and

(c) whether Government propose to rescind their instructions and consider for promotion to IAS/IPS with retrospective effect the officers whose seniority has been restored and who being more than 52 years of age cannot be considered for promotion to IAS/IPS in routine?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) No, Sir. There is no provision in the IAS (Appointment by Promotion) Regulations, 1955 and the IPS (Appointment by Promotion) Regulations, 1955, according to which State Civil Service and State Police Service officers are promoted to the IAS and the IPS respectively, for review of the select lists except in the event of a grave lapse in the conduct or performance of duties on the part of any member of the State Civil Service/Police Service included in the Select List in which case a special review of the Select List may be made at any time at the instance of the State Government and the Union Public Service Commission, if it so thinks fit, remove the name of such members of the State Civil Service/Police Service from the Select List.

(b) and (c). Questions do not arise in view of reply to (a).

Loans given by District Industries Centres

9252. SHRI AMAR ROYPRADHAN: Will the Minister of INDUSTRY be pleased to state the amount sanctioned as loan to District Industries Centres already gone into production up to the end of February, 1979?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): The activities of the District Industries Centres are of a promotional and developmental nature and these Centres do not engage themselves into any manufacturing activity. They assist the entrepreneurs in setting up industrial units. An amount of Rs. 7 crores was provided as loan to the various States/UTs. under the DIC programme for providing loan assistance to small and cottage units upto the end of February, 1979.

Incentives to LDCs for Promotion in Services

9253. SHRI LAHANU SHIDAVA KOM. Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many LDCs in the Central Secretariat Services are Post Graduates, Double Graduates and Graduates;

(b) what incentive, if any, is given to them for promotion in the services; and

(c) whether they get any extra increments; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) The information is being collected and will be laid on the Table of the House as soon as it is collected.

(b) Graduate Lower Division Clerks with three years of service are given age relaxation upto 30 years for taking the Assistants' Grade Competitive Examination conducted by Union Public Service Commission.

(c) No Sir; Pay scale of a grade or a post is fixed with reference to the duties attached to it and not with reference to the educational qualifications of the persons appointed thereto. Grant of increments to those appointed to the grade/post is regulated in accordance with the rules in that regard which do not provide for granting extra increments by virtue of possessing higher educational qualifications.

Creches for Children of Government Employees in Delhi

9254. SHRI AMRIT NAHATA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Ministry of Home Affairs are running creches for the children of Government Employees in Delhi in the age group from 3 months to 7 years; and

(b) whether Government propose to raise the age limit from 7 to 12 years keeping in view that the children after 12 years of age can live at home alone whereas children of 7 years of age cannot remain in the houses alone?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) The Grah Kalyan Kendra Organisation which is a registered Society functioning under the aegis of the Department of Personnel and A.R., Ministry of Home Affairs, runs such creches.

(b) No, Sir. It is not proposed to raise the upper age limit beyond 7 years as the creches are not equipped to handle children of that age.

Raids conducted by C.B.I.

9255. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of raids conducted by the CBI on private persons and Government servants during the calendar year 1977 and 1978; and

(b) what are the details of the discoveries made during these raids, and whether any of these cases have been adjudicated or challianed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) During the year 1977, 339 raids/searches (149 against Government servants and 190 against private persons) were conducted by the Central Bureau of Investigation. During the year 1978, 252 raids/searches (118 against Government servants and 134 against private persons) were conducted by the Central Bureau of Investigation.

(b) During these raids/searches, incriminating documents, undeclared assets, etc. were discovered. Disclosure of the details is likely to prejudice further investigations/future course of action necessary in these cases and will not be in public interest. In 121 cases, chargesheets have been filed in the Courts.

State-wise production and demand of paper

9256. SHRI MUKUNDA MANDAL: Will the Minister of INDUSTRY be pleased to state what is the total production and demand of paper during the last five years State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): The figures of production of

paper and paper board for the last five years State-wise are being collected and will be placed on the Table of the House. No authentic figures of State-wise demand for paper and paper Board are available. By and large the indigenous production has been adequate to meet the demand, but in the year 1978-79 it is estimated that indigenous production has fallen short of the demand by 50,000 tonnes.

Study group for Reserved Items

9257 SHRI VINODBHAI B SHETH
Will the Minister of INDUSTRY be pleased to state

(a) whether the techno-economic study for the reserved 807 items for the small scale industry has been carried out as assured by the Minister,

(b) if so, what is the result, and

(c) whether it is a fact that whereas as the capacity of the large scale units has been frozen the small scale units have not been able to produce large quantities of some item thereby creating shortages and their consequent adverse effect on the market?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a) to (c) Government have identified the 807 items which have been reserved for small scale sector as these have potentialities for development in the small scale. In para 6 of the Statement on Industrial Policy, Government have already clarified that it must be ensured that production in the small scale sector is economic and of acceptable quality and the list of industries reserved for small scale sector has to be continually reviewed so that capacity creation does not lag behind the requirements of the economy. Government keeps a continuous watch to ensure that the policy on reservation does not lead to shortage of commodities in the market.

NTC Mill unit in Punjab

9258 SHRI GYANESHWAR PRA-SHAD YADAV Will the Minister of INDUSTRY be pleased to state

(a) whether it is a fact that there is no unit of National Textile Mill installed in Punjab

(b) the reasons therefor,

(c) whether it is true that Punjab produced a lot of cotton and in view of this, will Government open a unit of the NTC Mill in Punjab, and

(d) if not, the reasons for the same and if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a) to (d) NTC has already got four nationalised units in Punjab, namely

1 Dayalbagh Spg & Wvg Mills, Amritsar

2 Suraj Textile Mills, Malout

3 Panipat Woollen Mills District Roper, Kharar

4 Kharar Textile Mills, Kharar
In view, however, of good production of cotton in Punjab, it is proposed to expand the existing spindleage in the following units in Punjab, during the sixth Five Year Plan period —

1 Dayalbagh Spg & Wvg Mills, Amritsar

2 Suraj Textile Mills, Malout

3 Kharar Textile Mills, Kharar

House Collapse in Hauz Quazi, Delhi

9259 SHRI MUKHTIAR SINGH MALIK Will the Minister of HOME AFFAIRS be pleased to state

(a) whether a house collapsed in the vegetable market in Hauz Quazi, Delhi on the 24th March, 1979;

(b) if so, the causes of the incident.

(c) the number of persons killed and injured as a result thereof; and

(d) whether any compensation has been paid to the next of the kins; and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (d). The Delhi Administration has informed that a house collapsed in Hauz Quazi, Delhi on 24-3-1979. A survey was last conducted on 12-5-1978 and the condition of the building was found satisfactory. The precise cause of collapse could not be ascertained through the Inquiry conducted into the incident. The number of persons killed and injured as a result of this collapse is as under:—

	Male	Female	Child
Killed	1	4	4
Injured	7	2	3

The Delhi Administration has given Rs. 750/- to the next of kin of the deceased persons and Rs. 250 to each injured.

Law and Order in Kingsway Camp, Delhi

9260. SHRI CHIMANBHAI H. SHUKLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether during the last few months the law and order situation in

the Kingsway Camp, Delhi has been deteriorating;

(b) how many cases of thefts, knifing, murder and of other similar nature have been reported during the last three months; how many of them have been successfully investigated and challans filed in the Courts of Law; and

(c) what steps now Government propose to take to check the law and order situation from further deterioration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) and (b). There has been decline under the important heads of crime except dacoity, snatching and motor vehicles thefts. A detailed statement of the crime figures in this regard is attached.

(c) The following steps have been taken to control the law and order situation:—

(i) Maintenance of strict vigilance over activities of known criminals and stepping up of extemment proceedings.

(ii) Intensification of both foot and mobile patrolling.

(iii) Detailment of pickets at strategic places.

(iv) Launching of special drives against persons carrying dangerous weapons.

(v) Setting up of Vigilance Squad to check eve-teasing and pick-pocketing.

Statement

King et al Camp from 1-1-1979 to 31-3-1979 & 1-1-1978 to 31-3-1978

Head of Crime	Reported					Criminalised			Acquitted		Pending		Untraced investi- gation
	1	2	3	4	5	6	7	8	9	10			
Dacoity	2	2	.	.
Murder	2	2	.	.
Attempt to Murder	1	1	.	.
Riots	1	.	1	.	.	1	.	.
Robbery	2	.	2	.	.	2	.	.
Snatching	6	.	6	.	.	5	.	1
Burglary	23	.	23	.	.	1	8	14
M.V. Theft	35	2	33	1	.	1	12	20
Cycle Theft	30	.	30	.	.	3	3	27
Pick-pocket	12	.	12	.	.	4	4	8
Mac. Theft	105	.	105	1	.	1	26	78
Misc. IPC	73	3	70	17	.	17	49	4
TOTAL IPC	292	5	287	21	.	21	114	152

	1-1-1978 to 31-3-1978									
	1	2	3	4	5	6	7	8	9	10
Dacoity.		1	1	1	1	1	1	1	1	1
Murder		2	2	2	2	2	2	2	1	1
Attempt to Murder		3	3	3	3	3	3	3	3	3
Riots		1	1	1	1	1	1	1	1	1
Robbery		3	3	3	5	5	5	5	5	5
Snatching		5	5	5	5	5	5	5	5	5
Burglary		39	1	38	12	2	10	10	10	25
M.V. Theft		14	2	12	3	3	3	3	3	9
cycle Theft		50	50	50	5	1	4	4	4	45
Pick-pocket		15	15	15	4	4	4	4	4	11
Misc. Theft		122	3	119	14	1	13	13	13	105
Misc. IPC		143	19	124	73	2	69	69	69	48
Total IPC		403	25	378	121	7	2	112	5	253

Facilities to the canteen workers of N.S.S.O.

9261. SHRI RAM DASS SINGH:
Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Canteen workers in the NSSO Department of Statistics, Hans Bhawan, New Delhi are deprived of the minimum wage, supply of uniforms and other facilities granted by the Government;

(b) if yes, the reasons thereof;

(c) whether any action has been taken to compensate the affected workers and exemplary punishment against the officer responsible for non-implementation of the Government orders,

(d) whether it is a fact that officer responsible for violating the Government orders and harassing the workers is favoured for extension of deputation period, thus violating the recruitment and promotion rules for accounts-cum-administrative officers post; and

(e) if the answer is affirmative, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) No Sir.

(b) to (e). Do not arise.

Suggestion by K. S. Bawa study team for an institution on economic needs of Tribal people

9262. SHRI BEGUN SAMBRUI:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the K. S. Bawa Study Team had suggested the setting up of a viable institution which could serve the economic needs of the tribal population of the country;

(b) if so, the details thereof; and

(c) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) and (b). The K. S. Bawa study team had suggested setting up of large sized agricultural multipurpose cooperative societies (LAMPS) at Block level with a number of branches. These were suggested to be organised by converting some of the existing primary cooperative marketing societies/forest cooperative marketing societies or by organising new societies by amalgamating working primary societies in the area. The existing working primary credit societies which are to be merged with the LAMPS could become the depots or the Branches of LAMPS. The functions of the LAMPS envisaged are the provision of short and medium term agricultural production credit, consumption credit, supply of inputs, distribution of consumer goods and marketing of agricultural and minor forest produce. Organisationally LAMPS are to be affiliated to the Central Cooperative Banks for their credit needs and tribal development cooperative Corporations/Federations (TDCCs) or State Marketing and Supply federations for getting support in marketing, supply and distribution activities.

(c) The State Governments have initiated steps to organise large sized agricultural multipurpose Cooperative Societies (LAMPS) at the primary level to cater to the credit as well as economic needs of the tribal population. Such societies cover on an average 10,000 to 20,000 people. Altogether about 2500 such LAMPS were expected to be organised in 16 States and 2 Union Territories having tribal sub-plans, against which about 2400 have already been organised.

Report of working group on Tribal development

9263. SHRIMATI PARVATI DEVI: Will the Minister of PLANNING be pleased to state:

(a) whether the working group on tribal development had proposed specific allotment for the welfare of tribals during the Sixth Five Year Plan period; and

(b) if so, the details thereof and the list of items to be undertaken thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) Yes, Sir.

(b) The Working Group has recommended a minimum order of investment of Rs. 3000 crores in the period 1978-83 on tribal welfare: about Rs. 1850 crores from State Plans, Rs. 500 crores from Central Ministries' Plans, Rs. 300 crores from the institutional finance and Rs. 350 crores as special Central assistance. The tribal sub-plans of the States, and outlays on the programmes of Central Ministries which will benefit tribal population are still under consideration.

Protest March against atrocities on Adivasis in Katihar District of Bihar

9264. SHRI A. K. ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the protest march of Adivasis and Harijans at Patna on the 21st March, 1979 against the atrocities on Adivasis in Katihar District of Bihar; if so, the facts in details; and

(b) whether these atrocities were also referred to the Central Government for its intervention; if so, the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) Yes, Sir. As per report received from the State Government, an armed rally of Adivasis organised under the joint auspices of Uttranchal Adivasi Harijan Sangharsh Samiti Katihar and Marxist Co-ordination Committee was taken out on 21-3-1979 from Gandhi Maidan for ventilating their grievances against alleged atrocities on Adivasis. The procession marched through main streets and finally demonstrated peacefully before Vidhan Sabha. The processionists returned to Gandhi Maidan after submitting a memorandum to the Agriculture Minister of Bihar.

(b) No, Sir.

हीरा मिल्स प्रौर हूंडौर मालवा यूनाइटेड मिल्स के पास खाली पड़ी जमीन के बारे में 16 अप्रैल, 1978 के तारांकित प्रस्तुत यथा के उत्तर के सबध म यह बताने की हृषा करेंगे कि :

9265. श्री हुकम चन्द कल्याण द्वारा जूनोग मवी हीरा मिल्स प्रौर हूंडौर मालवा यूनाइटेड मिल्स के पास खाली पड़ी जमीन के बारे में 16 अप्रैल, 1978 के तारांकित प्रस्तुत यथा के उत्तर के सबध म यह बताने की हृषा करेंगे कि :

(क) हीरा मिल्स प्रौर हूंडौर मालवा यूनाइटेड मिल्स हूंडौर के पास इस समय कितने गड़ जमीन खाली पड़ी है और किनमी जमीन अप्प अपनियों को कियाये पर दी गई है और उस से कितना किराया मिला है और कितना बकाया किराया अभी लिया जाना है;

(ख) क्या उक्त मिलों के पास नगर के अप्प स्थानों म भी कृष्ण जमीन है और यदि हाँ, तो क्या मिलों को अपने नियंत्रणाधीन लिए जाने के समय मिल भालिकों ने उन जमीन को बेच दिया था अब वहां विरही रख दी थी और यदि हाँ, तो वह जमीन किनमी है वहां क्या बखार उस को भी अधिगृहीत करेंगी; और

(ग) क्या उक्त बिलों के नियन्त्रणाधीन चल २४ ग्रन्थ कारखानों को भी अपने अधीन ले लिया गया है और यदि हाँ, तो उनके पास कितनी जमीन थी तथा क्या यह भी सच है कि कुछ राजनीतिक दलों ने बलात उम जमीन पर कब्जा जमा लिया है और यदि हाँ, तो ऐसी जमीन कितनी है तथा यह किन व्यक्तियों के कब्जे में है ?

उद्घोग मंत्रालय में राज्य भंडी (श्री अद्वन्द्वी प्रसाद यादव) (क) इस समय होरा मिल मत्ता इदौर मालवा यूनाइटेड मिल्स के पास कपग 57.06 एकड़ तथा 32.12 एकड़ खाली भूमि पड़ो हुई है। इन मिलों का कोई भूमि किराये पर नहीं दी गई है अब एवं किराये की राशि का प्रश्न ढी नहीं उठा।

(ख) हीरा मिल के पास शहर के दूसरे स्थानों में कोई भूमि नहीं है। इदौर मालवा यूनाइटेड मिल को भूमि के कुछ भाग लगभग 7.7 एकड़ जो उम के परिवर्त के मध्यीप ही था, भूतपूर्व प्रबन्धकों द्वारा मध्य प्रदेश राज्य मटक परिवहन निगम को देच दिया गया था। इस समय उन भूमि को अधिगृहीत करने का कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

(ग) हीरा मिल के अधीन कोई और कारखाने नहीं बनाए जा रहे हैं। किन्तु इदौर मालवा यूनाइटेड मिल के पास दो धुनाई कारखाने थे जिनमें से एक इंदौर में और दूसरा कल्पोड में स्थापित था और इन्हें भी मिल के साथ हाथ में ले लिया गया था। इन दो कारखानों की भूमि कुल मिला कर 31.54 एकड़ है तथा इस भूमि का कोई भाग किसी राजनीतिक पार्टी के कब्जे में नहीं है।

Setting up of Powerloom Board

9266. DR. LAXMINARAYAN PANDEYA: Will the Minister of INDUSTRY be pleased to state:

(a) whether, Government propose to set up a Powerloom Board with a view to give encouragement and keeping in view its increasing popularity and the employment opportunities it provides;

(b) if so, the steps taken in this regard; and

(c) the percentage of cloth manufactured by cotton mills and powerlooms as also the number of workers engaged in each industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) There is currently no proposal to set up a Powerloom Board.

(c) The Cotton Mills manufacture 46.21 per cent and Powerloom produce 32.87 per cent (cotton and art silk) of the cloth. About 11 lacs workers are employed by the Mill Sector and 8.67 lacs are employed in the Powerloom Sector.

Transfer of Hindi Teachers, Asstt. Directors under Hindi Teaching Scheme

9267. SHRI MADAN TIWARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the policy regarding transfer of Hindi Teachers, Assistant Directors and Deputy Directors under the Hindi Teaching Scheme;

(b) the number of Hindi Teachers, Assistant Directors and Deputy Directors transferred during the period from 1973 to 1978;

(c) the category-wise number of employees transferred from Bombay to Delhi; and

(d) the number of transfers made from other places to Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a). Under the Hindi Teaching Scheme organised by this Department, Deputy Directors, Assistant Directors and Hindi Teachers are appointed on all India basis. There is no provision for time-bound transfer in respect of the officers of Hindi Teaching Scheme similar to those of the officers of other All India Services. The transfer of these officers are made keeping in view the general policy of the Government, Administrative reasons and the personal problems of the officers

(b) The number of officers transferred during 1973 to 1978 is as under:—

Year	Hindi Teachers	Assistant Directors	Deputy Directors
1973	8	.	3
1974	16	1	
1975	16		
1976	17	8	
1977	11	5	2
1978	7	6	1
	75	20	6
(c)			

Year	Hindi Teachers	Assistant Directors	Deputy Directors
1973-78	1	1	2
(d)			
1973-78	7	2	—

Conversion of All India Handloom Board into a Statutory Body

9268. SHRI BHANU KUMAR SHASTRI: Will the Minister of INDUSTRY be pleased to state:

(a) whether All India Handloom Board is proposed to be converted into a statutory body and the handloom weavers will be brought within the cooperative field; and

(b) whether some special protection would be given to the handloom industry for raising the lowest sections of the population to the minimum consumption level and for creating rural employment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) No, Sir. There is no immediate proposal to convert the All India Handloom Board into a statutory body

A target has been fixed to bring 60 per cent of the handloom weavers into cooperative fold by the end of the Sixth Five Year Plan.

(b) Protection is sought to be given to the handloom industry by reserving certain items in popular use, exclusively for this production in this sector. In addition, in order to ensure continuous employment in this sector a scheme for production of Janata cloth has also been undertaken. This is expected to increase employment opportunities for handloom weavers especially among the weaker sections.

New Technology to produce paper by Tamil Nadu Agriculture University

9269. SHRI R. K. MHALGI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware of the fact that the Tamil Nadu Agriculture University has developed new

and cheaper technology to manufacture Paper/Paper Board from farm waste; and

(b) whether Government will make arrangements to make this technology available to small entrepreneurs all over India at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) Details of the technology reported to have been developed by the Tamil Nadu Agricultural University for utilizing farm waste for manufacture of paper and paper board are not available with the Central Government. It is presumed that the University, itself would give adequate publicity and arrange for making such technology available to small entrepreneurs

Manufacture of refrigeration equipment by M/s. Union Carbide India Ltd.

9270. SHRI SRIKRISHNA SINGH: Will the Minister of INDUSTRY be pleased to state.

(a) whether Government have since taken any final decision on the representation of M/s. Union Carbide India Ltd. for the manufacture of refrigeration equipment in West Bengal;

(b) if so, the details thereof;

(c) whether the West Bengal Government have made a fresh move to the Central Government for granting a licence to this multinational concern; and

(d) whether the West Bengal Government's request has been rejected and if so, what are the grounds of rejection?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (d). The West Bengal Government again took up with the Government of India the matter regarding the representation of M/s. Union Carbide India Limited for the manufacture of cryogenic containers. Since two public sector undertakings, viz, Indo Burma Petroleum Ltd., and Bharat Heavy Plates & Vessels Ltd. have been issued letters of intent for the manufacture of 4000 numbers of cryogenic containers each to meet the requirements of the country for this item, it has been decided not to reconsider the case of M/s. Union Carbide India Limited, for the manufacture of cryogenic containers.

Deputation of a Deputy Secretary to Central Government Employees Consumers Cooperative Society

9271. SHRI RAMANAND TIWARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Deputy Secretary in the Government of India who is on deputation to Central Government Employees Consumers Cooperative Society Ltd, Curzon Road, New Delhi as its General Manager has been designating himself as a Director to the Government of India and the General Manager in the Society in the Official Correspondence of the Society;

(b) whether it is a fact that the said Deputy Secretary while on deputation to an autonomous registered body is not entitled to hold and write his designation in the Government of India; and

(c) if so, what action Government propose to take against the said Deputy Secretary for impersonification as a Director and further for writing his official status in Government while holding the post of General Manager in a Cooperative Society?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW- JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir.

(b) Yes, Sir.

(c) The officer concerned has been advised not to use such Secretariat designations in the Society's correspondence so long as he is on deputation to the Cooperative Society.

श्री अम्बेडकर की मृत्यु की जांच करने के लिए समिति

9272. श्री केशवराव थोडगे : क्या गृह मंत्री यह बनाने की कृपा करेग कि

(क) क्या केन्द्रीय सरकार ने बाबा साहब अम्बेडकर की मृत्यु के कारणों की जांच करने के लिए समिति नियुक्त की थी,

(ख) यदि हा, तो समिति के निर्देश पद क्या है और उस के सदस्यों के नाम क्या हैं,

(ग) समिति का प्रतिवेदन कब प्राप्त हुआ था, और

(घ) क्या प्रतिवेदन की एक प्रति सम्बन्ध पर रखी जायेगी और क्या सरकार का विचार इसको प्रकाशित करने का है और यदि हाँ, तो इस सम्बन्ध में सरकार की नीति क्या है ?

गृह मंत्रालय तथा विधि, स्वाय और सम्बन्धी कार्य मंत्रालय में राज्य मंत्री (श्री एस० डॉ० पाटिल) : (क) जी नहीं, श्रीमान।

(ख) और (ग) प्रश्न नहीं उठता।

(घ) पुलिस उप महानिदेशक दिल्ली द्वारा भासले की जांच की गई थी; व

इस निष्कर्ष पर पहुंचे कि डॉ० अम्बेडकर की मृत्यु प्राकृतिक कारणों से हुई थी और इसमें किसी प्रकार के घोषे किए जाने के सन्देह के साक्ष नहीं हैं। तकि जाच गोपनीय थी अतः रिपोर्ट को सदन के पटल पर रखना या प्रकाशित करना उपयुक्त नहीं होगा।

दिल्ली में फायर ब्रिगेंड को नवशों का सम्मान किया जाना

9273. श्री लालजी भाई : क्या गृह मंत्री यह बनाने की कृपा करेगे कि

(क) क्या आग लगने की किसी घटना के निश्चित स्थान का पाना लगाने में दिल्ली के फायर ब्रिगेंड का काफी समय चला जाता है;

(ख) क्या स्वाधीनता प्राप्ति के 31 बद्रों के बाद भी राजधानी के विभिन्न स्थानों के खाले और नक्शे फायर ब्रिगेंड के पाम नहीं हैं, जिनसे इन्हे प्रभावित स्थलों तक शीघ्रतापूर्वक पहुंचने में महायता मिल सके; और

(ग) यदि हा, तो इस बारे में तथ्य क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री विजय साल भट्टल) : (क) जी नहीं, श्रीमान।

(ख) दिल्ली अग्नि शमन सेवा के पास राजधानी के विभिन्न इलाकों के खाले और नक्शे हैं।

(ग) प्रश्न ही नहीं उठता है।

Allocation of funds to States for Central projects

9274. SHRI BEDABRATA BARUA: Will the Minister of PLANNING be pleased to state:

(a) whether the National Development Council has allocated the amount proposed to be transferred to the States as a result of pruning of certain central projects;

(b) what is the amount that has been allocated to Assam and the North-Eastern States; and

(c) whether there has been representations from the above States mentioned in (b) above against very meagre allocations to them?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) to (c) In the meeting of the National Development Council held in February, 1979, it was decided that an amount of Rs 2000 crores likely to be released over the next four years (1979-83) by certain modifications in the Centrally sponsored schemes be distributed among the States other than special category States on the basis of income adjusted total population. Assam, the North-Eastern States, J&K and Himachal Pradesh are considered 'Special Category States'. The NDC decided that of the total quantum of Central assistance available for State Plans for the next four years, Rs. 800 crores should be reserved for Special Category States. Besides, additional Central assistance is being given for hill and tribal areas, programme of the North Eastern Council and externally aided schemes. It was also agreed at this meeting that funds would be made available outside Rs. 2000 crores to the Special category States for meeting their commitments on the Centrally sponsored schemes.

Encroachment of temples in J and K

9275. SHRI KUMARI ANANTHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the All India Kashmiri Pandit Conference has requested the Minorities Commission to go into the question of Jammu and Kashmir Government taking action against encroachment of 72 Pandit Temples and 'Devasthans' in Jammu and Kashmir;

(b) whether the Minorities Commission has also been requested to go into the question of implementation of Kohli and Daval Commissions' recommendations, and

(c) if so, the action taken by the Minorities Commission in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) No, Sir.

(b) No, Sir.

(c) Does not arise

Dependence on Foreign Know-how

9276. SHRI SARAT KAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government's policy is consistent with the party commitment to lessen dependence on foreign know-how and to strengthen the country's self-reliance; and

(b) whether any study in depth has been made by the Government or Government propose to appoint any committee to suggest and examine whether the existing guidelines are adequate or require some changes?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Government's

policy towards permitting foreign collaboration in industries in selective, and is in conformity with national priorities. Foreign collaboration is permitted only in sophisticated and high priority areas, export oriented ventures and for manufacture of items for which indigenous capability has not adequately developed within the country. Paras 23, 24, 25 and 26 of the Statement on Industrial Policy presented to Parliament of December 23, 1977, spell out the Government's policy in the matter.

On the basis of an assessment made recently by the various Ministries of the Government of India regarding the assimilation of foreign technology covered by proposals approved in the past and the extent of indigenous capability achieved so far, Government issued a Press Note on 28-12-78 wherein an illustrative list of industries where no foreign collaboration, financial or technical, is considered necessary has been given. A copy of the Press Note is available in Parliament Library.

Nuclear Projects using Heavy Water

9277. SHRI K. LAKKAPPA:

SHRI MALLIKARJUN:

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) which are the nuclear projects in India using heavy water;

(b) whether such heavy water is produced indigenously; and

(c) the countries with which India has contracted for the supply of heavy water?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) The following

nuclear power projects in India require heavy water as moderator;

(1) Atomic Power Project at Kota (Rajasthan).

(2) Atomic Power Project at Kalpakkam (Tamil Nadu).

(3) Atomic Power Project at Narora (Uttar Pradesh).

In addition, three research reactors (two under operation and one under construction) at Bhabha Atomic Research Centre, Trombay, also use heavy water.

(b) Yes, Sir.

(c) A contract was entered into for supply of heavy water with USSR in 1976.

Memorandum submitted by Mr. J R. D. Tata regarding Problems of Industrial Growth

9278. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to state:

(a) whether Mr. J.R.D. Tata submitted a note or memorandum recently in respect of growth and development; and

(b) if so, the broad features of the note and the reactions of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) Shri J. R. D. Tata, Chairman, Tata Iron and Steel Company Limited has submitted on 8th January 1979 a memorandum regarding nationalisation of industries to the National executive of the Janata Party.

The Statement on Industrial Policy presented to Parliament in December, 1977 is directed towards removing the distortions of the past so that genuine aspirations of the people can be made

within a time-bound programme of economic development. The Statement inter-alia clarifies the role of public sector in the economy. There will be an expanding role for the public sector in several fields. Not only will it be the producers of important and strategic goods of basic nature but it will also be used effectively as a stabilising force for maintaining essential supplies for the consumer. The public sector will be charged with the responsibility of encouraging the development of a wide range of ancillary industries and contribute to the growth of decentralised production by making available its expertise in technology and management to small scale and cottage industries sectors.

The programme of gradual widening of the scope of public ownership is constantly under review of the Government with a view to identifying fields which could be developed under public ownership.

Coir Industry in Kerala

9279. SHRI K A RAJAN Will the Minister of INDUSTRY be pleased to state:

(a) whether Kerala Government has submitted a scheme of Rs 61 crore for the development of Coir Industry in the State; and

(b) if so, what are the details of the projects and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): The Government of Kerala have sent a scheme for development of Coir Industry during the five year period 1978-79 to 1982-83, involving an outlay of Rs. 61.62 crores consisting of Rs. 24.24 crores as assistance from the Centre, Rs. 32.38 crores as institutional finance and Rs. 5 crores as the State Government's contribution

under their plan. The scheme aims at organising of 600 new primary co-operative societies, 10 manufacturing societies, one (1) Marketing Federation, opening of sales depots, financial assistance to Kerala State Coir Corporation, undertaking welfare measures etc

The Government constituted a High Level Study Team on coir industry under the Chairmanship of Shri B. Sivaraman, Member, Planning Commission to suggest suitable measures for overcoming the problems and for a rapid and healthy development of industry. The Team has since submitted its report.

The development/restructuring of the coir industry is primarily the responsibility of the State Governments under their respective Plan Schemes. The quantum of Central assistance will depend on the decisions taken on the recommendations of the Study Team

Encouragement to Soyabean Products Industry

9280. SHRI S R. REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) what steps have been taken by Government to build up additional capacity in the manufacture of soya-bean products in the country; and

(b) what are the details regarding the incentives to encourage this industry which have been announced as per Government's policy?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a) and (b). A Press Note has been issued on the 29th January, 1979 inviting fresh applications for setting up soya processing units. The following guidelines mentioned in the Press Note is expected to act as

sufficient incentives to encourage this Industry:—

(1) The soya industry will in the initial stages be given the status of an industry included in the appendix to Government's Press Note dated 2nd February, 1973 and large houses will also be eligible to participate in this industry.

(2) There will be no restriction of capacity for the manufacture of soya bean products.

(3) Foreign collaboration and import of capital goods will be allowed subject to the satisfaction of Government.

(4) No export obligation will be imposed on the manufacturers of soyabean products.

(5) Preference will be given to proposal received from non-MRTP and non-FERA companies.

Incidents of Violence in the Country

9281 SHRI EDUARDO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been mounting incidents of violence in various parts of the country;

(b) whether the situation is the result of a proliferation of reactionary, castist and divisive forces as well as an upswing in the activity of anti-social elements; and

(c) if so, the steps taken by Government to improve this state of affairs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
 (a) There have been a number of violent incidents in various parts of the country on account of communal and caste tensions, labour unrest, student indiscipline, agrarian and political agitations.

(b) This is due to various causes; proliferation of reactionary, castist and divisive forces; as also activities of anti-social elements are some of the factors leading to violence.

(c) The State Government are fully alive to the situation and are taking all possible steps under the law to prevent and check incidents of violence.

Selling Price of Salt

9282 SHRI K. T. KOSALRAM: Will the Minister of INDUSTRY be pleased to state.

(a) whether it is a fact that salt is being sold at Rs. 5 a Kg. in Calcutta and other towns of Eastern and North eastern parts of the country, while the salt producers in Arumughaneri and Tuticorin are doing distress sale at Rs. 4.75 per bag of salt having 50 Kgs; and

(b) if so, the steps being taken by the Government to assure adequate quantities of salt to these parts of our country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) The retail prices of salt in Eastern and North-eastern States during the six months from October, 1978 to March, 1979 were as follows:—

(i) Arunachal Pradesh, 40 paise to Rupees 1. Awam, Manipur, per kg. Meghalaya, Nagaland, Sikkim, Tripura and West Bengal.

(ii) Mizoram . . . 50 paise to Rupees 2 per kg.

The f.o.r. prices of salt in Tuticorin and Arumughaneri Circles ranged from Rs. 3 to Rs. 11.20 per bag of 100 Kgs. during the period from October, 1978 to March, 1979.

(b) The higher prices of salt in Eastern and North-Eastern areas are due to higher transportation costs caused by long distances involved.

transhipment from Broad Gauge to Metre Gauge, haulage over difficult hilly terrain, multiple handlings and lack of availability of adequate number of railways wagons. Government are taking steps to make more wagons available for movement of adequate quantities of salt required for Eastern and North-Eastern States of the country. Government have also appointed a high-level Committee to undertake a comprehensive review of the problems facing the salt industry and on of its main terms of reference is to make a study of costs and prices.

List of Central Secretariat Officers for promotion as Deputy Secretaries

* 9283 SHRI G M BANATWALLA
SHRI SHANKERSINHJI VAGHELA
SHRI MUKHTIYAR SINGH MALIK
DR BIJOY MONDAL

Will the Minister of HOME AFFAIRS be pleased to state the dates on which the lists of Central Secretariat Officers for promotion as Deputy Secretaries were issued during the last three years?

* **THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S D PATIL)** The Select Lists during the last three years for promotion of Grade 1 Officers of CSS to the Selection Grade of the Service (Deputy Secretary Grade) were issued as indicated below —

Year	Date(s) of issue of the Select List
1976	2nd February, 1977
1977	28th February, 1978
	Supplementary lists were also issued on 19-4-1978 and 27-3-1979
1978	27th April, 1979

News regarding split in Big Business

9284 SHRI SAUGATA ROY Will the Minister of INDUSTRY be pleased to state

(a) whether his attention has been drawn to write-up in "The Economic Times" of 10th March, 1979 to the effect that split in big business taking place to forestall Janata Party's move to break up monopolies, and

(b) if so, the Government reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a) and (b) In the news item appearing in the Economic Times New Delhi dated 10th March, 1979, reference has been made to the splitting up of the industrial houses of Jaipuriyas Mafatlal and Rohit. In the context of the MRTP Act information about any splitting up of a large industrial house is likely to come to the notice of the Department of Company Affairs only when an application is made by an undertaking which has already registered under section 26 of the MRTP Act as one to which section 20(a) of the Act is applicable for cancellation of its registration on the grounds of a split up of the concerned house and consequent inapplicability of the provisions of Section 20(a) of the undertaking. No such indication is seen in the applications for cancellation which have been received in the Department of Company Affairs in recent months.

Facilities and Training to unemployed persons for setting up Small Scale Industries

9285 SHRI HUKMDEO NARAIN YADAV Will the Minister of INDUSTRY be pleased to state

(a) the facilities proposed to be provided by Government to unemployed persons for setting up of cottage and small scale industry;

(b) In case it is necessary to impart training to rural youths for setting up of industries; and

(c) the action proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) No specific scheme has been drawn up by the Government for providing facilities for setting up of cottage and small scale industries by the unemployed persons. However, the entrepreneurs are provided all types of assistance at the pre-investment, investment and post-investment stages under the District Industries Centre programme for the setting up of small and cottage industries. Similar facilities are also provided by national agencies promoting cottage industries like the Khadi and Village Industries Commission, the Handicrafts Board etc. to unemployed persons under various programmes drawn up by them.

(b) and (c). The Development Commissioner, Small Scale Industries has introduced the following two schemes for development of entrepreneurship during 1978:—

(i) Entrepreneurial development among educated unemployed.

(ii) Entrepreneurial development among rural artisans.

In addition, the Ministry of Labour is also organising training programmes for rural youths.

शिक्षा के विकास तथा छठी योजना में शिक्षा कार्यक्रम हेतु आयोग

9286. श्री दयाराम जाक्का : द्या योजना मंत्री यह बताने की कृपा करेंगे कि—

(क) क्या योजना आयोग ने शिक्षा के विकास तथा छठी योजना में शिक्षा

कार्यक्रम हेतु एक आयोग का गठन किया है, और

(ख) यदि हाँ, तो आयोग द्वारा किन बातों की जाव की जायेगी और इस का प्रतिवेदन सरकार को कब तक मिलेगा ?

योजना मंत्रालय में राज्य मंत्री (श्री फज्लुरहमान) (क) जी नहीं।

(ख) प्रब्ल उपस्थित नहीं होता।

Committee on role of Voluntary Agencies in Rural Development

9287. SHRI MADHAVRAO SCINDIA: Will the Minister of PLANNING be pleased to state:

(a) whether the Committee on the role of voluntary agencies in rural development have submitted its report to the Government and is pending consideration;

(b) if so, details therein; and

(c) expected time to be taken in examining and implementing its recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) Yes, Sir.

(b) The Sivaraman Committee has observed that voluntary agencies which are engaged in social and developmental work, especially in rural areas, could be profitably involved in planning and/or implementation of the integrated rural development programmes. It has recommended that to begin with, voluntary agencies may be involved in planning and implementing of about 100 block plans. The Committee has suggested that voluntary agencies of repute and standing only may be involved in planning and implementation of block

level plans. It has further recommended that a high-powered committee should be set up at the Centre which would select voluntary agencies and the areas where they will work in cases where comprehensive block planning and/or implementation is to be undertaken by the voluntary agencies. Coordination Committees are also to be set up at the State level for selecting the voluntary agency and the area of operation in cases where part of the block plan is involved.

(c) The recommendations of the Sivaraman Committee are under the consideration of Government. Decisions would be taken very soon.

Special Financial Assistance to Backward States

9288 SHRI RAJENDRA KUMAR SHARMA: Will the Minister of PLANNING be pleased to state:

(a) whether backward States such as Uttar Pradesh, Bihar, Nagaland etc. have particularly been considered for giving special assistance for their plans, for 1979-80; and

(b) the areas to which special attention will be paid as compared to that given during the previous years?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) and (b). Nagaland is one of the special category States for which a lumpsum amount of Central assistance is pre-empted out of the total available for allocation among the States. Thus the State receives special consideration in the matter of allocation of Central assistance.

Uttar Pradesh and Bihar will get Central assistance during the four years 1979-83 on the basis of the Gadgil formula and IATP (Income Adjusted Total Population) formula, as decided by the National Develop-

ment Council in its meeting held on February 24-25, 1979. Under the Gadgil formula, a part of the assistance is given on the basis of per capita income, only to those States which have per capita income below the national average. U.P. and Bihar are among the States which benefit from the allocation on this criterion. Besides, in 1979-80 they also got allocations out of the amount reserved for special problems of the States. The IATP formula is also more advantageous to less developed States like Uttar Pradesh and Bihar inasmuch as population weighted by backwardness constitutes the basis of distribution of Central assistance among different States.

Additional Central assistance is being provided for hill and tribal areas, schemes of the North Eastern Council and externally-aided projects included in State Plans.

Within the development programme prepared in conformity with the Plan objectives, special attention is given to the development of backward areas and, to this end, the Plan includes certain specific area programmes e.g. Drought-prone Areas Programme, Hill Areas Programme, Tribal Sub-Plans, Desert Development Programme, Command Area Development Programme, Integrated Rural Development Programme, Intensive Block Planning etc.

Request made by Government of Maharashtra for extension of Subsidy Schemes

9289 SHRI GEV. M AVARI: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government of India have received from Government of Maharashtra a request to extend the subsidy scheme of the Centre to some additional areas, declared backward in the State;

(b) what reply the Government of India had given thereof;

(c) whether is it a fact that the Government of India is considering to discontinue the Central subsidy scheme; and

(d) if so, what steps are envisaged to recompense the loss of these districts, now benefiting under this Scheme, will face?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) The proposal of the Maharashtra Government to extend the Central Investment Subsidy Scheme to 53 Panchayat Samiti Blocks constituting 13 growth centres from out of the 13 districts selected to qualify for concessional finance facilities instead of the 3 districts of Aurangabad, Chandrapur and Ratnagiri selected to qualify for Central Investment Subsidy Scheme could not be accepted as it was not found to be in conformity with the accepted norms evolved in pursuance of the National Development Council Committee of Chief Ministers and any change in the policy would need the careful scrutiny and approval of the same Committee.

(c) No, Sir.

(d) Does not arise.

Report of Committee of Industrialists on changes in M.R.T.P. Act

9290. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government have since received the report of the Committee of Industrialists set up in October, 1978 to give their views regarding the proposed changes in the M.R.T.P. Act;

(b) if so, the personnel of the Committee;

(c) the recommendations of the Committee; and

(d) the reactions of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a), (c) and (d). The Committee of Industrialists appointed by Government in October, 1978 for reviewing and suggesting improvements in procedures relating to industrial approvals had submitted its report to the Government on the 27th February, 1979. A copy of the Press Note issued by Government in this regard is given in Statement I

(b) A list of the Members of the Committee of Industrialists is given in statement II.

Statement I

The Committee of Industrialists appointed by Government in October, 1978 for reviewing and suggesting improvements in procedures relating to industrial approvals, has submitted its report to the Government on the 27th February, 1979. The Committee has made a number of recommendations covering both the policy and procedure in regard to industrial licensing and other allied matters. Some of the more important recommendations among these are:—

1. Industrial Licensing must not be used as a multi-purpose mechanism for achieving the socio-economic goals.

2. The system of industrial licensing which divides industries into 'boxes' is not conducive to industrial growth and has to be discarded.

3. There is necessity of inducting into the industrial licensing system, a mechanism for continuously updating after every three year period the 'cut off points' into which the

various 'boxes' of Indian industries are currently divided by the current system of industrial licensing policy.

4. The time has come to de-liscence the core sector of the economy.

5. Industrial Licensing should be exempt for all units for projects with value of assets upto Rs. 15 crores.

6. The limit of Rs. 20 crores for MRTP Companies should be raised to Rs. 45 crores. Similarly, dominant undertakings should be re-defined as those with more than one third of the market share and with value of assets of Rs 3 crores or more

7. An automatic annual growth of 5 per cent compound rate or 30 per cent for a five year period in the registered/licensed capacity should be permitted to all industries including dominant undertakings without any conditions attached.

8. 'Horizontal proliferation' by Companies irrespective of whether they are MRTP Companies or not is a powerful instrument for the diffusion of economic power and should be encouraged.

9. To eliminate delays in processing or industrial licence applications, Screening Committees should be appointed in each Administrative Ministry and the decisions of the Screening Committee should be communicated to the applicant within 30 days.

10. After the letter of intent is issued, no new conditions should be set by any agency either associated with the relevant Licensing Committee or by any other agency except the financial institutions.

11. Licences Reviewing Committee should be set up as a sustaining

mechanism ensuring continuous interaction between Government and Industry.

12. One Centralised body should deal with issues raised by major projects instead of the present three Licensing Committees.

13. In the vital areas of promoting research and development of exports, of anti-pollution schemes and also of ancillarisation, rewards could be given to industries in terms of automatic expansion of capacity of existing projects.

The Report of the Committee will be examined by Government and action will be taken on such of the recommendations as are finally accepted by Government.

No. 12(173) | L.P.-78

New Delhi, the 9th
March '79

The Press Information Bureau is requested to give the widest publicity to this Press Note.

Sd. (P. K. S. IYER)
Under Secy. to the Govt. of India.

Statement II

List of Members of the Committee of Industrialists

S/Shri

1. J. H. Doshi . Amar Dye Chem, Bombay.
2. H. P. Nanda . Escorts, Delhi.
3. M. V. Arunachalam T.I. Cycles, Madras.
4. L. M. Thapar . Balarpur Industries Delhi.
5. Rahul Bajaj . Bajaj Scooters, Punc.
6. T. Thomas . Hindustan Lever.
7. R. J. Shahney . Ashok Leyland, Madras.
8. Freddie Mehta . Tatas, Bombay.

9. Sudhir Jalan . Bestobell India, Calcutta.

10. Prafulla Anubhai Rustom Jahangir Vakil Mills, Ahmedabad

11. R.K. Nanda . Metal Box, Calcutta.

12. I.T. Mirchandani Advani Oerlinken Pvt. Ltd., Bombay.

13. Chirayu Amin . Alembic Chemicals, Bombay.

14. H. Bhaya . Indian Institute of Management, Calcutta.

Use of Government Car by Wife of Chief Commissioner of Andaman and Nicobar Islands

9291. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Deputy Accountant General, Port Blair, Andaman and Nicobar Islands, has raised an objection regarding the use of Government car by the wife of Chief Commissioner, Andaman and Nicobar Islands, demanding that the bill of about Rs. 50,000/- may be paid by her;

(b) whether it is a fact that after the audit objection to D.A.G., the use of the car by the wife of Chief Commissioner, Andaman and Nicobar Islands, was shown as use for official purpose; and

(c) the details of objection, expenditure involved with the other details and action proposed to be taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). The Deputy Accountant General, Andaman & Nicobar Islands, Port Blair had objected to the orders of the Chief Commissioner, Andaman & Nicobar Islands, authorising the use of the staff car attached to the Government House by the Chairman, Social Welfare Advisory Board, who is conventionally the wife of the Chief Commissioner, and the treatment of journeys performed in connection with the Board's work as official, on the ground that the Board is a non-government body registered under the Companies Act. He had suggested that recovery of the expenditure incurred in this regard may be made from the Board. The Administration, however, contended that since 50 per cent of the expenditure on the implementation of the programme of the Social Welfare Advisory Board is met by the Andaman and Nicobar Administration and the remaining 50 per cent by the Central Social Welfare Advisory board, the journeys performed by the Chairman in connection with the Board's work should be treated as official. The matter was examined by the Government of India and it was accepted that the Chairman of the Social Welfare Advisory Board would use the staff car for the Board's work since no appropriate vehicle was available with the Board for her use. Since the expenditure on the implementation of the programme of the Social Welfare Advisory Board was met by the Government of India as well as the Union Territory Administration there was no necessity for effecting recoveries from the Board for the use of the staff car by the Chairman in the past. However, in future for purposes of proper accounting directions have been issued to debit such expenditure to the budget of the Board.

हिन्दी को प्रश्नति के बारे में तसदीक्य राजभाषा
समिति का प्रतिवेदन

9292. अ. कच्चरुल हेमराज जैन : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजभाषा के रूप में हिन्दी की प्रगति का मूल्यांकन करने हेतु राजभाषा अधिनियम, 1963 के अन्तर्गत संसदीय राजभाषा समिति का गठन किया गया है और यदि हाँ, तो कब ;

(ख) इस समिति पर अब तक कितना व्यय किया गया है ;

(ग) क्या सरकार को इस समिति से कोई प्रतिवेदन प्राप्त हुआ है ; और

(घ) यह समिति अपना काम आगे कब तक करती रहेगी ?

गृह मंत्रालय में राज्य मंत्री (अ. अनिक लाल बड़वा) : (क) जी हाँ, श्रीमान् । समिति का गठन 1976 में हुआ था तथा पुनर्गठन 1977 में ।

(ख) समिति के कार्य के संबंध में सदस्यों को याका भत्ता/दिनिक भत्ता लोक सभा/राज्य सभा सचिवालय से प्राप्त होता है । समिति के सचिवालय पर भत तीन वर्षों में किया गया व्यय इस प्रकार है :—

1976-77 रु 3,63,000

1977-78 रु 6,06,000

1978-79 रु 6,81,000

(ग) जी, नहीं ।

(घ) राजभाषा अधिनियम, 1963 में, समिति के प्रतिवेदन प्रस्तुत करने के लिए कोई समय-सीमा निर्धारित नहीं की गई है, अतः इस संबंध में सरकार के लिए कुछ कहना संभव नहीं है ।

Export of Ilmenite

9293. SHRI BAPUSAHEB PARULEKAR: Will the Minister of ATOMIC ENERGY be pleased to refer to the replies given to Unstarred Question No. 6026 on the 3rd August, 1977 and Unstarred Question No. 2080 on the 30th November, 1977 and state:

(a) whether Government would permit private parties to export sand containing 26 per cent to 53 per cent of ilmenite available along a 40 Km. stretch from Purnagad to Malgund in Ratnagiri District in Maharashtra to foreign countries so that our country could get foreign exchange and if not, the reasons therefor;

(b) whether any application has been received by Government in this connection from M/s. Fatechand Jaising or from any one else and action taken thereon; and

(c) whether Atomic Energy (Control of Production and Use) Order, 1953, would be suitably amended in this connection, and if not the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE & TECHNOLOGY & SPACE (PROF. SHER SINGH): (a) No, Sir. The mineral sands available along the coastal tracks of Ratnagiri District in Maharashtra contain prescribed substances and scheduled minerals specified in the Atomic Energy (Control of Production and Use) Order 1953 and Atomic Energy Act, 1962. The exploitation including export of these mineral sands has been reserved for the State Sector in terms of Government's Industrial Policy. For the proper utilisation of the available mineral resources, such mineral wealth has to be preserved to sustain the atomic energy programme. Private parties cannot therefore be permitted to export this sand.

(b) Yes, Sir, Messrs Fatechand Jaising, Bombay had represented during 1974-76 for grant of mining lease and export of Ilmenite from Ratnagiri District in Maharashtra and the Government's policy explained above had been intimated to the party, in March 1975, February 1976 and July 1976.

(c) Government also do not contemplate any change in this Policy to allow private parties to operate in this strategic field. The question of amending the Atomic Energy (Control of Production and Use) Order 1553 would not therefore arise.

Special measures proposed to solve Unemployment and Poverty Problems

9294. SHRI P. A. SANGMA: Will the Minister of PLANNING be pleased to state the special measures proposed to solve unemployment and poverty problems and for programmes of all-round development in Meghalaya, in view of large population living below the poverty line?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): The Five Year and Annual Plans of Meghalaya are designed to remove poverty and unemployment in the State through programmes for improving the yield and output of agriculture, livestock development, sericulture and handlooms, rural construction works and marketing. The Five Year Plan 1978-83 of the State aims at considerable enlargement of the programmes for providing the minimum needs of water supply, house-sites, elementary education, health care, rural roads and rural power, and removing adult illiteracy in line with the national objectives of removal of unemployment and poverty according to a time bound programme.

Complaints against Officers in Andaman and Nicobar Islands

9295. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of about the large number of complaints against some officers of the Andaman and Nicobar Islands;

(b) if so, the names of such officers above the rank of Tehsildars;

(c) what is the number of officers working in Andaman & Nicobar Islands which are under CBI Enquiry, the names and Departments and when the enquiry instituted with the results; and

(d) how many Vigilance cases are pending with the Vigilance Commission against the officers of Andaman and Nicobar Islands, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) to (d). 1. Andaman & Nicobar Administration have reported that complaints against 19 officers, above the rank of Tehsildars, of the various Departments of that Administration are presently under investigation.

2. There are at present 4 officers of the Andaman and Nicobar Administration against whom C.B.I. is conducting inquiries. These are at various stages of consideration.

3. Of the three cases pending with the Central Vigilance Commission against the officers of the Andaman and Nicobar Administration, the Central Vigilance Commission has been apprised of the findings of the inquiries which have been completed in respect of two cases. The inquiry in respect of the remaining one case is under progress.

4. It is not considered to be proper and in public interest to disclose the names and departments of the officers while the allegations against them are still under investigation/inquiry.

Grievances of East Bengal Refugees and Sri Lanka Repatriates in Andaman and Nicobar Islands

9296. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Government are aware of the grievances of the East Bengal Refugees, Sri Lanka repatriates settled in little Andaman and Ex-service-men settlers of Campbell Bay and whether a number of representations received since last one year; if so, the main grievances of the settlers and the action Government contemplates to redress the grievances, and

(b) whether Government are aware about the sufferings of Nicobari tribals who were rehabilitated in little Andaman for want of adequate number of teachers, roads, dispensary etc.; if so, the action Government contemplate in the matter and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL)

(a) & (b). The main grievances of settlers in Little Andaman are lack of adequate inter-island shipping facilities and irrigation facilities, shortage of drinking water and electricity. In addition to the existing 3 inter-island vessels, it is proposed to purchase 3 more vessels during the VIth Plan. Suitable schemes for irrigation, supply of drinking water and electricity have been drawn up in the 6th Five Year Plan. The settlers in Great Nicobar have represented for compensation for the animals that die in the epidemic 'Liver Fluke', supply of plough animals, enhancement of house construction grant, conversion of temporary culverts/bridges on the two roads into permanent structures, a hundred-bedded hospital in Campbell Bay. Compensation to the extent of 75 per cent of the grant for the animals that died of epidemic, supply of animals and conversion of culverts/bridges on the two roads into permanent structures have been agreed to.

Grant of Rs 3,000/- as loan in addition to the house construction grant of Rs. 5,000 - has also been sanctioned. As regards the hospital, provision has been made to double the capacity of the existing hospital in Campbell Bay.

Adequate provisions have been made for establishment of dispensary and school and construction of road at the Nicobarese settlement at Sou' Bay in Little Andaman. The dispensary is expected to be commissioned during the current financial year.

Hutments Demolished in Andaman and Nicobar Islands

9297 SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state

(a) how many dwelling hutments constructed by the poor weaker section of people for a number of years were demolished soon after 16th March, 1979 Tehsil-wise in Andaman and Nicobar Islands;

(b) the number of cases of encroachment detected in Dignabad area under Port Blair Municipality; and

(c) if so, give details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a). On 24th March, 1979 the Andaman and Nicobar Administration evicted Shri Vallaswamy who had constructed a hut on encroached land of about 1000 Sq. metres in 1977 in Duggonabad area. This action was taken by the Administration after vacation of stay orders of the eviction case which was pending since 1977. However, Shri Vallaswamy constructed his hut again immediately after demolition and was evicted once again on 18th April, 1979. It is learnt that he has again constructed his hut on the same spot and the Andaman and Nicobar Administration are taking action to evict him for the third time.

In another case Shri Waheed Bux who had encroached on an area of 50 Sq. meters in Duggonabad area was evicted on 18th April, 1979. His encroachment was of recent origin.

(b) & (c). The Andaman and Nicobar Administration have reported that in Duggonabad area of Port Blair Municipality, about 5850 Sq. meters of land has been encroached upon by about 25 persons.

रुग्ण श्रीदैविक एकत्रों के दक्षताएँ के अधिग्रहण करने की नीति में परिवर्तन :

9298. श्र. युवराज : क्या उद्घोषित नीति यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने उन श्रीदैविक एकत्रों के अधिग्रहण सम्बन्धी अपनी नीति में कोई परिवर्तन किये हैं, यदि हाँ, तो नई नीति की मुख्य बातें क्या हैं,

(ख) क्या सरकार ने सक्षम एकत्रों द्वारा इन रुग्ण एकत्रों के अधिग्रहण पर उन्हें करारों में रियायते जैसी किसी सहायता की ओषधणा की है ;

(ग) क्या भंतालय में ऐसे मामलों पर विचार हो रहा है ; और

(घ) यदि हाँ, तो उत्पादन, उत्पादकता तथा जन दिवसों में भारी हानि को रोकने के लिए कब तक निर्णय लेने जायेगा और कोई निर्णय नहीं लेने का विचार है तथा इसके क्या कारण है ?

उद्घोष भवालय में रुग्ण मशी (श्री जगद्वारा भवालयाद्वारा) : (क) उद्घोष भंती द्वारा रुग्ण उद्घोष विषयक नीति के ओषधणा संसद में 15 मई, 1978 को की गयी थी। नीति की प्रमुख बातें संलग्न विवरण में दी गई हैं।

(ख) से (घ)। रुग्ण श्रीदैविक एकत्रों का स्वस्थ एकत्रों के साथ मिलाया जाना सुकर बनाये जाने की दृष्टि से आयकर अधिनियम, 1961 में एक नयी धारा 72-क जोड़ी गई है जिसके अनुसार मिलने वाली कंपनी की संचित हानि तथा आत्मसात न किये गये मूल्यहास को पिछले वर्ष जिसमें ये दोनों मिलायी गई थी निर्दिष्ट प्राधिकारी की सिफारिशों पर यह केन्द्र सरकार का समाधान हो जाता है कि इस विषय में विशिष्ट करितापय गते पूरी कर दी गई हैं और वह इस विषय में ओषधणा कर देती है तो हानि अधवा मिलायी गयी कंपनी के मूल्यहास को, जैसा भी प्रकरण हो, कंपनी की ही हानि माना जाता है। इसी के अनुसरण में संचिव, श्रीदैविक, विकास विभाग की अध्यक्षता में एक निर्दिष्ट प्राधिकरण का गठन किया गया है। निर्दिष्ट प्राधिकरण को अभी तक 32 आवेदनपत्र मिले हैं जिनमें से सरकार को मिफारियों प्रस्तुत करने हेतु 5 के सम्बन्ध में स्वीकृति दे दी गयी है, 9 आवेदन पत्र रद्द कर दिये गये हैं, आवेदकों द्वारा 8 आवेदन पत्र वापिस ले लिये गये हैं तथा शेष आवेदनपत्र अभी भी प्राधिकरण के विचाराधीन हैं।

विवरण

रुग्ण उद्घोष के विषय में बनायी गई नीति की प्रमुख बांधे इस प्रकार है :—

(1) जिन एकत्रों के प्रबंध की सुदक्षता अधवा सदमोवना संदिग्ध होती है उनमें वित्तीय संस्थान अधिक निकट से तथा भूतके होकर भाग लेने तात्काल रुग्णता का निवारण हो सके।

(2) जो श्रीदैविक एकक रुग्ण हो ही चुके हैं उनके मामले में इसके पूर्व कि उद्घोष (विकास तथा विनियमन) अधिनियम के अन्तर्गत प्रबन्ध को हाथ में ले ले के प्रसन पर विचार किया जाये, सबसे पहले आयकर अधिनियम की धारा 72-क के अधीन राज्य सरकारों

तथा विस्तीर्य संस्थानों के जरिये पुनर्सं सत्त्व स्वस्थ एककों के सत्त्व उनका संभावित विलयन करने की खोज की जायेगी ।

(3) स्पष्ट कार्यवाही के सभी विकल्पों की जांच करने तथा उठाए जाने हेतु सर्वाधिक उपयुक्त अभ्युपाय पर फँप्य लेने की दिल्ली से सचिव (ओ० वि०) की अधिकाता में एक सर्वीका कारी समिति की स्थापना की जायेगी । वैकल्पिक कार्यवाही जांच करते हुए सर्वीका कारी समिति विभिन्न संगठ कारकों का तो इयान रखेगी, जहां किसी एकक में 500 से अधिक अधिकता का त होगे तथा जिनकी अचल आस्तिया 1 करोड़ रुपये से कम नहीं होगी उनके प्रबन्ध को प्रारम्भ में हाथ में लिये जाने हेतु वह सिफारिश कर सकेगी तथा हा वर्तीय संस्थान तथा गज्ज सरकारे यह सिफारिश करती है कि किसी एकक को हाथ में ले लिया जाना चाहिए तथा संबंधित एकक को आवश्यक प्रबन्ध तथा वित देने हेतु पूर्ण उत्तर दायित्व वहन करने को तैयार हो तो, वह इस सम्बन्ध में अपनी सिफारिश कर सकेंगे ।

(4) जहां एक रुग्ण उपक्रम प्रबन्ध को उद्योग (विकास तथा विनियमन) अधिनियम के अधीन हाथ में ले लिया गया है तो वह एकक भी प्रबन्ध को वापिस नहीं किया जायेगा । एक चालू उपक्रम के रूप में एकक बेचा जा सकता है अथवा उद्योग (विकास तथा विनियमन) अधिनियम के उपर्यंत के अंतर्गत उसका पुनर्निर्माण किया जा सकता है और तब उसका विधन सरकारी क्षेत्र के उपक्रम के साथ किया जा सकता है अथवा उपयुक्त प्रकरणों में तब उसका राष्ट्रीयकरण किया जा सकता है ।

(5) लघु क्षेत्र के रुग्ण एककों पर विशेष तौर से स्थान दिया जायेगा । लघु क्षेत्र में रुग्ण एककों का पुनर्वास करने के लिये राज्य विस्तीर्य नियमों तथा वाणिज्यिक वैकों से आयोजनाएं बनाने हेतु कहा जायेगा तथा उनके द्वारा दी गई सहायता आई० आर० सी०

आई० अथवा आई० टी० बी० आई० द्वारा रियायती व्याज दर पर पुनर्वित के लिये पात्र होगी । इस प्रकार के लघु एककों को देय राशि प्रायमिकता के आधार पर भुगतान की जायेगी तथा वाणिज्यिक वैकों से यह सुनिश्चित करने के लिये कहा जायेगा कि बड़े एककों को कार्यकारी पूँजी के निमित्त दिये गये ऋण का उपयोग सबसे पहले लघु संभरणकारणों की देय राशि का भुगतान करने में किया जायेगा । तकनीकी उद्दमियों के हितों की सुरक्षा करने हेतु जहां उनके द्वारा संबंधित किम्बे गये लघु एकक नियंत्रण बाह्य कारणों से बन्द कर दिये गये थे, एक उपयुक्त जोखिम बीमा आयोजना बनाने की संभावना की जांच की जायेगी ।

२. दों के समेकित विकास के लिए
मूल अपेक्षाएं

१२९९. अ. युवराजः क्या योजना मनी यह बनाने की कृपा करेंगे कि

(क) क्या गावों के समेकित विकास के लिए मनी मूल अपेक्षाएं पूरी करने और उनको अन्य लाभप्रद रोजगार उपलब्ध कराने पर जोर दिय गया है,

(ग्र) क्या इस योजना का प्रगोजन प्रभावित लोगों में आत्म विष्वास पैदा करना, आनन्दित्वरता प्राप्त करने के बाद भूमान योक्ता की जीवन व्यवीत करने और वर्दमान निराशा नवा हीनता की भावना समाप्त करना है, और

(ग) यदि उपरोक्त भागों के उत्तर स्वीकारात्मक हैं तो अत्यन्त निर्वान परिवारों के जीवनयापन का स्तर ऊँचा उठाने पर कितनी धनराशि खंड की जाएगी और यह योजना कब तक पूरी हो जाएगी और यदि नहीं, तो इसके क्या कारण हैं?

योजना अंतर्राष्ट्रीय राज्य बैंग्नी (ओडिशा न्यूट्रिशन) (क) से (ग) पंच वर्षीय योजना के प्रारूप (1978-83) में विकास के अन्तर्गत चरण के निम्नलिखित प्रधान उद्देश्य निर्धारित किए गए हैं—

(1) बेरोजगारी और काफी कुछ अल्प राज्यांतरों को कम करना,

(2) जन सक्षम्य के सबसे गरीब वर्गों के जीवन स्तर को पर्याप्त उन्नत करना,

(3) इन आय मध्यमों के लोगों की कुछ मूल आवश्यकताओं को राज्य द्वारा व्यवस्था, जैसे साफ पीने का पानी, प्रोड गांधर्ता, प्राथमिक शिक्षा, स्वास्थ्य की देखभाल, ग्रामीण सड़क, भूमिहीनों के लिए ग्रामीण आवास और शहरी गंदी बस्तियों के लिए न्यूनतम सेवाएँ।

इन उद्देश्यों को प्राप्त करने के लिए (क) कृषि और निर्बाई, (ख) कुटीर और नव उद्योग, (ग) एकीकृत ग्रामीण विकास के लिए खेत योजना, और (घ) न्यूनतम आवश्यकता कार्यक्रम पर व्यवित्रित निवेश का प्रस्ताव है।

पूर्ण रोजगार के उद्देश्य से देश भर में खंड स्तर योजनाएँ तैयार की जाएंगी और एक चरण बद्द रूप में कार्यान्वयन की जाएंगी। ये योजनाएँ ग्रामीण विकास के सभी पहलुओं पर ध्यान देने के उद्देश्यों से बनाई जाएंगी। इन योजनाओं में गरीबों की आवश्यकताओं को सबसे अधिक प्राथमिकता दी जाएंगी।

राष्ट्रीय विकास परिषद् द्वारा योजना के प्रारूप की स्वीकृति की प्रत्याशा में नया एकीकृत ग्रामीण विकास कार्यक्रम 1978-79 में शुरू किया गया। यह कार्यक्रम पहले उन 3000 खंडों में से 2000 खंडों में शुरू किया गया है जहां पहले विशेष ग्रामीण विकास कार्यक्रम, अर्थात् नव उद्योग के विकास का अधिकरण, मूल्या प्रबन्ध क्षेत्र कार्यक्रम और नियंत्रण खेत विकास प्रबन्धित थे। शेष 800 खंडों में जारी कार्यक्रम परिवर्य के 1977-78 के स्तर पर जारी रहेंगे। इसके अलावा,

एकीकृत ग्रामीण विकास के स्वरूप के आवारण पर गहर विकास के लिए हर वर्ष 300 नए खंड लिए जा रहे हैं।

इस स्वरूप में याम और लघु उद्योग क्षेत्रक के लिए समर्थन और सहायता शामिल है। दिसंबर, 1977 के नए औद्योगिक नीति वक्तव्य में भी इन उद्योगों का विस्तार करके रोजगार उत्पन्न करने के महत्व पर जोर दिया गया है। इस कार्यनीति के प्रमुख संघटक हैं— (1) वर्तमान परंपरागत और आन्य लघु उद्योगों को पुन गतिशील करना और उनका विकास करना, (2) नए निकामक लघु उद्योगों का संवर्धन; (3) ग्रामीण कारीगरों हथकरघा बुनकरां, बस्तकारों और इन उद्योगों में लगे हुए अन्य लोगों के आय के स्तर को बढ़ाना, और (4) ग्रामीण क्षेत्रों और छोटे शहरों में इन उद्योगों के विकास का संवर्धन।

एकीकृत ग्रामीण विकास के नए कार्यक्रम के लिए उपलब्ध कराई गई अतिरिक्त धनराशि को विशिष्ट खंड की आवश्यकताओं के लिए उपयुक्त और अनुकूल आय और रोजगार सज्जन के कार्यक्रमों के बढ़ाने के लिए उपयोग में लाया जाना है। वे कार्यक्रम इस प्रकार के होने चाहिए कि उनसे छोटे और मझबूले किसानों, बटाईदारों और तिहार मजदूरों, ग्रामीण कारीगरों तथा अनुसूचित जातियों और अनुसूचित जनजातियों के लोगों के लक्षित मध्यमों को लाभ पहुँचे।

एकीकृत ग्रामीण विकास कार्यक्रम के अलावा 1977-78 और 1978-79 में शुरू की गई या जारी रखी गई अधिक रोजगार की अमता बाली अन्य स्कीमों में ये शामिल हैं—

(1) निचाई का तीव्रण और उम्रके समावेशन का विस्तार। वर्ष 1977-78 में 26 लाख हैक्टेयर की अतिरिक्त सिचाई अमता उत्पन्न की गई थी और 1978-79 के लिए इससे संबंधित लघु 28 लाख हैक्टेयर है।

प्राचीन विकास के लिए सरकारी क्षेत्र की योजना का अनुमानित परिवय

(करोड़ ४०)

क्रम संख्या	क्षेत्रक	प्राचीन योजना 1974—79	योजना 1978—83
1	2	3	
1	छोटो सिवाई सहित कृषि और संबद्ध कार्यक्रम*	4644	9525
2	सिवाई और बाढ़ नियन्त्रण	3434	7925
3	उर्वरक और कीटनाशक	1555	1688
4	ग्रामीण क्षेत्रों के लिए विद्युत्*	1676	3557
5	ग्रामीण सड़के	500	800
6	ग्रामीण जल प्रूटि	432	765
7	ग्रामीण स्वास्थ्य और परिवार कल्याण	729	1482
8	पहाड़ी और जनजातीय क्षेत्र	450	800
9.	ग्रामीण शिक्षा	846	1400
10	दूर सचाई और डाक सेवाएं	उपलब्ध नहीं	311
11	पोषाहार	90	140
12	समाज कल्याण	10	32
13.	परम्परागत कुटीर और घरेलू उद्योग*	330	1000
14.	ग्रामीण आवास	55	500
	कुल ग्रामीण परिवय	14751	29925
	कुल योजना परिवय	39322	69380
	कुल योजना परिवय के प्रतिशत के रूप में ग्रामीण परिवय	37.5	43.1

* संस्थानत वित्त को छोड़कर ।

- (2) गहन कपास विकास जिला कार्यक्रम ।
- (3) छोटे किसानों और भूमिहीन मजदूरों की सहायता करने के लिए विशेष पशुधन कार्यक्रम ।
- (4) सहकारी संस्थाओं के जरिए डेरी उद्योग के विकास के लिए "आपरेशन फ्लाई" का दूसरा चरण ।
- (5) कृषि विस्तार की नई गहन प्रणाली ।
- (6) विकेन्द्रित ग्रामीण, लघु और कुटीर उद्योगों के विकास के लिए 250 से अधिक जिला उद्योग केन्द्र ।
- (7) हथकरघा और खादी के उत्पादन का विस्तार और विपणन ।
- (8) स्व-रोजगार को प्रोत्साहन के लिए उपात/बीज धन सहायता स्कीम ।
- (9) राष्ट्रीय प्रौद्योगिकी कार्यक्रम जिसके अंतर्गत पंच वर्षीय योजना की अवधि में 10 करोड़ प्रौद्योगिक निरक्षरों को साक्षर बनाने की आशा है ।
- (10) सामुदायिक स्वास्थ्य कार्यकर्ता स्कीम शुरू की गई है, जिसका उद्देश्य अंततः हर 1000 ग्रामीण जनसंस्था के लिए एक सामुदायिक स्वास्थ्य कार्यकर्ता की व्यवस्था करना है ।
- (11) छोटी सिवाई, भू-संरक्षण, ग्रामीण सड़कों और ग्रामीण जलपूर्ति सहित नई ग्रामीण निर्माण परियोजनाएं ।
- (12) काम के बदले अप्र कार्यक्रम, जिससे चाल, बंध में कार्य के 60 करोड़ अम-दिवसों की व्यवस्था होते की आशा है ।

योजना के प्रारूप में ग्रामीण विकास के लिए खरकारी क्षेत्रक की योजना के अनु-मानित परिव्यय में पर्याप्त बढ़ि करने की परिकल्पना है, जैसा कि निम्नलिखित सारणी से दिखाई देगा ।

Match Box manufacturing in Rajasthan

9300. CH. HARI RAM MAKKASAR GODARA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that in spite of the availability of all the inputs (including rock-phosphates) in Rajasthan the entire of the match box manufacturing is being done in South;

(b) if so, the reasons for the same; and

(c) what steps are being taken to see that licences are given to entrepreneurs in backward areas in Rajasthan for increasing the employment potential there?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Though rock-phosphates are available in Rajasthan, there are no factories in that State to process the same into red phosphorous used in match manufacture. Furthermore other important raw materials used in match manufacturing like splints and veneers and potassium chlorate are also scarce in Rajasthan State. On the other hand, match industry has developed in Southern India largely on account of easy and adequate availability of raw materials required in match manufacture, suitability of climate, availability of cheap labour in the vicinity and availability of entrepreneurs.

(c) Unless the total employment exceeds 50 persons, no licence is required for setting up a match industry, but a 'no objection' certificate from the Central Excise Department for storing of potassium chlorate is, however, required. The Khadi & Village Industries Commission is preparing a comprehensive plan for setting up match units in the country, including Rajasthan.

Pension to freedom fighters participated in struggles against Nizams in North Malabar and Kerala

9301 SHRI C K CHANDRAPPAN
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have not agreed to consider the "Punnapravayalar" struggle "Telungana upsurge against Nizams" "Karivellui" and "Kavumberi" struggles in North Malabar, the "Moplah rebellion" in Kerala as part of the freedom struggle and refused to grant freedom fighters pension to the participants.

(b) considering the fact that people sacrificed their lives in these movements and also suffered long imprisonment whether the participants or their dependents will be given a lump-sum grant as a measure of relief and also to recognise their sacrifices, and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL)

(a) Yes, Sir

(b) No, Sir

(c) As the funds available in the Home Minister's Discretionary Grant is limited, it is not possible to grant financial assistance to each and every person who participated in the movements which are not recognised as national freedom movements

Setting up Industries in Backward area of Assam

9302 SHRI P A SANGMA Will the Minister of INDUSTRY be pleased to state

(a) whether in view of the industrial backwardness of Assam what steps the Central Government propose to take to develop infrastructure and to generate industrial climate in the State; and

(b) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) The Plan of the North Eastern Council contains provision for 100 per cent Central assistance for certain projects for development of infrastructure facilities like power, transport and communication. The roads taken up under the NEC programme are in the nature of inter-State roads; Rs 25 crores have been provided for construction of a road bridge over Brahmaputra river near Tezpur. The construction of six new lines has also been provided under the Railway Budget. A new Bongaigaon-Gauhati broad gauge line project is also under implementation.

The following incentives are given by the Central Government for setting up industries in backward areas of Assam —

(i) Concessional Refinance Scheme of Industrial Development Bank of India

(ii) Deduction in income-tax

(iii) Consultancy for Technical Services

(iv) Registration of new units and expansion of existing units in respect of items which are otherwise banned in the country

(v) Interest Subsidy

(vi) Supply of machinery on concessional terms by the National Small Industries Corp Ltd

(vii) Central Investment Subsidy

(viii) Special facilities for importing raw materials

(ix) Transport Subsidy.

(x) Rural Industries Projects Programme.

(xi) Rural Artisans Programme.

The District Industries Centre programme has been launched on 1st May, 1978 for setting up District Industries Centre all over the country with a view to provide all assistance under one roof for the development of backward/rural areas and small towns of the country. Under this programme, five districts viz., Cachar, Dibrugarh, Goalpara, Kamrup and Nowrang have been covered. During 1978, one action plan identifying 148 entrepreneurs has been prepared. 59 projects profiles were prepared and 186 units were registered. 35 new units under Rural Artisan Programme and 83 small scale units were established.

During the year 1978, 4 Letters of Intent and 1 Industrial Licence were issued and 42 schemes were registered with Directorate General of Technical Development for different Industries in the State.

Financial aid for spread of K.V.I.C.

9303. SHRI PABITRA MOHAN PRADHAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Industry Minister assured the Khadi and Village Industries Commission that finances will not be lacking for spread of the organisation of KVIC;

(b) whether the KVIC will create 53 lakhs of jobs in the Sixth Plan as per the Industry Minister's assurances about availability of finance; and

(c) the number of jobs now in the KVIC?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) The Government has made it clear in the Industrial Policy

Statement that assistance on priority basis would be provided to Khadi and Village Industries which have large employment potential.

(b) and (c). Then plan drawn up by the Khadi and Village Industries Commission envisages that by the end of the Sixth Five Year Plan (1982-83) the Commission would be able to provide employment to 55 lakh persons as against the present (1977-78) 24 lakh persons thereby creating an additional employment to the extent of 31 lakh persons

Age relaxation to Clerks/Junior Accountants for examinations conducted by U.P.S.C.

9305. SHRI DAYA RAM SHAKYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for not giving relaxation of five years in age so far to the Clerks/Junior Accountants working in the Pay and Accounts Offices of various Ministries in the examinations conducted by Union Public Service Commission for Assistants Grade since 1977 to date whereas the Lower Division Clerks/Upper Division Clerks in Central Government Departments have been given five years age relaxation and whether the nomenclatures of the posts of Clerk/Junior Accountant working in Pay and Accounts Offices were also Lower Division Clerk/Upper Division Clerk earlier; and

(b) the action being taken by Government to remove the discrimination in respect of age relaxation among Central Government employees?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) The relaxation of 5 years in the maximum age limit for appearing at the Assistant Grade Examination conducted by the Union Public Service Commission was granted by

Government after considering the request made by the Staff Side representatives in the Departmental Council and after obtaining the advice of Law Ministry that Lower Division Clerks/Upper Division Clerks working in Government offices could be distinguished as a distinct class for purpose of granting age concession, and classification based on reasonable relaxation to the suitability for a post and interest of efficiency of public service would be recognised as valid. These considerations do not obtain in the case of other categories like Junior Accountants/Auditors etc. who might be working in identical pay scales as Lower Division Clerks/Upper Division Clerks. Hence they have not been made eligible to appear at Assistant Grade Examination with the age relaxation of 5 years as in the case of Lower Division Clerks/Upper Division Clerks.

(b) Does not arise.

Review of tribal Sub-Plan of Fifth Five Year Plan

9306. SHRI GIRIDHAR GO-MANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his Ministry reviewed the progress of the development and achievements of tribal Sub-Plan of Fifth Five year Plan;

(b) if so, the progress noticed and bottlenecks of implementation of the Sub-Plan found; and

(c) the measures taken by his Ministry to reform the implementation machineries of tribal Sub-Plan in Sixth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
(a) Meetings with the Ministers in charge of tribal development in States were held in June-July, 1978 to discuss the problems of the tribal development, the achievements and

difficulties. A brief review of development works in tribal areas was also made with the States at the time of Sixth Plan discussions.

(b) The Sub-Plan concept was in the formative stages during the Fifth Plan. The ground work had been completed by the end of the Fifth Plan and the Integrated Tribal Development Projects started. With the large increase in the development activity in the tribal Sub-Plan area, administrative unpreparedness emerged as one of the important constraints of development. Protective measures need to be re-inforced.

(c) The States have appointed Tribal Commissioners at the State level and Project Officers at the ITDP level. In the light of discussions held with the various States from time to time, the States have been advised to consider further delegation of financial and administrative powers, transfer of funds to implementing authorities, rationalisation of procedure for sanction etc. In addition to these structural changes, suggestions have also been made to the States regarding selection of officers for work in the tribal areas, special entries for good service, grant of incentives for those working in tribal areas, learning of local dialects, training of personnel etc. Further they have been advised to pay greater attention to implementation of protective measures.

Sub-Plan for Tribal areas

9307. SHRI GIRIDHAR GO-MANGO: Will the Minister of PLANNING be pleased to state:

(a) whether the Sub-Plan form Tribal areas question discussed in the National Development Council meeting held at New Delhi for the finalisation of Annual Plan, 1979-80:

(b) if so, the problems discussed in the meeting relating to the tribal areas and tribal people; and

(c) the decisions made to solve the problems particularly on forest policy, excise policy, personnel policy, in tribal areas?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) to (c). The National Development Council at its meeting held in February, 1979 deliberated on Centre-State financial relations and determined the allocation of Central Plan assistance among the States, the Family Welfare Programmes, and the Aso'ka Mehta Committee on Panchayati Raj.

The NDC did not discuss Tribal Sub Plans nor did not consider the finalisation of the Annual Plan for 1979-80. Annual Plans are finalised by the Planning Commission in consultation with the Central Ministries and the State Governments.

Making of glass textiles by the Small Scale Industry

9308. SHRI A. K. ROY: Will the Minister of INDUSTRY be pleased to state:

(a) names and number of small scale industries making glass textiles in the country, the quantity produced by them in 1978 and the total demand and production of glass textiles in the country, facts in details;

(b) whether the Government was considering to reserve this item for the small scale sector; and

(c) if so, steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) According to the information furnished by the Fibre Glass Textile Manufacturers' Association, Bombay, there are 41 small scale units, names and addresses of which are enclosed. The Fibre Glass Textiles produced by them in 1977

was 360 MT. Figures for 1978 have not yet become available. Since there were no significant imports of the Glass Textiles, demand thereof could also be taken as the production during this period.

Small Scale units have been producing various items namely Fibre Glass Sleevings, Cords, Tapes, Cloths, Fibre Glass Reinforced, Grinding Wheels, Discs, Filter Bags and Fibre Glass Reinforced Products etc.

(b) and (c). Small Scale Units manufacturing Glass Textile products and their Association have been representing to the Government against the installation of Weaving Looms by M/s. Fibre Glass Pilkington, Bombay, for the manufacture of Glass Textile items. The representation has been examined and the question of not allowing the manufacture of Glass Textile items by the large scale units in future and the reservation of the manufacture of Glass Textile items for exclusive development in the small scale sector are under consideration of the Government.

List of Small Scale Units Engaged in Manufacturing Fibre glass Product

1. M/s. Hel'a Border Mfg. Co. Indra Bhavan Building, Ghee Kanta Road, Opp. Old Civil, Ahmedabad-1.

2. M/s. Unnati Corporation, 8, Ravi Chambers, Patherkuva, Ahmedabad-1.

3. M/s. Manu Tape Industries, Laxmi Vijay Hoisery Mills Compound, Naroda Road, Ahmedabad-2.

4. M/s. Suru Fibres, No. 2, Vidyanagar Society No. 1 Uzmanpura, Ahmedabad-14.

5. M/s. Murali Mohan and Co., 39, Uttaradi Mutt Road, Chickpet Cross, Bangalore-53.

6. M/s. Jacoglass, Electrical Insulations Pvt. Ltd., Jaibharat Indl. Estate, Jalahalli Camp Road, Yeshwantpur, Bangalore-22.

7. M/s. Sunder Silks, 19, Nagappa Street, Palace Guttahalli, Bangalore-3.

8. M/s. Vanaja Ribbons & Allied Industries, Mamupet, Lalbagh Road, Bangalore-27.

9. M/s. Dyanmo Dilectrics, 725, GIDC Indl. Estate, Makarpura, Baroda-10.

10. M/s Rundela Enterprise, 63/A, Indl. Area, Govindpura Bhopal-23.

11. M/s. Eastern Electricals, Govindpura Indl. Estate, Bhopal-23.

12. M/s. Glass Fibre Industries, Anandnagar, Raisen Road, Bhopal.

13. M/s. Glass Fibre Textile, Govindpura Indl. Estate, Bhopal.

14. M/s Industrial Glass Fabrics, Shed 'C' Indl. Estate, Quarry Road, Bhandup, Bombay-23.

15. M/s Indoglass Pvt. Ltd. 507, Arun Chambers, Tardeo, Bombay-34.

16. M/s. Jhavari Thanawala Pvt. Ltd. 47, Tamarin Lane, Bombay-23.

17. M/s. Fibre Products, 33-A, Apurva Indl. Estate, Makwana Road, Andheri (East), Bombay-59.

18. M/s. Magneto Electricals, Plot No. 19, Govt. Indl. Estate, Kandivli, Bombay-67.

19. M/s. Montex Glass Fibre Industries, Bombay Mutual Terrace, Rustom Sidwa Marg, Bombay-23.

20. M/s. N. K. Joshi & Co., 7, Rama Nivas, Sakkaram Ki, Road, Near Hari Nivas, Bombay-6.

21. M/s. Wayon Glass tex Industries, 168-170, Sheriff Devji Street, Chakla, Bombay-3.

22. M/s. Bajaj Fabrics Pvt. Ltd., 5, Fancy Lane, Calcutta-1.

23. M/s. Industrial Taps & Fabrics 188, Maniktala Main Road, Calcutta-54.

24. M/s. Insuglass Industries Pvt. Ltd., 90, Rippon Street, Calcutta-16.

25. The Calcutta Ribbon Factory, 111, Cossipore Road, Calcutta-2.

26. The Simplex Textiles, P-36, India Exchange, Calcutta-1.

27. The Eastern Traders, 45-A, Bancharam Akrur Lane, Calcutta-12.

28. The Industrial Weavers, 74, Behaghata Main Road, Calcutta-10.

29. The Insulated Wires & Cables (Corn.) Pvt. Ltd., 112, Diamond Harbour Road, Calcutta.

30. The Bharat Insulations, Faridabad (Haryana).

31. The Variety Insulations, Gagan Pahad, Hyderabad.

32. The Glass Mica Industries, Industrial Area, Hardwar (UP).

33. The Universal Industries, B-310, Vishwakarma Indl. Estate, Road, No. 16-L, Jaipur-13.

34. M/s. Vidyut Udyog Adityapur Indl. Estate, Jamshedpur.

35. M/s. Jacoglass Insulations, 228, Subhash Road, Narayanpet 509210 (AP).

36. M/s. Sleves India, Mysore.

37. M/s. Naik Weaving Mill, 1206 B/34, Shivajinagar, Pune-4.

38. M/s. Naikoglass, 1206B/34, Shivajinagar, Pune-4.

39. Shree Yamunaji Corporation Devgarhbaria, Dist. Panchmahal (Gujarat).

40. M/s. Mahavir Tapes, Kolshet, Thana (Maharashtra).

41. M/s. Vidyut Udyog, 5, Fancy Lane, 4th Floor, Calcutta-1.

**Atrocities on Harijans and Adivasis
in West Bengal and Bihar**

9309. SHRI A. K. ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of atrocities on Harijans and Adivasis in the State of West Bengal and Bihar brought to the notice of the Central Government from the 1st March, 1978 to the 1st March, 1979 by the M.Ps.;

(b) the facts in details and the steps taken on them; and

(c) whether it is a fact that the Central Government acts in most of the cases as Post office by only making reference to the State Government without know the end result; if so, the reasons thereof?

**THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI DHANIK LAL MANDAL):**

(a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-4408/79].

(c) It is not correct to state that the Government of India have been acting as a Post Office in most of the cases by making a reference to the State Government without knowing the end result. Law and order being State subject under the Seventh Schedule of the Constitution, action on the complaints pertaining to atrocities on Harijans and Adivasis is to be taken by the State Government concerned. Therefore, the references received from the M.Ps. on the subject of atrocities are passed on by the Government of India to the concerned State Government for expeditious action and direct intimation of the result to the M.P. concerned. In more serious cases, however, the Government of India call for a report from the State Government and after its examination a reply is sent to the M.Ps.

**Growth of Beehive hard coke manu-
facturing industries**

9310. SHRI A. K. ROY: Will the Minister of INDUSTRY be pleased to state:

(a) whether he is aware of the mushroom growth of Beehive Hard Coke manufacturing industries in private sector in Dhanbad district of Bihar within last five years; if so, number of such industries, capital invested and the number of workers working there and the coal used for making coke per day;

(b) whether it is a fact that all of the Beehive Coke manufacturer waste valuable by product like tar, benzol etc. and pollute air damaging cultivation of the surroundings; and

(c) whether Government would consider to take steps to enforce by product recovery by the manufacturer?

**THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
(SHRI JAGDAMBI PRASAD YADAV):** (a) 73 Beehive Hard Coke manufacturing units have been set up in Dhanbad District of Bihar within the last five years. These units have a capital investment of Rs. 273.75 lakhs employ 3,650 workers and consume 13.87 lakh MT coal annually.

(b) and (c). According to information received from Central Fuel Research Institute, Beehive ovens are normally without any system for by-product recovery from the Volatiles. Most of the heat of carbonization in Beehives is provided by the V.M. contents in coal. In case of low-to-medium volatiles content in coal, it is unlikely to have any surplus V. M. for discharge into the atmosphere. High Volatile coals may produce undesirable gasses through the out-let chimney. In the modified designs of Beehives ovens, the carbonization time is reduced considerably and efficient combustion of volatiles ensured.

Production of Cement from Blast-Furnace Stage

9311. SHRI A. K. ROY: Will the Minister of INDUSTRY be pleased to state:

(a) whether he has probed the possibility of making cement from blast furnace slag to tide over the present cement famine in the country, and

(b) if so, progress made on this till today, facts in detail?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Presumably the Question refers to possibility of making Cement from Blast Furnace Slag as part of the efforts taken by Government to tide over the present Cement shortage in the country. Blast Furnace Slag is already being used in the manufacture of Cement in the country. Most of the steel plants including Bhilai, Durgapur, Rourkela, and Bhadravati already have slag granulation plants. The granulation plants of TISCO and Bokaro are under erection. In line with the present policy of the Government to rapidly increase cement production capacity in the country and to have an economical utilisation of blast furnace slag produced by steel plants Government have been encouraging production of blast furnace slag cement. A number of Cement manufacturers are already producing blast furnace slag Cement. The production of Slag Cement during the year 1974-78 are as follows:—

Year	Quantity (in lakh tonnes)
1974	18.47
1975	23.06
1976	31.88
1977	32.85
1978	30.65

Units who have reported production of Slag Cement during 1978 are:—

1. A.C.C. Jamul.
2. A. C. C., Chaibasa.
3. A. C. C., Khilari.
4. A. C. C., Smdri.
5. Durgapur Cement Works.
6. V.I.S.L., Bhadravati.
7. Andhra Cement, Vijaywada.
- 8 Bagalkot Udyog Limited
9. Orissa Cement Limited.
10. Sone Valley Portland Cement Limited.
- 11 Satna Cement Works.
12. Kalyanpur Lime and Cement Works.
13. Cement Corporation of India, Mandhar.

Besides the above, SAIL has proposed establishment of Cement plants at Chilhati (Madhya Pradesh) and Rourkela (Orissa) for a total capacity of 16.70 lakh tonnes per annum of blast furnace slag Cement.

हिन्दी टाइपर इटरों के कॉ-बोर्ड में परिवर्तन

9312. श्री द्वितीय चन्द्र कछवाय क्या यह मंत्री हिन्दी टाइपराइटरों के निर्माण के बारे में भ्रातारांकित प्रश्न संक्षय 1528 दिनांक 29 नवम्बर 1978 के उत्तर के बारे में यह बताने की कृपा करेंगे कि :

(क) क्या हिन्दी टाइपराइटरों के पहली बार निर्माण किये जाने से लेकर उसके कॉ-बोर्ड को आठ बार बदला गया है जबकि अंग्रेजी के टाइपराइटर को एक बार भी नहीं बदला गया है;

(ब) क्या हिन्दी टाइपराइटरों के कॉ-बोर्ड को इस प्रकार बार बदलने के कारण

उन पर काम करने वाले कर्मचारियों की टाइप की गति पर असर हुआ है जिसके कारण उनका दिक्कत होती है, और

(ग) यदि हा, तो सरकार ने इन बातों को देखने के लिए क्या कदम उठाए हैं कि हिन्दी टाइपग्राइटर का को-डार्ड भवित्व में न बदला जाए?

गृह मन्त्रालय में राज्य मंत्र (अ. चौक साल मण्डल (क) से (ग) यह मही है कि देवनागरी टाइपराइटर के कुजीपटल का कई बार परिवर्ति किया गया है। यह मही है कि कुजीपटल में परिवर्ति, बदलन में टाइपराइटर का प्रयोग करने वाला का कुछ कठिनाई होती है। लेकिन यह परिवर्तन कुजीपटल में सुधार करने के लिए यथा टाइपिंग की गति बढ़ने के उद्देश्य से किए गए थे। मई 1976 के बाद देवनागरी टाइपराइटर के कुजीपटल में काई परिवर्तन नहीं किया गया है और न इसमें अब काई परिवर्तन करने का संग्रह बा इगादा है।

Representation on violent incidents in North-Eastern Region States

9313 SHRI SACHINDRALAL SINGHA Will the Minister of HOME AFFAIRS be pleased to state

(a) whether his Ministry received a number of representation from the M.Ps of the North Eastern Region States about a number of violent incidents in these States during the last three months,

(b) if so, the details of the representations received,

(c) whether he will convene a meeting of the Chief Ministers and the Home Ministers of these States to discuss the Law and order situation of these States, and

(d) if so when?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
(a) and (b) During the last three months only one such letter regarding incidents on Assam-Nagaland border was received.

(c) & (d) During February—April, 1979, the Home Minister visited all the North-Eastern States/UTs and had an opportunity of discussing the law and order situation with the respective Chief Ministers. Besides, the convened meeting with the Chief Ministers of Assam, Nagaland and Arunachal Pradesh on 10, 11 & 12 April 1979 and again discussed, *inter alia* matters relating to law and order in those States.

हिन्दी टाइपराइटरों का निर्माण

9314 अ हृष्टन जन्द बछुब्राय क्या उद्योग मरी हिन्दी टाइपराइटर के निर्माण के बारे में 29 नवम्बर, 1978 के प्रताराकित प्रश्न संख्या 1528 के उत्तर के संबंध में यह बताने की कृपा बरेंगे वि

(क) क्या इस समय देश में हिन्दी टाइपराइटर की कीमतें बढ़ गई हैं और यदि हा तो क्या निर्माताओं ने टाइपराइटर की कीमतों को जब भी लिपि (क्रिट) की बदला गया प्रत्येक बार बढ़ाया और यदि हा तो कितना

(ख) क्या यह सच है कि इस समय हिन्दी टाइपराइटरों की मार्गे बहुत अधिक हैं तो यह मार्ग इस समय हो रहे निर्माण से 8 गुनी अधिक है और खरीदारों को इस से कम 6 महीन प्राप्ति करनी पड़ती है और यदि हा तो उस निर्माण बढ़ाने के लिए सरकार ने क्या प्रयास किये हैं, और

(ग) उन फर्मों और उपनियों के नाम क्या हैं जो इस समय टाइपराइटरों का निर्माण कर रही है और प्रत्येक कम्पनी के टाइपराइटर

का निर्माण लगत और विक्री भूल्य कितना है आँ। उस तरह कर कितना लगता है तबा उसका स्वरूप क्या है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रताद पालव) : (क) जी, नहीं।

(ब) हिन्दी टाइपराइटरों की नांग का कोई अलग से अनुमान नहीं लगाया गया ; किन्तु हिन्दी के प्रगामी प्रयोग के कारण इन टाइपराइटरों का नांग इर रह रहा है। टाइपराइटरों का निर्माण करने के लिये उपलब्ध मुद्रिताएँ मांग को पूरा करने के लिए पर्याप्त समझी जाती है और यदि काफी कशादेश आड़ेर किए जाते हैं तो विद्यमान एक अनी स्वीकृत क्षमता तक उत्पादन कर सकते हैं कि हिन्दी टाइपराइटरों के संबंध में बताया गया है कि वे दर-संविदा पर उपलब्ध हैं।

(ग) मैसर्स रेमिटान रेण्ड आफ इण्डिया, का एक ए. गोदरेज एण्ड वायर्स में शुहू है क्यरिंग कंपनी आफ इण्डिया ए इण्ड निमिटेड, बम्बई, रेगला कार्पोरेशन निमिटेड, मद्रास हिन्दी टाइपराइटरों का निर्माण करते रहे हैं। हाल ही में मैसर्स कमिट ए शेश लिमिटेड मद्रास ने भी हिन्दी टाइपराइटरों का उत्पादन शुरू कर दिया है। टाइपराइटरों के मूल्य या वितरण पर कोई नियंत्रण नहीं है। फिर भी पूर्ण एवम् निपटान के महानिदेशालय की दर-संविदा के अधीन 25 से ००० आरू के टाइपराइटरों का मूल्य 1620/- रुए है तथा उस पर 20 प्रतिशत उत्पादन शुल्क लगता है। इन पर विक्री कर तथा इस जैसे अन्य शुल्क भी लगेंगे।

वित्त विभाग के नांग को अवलोकिते करने के लिये कर्मचारियों का कम्बल

9315. डा० लक्ष्मीनारायण पालेय : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ जिला उद्योग केन्द्रों में काम बिलकुल भी आवश्यक नहीं हुआ है और आवश्यक कर्मचारियों की कमी है ; और

(ब) यदि हाँ, तो इस संबंध में क्या कार्रवाही की गई है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रताद पालव) : (क) तथा (ख). जी, हाँ।

पंजाब, केरल, हरियाणा, हिमाचल प्रदेश, गोवा, दमन तथा दिव, दादरा तथा नगर हवेली के राज्य तथा संघ शासित प्रदेशों में तथा देश के उत्तर-पूर्वी क्षेत्र में अभी तक कुछ जिला उद्योग केन्द्रों ने कार्य करना शुरू नहीं किया

जिला उद्योग केन्द्र कार्यक्रम । १ मई, 1978 में शुरू किया गया था विभिन्न राज्यों में जिला उद्योग केन्द्र भिन्न भिन्न समय पर स्वोकृत किए गए थे। अनुभव से पता चलता है कि कार्यालय की स्थापना करने, कर्मचारियों की भर्ती करने तथा प्रशिक्षण आदि के प्रभावित कार्य को पूरा करने में लगभग ४ महीने का समय लग जाता है। इस अवधि के बाद कार्य-वाही योजना में हाथ में ली जाती है तथा जिला उद्योग केन्द्रों द्वारा वास्तविक कार्य शुरू करने से पहले कार्यक्रम बनाये जाते हैं।

पंजाब तथा हरियाणा ने अपने प्रस्ताव कुछ देर से दिए। हिमाचल प्रदेश, केरल, गोवा दमन और दिव तथा दादरा, नगर हवेली में भर्ती के नियम बनाए, चयन समितियों का गठन करने तथा भर्ती की प्रक्रियाओं पर नियंत्रण करने में कुछ विलम्ब हुआ था। किन्तु ये राज्य और संघ शासित प्रदेश अब प्रत्ये राज्यों की बराबरी पर आ रहे हैं।

जिला उद्योग केन्द्रों का प्रबल्द्ध करने वाले उपयुक्त स्वाक्षरी व्यक्तियों की कमी के कारण उत्तर-पूर्वी क्षेत्र में इस कार्यक्रम की प्रगति धीमी रही अब इस विषय पर नियंत्रण करके

हल निकाल लिया गया है कि लघु उच्चेश्वर विकास संगठन इन राज्यों / केन्द्र शासित प्रदेशों को जब भी जलरक्ष होगी, उचित व्यक्ति प्रदा करेगा।

ओं लंका से सीमेट का आयात

9316. डा० लक्ष्मीनारायण पाण्डेय : क्या उद्योग मरी य बतारे की हृषा रखें कि

(क) क्या दिनाक 26 फरवरी 1979 के द्वानामिक 'टाइम्स' मे प्रकाशित यह समाचार सही है कि श्री लंका से सीमेट वा बड़ी मात्रा मे आयात करने वा विचार है,

(ख) यदि हा तो तत्सवधी और क्या है, और

(ग) देश मे ही भूमेट का उत्पादन बढ़ाने के लिए 1978-79 मे क्या कार्यवाही की गयी और इस सबध मे वर्तमान तथा भवी योजनाये क्या हैं ?

उद्योग मंत्रालय मे राज्य मंत्री जगद्वारो प्रस य यद्व : (क) तथा (ख) अगस्त 1978 मे भारत मे श्री लंका के उच्चायकन के माध्यम से सीमेट की सप्लाई के लिए एक प्रस्ताव प्राप्त हुआ था जिस्तु चूक दूसरे देशो से अधिक लाभप्रद भारतो पर सीमेट उपलब्ध था यह इस सबध मे अनुबर्ती वारंवाई नहीं की गई थी। जब भी कभी अधिक्षय मे प्रस्ताव प्राप्त होगे उन पर यूप्रबता, भूत्य तथा अन्य शर्तों के सामन्य पहलुओं पर विचार किया जाएगा।

(ग) सरकारने देश मे सीमेट के उत्पादन तथा उपलब्धता को बढ़ाने के लिए निम्नलिखित अनुपाय किये हैं —

1 भूटान तथा नेपाल को छोड़ कर देश से बाहर सीमेट नियमित करने पर रोक लगा दी गई है।

2 औद्योगिक लाइसेस देने के लिये प्राप्त नये आवेदनों पर अधिक तेजी से विचार किया जाने लगा है । अप्रैल, 1977 से 2 अप्रैल, 1979 की अवधि मे कुल मिलाकर 150 50 लाख मी० टन की कमता के लिये 35 आशान-पत्र तथा 7 औद्योगिक लाइसेस दिये गये जबकि 1 अप्रैल 1974 से 31 मार्च 1977 की अवधि मे कुल मिलाकर 84 60 लाख मी० टन की कमता के लिये बंबल 7 आशान-पत्र तथा 11 औद्योगिक लाइसेस जारी किये गये थे ।

3 देश मे सीमेट के विभिन्न के मरम मे विद्यमान क्षेत्रीय असन्तुलन सीमेट सब्दो के चूना पत्थर निकापो के ममीप स्थित होने के कारण है । सीमेट सब्दो का अलग अलग स्थापित किया जाना प्रात्माहित कर इम असन्तुलन के न्यनतम किया जाना है ।

4 इम समय मर्विमडल की एवं उप-समिति सीमेट के सरक्षण के लिए अपनाये गये विभिन्न इन्द्रुपायो पर विचार कर रही है । सीमेट का सरक्षण प्रतिस्थापन सामग्री जैसे हाइड्रोइल लाइन धान भवी सीमेट सपोत, चूना गांग आदि का उपयोग कर लिया जाता है ।

5 1978-79 के दौरान देश मे 15 47 लाख मी० टन सीमेट वा आयात किया गया है तथा 1979-80 के लिये लगभग 20 लाख मी० टन और भी सीमेट आयात करने की योजना बनाई गई है ।

6 विगत सीन वित्तीय वर्षों की अवधि से प्रत्येक एव्वक मे हुए सबसे अधिक उत्पादन से अतिरिक्त उत्पादन अधिका उत्पकी लाइसेसी-हृत कमता के 85 प्रतिशत पर जो भी अधिक हो, प्रति वर्षादिक टन पर 30 हपये के नकद प्रोत्साहन की घोषणा की गई है ।

7 सड़क द्वारा सीमेट परिवहन के भाड़ा प्रतिपूर्ति सब्दी विद्यमान नियमों को भोर उदार बना दिया गया है ।

८. सरकार ने विजनी की कटौती के दौरान सोमेट का उत्पादन करने हेतु केप्टिव पावर का उपयोग करने के लिये सोमेट उद्योग को सहायता भी प्रदान की है।

९ विद्यमान एकको वे उत्पादन पर निगरानी रखी जा रही है ताकि यह मुनिश्चित रिया जा सके कि उद्योग शतप्रतिशत ममग्र क्षमता उपयोगिता को बनाये हुये है।

१० उत्पादन में वृद्धि करने के लिये प्रिकेटमीनटर प्रोडाक्शन्स की आयात करने को अनुमति दे दा रही है।

११ चल रही परियोजनाओं के निर्माण में शीघ्रता की जा रही है।

१२ सरकार ने स्ट्रैंग का उपयोग करने के लिये इस्पात संयंत्र पर अधिकार उनके समोप ही सोमेट संयंत्र स्वप्रिप्त करने का प्रांतमालन देन का भी नियम निया है।

१३ सरकार ने बड़ा मध्या में छाटे सोमेट प्रत्यंत लगाने को प्रोत्तमाहः देने का भी निर्णय किया है।

१४ एक उच्चन्तरीय ममिन ने सोमेट उद्योग का व्यापक अध्यान किया है और रुझावों की विफारिश की है जो सरकार के विचाराधीन हैं।

Standard of Administration in Tribal Areas

९३१७ SHRI GIRIDHAR GOMANGO
Will the Minister of HOME AFFAIRS be pleased to state

(a) whether his Ministry is aware of the fact that the standard of administration in tribal areas of the country is not up to the mark as yet;

(b) if so, the steps taken by Government to increase the standard quality and efficiency of administration in these areas, and

(c) the steps taken by the State having Scheduled Areas, Sub-plan Areas for reformation of administrative set up to implement the socio-economic and legal matters of the tribal areas and the people so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) With the large increase in the developmental activity in the tribal sub-plan areas administrative unpreparedness has emerged as a constraint

(b) Guidelines on administration and personnel policy in tribal sub-plan areas were issued to the State Governments in February 1979

(c) Information so far received shows that the States of Andhra Pradesh, Bihar, Gujarat, Orissa, Rajasthan, Tripura, Uttar Pradesh and Union Territories of Goa, Daman & Diu and Andaman & Nicobar Islands have accepted the guidelines. The States of Andhra Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal have initiated action for the grant of special incentives to attract suitable officers to work in the tribal sub-plan areas so that problems of the areas are tackled more effectively.

Training to the Tribals for Agro-based Industries

९३१८ SHRI BAGUN SUMBRUI: Will the Minister of INDUSTRY be pleased to state

(a) whether Government have set up a machinery to provide simple techniques and provide training to the tribals for agro-based industries, and

(b) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a) and (b) The Development Commissioner, Small Scale Industries has introduced a scheme for

development of entrepreneurship among weaker sections of the community with effect from November, 1978. Under this scheme weaker sections of the community including tribals are eligible for admission to the training courses. These courses are mainly meant for creating self-employment opportunities for such people. The courses are of two months duration and a stipend of Rs. 100/- per month is paid to each trainee. Tribals can also get the necessary facilities available under the Rural Artisan Programme being operated under the District Industries Centres programme.

In so far as Sericulture—an agro-based industry in tribal areas of Madhya Pradesh, Orissa, Bihar and North Eastern Region is concerned; the Central Silk Board at Bombay through its Central Tassar Research Station, Ranchi provides the following courses to students/rearers sponsored by these States—

	Duration
1. Post-graduate diploma in non-mulberry Sericulture (capacity 25 trainees per year).	15 months
2. Refresher course training for inservice officers (15 candidates per session)	1 month
3. Intensive practice training (25 trainees per year)	3 months
4. Oak Tassar training for graduates under Manipur Oak Tassar Project on payment of (capacity —20 trainees) (stipend Rs. 150/- p.m.)	6 months
5. Oak Tassar training for matriculates under Oak Tassar Project on payment of (stipend Rs. 100 p.m. (capacity 40-trainees)	

The trainees are provided with hostel accommodation and monthly stipends

Guidelines regarding Administrative and Implementation Machinery for I.T.D.Ps. of Tribal Sub-Plan Areas

9319. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state.

(a) the guidelines issued by his Ministry to the States regarding the administrative and implementation machinery for Integrated Tribal Development Projects of the Tribal Sub-plan areas;

(b) the States which have accepted the guidelines and adopted the administrative set up suggested by his Ministry; and

(c) the State-wise administrative and implementation machinery introduced for Tribal Sub-plan Area so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) The guidelines for administration and personnel policy in tribal areas issued to the State Governments in February, 1979, contain suggestions to consider further delegation of financial and administrative powers, transfer of funds to implementing authorities, rationalisation of procedure for sanction, selection of officers for working in tribal areas, special entries for good services, grant of incentives, learning of local dialects, training of personnel etc.

(b) As per information available almost all the States have more or less accepted the guidelines, though their full implementation has yet to come about.

(c) Many States have appointed senior officers to be incharge of the tribal sub-plan programmes and have taken up various other measures for implementation of the Tribal sub-plan, like the appointment of Project Officers, the delegation of financial and administrative powers to the Project functionaries and the setting up of project level committees.

रही के मूल्यों को कपड़े के मूल्यों से सम्बद्ध करना

9320. श्री एत० एत० सोमाली : क्या उल्लेख मती यह बताने की कृपा करेगे कि :

(क) क्या सरकार ने रुई के मूल्यों को कपड़े के मूल्यों से सम्बद्ध करने का नियंत्रण किया है,

(ख) यदि हा, तो उ का और क्या है, और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

उल्लेख मंत्रालय में राज्य मंत्री (श्री अग्रहर्षी प्रसाद यादव) : (क) से (ग) कपड़े के मूल्य नियन्त्रियों की लागतों जैसे विभिन्न कारणों पर नियंत्रित किये जाते हैं जिनमें केवल कपास ही शामिल नहीं है बल्कि मजदूरी रजक पदार्थ व रसायन आदि जैसे अन्य कारण तथा माय एवं पूर्ति की समग्र स्थिति भी शामिल होती है। केवल कपास के मूल्य नियंत्रिक होने के कारण कपास के मूल्यों व तैयार माल के मूल्यों के बीच पूर्ण सम्बन्ध स्थापित करने का प्रयास करना व्यवहारिक नहीं है। कपास की विभिन्न किस्में होने तथा प्रौद्योगिकी बदलने में अधिक अन्तर होने के कारण विशेष रूप से ऐसा नहीं किया जा सकता है। फिर भी सरकार ने कपास उत्पादकों के हित की रका करने के लिए अनेक अन्याय किये हैं जैसे कपास के समर्थन मूल्य नियंत्रित करना कपास की प्रति के लिए सरकारी क्रेड व सहकारी अभिकरणों की भूमिका अधिकाधिक ढाना। इसी प्रकार, जब कभी कपास की मूल्य प्रवृत्ति से बस्तों के मूल्यों में अधिक अन्तर होता है तो सरकार यह सुनियंत्रित करने के लिये हस्तक्षेप करती है कि मूल्यों पर नियंत्रण रहे।

रुई का विकाय मूल्य और उठानी विराजित

9321. श्री अमन्त राज बायवलाल : क्या उल्लेख मती यह बताने की कृपा करेंगे कि

(क) अन्तर्राष्ट्रीय बाजार से भी देश के बाजार में जनवरी-फरवरी, 1979 में रुई का विक्री मूल्य प्रबंधन कितना था,

(ख) क्या सरकार को इस वर्ष भी रुई के नियंत्रित के मामले में हानि उठानी पड़ेगी और यदि हा, तो कितनी, और

(ग) क्या रुई के नियंत्रित और उसकी कीमतों में कभी को रोकने के लिये रुई के विक्री भांडार बनाने के बारे में विचार करेगी, यदि नहीं तो उ के क्या कारण हैं ?

उल्लेख मंत्रालय में राज्य मंत्री (श्री अग्रहर्षी प्रसाद यादव) : (क) और (ख) जनवरी-फरवरी, 1979 में जो एक मात्र भारतीय रुई नियंत्रित बाजार में विक्री के लिये दी गई थी वह पहले के वर्ष 1976-77 तथा 1977-78 के मौसम की कुछ विशिष्ट किस्म की थी जो गुजरात स्टेट कोशापेरेटिव काटन मार्केटिंग फैडरेशन तथा भारतीय रुई नियंत्रित के पास पड़ी हुई थी तथा जिसकी देश में कोई माय नहीं थी। अतएव, नियंत्रित मूल्य की घरेलू मूल्यों से तुलना करना उचित नहीं होगा। सबधित पार्टियों प्रथात् गुजरात स्टेट कोशापेरेटिव-काटन मार्केटिंग फैडरेशन तथा भारतीय रुई नियंत्रित काम हाथ में लिया गया था अतएव, सरकार द्वारा कोई हानि उठाए जाने का प्रयत्न ही नहीं उठता।

(ग) अगस्त, 1978 में सभा पदल पर रहे गये बस्तों नीति विवरण में भारतीय रुई नियंत्रित द्वारा एक बफर स्टाक के बनाए

जाने तथा उसके संचालित करने की प्रक्रिया है। नियम बकर स्टाक की स्थापना करने हेतु कदम उठा चुका है।

Setting up of a Paper Industry by M/s. Allied Produce Company Ltd., Paonta Sahib

9322. SHRI DURGA CHAND: Will the Minister of INDUSTRY be pleased to refer to the answer of Unstarred Question No 2211 on 7th March, 1979 and state:

(a) whether the Central Government have taken into consideration the requirements of land and raw material when industrial licences were issued to 6 parties for manufacturing wood pulp and speciality paper in Himachal Pradesh;

(b) whether it has come to the notice of the Central Government that the State Government of Himachal Pradesh is not concluding agreements with M/s. Allied Produce Company Limited Paonta Sahib for land and raw material;

(c) whether the Central Government before awarding annual licences to the party on 4th November, 1977 have asked the Himachal Pradesh Government for fulfilling the conditions as regards to land and raw materials agreements with the party for the purpose;

(d) if so, the State Government's response thereon; and

(e) what steps the Central Government have taken to expedite the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) In schemes which involve utilisation of forest raw material for manufacture of paper, it is ensured before granting an industrial licence that the State Government

give an assurance of sustained availability of raw material for the project.

(b) to (e). M/s. Allied Produce Co. Ltd. have been representing to the Central Government about the non-finalisation of agreements by the State Government of Himachal Pradesh for the supply of forest raw materials and allocation of land. Since it is for the State Government to satisfy themselves about particular projects and to conclude agreements for allocation of forest raw materials and land, the party has been advised to negotiate with the State Government for finalisation of the agreement. The matter has also been taken up with the State Government who have stated that as the party have not taken effective steps to implement the scheme, they have withdrawn the commitments made earlier. The validity of the industrial licence granted to the party has, however, been extended up to 31-5-79 to afford them an opportunity to conclude the agreement with the State Government.

**National Overseas Scholarships
S.C. & S.T.**

9323 SHRI BAPUSAHEB PARULEKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many applications were received in 1977 and 1978, year-wise for national overseas scholarships from Scheduled Castes, Scheduled Tribes, denotified and nomadic tribes and economically backward classes and names and qualifications of such applicants,

(b) whether it is a fact that no one from this category was selected though there were qualified candidates and scholarships were given to others not covered by the category and if so, their names and qualifications; and

(c) the reasons for not selecting candidates from the reserved category?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) There was no scheme for award of National Overseas Scholarships to Scheduled Castes, Scheduled Tribes etc. students separately for the year 1977 and for the year 1978. There was such a scheme for the period 1976-78 as a whole scheme, we received 451 applications (221 from Scheduled Castes, 60 from Scheduled Tribes, 12 from Denotified, Nomadic and Semi-nomadic Tribes and 158 from Other Economically Backward Classes). The list of names and qualifications of such applicants are at Statement—I laid on the Table of the House. (Placed in Library. See No. LT-4409/79).

(b) It is not a fact that no one from this category was selected though there were qualified candidates and scholarships were given to others not covered by the category. 24 Scheduled Castes, 11 Scheduled Tribes 4 Denotified, Nomadic and Semi-Nomadic Tribes and 6 other Economically Backward Classes candidates were given scholarships from the above list of candidates. List of names and qualifications of such selected candidates is at Annexure—II.

(c) Does not arise.

Recommendations of Committee on Small Scale Industries

9324. SHRI K. RAMAMURTHY: Will the Minister of INDUSTRY be pleased to state:

(a) the principal recommendations made by the Committee on Small Industry set up to suggest ways and means of streamlining procedures relating to the small sector; and

(b) the action initiated by the Government to implement them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) The Committee has yet to submit its final report.

Details of New Industries in Backward Areas of States

9325. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to state:

(a) the details of location, products, amount paid as subsidy and the impact on economic development, in respect of the new industrial units set up in backward areas during the year 1978-79; and

(b) how much amount was paid as subsidy for effecting substantial expansion of their existing industrial units in backward areas during the year 1978-79 and the details of their location, products and impact on the economic development of the areas?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Under the Central Investment Subsidy Scheme, industrial units set up in selected backward districts/areas are eligible to subsidy. @ 15 per cent of the fixed capital investment subject to a maximum of Rs. 15 lakhs. Subsidy is also admissible to existing units in such districts/areas in respect of additional fixed capital investment made for the purpose of expansion provided additional investment is not less than 10 per cent of the existing investment. This is a Plan Scheme and is implemented through the State Governments/Union Territory Administrations. The subsidy is actually disbursed by the State Governments/Union Territory Administrations on the recommendations of the State Level Committees and then claimed as reimbursement from the Central Government (Department of Industrial Development). During the year 1978-79, a sum of Rs. 15.39 crores has been reimbursed to State Governments/Union Territories under the Central

Investment Subsidy Scheme. State-wise and year-wise break-up of reimbursements is given at Statement-I laid on the Table of the House. [Placed in Library. See No. LT-4410/79].

A total number of 146 letters of Intent and 103 Industrial Licences were issued during the year 1978 for location of industries in the backward areas, the State-wise break up of which is given at Statement-II laid on the Table of the House [Placed in Library. See No. LT-4410/79].

A total number of 233 industrial units in backward areas have been registered with Directorate General of Technical Development during the year 1978-79, State-wise break up of which is attached at Statement-III laid on the Table of the House. [Placed in Library. See No. LT-4410/79].

As per information available with the Central Government, 7741 Small Scale Units were registered with Directorates of Industries of various States during the year 1978. State-wise break up of units registered in the Small Scale Sector is given at Statement-IV laid on the Table of the House. [Placed in Library. See No. LT-4410/79].

Activities of Rebel Nagas

9326. SHRI P. M. SAYEED:

SHRI NIHAR LASKAR:

SHRI A. R. BADRI
NARAYAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Rebel Nagas are amassing their trained forces which got training from China and Burma on the borders of Burma connected with Nagaland;

(b) if so, whether their activities in the State have been increasing at an alarming rate;

(c) whether many men of Armed Forces were killed by these rebel Nagas;

(d) whether their leader has requested Government of India to permit him to come to Nagaland; and

(e) if so, whether Government have accepted his request?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) to (c). Recently, there have been reports of some movement of underground Nagas on the Indo-Burma border near Nagaland and some violent incidents have taken place in Mon and Tuensang Districts of Nagaland. In one of those incidents, seven persons of an Assam Rifles Petrol party have been killed by the miscreants.

(d) No, Sir.

(e) Does not arise.

देनेकेतयकामगार संसद

9327. डॉ रामजी सिंह : क्या

उच्चोग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने कारबानों के सुवारु संचालन के लिये अभिकों का सक्रिय सहयोग लेने की दिप्ति से कामगार संसद बनाने के लिये व्यौरा तैयार कर लिया है;

(ख) यदि हाँ, तो तत्संबंधी मुख्य बातें क्या हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

उत्तरण मंत्री (धौ जार्ज छर्ट्टन्स) :
(क) से (ग). अमिकों, शहरी अमिक वर्ग तथा यात्रीण गरीबों के प्रतिनिधियों का सम्बोलन बुलाने का एक प्रस्ताव विचाराधीन है। विस्तृत व्यौरे तैयार किये जा रहे हैं।

Shortage in Key Industrial Areas

9328 SHRI M. V. CHANDRA-SHEKHARA MURTHY;
SHRI P. M. SAYEED;
SHRI A. R. BADRINARAYAN;

Will the Minister of INDUSTRY be pleased to state:

(a) whether a warning has been issued to Government that the economy will face shortage in key industrial areas as a result of the pick up in demand since last year by the economist and Industrial financial institutions;

(b) if so, what are the reasons put forward by them in support of this; and

(c) whether they have suggested any measures in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). While no formal communication has been received by the Government from the Economists and Industrial Financial Institutions, there have been reports of shortages in some industries from time to time. The Government have taken measures, including imports and increase in production etc., to meet the shortages as far as possible.

मध्य प्रदेश के जनगणना कर्मचारियों को और से जापन

9329 धौ दुक्तम जन्म कल्पाय :
डा० महावीरक रिंसह जापन

क्या गृह मंत्री यह बताने की हुपा करेंगे कि :

(क) क्या उन्हें तथा प्रधान मंत्री को मध्य प्रदेश के जनगणना कर्मचारियों द्वारा 23 जनवरी, 1979 को अपनी समस्याओं के बारे में भारत के रजिस्ट्रार जनरल को दिये गये संयुक्त जापन की प्रतियां प्राप्त हुई हैं; और

(ब) यदि हा, तो जापन का व्यौरा क्या है और उस पर क्या कार्यवाही की गई है?

गृह मंत्रालय में राजद मंत्री (धौ जितक लाल मध्डस) . (क) और (ब). प्रधान मंत्री धौ दुन्य के साथ गृह मंत्री को जनवरी, 1979 के उत्तरार्ध में एक संयुक्त अभ्यावेदन प्राप्त हुआ जिस पर जनगणना निवेशालय मध्य प्रदेश, भोपाल के 112 कर्मचारियों ने हस्ताक्षर किए हैं। अभ्यावेदन के विषय इस प्रकार हैं :—

(क) मध्य प्रदेश जनगणना निवेशालय के 24 कर्मचारियों को बिना कारण अधिकारी और अधिकारी के मुहत्तल कर दिया गया है और यह मुहत्तली उस कार्यालय के जनगणना कार्यों के भूतपूर्व नपनिवेशक के कहने पर को गई है;

(ब) मुहत्तली का आदेश इसलिए दिया गया है कि मध्यप्रदेश जनगणना कर्मचारी सब उक्त उप निवेशक की अनियमितताओं

और उसके पद के दुष्पर्योग को प्रकाश में लाता रहा है और मुश्तली इन अनियमितताओं को छुपाने और कर्मचारियों को प्रारंभिकत करने के उद्देश्य से की गई है।

(ग) उक्त उप निदेशक चिकित्सा व्यवस्था की अदायगी के लिए कर्मचारियों के बिल यात्रा भत्ता बिल पास करने में विलम्ब करके और जिन मकानों में कर्मचारी रह रहे हैं उनके मालिकों को डरा कर कर्मचारियों को तग करते रहे।

(घ) 24 कर्मचारियों की मुश्तली के आदेश रद्द कर दिए जाएं और उक्त उप-निदेशक द्वारा की गई तथा कथित अनियमितताओं की उच्च-स्तरीय जाच के आदेश दिए जाएं।

कर्मचारियों की मुश्तली के आदेश दिए थे क्योंकि उन्होंने धरना देकर, नारे लगाकर और उप-निदेशक का घेराव करने केंद्रीय सचिवालय सेवा (आचरण) नियमावली, 1964 के उपचंद्र का उल्लंघन किया है जिसमें अन्य बातों के माथ माथ यह व्यवस्था है कि "कोई भी सरकारी कर्मचारी अपनी सेवा से संबंधित मामले में अथवा अ य सरकारी कर्मचारी के मामले में किसी प्रकार की हड्डताल अथवा हड्डताल के लिए उकसाने अथवा जबरदस्ती अथवा शारीरिक रोक का कार्य नहीं करेगा।" कर्मचारियों को डराने धमकाने का आरोप रुच नहीं है। उप निदेशक के विरुद्ध कोई विविष्ट आरोप नहीं लगाए गए हैं।

बाद में 22 निलंबित कर्मचारियों ने आनंदोलन में भाग लेने के लिए खेद प्रकट किया और अपील की कि उनके निलंबन आदेश

रद्द किए जाएं। इन अपीलों पर विचार किया गया और उनके मामलों में निलंबन आदेश रद्द कर दिए गए।

Recommendation of National Council, of Applied Economic Research reg. Refrigeration Industry

9330. SHRI G. Y. KRISHNAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether some recommendation were made by the National Council of Applied Economic Research on the survey of refrigeration industry; and

(b) if so, the main features of the survey report and the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) The National Council of Applied Economic Research has made a report on the survey of refrigeration industry, at the instance of the All India Air Conditioning and Refrigeration Association of India.

(b) The National Council of Applied Economic Research has come to following findings:—

(1) The cost of production of refrigerators has gone up over the years.

(2) The short term option available for bringing down the prices is to reduce taxes both excise and other indirect taxes like sales tax. A reduction in tax will increase demand and reduce the cost of production more than proportionately because of increased capacity utilisation.

The Council has broadly agreed with the Industry's view for a sizeable reduction in the rates of excise duty and other indirect taxes.

201 Written Answers VAISAKHA 12, 1901 (SAKA) Written Answers 202
The report of the Council was submitted to the All India Air Conditioning and Refrigeration Association of India and not to the Government of India.

Workshop on Materials in the future of India

9331. SHRI DHARAM VIR VASISHT: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is fact that a five-day workshop in "Materials in the future of India" was held at Trivandrum recently;

(b) if so, the number of participants, Department-wise;

(c) the broad consensus that emerged on marshalling materials; and

(d) the recommendations if any made by the 'Workshop' to the Government?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) Yes, Sir.

(b) Sixty participants took part in the Workshop. A list of participating organisations is laid on the Table of the House. (Statement No. 1).

(c) and (d). A Statement containing recommendations incorporating the broad consensus reached at the Workshop is laid on the Table of the House (Statement No. 2).

Statement No. 1

Participating Organisations

1. Hindustan Aeronautics Ltd., Bangalore.

2. Cement Research Institute, New Delhi.

3. Naval Dockyard, Bombay.

4. Kerala Forest Research Institute, Peechi.

5. College of Engineering, Trichur.

6. Planning Commission, New Delhi.

7. Vikram Sarabhai Space Centre, Trivandrum.

8. MECON, Ranchi.

9. Bharat Heavy Electricals, Ltd., Haridwar.

10. Kerala State Industrial Development Corporation, Trivandrum.

11. Regional Research Laboratory, Trivandrum.

12. Roorkee University.

13. Indian Institute of Science, Bangalore.

14. College of Engineering, Trivandrum.

15. Directorate of Technical Education, Govt. of Kerala.

16. Hindustan Aluminium Corporation, Uttar Pradesh.

17. Planning Board, Government of Kerala.

18. Defence Metallurgical Research Laboratory, Hyderabad.

19. Department of Science and Technology, Govt. of India.

20. English India Clays, Trivandrum.

21. National Metallurgical Laboratory, Jamshedpur.

22. Travancore Titanium Products, Trivandrum.

23. Patel Extrusion Group, Bombay.

24. Kerala State Electronics Devt. Corporation, Trivandrum.

25. Bhaba Atomic Research Centre, Bombay.

26. Kerala State Committee on Science and Technology.

27. National Rubber Board.

28. Shree Chitra Tirunal Medical Centre.

29. Indian Rubber Manufacturers' Research Association, Bombay.

30. Transport Department of Government of Kerala.

31. National Traffic Planning and Automation Centre.

Recommendations of the Workshop on "Materials in the future of India" held at Trivandrum, March 19-23, 1979

Recognising the Socio-economic needs and the national urgency to attain self-reliance with regard to the materials that the nation needs,

Taking note of the fact that the Indian Population will almost double up by the turn of the century thus necessitating need for more materials,

Appreciating the fact that the nation must achieve major technological breakthrough in various areas,

Recognising the need to broad-base and sophisticate the research and development network in the country,

Noting that certain resources have a short life and may not be available to us after a few years,

Stressing the need to encourage utilisation of local and indigenous resources,

Appreciating that one should encourage recycling of waste materials,

We recommend:

1. A National Materials Advisory Board should be constituted to advise on research, production, use, export-import and recycling of all materials. This board should have materials scientists and Technologists as members. Such a Board should also advise the Government on import and export and on the stockpiling of strategic materials. This Board should also

formulate policies preventing the use of strategic and scarce materials for uses where other abundant materials may be substituted.

2. In addition to the National Materials Advisory Board, it is necessary to have Regional Materials Advisory Board which will advise on the use of regional resources to satisfy regional needs. A regional approach will compliment the national approach and will highlight certain imperatives which would otherwise be lost.

3. It is necessary that long term goals, perhaps upto the year 2000 and beyond should be set for the production of various materials and these should be pursued in a sustained manner, undisturbed by short term shortages and surpluses. We must aim at producing about 100 million tons of steel, 120 million tons of cement and 5 million tons of aluminium. Similar targets should be set up for other materials, specially those manufactured in small and unorganised sector, for instance tiles, bricks and pottery. In addition we must try to distribute the ownership and use of materials uniformly in all sections of our population.

4. Materials should be added as one of the subjects of study for the NCST Futurology Panel.

5. Greater attention should be paid to the development of materials which are based on renewable and abundant resources like agriculture and forest products, vands, mud, clays, laterites and ocean-based resources.

6. Greater attention should be paid to materials which are required for agriculture and food processing industry and for rural areas.

7. Greater efforts should be made to transfer the technologies related to materials from laboratories to industries.

8. Materials Scientists should pay greater attention to scientific problems related to inexpensive building materials.

9. Greater attention should be paid to improving the performance of mud, clays, tiles, thatch and other leaves used for housing by the poor.

10. Organised industry should be set up for efficient recycling of all materials used by the society.

11. Technologists dealing with different materials should exchange views in order that the techniques developed for one particular material can be readily transferred to other materials.

12. An all India level Materials Research Institute should be set up which has international level competence to conduct research and development on materials based on renewable and abundant resources, particularly for rural areas, urban poor and agriculture. Such an Institute should have a very large contingent of scientists similar to the contingents working on materials for atomic energy and materials for space.

13. In addition to National materials Research Institute, several Regional Materials Research Institutes should also be set up to work on Regional Resources and social needs.

14. Courses in Materials Science which have heavy emphasis on the use of renewable and abundant resources for the development of materials for agriculture and rural areas should be introduced in the curriculum of more Universities. Such courses should include description of Indian resources, Indian manufacturing capacity and Indian importance.

15. Attempts should be made to foster a design capability which will promote miniaturisation accompanied by reduction in materials requirement in all uses, similar to the miniaturisation that as taken place in electronics.

16. Attempts should be made to re-examine and possibly reduce factors

of safety which may be possible with improved capability in inspection.

17. Export of scarce materials like silver, mercury, chromium and manganese and even the export of iron ore and bauxite should be curtailed.

18. Instead of exporting ores and other raw materials, attempts should be made to export finished or semi-finished products. In fact, India should explore avenues of importing ores and using its abundant manpower to export finished products.

19. Attempts should be made to encourage research and development on production of materials using renewals and abundant resources of energy like solar energy, bio-mass energy and ocean energy. To promote the utilisation of solar energy in materials industry a large contingent of scientists should be assembled in one Institute.

20. Attempts should be made to develop processes which consume lesser energy in extraction or processing of materials, and adopt them in our industry.

21. Research and development effort on super conductivity should be increased, specially attempts to develop organic super conductors which may operate on liquid nitrogen temperatures or room temperatures should be accelerated.

22. Serious attention should be given to set up Ocean Thermal Energy Complexes in the oceans around India to generate energy and use it to produce a variety of chemicals, and materials from the ocean.

23. Greater attention should be paid on the utilisation of composite materials utilising agriculture and forest based materials.

24. There should be a national effort to develop bio-medical materials required for health care.

25. Increasing attention should be paid to polymers which can be pro-

duced from agriculture resources like cashewnut shell liquid.

26. Instead of continuing to borrow alloy compositions developed in the West, we must develop alloy compositions based on abundant metals like, iron, silicon, titanium, instead of copper, lead, zinc and tin.

27. Research should be conducted to increase the use of rare earths and their oxides in magnetic materials, electronic materials and other structural materials.

28. New civilian uses of reactive metals like titanium should be developed.

29. The production of natural rubber should be increased and the use of rubber products in society should be promoted since it is renewable resource. A large stockpile of rubber should also be maintained.

30. The use of ceramics and glass should be promoted in place of metals wherever possible. The use of glass in transportation and buildings should be increased. Glass fibres for communications should be developed in the country.

31. Raw materials including power should be made available to plants producing materials so that they do not run below their rated capacity.

32. A study on the present and likely future, use and ownership of materials in the rural areas should be conducted, and effort should be made to rationalise the use of materials in the rural areas. Attempts should be made to produce most of materials required in rural areas locally, instead of sending them from cities.

33. Ownership and use of materials should be uniformly distributed among all sections of the people.

34. Increased attempts should be made to extract metals and minerals from the ocean, specially to harvest manganese nodules in the Indian Ocean and process them for valuable metals.

35. Attempts should be made to reduce the weight of transportation systems by substituting steel with aluminium, magnesium and FRP to reduce energy consumption in transportation.

36. Increased efforts should be made to develop materials for fusion reactors.

37. The municipal wastes from Indian cities should be shifted to separate out valuable materials which should be subsequently recycled.

38. The production of cement using cold process in small plants should be explored.

39. A life style that minimizes the ownership and use of materials should be promoted. School children should be taught about shortage of resources for materials and the value of conserving materials.

40. The recommendations of this Workshop should be communicated to all the agencies concerned with production, use, research and development and teaching in the areas of materials. Such a Conference should be held periodically, possibly, annually to up-date the recommendations in view of the latest developments.

हिन्दी विद्यालय योजना के अधीन काम करने वाले अनुर्ध्व अधिकारी कर्मचारी

9332. श्री कल्पना हेमराज जीर्णः
क्या यह मंत्री यह बतादे की कृपा करेंगे कि :

(क) हिन्दी विद्यालय योजना के प्रधीन विभिन्न हिन्दी विद्यालय केन्द्रों में, विभिन्न कार्यालयों में तथा राजभाषा विभाग में विभिन्न अधिकारियों के साथ, असत-प्रसत शोणि चार के किनने कर्मचारी काम कर रहे हैं;

(ख) उनमें से किसीको को वर्तित नहीं है;

(ग) उनमें से किसने दस्तावेज़ है;

(३) कथा व पत्री के पद पर पदोन्नत किये गये कर्मचारियों को चपरासी का काम करना पड़ता है; और

(४). यदि हां, तो क्या यह उनके साथ अन्याय नहीं है ?

पृ० १८ वार्षय में १३३ मंगे (बो बरिह लाल लकड़ा) : (क) हिन्दी शिक्षण योग्यता के प्रदीन काम कर रहे चतुर्थ श्रेणी कर्मचारियों के संबंध में व्यावेचार जानकारी नीचे लिखे गयनुसार है :—

विभिन्न अधिकारियों/ कार्यालयों के नाम	चतुर्थ श्रेणी कर्मचारियों की संख्या
(१) संयुक्त निदेशक का कार्यालय नहीं विल्ली ।	2
(२) उपनिदेशक (उत्तर) का कार्यालय और उनके प्रदीनस्थ केन्द्र ।	21
(३) उप निदेशक (दक्षिण) का कार्यालय और उनके प्रदीनस्थ केन्द्र ।	14
(४) उपनिदेशक (पूर्व) का कार्यालय और उनके प्रदीनस्थ केन्द्र ।	17
(५) उपनिदेशक (भारत) का कार्यालय और उनके प्रदीनस्थ केन्द्र ।	19
(६) उपनिदेशक (पश्चिम) का कार्यालय और उनके प्रदीनस्थ केन्द्र ।	18

संयुक्त निदेशक, नहीं विल्ली के कार्यालय का एक चतुर्थ श्रेणी कर्मचारी संयुक्त सरकार (राजभाषा) के साथ कार्यरत है। व्यावहारिक आवश्यकताओं को व्याप्ति में रखते हुए यह व्यवस्था कई बारों से जागू है।

(ख) ६९ कर्मचारियों को ।

(ग) २ कर्मचारी ।

(घ) और (ङ). चपरासी व दफतरी दोनों ही चतुर्थ श्रेणी के कर्मचारी हैं। सन् १९७८ तक सरकारी कार्यालयों में चपरासी के नए पद स्वीकृत किए जाने अथवा रिक्त पदों को भरे जाने पर प्रतिबंध था। तथापि, सरकार की यह नीति रही है कि चपरासी के पद से यथा संभव दफतरी के पद पर होने वाली पदोन्नतियां न रोकी जाएं। चपरासी के रिक्त पदों को भरे जाने पर प्रतिबंध होने के कारण कभी-कभी सरकारी कामकाज की सुगमता के लिए दफतरियों से चपरासी का काम लेना आवश्यक हो जाता है।

Complaints of forced Conversions

9333. CH. HARI RAM MAKKASAR GODARA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received complaints in regard to forced conversions of faith and religion in the cover of inducements and other allurement;

(b) if so, the number of complaints received and the places and persons from which they came;

(c) whether he is aware of the fact that converts of various religions are flowing in the country for the purpose; and

(d) if so, what steps are being taken to prevent these activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (d). Information is being collected and will be placed on the Table of the House when received.

सीमेंट के आयात के लिए दरें

9334. श्री गंगा भवत तिंह : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1978 में कितनी मात्रा में सीमेंट खरीदा गया तथा किन दरों पर भीर किन देशों के साथ अनुबंध किए गए और किन दरों पर देश में सीमेंट का आयात किया गया;

(ख) क्या सीमेंट की खरीद और अनुबंध के लिए प्रस्ताव मिलने के बावजूद राज्य व्यापार निगम ने भारतीय और विदेशी एजेंटों के माध्यम से सीमेंट खरीदा है और यदि हाँ, तो कितनी मात्रा में सीमेंट खरीदा गया तथा किन दरों पर भीर किन पार्टियों से खरीदा गया और किन तिथियों को खरीदा गया; और

(ग) इस सम्बन्ध में प्रस्ताव प्राप्त होने पर खरीद के लिये क्या प्रक्रिया अपनाई है?

उद्योग मंत्रालय में राज्य मंत्री (श्री अगहनी प्रसाद यादव) : (क) 1978 में भारतीय राज्य व्यापार निगम ने 54.71 से 67.50 टक प्रति भी० टन अमरीकी डालर (आगत तथा भाफा) की निज-निज

दरों पर आपात, उत्तरी कोरिया, दक्षिण कोरिया तथा पोलैन्ड से 19, 20 लाख भी० टन सीमेंट खरीदने के लिये संविदा की थी।

(ख) भारतीय राज्य व्यापार निगम ने सीमेंट का आयात किसी भारतीय अधिकारी विदेशी अभियान के माध्यम से न करके सीधे ही विदेशी संभरणकर्ताओं से किया है।

(ग) सीमेंट कल, समिति, जिसमें सीमेंट नियंत्रक तथा उद्योग मंत्रालय, वाणिज्य मंत्रालय तथा भारतीय राज्य व्यापार निगम के वरिष्ठ अधिकारी होते हैं, जब कभी कोई प्रस्ताव प्राप्त होता है, उस पर विचार करती है और सिफारिश करती है तथा उन के आधार पर भारतीय राज्य व्यापार निगम द्वारा संविदा की जाती है।

Fall in price of Various Varieties of Cotton

9335. SHRI R. MOHANARANGAM: SHRI R. KOLANTHAIVELU: SHRI C. N. VISVANATHAN: SHRI C. VENUGOPAL: SHRI K. MAYATHEVAR: SHRI A. BALAPAJANOR:

Will the Minister of INDUSTRY be pleased to state the extent of fall in price of various varieties of cotton during the last twelve months as compared to earlier years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): Month-end spot prices of a few important varieties of cotton during the last four years are given below. Variations in cotton prices during the last twelve months have been indicated in column 6.

Price in Rs. per C andy

Variety	March 1976	March 1977	March 1978	March 1979	% Variation March 78/March 79
1	2	3	4	5	6
Bengal Deshi	1691	2841	2600	2400	(-) 7.7
Wagad	2125	3700	2575	2385	(-) 7.4
Kalyan	2460	3987	2900	2610	(-) 10.0
MPA.51/9	2800	4625	3500	3525	(+) 0.7
Digvijay	3350	4825	4050	3925	(-) 3.1
J-34	2585	2745	(+) 6.2
MCU-5	4200	5500	4850	4975	(+) 2.6
Shankar-4	4500	5900	5150	5000	(-) 2.9

Setting up of Mini Cement Plant in Dharampur, Himachal Pradesh

(b) The summary and conclusions of the report is annexed.

Summary and Conclusion

9336. SHRI DURGA CHAND: Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 2305 on the 7th March, 1979 and state:

(a) whether the feasibility report by the Cement Research Institute for setting up a mini cement plant at Dharampur in Himachal Pradesh is ready; and

(b) if so, what are the details of the report?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Feasibility report for setting up a mini cement plant at Dharamkot (not Dharampur as referred in the question) has been prepared by the Cement Research Institute and sent to the Director of Industries, Government of Himachal Pradesh, Simla, on 24th April, 1979.

1. Based on the occurrence of large limestone deposits in the Dharamkot area near Dharamshala, Himachal Pradesh, the Department of Industries, Himachal Pradesh Government, sponsored a project with the Cement Research Institute of India for preparing a feasibility report for setting up a mini cement plant of appropriate capacity in that area.

2. The limestone deposit and the area around Dharamkot and Dharamshala were examined by the CRI scientists during July, 1978. Bulk samples of limestone, clay and all other data required for preparing the feasibility report were collected.

3. The cement demand and market survey conducted around Dharamshala showed that there is substantial market potential within a radius of 100 kms. from Dharamkot on a long term basis.

4. Data available from detailed prospecting of the deposit by the Geological Survey of India and the study by the CRI scientists indicated that substantial reserve of cement

grade limestone is available in the area. The average chemical composition of the limestone as ascertained from the bulk samples analysed in CRI is as below:

<u>SiO₂ %</u>	<u>Al₂O₃ %</u>	<u>Fe₂O₃ %</u>	<u>CaO %</u>	<u>MgO %</u>	<u>LOI %</u>
12.55	0.71	1.93	45.35	1.58	36.71

5. The GSI detailed prospecting work indicates availability of 13 million tonnes of limestone upto 50 M depth in the area. A very conservative estimate by CRI indicates that around 2.8 million tonnes of limestone will be available upto 10 m depth in the Dharamkot hill.

6. As the limestone occurs along the slopes of the Dharamkot hill as a continuous outcrop and is accessible by road from Upper Dharamshala (McLeodgunj), its mining will not pose any problem. However, more detailed bulk sampling of the limestone and delineation of suitable mining blocks are recommended during the DPR stage. Manual mining has been suggested.

7. The landed cost of limestone has been worked out to be Rs. 15 per tonne.

8. Clay deposits are available near the limestone but there is no scope of adding any clay to the Dharamkot limestone, as the limestone is siliceous.

9. Considering the average composition of the limestone a laterite containing around 35 per cent Al₂O₃, 20 per cent Fe₂O₃ and SiO₂ not exceeding 35 per cent is needed for

getting a suitable raw mix. No such laterite was available in the immediate vicinity, but the Kangra hills are reported to have some laterite deposits of above approximate composition. Such laterite sources should not be more than 20 Kms from Dharamshala and the approximate landed cost of such laterite will not exceed Rs. 30 per tonne.

10. Gypsum has to be procured from Bikaner in Rajasthan. The total landed cost of this gypsum at the proposed plant site will be around Rs. 155 per tonne. The gypsum resources of Himachal Pradesh in the Mandi and Sirmur districts have potentialities for use.

11. Coke breeze has to be procured from the Rourkela Steel Plant, as the Bhilai Steel Plant, the nearest coke breeze source has no spare coke breeze for sale. The landed cost of coke breeze from Rourkela to the plant site will be around Rs. 250 per tonne.

12. A preliminary raw mix design was made with 83.5 per cent limestone, 5.0 per cent laterite and 11.5 per cent coke breeze. The average chemical composition for the cement raw meal will be

<u>LOI %</u>	<u>SiO₂ %</u>	<u>Al₂O₃ %</u>	<u>Fe₂O₃ %</u>	<u>CaO %</u>	<u>MgO %</u>
39.53	13.46	3.32	2.68	38.75	1.56

All the modulus values are well within the standard limits with the above raw meal composition.

13. With the available infrastructural facilities desired for cement and sufficient reserves of limestone in and

around Dharamkot, a 100 tpd mini cement plant is fully justified.

14. The plant site has been proposed at Naddi at about 2 kms. distance from the deposit and 4 kms from Mcleod-ganj, where state Highway No. 23 also terminates.

15. Taking into consideration, various aspects the vertical shaft kiln process of cement manufacture has been recommended.

16. The broad specifications of all the equipment and machinery required for the process have been worked out. All these equipment and machinery are available indigenously.

17. The total personnel required for the plant has been worked out at 89 including technical, administration/accounts and the labour for plant operation.

18. The total capital cost of the project has been estimated at Rs 129.44 lakhs. The equity capital and long term loan works out to Rs. 45.30 lakhs and Rs. 84.14 lakhs respectively.

19. The margin money and short term loan for the working capital works out to Rs. 4.64 lakhs and Rs. 6.95 lakhs respectively.

20. The total cost of production per tonne of cement works out to Rs. 255.18. The present selling price of cement in Himachal Pradesh is Rs. 498.70 per tonne. This would give a profit of Rs. 170.33 per tonne if cement is sold at factory and Rs. 120.33 per tonne if sold within a radius of 100 kms from the factory site. The break even point works out to 49.8 per cent.

21. The establishment of a mini cement plant at Naddi utilising the limestone deposits of Dharamkot area will help to utilize the local resources, industrialisation of a backward area and providing employment to local

population. These outweighing considerations justify the proposed mini cement plant in Dharamkot region.

मध्य प्रदेश के स्वाधीनता सेनानियों को पेंशन

9337. श्री राधवली : क्या यह मंत्री यह बताने की कृपा करेंगे कि :

(क) एक स्वाधीनता सेनानी को उसकी कितनी वार्षिक आय होने पर पेंशन नहीं मिलती है;

(ख) मध्य प्रदेश के उन स्वाधीनता सेनानियों के नाम क्या हैं जिनकी पेंशन गत दो वर्षों के दौरान इस आधार पर रद्द कर दी गई थी कि उनकी वार्षिक आय निर्धारित सीमा से अधिक है;

(ग) देश भर में कितने संसद् सदस्य तथा विधायक इस समय पेंशन पा रहे हैं; और

(घ) क्या पेंशन पाने वाले स्वाधीनता सेनानी को स्वयं ही यह बताना पड़ता है कि उसकी वार्षिक आय उक्त निर्धारित सीमा से बढ़ चुकी है ?

पूर्ण व्यालय में राज्य बंडी (अधिकारी लाल मण्डल) : (क) 5,000 ह. तथा इससे अधिक प्रतिवर्ष ।

(ख) एक विवरण संलग्न है ।

(ग) संसद का बत्तमान सदस्य केन्द्रीय स्वतंत्रता सेनानी पेंशन का पाल नहीं है क्योंकि उसका बेतन 5,000 ह. प्रतिवर्ष से अधिक है । केन्द्रीय योजना के अधीन 59 बत्तमान एम एल ए/एम एल सी पेंशन प्राप्त कर रहे हैं ।

(ब) जी हां, श्रीमान। प्रत्येक वर्ष घरेलू में वैशाख लेने से पहले स्वतंत्रता सेनानी वैशाख आत्म कर्ता के लिए अपनी पिछ्ले 12 महीनों के दौरान सभी ज्ञातों से वार्षिक आय के बारे में संबंधित महालेखाकार/कोषाधिकारी को अपनी घोषणा देना आवश्यक है।

विवरण

“... प्रदेश के उन स्वतंत्रता सेनानियों के नम जिनकी वैशाख दो वर्षों के दौरान उनकी वार्षिक आय 5,000 रु की निष्पारित श्रीमा से बड़ने के कारण रद्द कर दी गई थी।

1. श्री दर्म चन्द, जिला सागर
2. श्री सुन्दर लाल जैन, जिला सागर
3. श्री फूलचन्द, जिला सागर
4. श्री पदम कुमार जैन, जिला सागर
5. श्री बाला प्रसाद गिरा, जिला सागर
6. श्री हजारी लाल शर्मा, जिला रायपुर
7. श्री आरमा राम चौधरी, जिला सागर
8. श्री गुलाब चन्द जैन, जिला सागर
9. श्री बाबू लाल जैन, जिला मांडला
10. श्री बैजनाथ द्वे, जिला सीधी

11. श्री लक्ष्मी नारायण शर्मा, जिला टीकमगढ़

12. श्री लक्ष्मन दास, जिला सागर

13. श्री रतन लाल द्वे, जिला बेतुल

14. श्री प्यारे लाल ग्रालवानी, जिला जबलपुर

15. श्री राम भिलन पाठक, जिला जबलपुर

16. श्री प्रताप शर्मा सुल्लेहरे, जिला जबलपुर

17. श्री बडेन्ह लाल नामदेव, जिला जबलपुर

18. श्री कुजी लाल जैन, जिला सागर

19. श्री प्रताप चन्द जैन, जिला रायसीन

उद्घोष मंत्रालय में नियमित कर्मचारियों की सेवाओं को नियमित करना

9338. श्री राजेन्द्र कुमार शर्मा : क्या उद्घोष मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय तथा उनके अधीन कार्यालय में अधिकारी नैमित्तिक अभियंकरे से हैं जो दो से तीन वर्ष की सेवा पूरी कर चुके हैं परन्तु जिन्हें अभी नियमित नहीं किया गया है,

(ब) यदि हां, तो इसके क्या कारण हैं; और

(ग) क्या सरकार का विचार ऐसे अभियंकरों का सेवाएं नियमित करने के लिए कार्यवाही करने का है?

उद्धोग मंत्रालय में राज्य नंबरी (श्री जगदम्बी प्रसाद यादव) : (र) से (ग). जानकारी इकट्ठी को जा रही है और सभा पटल पर रख दी जायेगी।

Financing of Andhra Pradesh Jute Mill

9339. SHRI P. RAJAGOPAL NAIDU: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Andhra Pradesh State Government have requested the Government to advise I.F.C.I to take up the Salur Jute Mill Project for financing; and

(b) if so, the result?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes Sir.

(b) It is understood that IFCI is processing the request of the company, in consultation with other financial institutions.

Task Force for Self Employment for Women

9340. SHRI M. V. CHANDRA CHEKHARA MURTHY:

SHRI NIHAR LASKAR:

SHRIMATI PARVATI DEVI:

SHRI S. S LAL:

SHRI MADHAVRAO SCINDIA:

SHRI SURENDRA BIKRAM:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the special task force has recommended the constitution of an organisation in the industry

Ministry to formulate programme and policies of the promotion of self-employment for women and monitor the implementation of the programme;

(b) if so, whether task force has submitted its report to the Union Minister;

(c) what are the details of the recommendations made; and

(d) how many of them have been accepted?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Yes, Sir.

(c) A statement is attached.

(d) The recommendations of the Task Force are under consideration.

Statement

1. The Government may set up a Central organisation under the Ministry of Industry which should be adequately empowered to formulate programmes and policies for the promotions of self-employment of women.

2. In the District Industries Centre Scheme, an officer should be appointed for the development of self-employment programme for women entrepreneurs.

3. Women may be broadly categorised into three groups depending upon their age, education standards and skills, and programmes for promotion of self-employment be tailored to suit the requirements of each group separately.

4. Not less than 25 per cent of the allocations and benefits under all programmes and projects in each sector or each department of Government should be earmarked for women and should be separately monitored and evaluated.

5. The one hundred development blocks selected by the Department of Rural Development for intensive work on employment of women with assistance from the UNICEF should provide for training in skills and crafts to rural women through the appointment of special women workers in the respective mahila Mandals.

6. The Central Organisation recommended to be set up under the Ministry of Industry should take an overall view of the broad policy formulations in regard to training programmes being implemented by various agencies and should coordinate with them to ensure that the training facilities are made available at locations most needed and to the extent required.

7. The recommendation made by the Working Group set up by the Planning Commission for Women's employment regarding the setting up of development corporations and directorates of women's welfare and development at State levels may be accepted by Government in the Planning Commission.

8. The programmes of Mahila Mandals and training of Gram and Mukhya Sevikas should be so tailored as to equip them for promoting the self-employment among women in rural areas.

बनस्पति संयार करने के लिए लाइसेंस जारी किया जाएगा

9341. श्री अर्जुनसिंह भाई घटेल : पर्याय उद्योग मंत्री यह बताने का कृपया करेंगे कि :

(क) क्या जम्मू और कश्मीर राज्य में जुलाई, 1977 में और असम तथा उड़ीसा राज्यों में सितम्बर, 1978 में बनस्पति उद्योग स्थापित करने के लिए लाइसेंस दिये गये थे, और

(ख) यदि हाँ, तो उन कंपनियों के नाम क्या हैं जिन्होंने बनस्पति के उत्पादन के लिए आवेदन पत्र प्रस्तुत किए थे और ये आवेदन कब प्रस्तुत किए गए थे और बनस्पति की वार्षिक मात्रा, टनों में वित्ती है जिसके उत्पादन के लिए इन कम नियमों ने आवेदन पत्र प्रस्तुत किये थे ?

उद्योग मंत्रालय में राज्य मंत्री (श्री अर्जुनसिंह प्रसाद यादव) : (क) और (ख). जम्मू व कश्मीर, आसाम तथा उड़ीसा में बनस्पति का उत्पादन करने हेतु नए उपक्रम स्थापित करने के लिए जुलाई, 1977 व सितम्बर, 1978 में उद्योग (विकास एवं विनियमन) अधिनियम, 1951 के अधीन निम्नलिखित आशय पत्र जारी किए गए थे :—

कंपनी का नाम	उपक्रम का स्थापना स्थल	वार्षिक क्षमता	आवेदन पत्र		आशय पत्र	
			आवेदन	स्वीकृत	प्राप्त होने की तिथि	जारी होने की तिथि
1	2	3	4	5	6	
		मी.० टन	मी.० टन			
1 श्री विजय कुमार जम्मू एवं महाजन कश्मीर (जम्मू)	जम्मू एवं महाजन कश्मीर (जम्मू)	4500	4500	8-12-76	4-7-77	
2 आसाम स्टेट कोपरेटिव मार्केटिंग (बलूदंग)	आसाम	11000	15000	18-3-77	8-9-78	
एच कन्जूमर्ज फोरेशन (नोहाटी)						
3 हण्डस्ट्रीयल प्रोजेक्शन एचडी	उड़ीसा (भुवनेश्वर)	15000	15000	27-12-76	8-9-78	
इन्वेन्ट्सेन्ट						
कार्पोरेशन						
आफ उड़ीसा						
लिमिटेड						

पृथक उत्तराखण्ड राज्य के लिए
मांग

9342. श्री दयाराम शास्त्री क्या यूह
मन्त्री यह बताने की कृता करेंगे कि :

(क) क्या यह सच है कि उत्तराखण्ड
के लोगों ने 4 दिसम्बर से 8 दिसम्बर,

1978 तक बोट क्लब पर भूख हड्डियाल की
थी जिसमें गिरफ्तारियां की गई थीं और ५ दि-
हां, तो उनकी संख्या कितनी है;

(ख) क्या पृथक उत्तराखण्ड राज्य के
लिए उनकी मांग के बारे में कोई प्रस्ताव
उक्ते विचाराधीन है; और

(ग) यदि हां, तो उत्तर प्रदेश में यह
पृथक राज्य कब तक बनाया जायेगा।

गृह मंत्रालय में राज्य मंत्री (श्री धनिक
लाल मण्डल) : (क) उत्तराखण्ड को एक अलग
राज्य बनाने की मांग को लेकर उत्तराखण्ड
राज्य परिषद ने 4 से 8 दिसम्बर, 1978 तक
नई दिल्ली, बोट क्लब पर एक ऋक्ष
हड्डियाल आयोजित की थी। ५ वटे के लगभग
50 स्वयंसेवकों ने गिरफ्तारी दी थी।

(ख) जी नहीं, श्रीमान।

(ग) प्रश्न नहीं उठता।

Special Schemes of Jobs for Unem-
ployed Graduates in Small Scale In-
dustries

9343. SHRI K. S. VEERABHAD-
RAPPA : Will the Minister of IN-
DUSTRY be pleased to state:

(a) what are the details regarding
the special scheme if any formulated

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by Government for the benefit of the
unemployed graduates to get jobs in
the small scale industrial units,
(State-wise) in which thereunder sale
of their total produce has been gu-
aranteed by Government; and

(b) the details regarding the sche-
me as well as the number of unem-
ployed persons benefited as a result
thereon?

THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
(SHRI JAGDAMBI PRASAD YA-
DAV): (a) and (b). No such scheme
has been formulated by the Govern-
ment for the benefit of the unem-
ployed graduates to get jobs in the
small scale industrial units. However,
a scheme of Interest Subsidy for the
assistance to unemployed engineer en-
trepreneurs in order to enable them
to set up their own small scale indus-
tries is in operation.

Strike by B.H.E.L. Employees

9344. SHRI BALASAHEB VIKHE
PATIL: Will the Minister of IN-
DUSTRY be pleased to state

(a) whether it is a fact that the en-
tire work force of BHEL complex
went on strike on 6th April, 1979 de-
manding wage revision;

(b) how does the wage structure of
BHEL work force compare with that
of the other public sector projects and
what is reaction of Government to the
wage revision demand of the workers;
and

(c) if so, what has been the loss in
terms of man-hours and in produc-
tion as a result of said strike?

THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
(SHRIMATI ABHA MAITI): (a)
Workers in all the manufacturing di-
visions of BHEL observed strike for
one day on 6th April, 1979 on the issue
of wage revision.

(b) With the implementation of the interim settlement, effective from 1-9-77, the wage structure in the BHEL compares favourably with the structure prevailing in other public sector undertakings in the engineering sector. The interim settlement has the approval of the Government.

(c) The loss in terms of man-hours is assessed at approximately 3.63 lakh man-hours, and the loss in production as a result of the one-day strike is assessed at approximately Rs. 184 lakhs.

Stabbing Cases in Delhi

9345. SHRI BALASAHEB VIKHE PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of stabbing cases reported to the various Police Stations in the capital during the last 15 months;

(b) the number of persons held for stabbing during the said period and the number of persons convicted for the crime; and

(c) the number of such cases pending in the Court and what steps are being taken to expedite their finalisation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (c). 1086 stabbing cases were reported to the police during the period from 1-1-78 to 31-12-79. Out of the 1403 persons arrested in the above cases, 14 have been convicted. 586 cases are pending trial in the Courts. Every effort is made to achieve expeditious disposal. Besides Delhi Administration have issued general instructions to prosecutors to request the Courts not to grant unnecessary adjournments.

Committee on Nuclear safeguards

9346. SHRI EDUARDO FALEIRO: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) what steps have been taken for setting up the Committee of International Scientist to go into the question of safeguards for preventing the spread of nuclear weapons which had been agreed between the Government of India and U.S.A.;

(b) whether the Indo-American talks in this regard have failed;

(c) if so, the reasons thereof; and

(d) if not, when will the Committee be set up and start functioning

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, SCIENCE & TECHNOLOGY, ELECTRONICS, SCIENCE & TECHNOLOGY & SPACE (PROF. SHER SINGH): (a) The proposal for an *ad hoc* scientific advisory committee on safeguards questions has been dropped after further discussion with the U.S. authorities.

(b) to (d). Do not arise.

Production Capacity of Railway Wagon Manufacturing Industry

9347. DR. MURLI MANOHAR JOSHI: Will the Minister of INDUSTRY be pleased to state the steps taken by Government to ensure the utilization of full Railway Wagon production capacity by this railway wagon manufacturing Industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): The annual production of Wagons by the Industry is dependent on the requirement of new wagons by Indian Railways, who are the sole purchasers. This requirement in turn, is dependent on the funds made available to the Railways.

For some years past, the requirement of Wagons by Indian Railways has been low, resulting in under-utilisation of installed capacity. At present the capacity utilisation in Wagon

Industry is about 50 per cent. As against the existing licensed capacity of 24,346 wagons per annum, the Industry has manufactured 10,694 wagons during 1978-79 (including 224 wagons against the foreign orders). This does not include the Wagons produced by Railway Workshops. The production during the current year (1979-80), is expected to increase further, as the targetted production for Indian Railways alone is expected to go upto 13,750 wagons. In addition, it is expected that the production against the foreign orders would also increase further, as efforts are being made to secure more orders for export of wagons, and this would provide additional workload to the Industry to ensure better capacity utilisation.

Structural and transmission Towers Industry

9348. DR. MURLI MANOHAR JOSHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Structural and Transmission Towers industry is utilising only 36 per cent and 54 per cent of its production capacity respectively;

(b) if so, the names of major Structural and Transmission Towers manufacturing companies and the reasons for not going into full production; and

(c) the steps taken by Government to ensure the utilization of full production capacity by this industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir. The capacity utilisation for Structural and Transmission Towers industry during the year 1978 has been 34 per cent and 53 per cent respectively but these should be taken as rough indication of capacity utilisation rather than a precise figure. This is due to the very diverse range of products covered by these units making it difficult to determine their capacity in relation to a varying and diverse product mix.

(b) The names of major Structural and Transmission Towers manufacturing companies are enclosed. The reasons for low utilisation of capacity are increasing reliance on site fabrication, lack of orders on structural workshops and difficulties in getting matching steel.

(c) Proposals from manufacturers in these fields for diversifying their activities by taking up manufacture of allied items like low and medium duty EOT Cranes, technological structural etc. are being considered by the Government.

LIST OF MAJOR MANUFACTURERS

A. STRUCTURAL FABRICATION

1. Braithwaite & Company, Calcutta
2. Bridge & Roof (I) Ltd., Calcutta
3. Jessop & Co. Ltd., Calcutta
4. Mukund Iron & Steel Works, Bombay
5. Triveni Structural Ltd., Naini
6. Kaveri Structural, Madras
7. Apeejay Structural Ltd., Calcutta
8. Burn & Co. Limited, Calcutta
9. Hindustan Motors, Calcutta
10. Texmaco Limited, Belgharia
11. Vikhroli Metal Fabricators, Bombay
12. Richardson & Cruddas (1972) Ltd., Bombay
13. Testeels Ltd., Ahmedabad
14. Kumardhuli Engg. Co. Ltd., Dhanbad
15. Heavy Engineering Corporation, Ranchi

B. TRANSMISSION TOWERS

1. Hind Galvanising & Engg. Co, Calcutta
2. E.M.C. Steel, Calcutta
3. Ganges Galvanising Works, Calcutta
4. S.A.E. India Pvt. Ltd., Jabalpur
5. Kamani Engg. Corp. Ltd., Bombay
6. Richardson & Cruddas (1972) Ltd., Nagpur
7. Testeels Ltd., Ahmedabad
8. Kamani Engg. Corp. Ltd., Jaipur
9. Triveni Structural Ltd., Naini

District Industries Centres in Almora

9349. DR. MURLI MANOHAR JOSHI: Will the Minister of INDUSTRY be pleased to state:

(a) the details regarding the entrepreneurs identified number of projects approved, number of units established, number of sick units assisted, amount spent in providing subsidy and assistance respectively by the District Industries Centre, Almora in Uttar Pradesh; and

(b) whether any targets have been fixed for 1979 for the above Centre and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) In the District Industries Centre, Almora (Uttar Pradesh) 118 entrepreneurs were identified during the period 1978-79 (upto December, 1978) and 88 project profiles were prepared 28 new small scale units were set up during the period. Credit assistance to the extent of Rs. 14.62 lakhs was also provided to them in addition to seed money of Rs. 5.00 lakhs and cash subsidy of Rs. 0.25 lakhs. The technical, managerial and other assistance was provided to 163 units.

(b) Targets for 1979-80 have been fixed for the establishment of 50 new units with an anticipated investment of Rs. 30.00 lakhs with a gross production value of Rs. 50.00 lakhs having employment potential for 230 persons.

Committee on Industries in Backward Areas

9350. CH. HARI RAM MAKKASAR GODARA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to set up a committee to review the progress made so far in setting up of

new industries in backward areas in the country; and

(b) if so, the facts thereof and when the report is expected?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). A National Committee on Development of Backward Areas has since been set up under the Chairmanship of Shri B. Sivaraman, former Member, Planning Commission. The terms of reference of this Committee are:

1. To examine the validity of the various concepts of backwardness underlying the definitions in use for present policy purposes and recommend the criteria by which backward areas should be identified;

2. To review the working of:

(a) existing plans for dealing with the general developmental problems of backward areas like Tribal sub-Plans, Plans for Hill Areas etc.; and

(b) existing schemes for stimulating industrial development in backward areas such as the schemes for concessional finance, investment subsidy, transport subsidy, sales tax concessions etc., similar schemes in the agricultural and fields like DPAP, and general measures for tackling the problems of poverty and unemployment with a view to find out their efficiency in the removal of backwardness; and

3. To recommend an appropriate strategy or strategies for effectively tackling the problem in backward areas, classified, if necessary, according to areas, causes or prescribed remedies.

The Committee is expected to submit its final Report by 31st December, 1979.

Names of States declared backward

9351. SHRI K. PRADHANI: Will the Minister of INDUSTRY be pleased to state:

(a) what are the details regarding the number and names of States have been declared as a backward region for the purpose of issuing industrial loans; and

(b) the details regarding the licences or loans given by the Central Government during the current financial years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) The following States have been categorised industrially backward for the purpose of Central Scheme of Investment Subsidy:—

1. Andhra Pradesh
2. Assam
3. Bihar
4. Himachal Pradesh
5. Jammu & Kashmir
6. Madhya Pradesh
7. Manipur
8. Meghalaya
9. Nagaland
10. Orissa
11. Rajasthan
12. Sikkim
13. Tripura
14. Uttar Pradesh.

(b) A total number of 159 Letter of Intents and 115 Industrial Licences were issued during the year 1978-79 (upto 28-2-1979) for location of industries in the backward areas.

A total number of 253 industrial units in backward areas were registered by Directorate General of Technical Development during the year 1978-79 (upto 28-2-1979).

Industrial loans are granted by the various financial institutions.

Return of Indian Scientists from Abroad

9352. PROF. P. G. MAVALANKAR: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Indian Scientists studying and working abroad have returned to India and have been suitably and profitably employed by the Government in various Departments during the year 1978-79; and

(b) if so, main facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS ON ATOMIC ENERGY ELECTRONICS SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) & (b): The exact figure of Indian Scientists etc. who returned to India in 1978-79 from abroad is not known. The Council of Scientific and Industrial Research (CSIR) however maintains an Indian Abroad Section of the National Register of Scientific and Technical Personnel of India for voluntary enrolment of Indian Scientists etc. abroad. From the information available in the CSIR, 176 Scientists, Technologists etc. were given temporary placements in the Scientists' Pool of CSIR. 50 of them have got regular employment in Government Organisations. 126 are still continuing as Pool Officers.

प्राईंसी०एस० और आई०ए० ए०एस० के सेवा निवृत्त विदेशीयों की पुस्तक: नियुक्ति

9353. श्री अनन्द राम जायपलाल: क्या गृह मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या सेवा निवृत्त आई०सी०एस० और आई०ए०एस० विदेशीयों को पुस्तक: नियुक्ति के बारे में सरकार की कोई नीति है;

(क) यदि हाँ, तो वह कब निर्धारित की गई थी;

(ग) क्या उक्त नीति को घोषणा एवं कार्यान्वयन के बारे में कोई एकांड रखा जाता है;

(घ) अधिकारी किन आधारों पर पुनः नीकरी प्राप्त करते हैं; और

(ङ) क्या कुछ ऐसे सिद्धांत हैं जिन पर अधिकारियों को एक निश्चित अवधि के उपरान्त सेवा निवृत्त किया जाता है और क्या सरकार का विचार उन सिद्धांतों का उल्लंघन कर पुनः नियुक्ति की नीति को खत्म करने का है?

पूर्ण अंतरालमध्ये तथा विधि, न्याय और कर्मचारियों कार्बन अंतरालमध्ये राज्य बंधी (भी एस० डी० पाटिल) : (क) से (ग). सेवा निवृत्त आई० सी० एस०/आई० ए० एस० अधिकारियों का पुनः नियुक्ति से सबधित नीति बही है जो अन्य रेकारी कर्मचारियों पर लागू होती है क्योंकि सेवा निवृत्त होने पर वे अविल भारतीय सेवा के सदस्य नहीं रह जाते। परिणामतः केन्द्रीय सरकार के अधीन अविल भारतीय सेवा के सेवा निवृत्त अधिकारियों को पुनः नियुक्ति केन्द्रीय सरकारी कर्मचारियों को पुनः नियुक्ति पर लागू नियमों तथा आदेशों द्वारा सारित होती है और राज्य सरकार के अधीन पुनः नियुक्ति के मासले में संबंधित राज्य सरकार द्वारा बनाए गए नियम तथा आदेश लागू होंगे। पुनःनियुक्ति की नीति के अनुदेशों को 20 जितम्बर, 1958 को जारी किया गया था, इन अनुदेशों की सम्पर्य-सम्पर्य पर पुनरीक्षा की गई है। इस विषय में नवीनतम समेकित अनुदेश इस विभाग के दिनांक 29-8-1978 के कार्यालय आपन संस्का

25011/42/78-म० आ०ड०-॥ जे अधीन जारी किए गए थे।

(च) पुनःनियुक्ति के बाल बहुत ही विशिष्ट तथा आपवादिक परिस्थितियों में हो की जाती है और इसमें इस बात का व्याप रखा जाता है कि पुनःनियुक्ति स्पष्ट रूप से लोकहित में हो।

(ङ) केन्द्रीय सरकार के विभिन्न प्रवर्गों के कर्मचारियों को सेवा निवृत्ति की आयु मूल नियम 56 में निर्धारित की गई है। चूंकि पुनःनियुक्ति के बाल बहुत ही आपवादिक परिस्थितियों में की जाती है, अतः इस नीति को जोड़ने का सरकार का कोई विचार नहीं है।

Representation from Stainless Steel Industries Association

9354. DR. VASANT KUMAR PANDIT: Will the Minister of INDUSTRY be pleased to state:

(a) whether the All India Stainless Steel Industries Association has represented to the Government that the Budgetary burden on stainless steel will adversely affect their production;

(b) what is the projected demand for stainless steel sheets for the year 1979 and 1980;

(c) of the above, how much production of stainless Steel Sheets available indigenously and how much will be imported and the resultant gap; and

(d) what is the total production of Stainless Steel Utensils and what is their requirement of stainless steel sheets?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) All India Stainless Steel Industries, Bombay have sent a telegraphic representation; another representation has been received from Bombay Ferrous and Non-ferrous Manufacturers' Association.

(b) According to the information supplied by the Department of Steel, total demand of stainless steel has been estimated at 40,000 tonnes for 1978-79, 44,000 tonnes for 1979-80 and 49,000 tonnes for 1980-81.

(c) According to the Department of Steel, the indigenous production would be of the order of 21,000 tonnes in 1978-79, 23,000 tonnes in 1979-80 and 25,000 tonnes in 1980-81 inclusive of sheets, plates, blooms, billets, bars and flats. Production estimates are of hard core and alloy steel producers and are exclusive of re-rolled products of small scale re-rollers. With the estimated import of 18,000 tonnes of stainless steel sheets and strips in 1978-79 there seems to be no gap in demand and availability. On the basis of demand and anticipated production of blooms, billets, bars, flats, sheets, plates and strips for both of which total comparable figures are available, there would not be any gap in availability at the present level or marginal increase of imports in 1979-80 and 1980-81.

(d) Stainless Steel utensils are mainly manufactured in the Small Scale Sector. On the basis of estimated value of production of Rs. 30 crores of stainless steel utensils manufactured in the Small Scale Sector in 1978, the requirement of stainless steel sheets is placed at between 9,000 tonnes to 10,000 tonnes. As there is no formal system of reporting capacity and production in the small scale sector, the above information has been worked out on production returns from a very small sample of units.

बिहार को सीमेट का आवंटन

9355. श्री चुरेन्द्र क्षा चुम्ल : क्या उद्घोष मंत्री यह बताने की कृपा करें कि :

(क) क्या केन्द्र सरकार बिहार को उम्र राज्य की आवश्यकतानुसार सीमेट आवंटित नहीं कर सका,

(ख) यदि हा, तो 1976-77, 1977-78 तथा 1978-79 में बिहार को उम्रकी आवश्यकता के मुकाबले कितनो मात्रा में सीमेट की सप्लाई की गई; और

(ग) सरकारी विकास कार्यों के लिए उसकी आवश्यकता तथा आम जनता को देने हेतु उम्रकी आवंटन संबंधी व्योरा क्या है ?

उद्घोष मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद पांडव). (क) तथा (ख). बिहार सरकार के अनुसार अप्रैल-जून, 1979 तिमाही के लिये राज्य की सीमेट की मांग 5 लाख मी० टन है। चूंकि सीमेट की उपलब्धता मात्रा से काफी कम है। अत. राज्य की आवश्यकताओं को पूर्ण रूप से पूरा कर पाना सम्भव नहीं है। गत अवधि में राज्य सरकार को भेजे गये श्रीमतन प्रेषणों और देश में सीमेट की खम्च उपलब्धता को व्यापार में रखते हुए बिहार राज्य के लिए प्रति तिमाही 2 52 लाख मी० टन का मूल आवंटन निर्धारित किया गया है। किन्तु 1979 की दूसरी तिमाही में कुछ अतिरिक्त सम्भावित उपलब्धता को देखते हुए राज्य के आवंटन में 10 प्रतिशत बढ़िया करके इसे 2.77 लाख मी० टन कर दिया गया है।

1976-77, 1977-78 1978-79 के बीच में भेजी गई सीमेट की मात्रा

और साथ ही साथ आवंटन निम्नलिखित है :-

वर्ष	(हजार मीटर टनमें)		
	आवंटित मात्रा	भेजी गई मात्रा	
1976-77	1200.0	907.0	
1977-78	1081.5	887.9	
1978-79	1108.0	859.5	(अनन्तिम)

(ग) प्रत्येक तिमाही के लिए राज्य सरकार को थोक (बल्क) में सीमेंट का आवाटन किया जाता है। इसके पश्चात् राज्य सरकार विभिन्न वर्गों के अंतर्गत उपभोक्ताओं की आवश्यकताओं को निर्वाचित करती है और सामान्य जनता को वितरण करने तथा मरकारी विभागों के लिए मात्रा आवाटित करती है। राज्य सरकारों द्वारा किये गये उप आवाटनों के अद्वारे सीमेंट नियन्तक द्वारा नहीं रखे जाते हैं।

भारत हैरी/इंसिट्यूकलसिमिटेड द्वारा संचाल-
की है संयंत्र और बामोहर घटी नियम
संयंत्रों को सप्लाई की गई कथित
जाराब नशीने

9356. ओ दया राम भाष्य : क्या उखोग मंवी यह बता ने की कृपा करेंगे कि :

(क) क्षेत्र परिवर्तन बंगाल के वित्त मंत्री ने यह शिकायत की है कि भारत हैवी इलेक्ट्रिकल्म लिमिटेड द्वारा संधारणीही और दामोदर घाटी निगम के चार विद्युत संरख्यों के लिये मप्लाई की गई मशीनें उचित क्रम से काम नहीं कर रही हैं जिसके परिणाम स्वरूप बंगाल में सब कारखाने बन्द हो गये हैं और प्रति दिन 16 करोड़ की रुपये हानि हो रही है ; और

(ख) यदि हां, तो क्या सरकार भारत हैवी इलेक्ट्रिकल्स लिमिटेड द्वारा सप्लाई की गई घटिया किस्म की भशीनों के बारे में जांच करेगी और इसके लिये जिम्मेदार व्यक्तियों के विरुद्ध कार्यालाही करेगी ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आमा माईति) : (क) भारत हेवी इलेक्ट्रिकल्स लिमिटेड द्वारा संचालित संयंक के लिए सप्लाई को गई मशीनों तथा दामोदर घाटी निगम को सप्लाई किये गये 3टी० जी० सेटों के बारे में ऐसी कोई शिकायत प्राप्त नहीं हुई है ।

(ख) पश्चिम बंगाल की सरकार के साथ परामर्श करके वर्तमान रियर्टि का आधिकार करने के लिए एक तकनीकी दल कलकत्ता भेजा गया था। यह निश्चय हो गया है कि पिछले छ भास्त्र के दौरान संथालडीह बिजलीधर अधिवादा दामोदर घाटी निगम में बन्द होने वाली बिजली की सप्लाई भारत हेवी इंस्ट्रियल्स लिमिटेड द्वारा सप्लाई किये जाये उपकरण की असफलता के बारण नहीं थी। अत कथित घटिया विस्तर के उपकरण की सप्लाई के विशुद्ध जांच के आदेश देने अधिवादा किसी अधिकारी के विशुद्ध कोई कारंबाई करने की आवश्यकता नहीं है।

अनुभाग अधिकारियों को अतिरिक्त वेतनवृद्धि दिखा जाना

9357. श्री अर्जुन सिंह भवीरिया :

(क) क्या केन्द्रीय सरकार के मंत्रालयों में काम कर रहे कुछ अनुभाग अधिकारियों को अतिरिक्त वे तन-बढ़ि दी गई हैं ?

(ब) इस उक्त लाभ उन अधिकारियों को नहीं दिया गया है, जो आनुलिपिक शेड से आये हैं;

(ग) यदि हाँ, तो इसके क्या कारण हैं; और

(घ) विभागी समिति द्वारा की गई सिफारिशों का व्यूहा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री एध श्री पाटिल) : (क) केन्द्रीय सचिवालय सेवा के नियन्त्रित प्रबन्धों के अनुभाग अधिकारी दो अतिरिक्त बेतन बृद्धियां पाने के हकदार हैं, एक न० 650-1200 के संक्षोधित बेतनमान में ह० 810 की स्टेज पर अधिवा अनुभाग अधिकारी के पद पर 3 वर्ष की सेवा पूरी करने पर, जो भी बाद में हो, और दूसरा, मंगोधन बेतनमान में ह० 960 की स्टेज पर अधिवा 6 वर्ष को सेवा पूरी करने पर, इनमें जो भी बाद में हो;

(I) ऐसे अधिकारी जो 1-7-1959 को अनुभाग अधिकारी शेड-III के पद पर कार्य कर रहे थे अधिवा 1959 तथा 1960 में मंब लोक सेवा आयोग द्वारा ली गई परीक्षा के परिणामों के आधार पर उक्त शेड में नियुक्त किए गए थे।

(II) ऐसे अधिकारी जिन्हें नियमित रूप से नियुक्त उन संशयों में से पदोन्नत किया गया है अधिवा पदोन्नत किया जा सकता था, जो 1-7-1959 को उम शेड में कार्य कर रहे थे अधिवा अप्रैल तथा मई, 1959 में मंब लोक सेवा आयोग द्वारा ली गई महायक शेड परीक्षा के परिणामों के आधार पर सहायक के पद पर नियुक्त हुए थे।

(ब) जी हाँ, जोमान्, उक्त लाभ नहीं दिया गया है।

(ग) अतिरिक्त बेतन बृद्धियां केवल उन अनुभाग अधिकारियों तथा सहायकों को मंजूर की गई हैं जिन्हें सेवा ग्रहण करने के समय केन्द्रीय सचिवालय सेवा के शेड-II (पुराना) में पदोन्नति के अवसरों का आश्वासन दिया गया था किन्तु जिन्होंने 1-7-1959 से अनुभाग अधिकारियों के पुराने शेड-II तथा शेड-III को मिलाकर अनुभाग अधिकारियों का एकल शेड किए जाने के परिणामस्वरूप पदोन्नति के ऐसे अवसरों को द्वी दिया था। चूंकि अनुभाग अधिकारियों के रूप में पदोन्नत आनुलिपिकों को पदोन्नति के ऐसे आवी अवसरों का आश्वासन नहीं दिया गया था, इसलिए यह लाभ उन्हें नहीं दिया गया है।

(घ) इम सम्बन्ध में किसी विभागी समिति की सिफारिशें नहीं हैं।

छठी पंच वर्षीय योजना में सिविकम के लिए आवंटन

9358. श्री हुकम चड्ढ कठवाय : क्या योजना मंत्री यह बताने की कृपा करेंगे कि -

(क) क्या मिविकम एक पिछड़ा राज्य है और यदि हाँ, तो केन्द्रीय सरकार द्वारा छठी पंचवर्षीय योजना में मिविकम के लिए कितनी धनराशि आवंटित की है और उक्त राशि किन-किन श्रीयों के अन्तर्गत खर्च की जायेगी ; और

(ख) क्या मिविकम सरकार ने केन्द्रीय सरकार से और अधिक धनराशि आवंटित करने का अनुरोध किया है ?

योजना मंत्रालय में राज्य मंत्री (श्री कल्जुर एहमान (क) और (ख)). सिविकम की अवस्थिति और दुर्घ बैल प्रदेश को और उसके 1975 में राज्यों के संघ में सम्मिलित होने के तथ्य को व्याप में रखते

हुए सिविल को एक विकेव थेटी का राज्य माना जा रहा है और उसे पर्याप्त केन्द्रीय सहायता हारा अपनी छठी योजना के परिव्यय की वित्त-व्यवस्था करने में समर्थ बनाया जाएगा। राज्य की छठी पंच वर्षीय योजना के आकार को अभी अंतिम रूप नहीं दिया गया है।

Production of Bicycle Companies

9359. SHRI MUKUNDA MANDAL: Will the Minister of INDUSTRY be pleased to state:

(a) how many bicycle companies are managed by Government and details of the same;

(b) where are the manufacturing centres and head offices of all those companies in States; and

(c) the total production of all those companies during the last five years and their financial position?

(b)

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Under the Provisions of the Industries (Development and Regulation) Act, 1951, Central Government has taken over the management of Sen Raleigh Group of Units and Hind Cycles Limited, which are engaged in the manufacture of bicycles and parts thereof. The Sen Raleigh Group consists of:—

(i) Sen Raleigh Limited;

(ii) Sen and Pandit Industries Limited;

(iii) Ancillary Industries (Lungs) Private Limited;

(iv) Ancillary Industries (Cranks) Private Limited;

(v) Ancillary Industries (Forgings) Private Limited.

Noakhali Machine Tools Limited is a wholly owned subsidiary of Sen Raleigh Limited.

Manufacturing Head Offices
Centres

(i) Sen Raleigh Limited Asansol, W. Bengal Calcutta, West Bengal.

(ii) Sen and Pandit Industries Limited Kalyani Do. Do.

(iii) Ancillary Industries (Lungs) Private Limited Do. Do.

(iv) Ancillary Industries (Cranks) Private Limited Do. Do.

(v) Ancillary Industries (Forgings) Private Limited Do. Do.

(vi) Noakhali Machine Tools Limited Narendrapur, Do. Do.

(vii) Hind Cycles Limited Bombay, Maharashtra Bombay, Maharashtra

Ghaziabad (UP)

		Production in Rs. lakhs.		
		Sen Group	Raleigh	Hind Cycle Ltd
1974-75	.	784.00		192.97
1975-76	.	1050.00		519.94
1976-77	.			601.78
1977-78	.	1863.00 (1976-78 18 months)		622.31
1978-79	.	1824.00		640.00

While there has been some improvement in the performance of these units after Governments takeover, the stage of financial viability has not yet been reached.

Production and Export of Scooters

9360. SHRI MUKUNDA MANDAL: Will the Minister of INDUSTRY be pleased to state:

(a) how many scooters companies are under the Public Sector (their names, State-wise);

(b) what is the total number of production of each company during the last three years (year-wise); and

(c) what is the extent of export of scooters, if any during the last consecutive years (year-wise)?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) and (b). There is only one scooter manufacturing unit in the central

public sector, namely, Scooters India Limited at Lucknow. This public sector unit has sub-licensing arrangements for the manufacture of scooters in the States of Andhra Pradesh, Punjab, Karnataka, Bihar and West Bengal. Their names, State-wise and information of production is given in the Statement attached.

(c) The export of scooters by Scooters India Ltd., Lucknow, during the last five years is given below:

Year	Nos. of scooters exported
1974-75	2
1975-76	57
1976-77	508
1977-78	1285
1978-79	1056
TOTAL	2908

Statement

S.No.	Name of the Unit	State in which located	Production of Scooters in Number		
			1976-77	1977-78	1978-79
1.	M/s. Scooters India Ltd., Lucknow	Uttar Pradesh	24,558	16,717	23,101
2.	M/s. Andhra Pradesh Scooters Ltd., Hyderabad	Andhra Pradesh	5,173	8,133	10,265
3.	M/s. Punjab Scooters Ltd., Nabha	Punjab	..	2,573	1,666
4.	M/s. Karnataka Scooters Ltd., Bangalore	Karnataka	342	3,593	3,690
5.	M/s. Bihar Indl. Dev. Corp. Ltd., Patna	Bihar	..	75	..
6.	M/s. West Bengal Scooters Ltd., Calcutta	West Bengal	..	610	..

Loss of Bharat Heavy Plates and Vessels Ltd.

9361. **SHRI MUKUNDA MANDAL:** Will the Minister of INDUSTRY be pleased to state:

(a) whether the Bharat Heavy Plates and Vessels Limited (B.H.P.V.) continue to sustain loss in 1977 and 1978;

(b) if so, the reasons thereof; and

(c) what was the financial position of the company in the last three years (year-wise date to be given)?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a)

Yes, Sir. The net loss sustained for the financial year 1977-78 amounts to Rs. 60.13 lakhs. The accounts for the financial year 1978-79 are yet to be finalised.

(b) The performance of the Company in terms of value added has shown an improvement from year to year. However, increased costs of inputs including power tariff, heavy burden of interest on loans, payment of statutory bonus have contributed to the net losses.

(c). The financial position of the Company for the years 1975-76 to 1977-78 is given in Annexure.

Statement

Financial Position of Bharat Heavy Plate & Vessels Limited for the year 1975-76 to 1977-78.

	(Rs. in lakhs)		
	1975-76	1976-77	1977-78
Liabilities			
(a) Paid up capital (including advance for shares)	1,037.47	1,044.00	1,044.70
(b) Reserves and surplus	0.01	2.01	2.01
(c) Borrowings :			
From Government of India	1,877.92	1,974.69	2,048.04
From Bank—Cash Credit	928.27	1,173.46	623.69
(d) Trade dues and other liabilities (including provisions and interest accrued and due)	2,013.66	1,558.49	1,723.09
	5,857.33	5,753.35	5,441.33

Assets						
(e) Gross Block	.	.	.	1,926.08	2,008.50	2,063.08
(f) Less depreciation	.	.	.	448.59	550.66	649.58
(g) Net Fixed Assets	.	.	.	1,477.49	1,457.84	1,413.50
(h) Capital work-in-progress (including Plant and Machinery under construction and unallocated capital expenditure)	.	.	18.75	4.86	19.28	
(i) Investments	.	.	.	1.28	1.28	1.28
(j) Current Assets, Loans and Advances	.	.	3,596.61	3,498.05	3,176.54	
(k) (i) Deferred Revenue expenditure	.	.	124.10	86.37	65.85	
(ii) Losses (Cumulative)	.	.	639.10	704.95	765.08	
			5,857.33	5,753.95	5,441.53	
Capital Employed	.	.	3,060.44	3,397.40	2,866.95	
Net Worth	.	.	274.28	255.39	215.78	

NOTE.—

1. Capital employed represents net fixed assets plus working capital (excluding gratuity provision).
2. Net worth represents paid-up capital plus reserves less intangible assets.
3. Figures for the previous years have been revised, wherever necessary, due to regrouping done by the Company.

Profit/Loss Statement of NTC Mills

9362. SHRI IQBAL SINGH DHILLON:
SHRI GYANESHWAR PRASAD YADAV:

Will the Minister of INDUSTRY be pleased to state:

- the number of NTC mills installed so far; and
- the location and the profit/loss statements since their installation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) At present the National Textile Corporation is running 101 working nationalised textile units besides managing 8 other textile mills.

(b) A statement is laid on the Table of the House. [Placed in Library. See LT-4411/79].

Supply of Cement to Punjab

9363. SHRI IQBAL SINGH DHILLON:
SHRI GYANESHWAR PRASAD YADAV:

Will the Minister of INDUSTRY be pleased to state:

- whether it is a fact that there is a shortage of cement in Punjab and people are facing a lot of difficulty in getting the supply;
- if so, whether Government have ever got the survey for the need of cement for Punjab per month; and
- if so, the details thereof and the quantity being supplied to Punjab per month and the steps Government propose to take to meet the requirement of cement of Punjab people?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a). Inspite of record production of cement during 1978-79, reports of shortage of cement have been received from all over the country as the demand has exceeded supply due to spurt in construction activities in industries, irrigation and power, housing and other developmental activities.

(b) The Government of Punjab have reported that the present demand of cement in the State is of the order of 3.5 lakh tonnes per quarter.

(c) Allocation of cement of States/Union Territories is made on a quarterly basis after taking into account the level of average despatches in the State in the past and anticipated availability of cement in the country during the quarter. The basic allocation made to the Punjab State is 2.25 lakh tonnes per quarter. However, the availability position is kept under constant review and in the current quarter (April-June 1979) the State's allocation of cement has been increased by 10 per cent to 2,47,500 tonnes.

Steps taken by Government to increase availability of cement in the country include the following:-

(i) The export of cement outside the country has been banned except to Nepal and Bhutan;

(ii) The pace of consideration of new applications for grant of industrial licences has substantially increased. As against only 7 letters of intent and 11 industrial licences for a total capacity of 84.80 lakh tonnes issued from 1st April, 1974 upto 31st March, 1977, as many as 35 letters of intent and 7 industrial licences for a total capacity of 150.50 lakh tonnes were issued from 1st April, 1977 to 7th April, 1979.

(iii) The present regional imbalances in regard to distribution of cement in the country has been due to/locational of cement plants near limestone

deposits. This imbalances is sought to be minimised by encouraging split location of cement plants.

(iv) A Cabinet Sub-Committee is currently considering the various measures adopted for conservation of Cement. Conservation of cement is sought to be achieved by using substitute materials such as hydrated lime, paddy husk cement, sagal, lime mortar etc.

(v) A quantity of 15.47 lakh tonnes of cement has been imported into the country during 1978-79 and the import of a further quantity of about 20 lakh tonnes is planned for 1979-80.

(vi) A cash incentive of Rs. 30 per tonne for every tonne of additional production over the best production of such unit during the last three financial years or 85 per cent of its licensed capacity whichever is higher, has been announced;

(vii) Existing rules relating to freight reimbursement for road movements have been liberalised;

(viii) Government have also granted assistance to the Cement Industry for use of captive power for production of cement during the periods of power cuts;

(ix) Government have announced the assistance to the Cement Industry for the use of furnace oil for production of cement due to inadequate supplies of coal;

(x) The production of the existing units is also closely monitored to see that the industry maintains an overall capacity utilisation of 100 per cent.

(xi) The import of pre-calculator technology has been permitted to enable the increase in production;

(xii) The construction of on-going projects is being expedited;

(xiii) Government have also decided to encourage the setting up of cement plants at the site of or near steel plants to utilise the slag;

(xiv) Government has also decided to encourage the setting up of large number of mini cement plants;

(xv) A High Level Committee has made a comprehensive study of the cement industry and has made a number of recommendations which are being examined by Government.

E.C. T.V.

9364. SHRI IQBAL SINGH DHIL-LON:

SHRI GYANESHWAR PRA-SAD YADAV:

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether it is a fact that E.C. T.V. a production of Public Undertaking is not easily available to the public;

(b) what is production target and installed capacity of the T.V.s. per month and what is the actual production of the same; and

(c) the steps Government propose to take to utilise the full capacity of the same to meet the needs of the masses?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) Because of the high popularity of EC TV, the demand for EC TV has exceeded the production. Electronics Corporation of India Limited, a public sector undertaking is taking measures to make available EC TV to the public easily.

(b) During 1978-79 the monthly production target and installed capacity of EC TV was 1700 sets, but actual production exceeded the installed capacity and target. According to

the Company, the actual production during 1978-79 came to 23000, which works out nearly 1900 sets per month.

(c) In view of the reply to part (b), above, the question does not arise.

Distribution of imported Cement to States

9365. SHRI IQBAL SINGH DHIL-LON:

SHRI GYANESHWAR PRA-SAD YADAV:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the cement which is being imported is distributed among the States to meet the requirement of the people;

(b) if so, the policy for the distribution of the same; and

(c) the quantity of imported cement supplied to each State so far?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir

(b) Imported cement is taken into the general pool alongwith indigenous cement for purpose of distribution and allotted to meet the requirements of Government works and the public. Imported cement packed in paper bags is liable to burst if carried over long distances. Therefore, maximum quantities of cement are consumed at or near the port towns. The indigenous cement which otherwise would have come to these areas is being diverted else-where.

(c) the quantity of imported cement supplied from various ports to the States from January, 1978 is shown in the enclosed statement.

State-wise Dispatched Figures for Dispatches of Imported Cement under State Category from January, 1978

Statement

Name of State	Jan-Mar. 78			April-Jun 78			July-Sep. 78			Oct.-Nov. 78			Jan.-Mar. 79		
	78	78	78	78	78	78	78	78	78	78	78	78	78	78	78
1. Rajasthan	1271	15096	21948	23668
2. Assam	11400
3. Bihar	7750	..
4. Orissa	6721	39173	8133	36335	30250	..
5. West Bengal	18454	4231
6. Maharashtra	80493	83413	14274	42287	71517	..
7. Gujarat	21858	9525	30185	15480
8. Goa	3046	..	25000	1900
9. Andhra Pradesh	38600	37000	19441	30376	51094	..
10. Tamil Nadu	51073	74120	54601	20566	58572	..
11. Kerala	36160	47707	16178	62036	76788	..
12. Karnataka	14463	23078	3574	62518	55231	..

Violation of provisions of the Industrial Development Regulation Act

9366. SHRI C. K. CHANDRAPPAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Birla owned Rayons factory at Mavoor, Kerala has violated the provisions of the Industrial Development Regulation Act and expanded production capacity by setting up three plants for producing viscose staple fibre, Caustic Soda, Dye Calcium Sulphide for which the Ministry refused sanctions for expansion;

(b) whether it is also a fact that another Birla firm at Nagda has also indulged in the same kind of malpractice;

(c) if so, when these were brought to the notice of the Government and what action has been taken against the Birla firms;

(d) whether it is a fact that the present Government is considering serious action against the Birla in this connection; and

(e) whether Government's attention has been drawn to a report in this connection which appeared in the Malayalam daily "Mathrubhumi" on the 31st December, 1978 if so, details thereof and reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (e). M/s. Gwalior Rayon Silk Mfg. (Wvg.) Company Ltd., Nagda, M.P. (a Birla group company) established a viscose staple fibre manufacturing unit in Nagda in the year 1954. The item of manufacture was included in the first schedule of the IDR Act in the year 1957 and a licence under the Act for an annual capacity of 22,000 tonnes was issued to the company. In the year 1958, the company was also granted an industrial licence to manufacture rayon grade wood pulp, basic raw material

for manufacture of viscose staple fibre. The indigenous production of rayon grade wood pulp was started by the company in the year 1963-64. The production of pulp progressively increased during the period when it was de-licensed and reached a level of 60,000 tonnes per annum in the year 1965. During this period the viscose staple fibre industry was placed on the rejection list for the purposes of industrial licensing. With the availability of wood pulp and the facility with the Birlas to fabricate machinery required for their viscose fibre unit in their machinery division, they started increasing production of viscose staple fibre progressively in their unit at Nagda (MP) and also started a new unit of about 20,000 tons capacity in the year 1968 for the manufacture of this item by the side of their pulp manufacturing unit in Mavoor (Kerala). With these steps the eventual production of the company in the said two units has exceeded the level of 78,000 tonnes. It was found that the contravention of the ID&R Act by this company in such a blatant manner had come to the notice of the Government as early as 1968-69.

Presently the case is under consideration of the Government and Ministry of Industry is in consultation with the Ministry of Law and other Departments concerned regarding the most suitable action that could be taken against the company for its past violation.

U.S. Embassy guards shoots himself

9367. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a 23 years old marine guard, Scott Mowdy, allegedly committed suicide by shooting himself with his service gun in the US Embassy in Chanakyapuri, New Delhi, on the 3rd April, 1979;

(b) whether no suicide letter was found;

(c) whether, while the embassy authorities allowed a team of police

officials to examine the spot where the guard allegedly shot himself, they refused to show them Mowdy's service gun; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (d). Yes, Sir. No suicide letter was found. The Investigating Officers were permitted to enter the Embassy and were shown the spot of occurrence. The weapon was, however, not shown to the Investigation Officers on the plea that the Embassy authorities had sealed and locked it.

Paper Crisis

9368. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) whether the country is in the midst of a paper crisis of serious nature;

(b) if so, the nature and dimension of this crisis in statistical terms;

(c) factors responsible for the crisis; and

(d) steps taken to meet this crisis?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). The output of paper has increased by about 6.7 per cent during the calendar year 1978. The demand for paper, however, has gone up even more sharply as a result of the general improvement in economic conditions, the promotion of adult education and universal literacy

programmes. As a result, there has been some imbalance between the demand for and the supply of paper, particularly of the writing and the printing varieties. The demand for paper and paper board for 1978-79 is estimated to be of the order of 10.5 lakh tonnes as against a production of about 10 lakh tonnes.

(d) Apart from setting up of paper mills in the public sector, Government have adopted various measures to promote the growth of the paper industry to increase the production. It is also proposed to import paper to meet any short-fall in supply.

Manufacture of Starch by Bihar State Industrial Development Corporation

9369. DR. RAMJI SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) if it is a fact that a letter of intent was issued to Bihar State Industrial Development Corporation for the manufacture of 5000 MT/A of Starch in the year 1976;

(b) if it is true that there is not a single starch manufacture unit in the Eastern Region;

(c) whether the raw materials required for the above plant are available in adequate quantities in the Bihar State; and

(d) whether to remove regional imbalance Government of India would direct IDPL to associate itself with BSIDC for above project on the same lines as has been done in some other States?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). Yes, Sir.

(d) This is being discussed with the concerned authorities.

Harassment of employees of public sector undertakings

9370. SHRI BHAGAT RAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some employees of Public Sector Undertakings, who referred complaints to the Shah Commission on Emergency excesses, have brought to the notice of the Commission that they are being harassed by the employees;

(b) who are these employees and the nature of complaints against them; and

(c) the steps taken by Government to protect the complaints?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). Yes, Sir. S/Shri S. S. Benjamin and P. Subrahmanyam Naidu submitted petitions to the Shah Commission alleging that departmental proceedings had been launched against them by the Management of the Praga Tools Ltd, a Government of India Undertaking, for lodging complaints before the Commission regarding their supersession in promotion.

(c) The Shah Commission brought this to the notice of the Secretary, Defence Production as well as the Home Secretary. The Ministry of Home Affairs issued instructions to all the Ministries/Departments of the Government of India and Chief Secretaries of States/UTs. to ensure that the employees who had complained before the Shah Commission are not harassed or put to any difficulty in any manner.

The charge-sheets issued to S/Shri Benjamin and Naidu were later withdrawn.

Failure of Birla Owned Mavoor Rayons to prevent Pollution

9371. SHRI C. K. CHANDRAPPAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware of the fact that the failure of Birla owned Mavoor Rayons Factory in Kerala to take up effective steps to prevent pollution has resulted in the upsetting of normal life in a large area in Calicut and Malappuram districts due to water pollution in chaliyar river and also due to air pollution, tens of thousands of people are suffering, fish in the river dying and drinking water turns poison;

(b) what are the steps the Government are taking to ensure that this plan will take effective steps to prevent pollution; and

(c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). Steps taken by M/s. Gwalior Rayons, Mavoor (Kerala) to bring down the pollution level to the standard prescribed by the Kerala State Board for Prevention and Control of Water Pollution was not effective and the progress effected by the company was very slow. Kerala State Government are, therefore, taking action to prosecute the company under Section 24, 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974. State Government have also instructed the company to take up immediately the work of laying pipe lines upto Chungapally and to make arrangements for pumping the treated effluent to the satisfaction of Government and that till such time as the work is completed the company would be laid off.

Issue of Licence to Indian Subsidiaries of Foreign Companies

9672. DR. P. V. PERIASAMY: Will the Minister of INDUSTRY be pleased to state:

(a) the number of letters of intent and industrial licences issued between January—October, 1978;

(b) the names of Indian subsidiaries of foreign companies who have got the letters of intent and industrial licences during the same period; and

(c) whether the processed foods production has also been allotted to Indian subsidiaries of foreign companies?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) 821 Letters of Intent and 290 Industrial Licences were issued under the Industries (Development and Regulation) Act, 1951 between January—October, 1978.

(b) A Statement showing the names of the Indian subsidiaries of the foreign companies (as per list provided by the Department of Company Affairs of Indian subsidiaries of foreign companies) who got Letters of Intent and Industrial Licences under the Industries (Development and Regulation) Act, 1951, during the period January—October, 1978 is enclosed.

(c) One Letter of Intent was issued for the manufacture of apple juice concentrate to an Indian subsidiary of a foreign company.

Statement

Name of Indian Subsidiaries of Foreign Companies (As per list Provided by Department of Company Affairs of Indian Subsidiaries of Foreign Companies who got letters of intent and Industrial Licences during January—October, 1978)

Sl. No.	Name of the Company	Item of Manufacture
1	2	3

Letters of Intent

1. M/s. Siemens India Ltd., Dr. Annie Besant Road, Bombay.	Electronic Measures and Converters for temperature, speed, current, voltage, resistance, frequency, power factor, active and reactive power, pressure, differential pressure, flow, level, etc.
2. M/s. Britannia Biscuit Co. Ltd., 5, Taratala Road, Calcutta-700053.	Anthraquinone.
3. M/s. Indo-Asahi Glass Co. Ltd., 3, Hungerford Street, Ophthalmic Lens. Calcutta-700017.	
4. M/s. Indian Explosives Ltd., Chowringhee, Calcutta.	Ammonia.
5. M/s. Colgate Palmolive India Pvt. Ltd., Bombay.	Menthol.
6. M/s. Indian Aluminium Co. Ltd., Calcutta 1.	Aluminium Extruded Products.
7. M/s. Philips India Ltd., Madhab Road, Calcutta.	Metal Film Resistors.

1

2

3

8 M/s. Indian Aluminium Co. Ltd., Middleton Street, Aluminium Roller Products. Calcutta.

9 M/s. Philips India Ltd., Worli, Bombay Specialized Tools

10 M/s. Ciba Geigy of India Ltd., Bombay Hydrochloric Acid etc.

11 Do. Sodium Sulpha Chlouophryridiazine.

12 M/s. Philips India Ltd., Madhab Road, Calcutta Sodium Paper Ians.

13 M/s. Cadbury India Ltd., Bombay Apple Juice Concentrate.

14 M/s. Union Carbide India Ltd., New Delhi 1. Ethyl Hexoic Acid.
2. Ethyl Hexyl Acetate.

Industrial Licences.

15 M/s. General Electric Col. of India Ltd., Calcutta 1. Flame Proof air circuit breakers.
2. Flame proof gates and boxes.

16 M/s. Philips India Ltd., Calcutta GLS Lamps etc.

17 M/s. Metal Box Co. of India Ltd., Calcutta Ball Bearings etc.

18 M/s. Philips India Ltd., Worli, Bombay Electrolytic Capacitors etc

19 M/s. Siemens India Ltd., Bombay Electrical Valves and Dampers.

20 M/s. Philips India Ltd., Bombay Professional Grade Microphones.

21 M/s. Bayer India Ltd., Bombay Fenthion Technical.

Notes.— All the above companies were having more than 40% Foreign Equity Capital at the time of the issue of the Letters of Intent and Industrial Licences.

News Item Captioned 'Ford Collaboration with Indian Firm Likely'

9373. SHRI BHAGAT RAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether he is aware about the news item appeared in the *Times of India* dated 19th February, 1979 under the caption "Ford Collaboration with Indian firm likely"; and

(b) if so, what is the justification and the details of such a collaboration?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Yes, Sir.

(b) In the context of increasing the availability of commercial vehicles to meet the growing demand, steps have been initiated by M/s. Simpson and Co. Ltd., Madras to implement the industrial licence of September, 1963 for the manufacture of trucks with an annual capacity of 12,000 nos. Negotiations have been taken up by the firm for foreign collaboration with the Ford Company. The foreign collaboration

proposal has not been submitted to Government for decision.

Manufacturing of Scooters

9374. SHRI SRIKRISHNA SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) the total number of scooters being manufactured in the country at present;

(b) what are the names of the manufacturers and what is the number of scooters manufactured by each of them during the last three years;

(c) whether any of the present manufacturers has applied for ex-

pansion of his present manufacturing capacity; and

(d) if so, the names of such manufacturing units along with the number of scooters for which expansion has been sought?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) and (b). A Statement is attached.

(c) and (d). M/s. Bajaj Auto Ltd. Pune had applied for expansion of their capacity and have been allowed a letter of intent for augmenting their capacity by 80,000 scooters (two-wheelers) per year.

Statement

Sl. No.	Name of the Firm	Production in Nos.		
		1976-77	1977-78	1978-79
1	M/s. Bajaj Auto Ltd , Poona	85134	85134	814
2	M/s. Automobile Products of India Ltd., Bombay	32704	20474	26844
3	M/s. Escorts Ltd., Faridabad	676	676	221
4	M/s. UP Scooters Ltd., Kanpur
5	M/s. Aravali Svachalit Vahan Ltd., Jaipur	..	965	424
6	M/s. Andhra Pradesh Scooters Ltd.	5173	8133	10265
7	M/s. Punjab Scooters Ltd.	..	2573	1666
8	M/s. Karnataka Scooters	342	3523	3690
9	Bihar Ind. Dev. Corp. Ltd.	..	75	..
10	M/s. West Bengal Scooters Ltd.	..	610	..
11	M/s. Scooters India Ltd.	24358	16717	23101
12	M/s. Maharashtra Scooters.	8541	27382	27279
13	M/s. Gujarat Small Ind. Ltd.	804	822	291
		1,57,132	1,66,484	1,72,

Manufacturing the Fabrics by the Technicians of Training-cum-Production Centre of Promophat

9375. SHRI K. MALLANNA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that technicians of the training-cum-production centre at Poromphat, near Manipur's capital Imphal, have been manufacturing the fabric on an experimental basis for the past few years;

(b) if so, the details regarding their progress; and

(c) the time by when cloth made from pineapple leaves will be in the market?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir. The experiments have been continuing since 1974-75, as refuted by the Government of Manipur.

(b) The Centre was established in 1970 and had equipment worth Rs. 8000. Mechanisation of the Centre was taken up thereafter and machines worth Rs 37,600 have since been added. 153 trainees have been trained at the Centre. Weavers' Service Centre Imphal is also actively associating itself in these experiments and has helped in producing more than 1000 metres of fabric.

(c) The cloth produced by this Centre is already available for sale in limited quantities at the Centre.

मंत्रालयों में सहर्व आधार पर नियुक्त हिन्दी टाइपिस्टों/स्टेनोग्राफरों की सेवाओं को नियमित करना

9736. श्री रामानन्द तिवारी: क्या यह मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1970 से 1978 की अवधि के दौरान केन्द्रीय सरकार के मंत्रालयों

विभागों में मंत्रालयवार/विभागवार और वर्षवार तदर्श आधार पर कितने हिन्दी टाइपिस्ट/स्टेनोग्राफर नियुक्त किए गए;

(ख) क्या हिन्दी के प्रयोग में नियन्त्रित वृद्धि को ध्यान में रखते हुए सरकार का विचार राजभाषा वर्ष, 1979 में तीन वर्ष से अधिक समय से तदर्श आधार पर काम कर रहे हिन्दी टाइपिस्टों/स्टेनोग्राफरों को सेवाएं नियमित करने की है;

(ग) क्या उनमें से अधिकांश को आयु अधिक हो गयी है और तीन वर्ष सेवा करने के बाद भी उनकी वरिष्ठता निर्धारित नहीं की गई है;

(घ) यदि हा, तो क्या सरकार का विचार उनकी सेवाएं मानवों आधार पर नियमित करने और इस राजभाषा वर्ष में उनकी वरिष्ठता निर्धारित करने का है, और

(ङ) यदि हा, तो कब तक और यदि नहीं, तो इसके क्या कारण हैं ?

गृह मंत्रालय तथा विधि, न्याय और कानूनी कार्य मंत्रालय में राज्य मंत्री (अधी एस० डी० पाटिल) (क) से (ङ) सूचना एकत्रित की जा रही है और ज्यों हो एकत्रित हो जायेगा। एक विवरण सदन के पटल पर रख दिया जाएगा।

Profits of Textile Industry

9377. SHRI BALASAHEB VIKHANPATIL: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Textile Industry is making huge profits as a result of the new policy of

the Government by selling cloth at higher prices without any increase in the cotton price;

(b) whether the Government would take suitable action to ensure that the higher profits are also distributed to the Workers of the industry and the cotton growers;

(c) whether Government are reducing the price of cloth to give relief to the consumers; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (d). While the wholesale price index of raw cotton decreased from 168.4 during August 1978 to 164.2 during March 1979, the wholesale price index of cotton cloth (mills) increased from 182.7 during August 1978 to 185.5 during March 1979. Government have held discussions with the industry on the subject of increase in cloth prices and the industry were asked to devise steps to reduce prices of cotton cloth. The industry has responded with the following three alternatives:—

(i) a roll back to the level of cloth prices prevailing in December 1978;

OR

(ii) a price freeze on cotton cloth at the levels prevailing prior to 16th March, 1979;

OR

(iii) a reduction in ex-mill prices of cotton cloth to the extent of 2 per cent of the invoice rates obtaining prior to 16th March, 1979.

None of these alternatives has been acceptable to Government. Government is presently considering measures to compel the mills to roll back the prices to a reasonable level.

लघु उदयोगों को लघु उदयोगों को लाइसेंस दिया जाना।

9378. अ) इत्यात तिह परस्ते : क्या उदयोग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या किन्हीं वडे उदयोगपतियों ने लघु उदयोगों की स्थापना हेतु लाइसेंस लेना प्राप्त कर दिया है,

(ख) यदि हा, तो क्या वडे गृहों के ये लाइसेंस किन्हीं कानूनी तुटियों के कारण दिये जा रहे हैं; और

(ग) यदि हा, तो कानूनी तुटियों को दूर करने के लिये संकार द्वारा क्या कदम उठाया जा रहे हैं?

उदयोग मतालय मे राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) (क) लघुएककों की स्थापना करने के लिए उदयोग (विभाग तथा विनियमन) अधिनियम के प्रावधानों के अन्तर्गत श्रीदयोगिक लाइसेंसों की आवश्यकता नहीं है गी।

(ख) तथा (ग), दिसम्बर, 197 मे संसद के समक्ष रखी गई नई श्रीदयोगिक नीति में यामीण क्षेत्र तथा छोटे नगरों में व्योपक रूप से कैले कुटीर तथा लघु उदयोगों के प्रभावी कार्यन्वयन पर बल दिया गया है। सरकार की नीति यह है कि जिन वस्तुओं का उत्पादन कुटीर तथा लघु उदयोगों द्वारा किया जाता है केवल उन वस्तुओं का उत्पादन कुटीर तथा लघु उदयोगों द्वारा ही किया जाए। श्रीदयोगिक नीति विवरण के अनुच्छेद 19 मे यह स्पष्ट किया गया है कि सरकार वडे गृहों की गतिविधियों को विनियमित करेगी ताकि उन्हें देश के समाजिक आर्थिक उदयोगों के अनुरूप लाया जा सके। यहां वडे एकक वाह वह वडे गृहों से सम्बन्धित हों अथवा नहीं, अब तक लघु उदयोग के लिए

आरक्षित वस्तुओं का उत्पादन करने में लगे हुये हैं, उनकी क्षमता में कोई विस्तर नहीं किया जाएगा। इसरी तरफ उन वस्तुओं के उत्पादन की कुल क्षमता में इन एक हो की सहभागिता को धीरे-धीरे कम कर दिया जाएगा। तथा उन वस्तुओं के उत्पादन के लिए लघु तथा कुटीर क्षेत्र की क्षमता में वृद्धि की जाएगी। लघु क्षेत्र के लिए आरक्षित वस्तुओं का उत्पादन करने की क्षमता स्वापित करने हेतु बड़े औद्योगिक उपक्रमों को औद्योगिक लाइसेंसिंग से छूट नहीं दी जाती है।

संघ लोक सेवा आयोग द्वारा लं जाने वा

हिन्दू स्टेनोग्राफर परीक्षा में सामान्य अंतर्भूत का पर्व प्रसिद्ध क्षेत्र जाना

9379 डा० राम जा० सिंह : क्या गृह मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या संघ लोक सेवा आयोग द्वारा प्रति वर्ष ली जाने वाली हिन्दू स्टेनोग्राफर परीक्षा में बढ़ने वाले उम्मीदवारों के लिए सामान्य अंतर्भूत के पर्व से पास होना अनियां है ;

(ब) यदि हा, तो क्या इस परीक्षा में बढ़ने वाले उम्मीदवार इसके परिणामस्वरूप पास नहीं होते ,

(ग) क्या सामान्य अंतर्भूत के पर्व में कोई विशेष रियायत का उपबन्ध किया जाएगा जिससे कि अधिक संभावा में उम्मीदवार हिन्दू स्टेनोग्राफर परीक्षा पास कर सकें तथा उन्हें रोजगार प्राप्त करने में आसानी हो तथा सरकार को भी हिन्दू स्टेनोग्राफर मिल सकें ; और]

(ब) सरकार का इस बारे में क्या कार्यकारी करने का विचार है ? -

गृह अंतर्राज्य तथा विद्युत व्यापार कम्पनी, कार्य संबंध में रज्य मंत्र (धीरे-धीरे, डा० प डिल) (क) संघ लोक सेवा आयोग द्वारा हिन्दू स्टेनोग्राफरों के लिए कोई परीक्षा नहीं ली जाती है। संघ लोक सेवा आयोग द्वारा ली जाने वाली स्टेनोग्राफर परीक्षा से तीन पर्व होते हैं जिनमें से एक अनिवार्य पर्व सामान्य अंतर्भूत की परीक्षाएं हिन्दू अधिकारी अंतर्भूत में देने का विकल्प होता है।

(ब) यह कहना सही नहीं होगा कि उम्मीदवार इस परीक्षा में केवल इस कारण से सफल नहीं होते कि उन्हे सामान्य अंतर्भूत के अनिवार्य पर्व का उत्तर देना आवश्यक होता है।

इस पर्व के अधिकतम अक्ष उक्त परीक्षा के लिए कुल अधिकतम अंकों के केवल 1/6 ही होते हैं ।

(ग) और (ब) विद्यमान योजना में दील दिया जाना आवश्यक नहीं समझा गया है।

Funds for scientific research projects:

9380. PROF. P. G. MAVALANKAR: Will the Minister of PLANNING be pleased to state.

(a) whether Government augmented or increased the various Scientific Research Projects and programmes by allotting more funds in the years, 1977-78 and 1978-79;

(b) if so, broad details thereto;

(c) reasons and guidelines kept in view for such action ; and

(d) main indication of the results achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR REHMAN) (a) Yes, Sir

(b) Details are shown in statement enclosed.

(c) The outlay has been stepped up in order to strengthen the country's capability in science and technology for enhancing self-reliance and to secure for the people of the coun-

try an increasing contribution of science & technology to social and economic development.

(d) The science & technology base enabled India to develop substantial technological competence and the capability to manufacture a wide range of industrial products, and increasing self-reliance in the peaceful application of nuclear energy and space research. The contribution of science and technology in the other sectors such as agriculture, has also, been significant

Statement

Science & Technology--Plan Outlay

(Rs crores)

Sl No.	Ministry/Dept/ Agency	1976-77	1977-78 (AE)	1978-79 (BE)
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A. S&T AGENCIES :

1	Atomic Energy	31.02	30.24	35.26
2	Space	23.80	28.64	32.08
3	DST***	13.25	16.02	27.87
4	CSIR	14.02	18.49	22.73+
5	Supply (NTH)	1.14	0.44	0.70
	TOTAL A	82.23	93.88	118.64

B. S&T COMPONENT UNDER MINISTRIES/DEPTTS.

6	Heavy Industry	2.95	7.60	9.44
7	Industrial Dev. ***	1.72	2.83	3.27
8	Steel	0.71	1.97	3.30
9	Mines	0.55	1.61	1.96
10	Power	0.84	1.17	1.85
11	Coal.	1.25	1.25	2.23
12	Petroleum	2.85	6.83	5.24

Sl.	Ministry/Dep't. Agency	1976-77	1977-78 (AE)	1978-79 (BE)
13	Chemicals	0.19	1.11	1.07
14	Electronics	3.26	6.00	6.56
15	Communications	4.28	6.49	7.74
16	I & B	0.06	0.09	0.41
17	Shipping	0.30	0.70	1.34
18	Works & Housing	..	0.37@	..
19	Labour	0.05
20	TCA-IMD & Instt.	2.24	6.45	15.97
21	Health-ICMR	4.23	4.85	5.36
22	Agriculture-ICAR@@	28.22	38.74	55.00
	FRI @@	0.45	1.16	2.00
23	Food	0.45	0.63	0.90
24	Irrigation	0.15	0.62	0.85
25	Education—Unvs.*	4.45	6.00	6.25
	TOTAL B.	59.45	95.90	128.77
	GRAND TOTAL	141.38	189.73	247.41

@Grants in aid to India Standards Institutions

@@Including Education and Training.

*Estimated grants from UGC for research and advanced study in science, research, fellowships, computer and regional instrument facilities. Does not include RDD under IITs.

**Includes grants-in-aid schemes in jute and textiles funded by Ministry of Commerce upto 1977-78.

***Including expenditure on capitalworks under CPWD.

†Includes provision for National Laboratories transferred to other departments.

L.A.S. Officials Attached to Ministers

9381. PROF. P. G. MAVALANKAR;
Will the Minister of HOME AFFAIRS
be pleased to state:

(a) whether one or more L.A.S.
Officials are attached to one or more
members of the council of Ministers
since March, 1977;

(b) if so, facts thereof;

(c) whether such officials are on
deputation from their respective
States at the Centre; and

(d) reasons for roping in the L.A.S.
officials for such private secretarial
assistance to the Ministers concerned;

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
AND IN THE MINISTRY OF LAW,
JUSTICE AND COMPANY AFFAIRS)
(SHRI S. D. PATIL):(a) Yes, Sir.

(b) A statement is laid on the Table of the House.

(c) Yes, Sir.

(d) Ministers have discretion in the matter of selection of their personal staff. Such appointments are, however, co-terminus with the tenure of the concerned Minister.

Statement

S.No.	Name of the Minister	Name and Designation of I.A.S. Official attached to the Minister	Whether on deputation to the centre
1	2	3	4

CABINET MINISTERS

1 Shri L.K. Advani, (Minister of Information and Broadcasting). (i) Shri V.S. Tripathi, (Special Assistant) [from March 1977 to 4-5-1977 (AN)] Yes.

(ii) Shri Ajay Prasad, (Special Assistant) [from 9-3-1979 (AN) to date]. Yes.

2 Shri H.N. Bahuguna, (Minister of Petroleum, Chemicals & Fertilizers). Shri Akhtar Alam, (Special Assistant). Yes.

3 Shri Sikandar Bakht, (Minister of Works and Housing, Supply and Rehabilitation). Shri S.C. Pandey (Special Assistant). Yes.

4 Shri Parkash Singh Badal, (Minister of Agriculture and Irrigation) [upto 17-6-1977 (AN)]. Shri Rajinder Singh, (Special Assistant) (w.e.f. 1-4-77 to 17-6-77) Yes.

5 Shri S.S. Barnala, (Minister of Agriculture and Irrigation) [from 18-6-1977 (F)]. (i) Shri Rajinder Singh, (Special Assistant) [from 18-6-1977 to 4-10-1978 (AN)]. Yes.

(ii) Shri Chiranjiv Singh, (Special Assistant) (w.e.f. 18-10-1978). Yes.

6 Shri Shanti Bhushan, (Minister of Law, Justice and Company Affairs). Shri S.R. Kakodkar (Special Assistant (upto 11-4-1978)). Yes.

7 Dr. P.C. Chunder, (Minister of Education, Social Welfare & Culture). Shri A.K. Basu (Special Assistant) Yes.

8 Shri Mohan Dharia, (Minister of Commerce, Civil Supplies and Co-operation). Shri R. Badrinath (Special Assistant) Yes.

9 Shri George Fernandes, (Minister of Industry). Shri Ashok Jaitley, (Special Assistant). Yes.

10 Shri Purushottam Kaushik, (Minister of Tourism and Civil Aviation). Shri K.D. Saxena, (Special Assistant) [from 1-1-4-77 (AN) to 30-5-78]. Yes.

1	2	3	4
11 Shri H.M. Patel, (former Minister of Finance).	(i) Shri J. Shivkumar (Private Secretary) (upto 27-5-77). (ii) Shri Arvind Pandey, (Private Secretary) (from 27-5-77 to 20-6-78). (iii) Shri Y.L. Rajwade (Special Assistant) (from 21-6-78 to 23-1-79). (iv) Shri S.G. Mankad, (Under Secretary-cum-Private Secretary) (from 12-5-1978 to 23-1-1979).	Yes.	
12 Shri H.M. Patel, (Minister of Home Affairs).	(i) Shri Y.L. Rajwade, (Special Assistant). (ii) Shri S.G. Mankad (Private Secretary concurrently holding the post of Under Secretary in the Department of Personnel & Administrative Reforms).	Yes.	
13 Shri Biju Patnaik, (Minister of Steel & Mines).	D Shri Ramesh Chandra (Special Assistant).	Yes.	
14 Shri P. Ramachandran, (Minister of Energy).	Shri R. Vasudevan, (Special Assistant) (from 25-3-77 to 30-1-77).	Yes.	
15 Shri Raj Narain, (former Minister of Health & Family Welfare).	Shri Chitrangad Singh, (Special Assistant) (at the time of appointment he was P.C.S. Officer. He was included in I.A.S. w.e.f. 6-4-1978).	Yes.	
16 Shri Rabi Ray, (Minister of Health & Family Welfare).	Shri Rajkjhore Bhujabal, (Special Assistant) w.e.f. 26-2-79.	Yes.	
17 Shri Atal Bihari Vajpayee, (Minister of External Affairs).	(i) Shri Ashok Mubayi (Special Assistant). (ii) Shri P. Ghosh, (Private Secretary).	Yes.	
18 Shri Brij Lal Verma, (Minister of Communications).	*Shri A.K. Gupta, (Special Assistant) (Since 8-7-77). (* presently on training for one year w.e.f. 21-9-1978).	Yes.	

MINISTERS OF STATE

1 Shrimati Renuka D'vi Barakataki, (Minister of State in the Ministry of Education and Social Welfare).	Shri Ashok Saikia, (Private Secretary).	Yes.
2 Shri Ghand Ram, (Minister of State in charge of the Ministry of Shipping and Transport).	Shri I.J.S. Khurana, (Private Secretary).	Yes.

1	2	3	4
3 Shri Ram Kinkar, (Minister of State in the Ministry of Works & Housing, Supply and Rehabilitation).	Shri Dharmendra Deo Mishra, (Deputy-Secretary assisting the Minister in addition to his own duties as Deputy Secretary).	Yes.	
4 Shri Samarendra Kundu, (Minister of State in the Ministry of External Affairs).	Shri R.N. Das, (Private Secretary)	Yes.	
5 Shrimati Abha Maini (Minister of State in the Ministry of Industry).	Shri B. Chatterjee, (Private Secretary).	Yes.	
6 Shri Sheo Narain, (Minister of State in the Ministry of Railways).	Shri S.P. Arya, (Private Secretary), (from 17-8-77 to 29-8-1977).	Yes.	

Appointment of Liaison Officer to deal with representation of SC/ST in Services in Lakshadweep

9382 SHRI P. M. SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether para 51 under chapter 15 of the Scheduled Caste and Scheduled Tribe Brochure insists the appointment of a Liaison Officer for dealing with the matter relating to representation of Scheduled Castes/ Scheduled Tribes in all establishments and services under the Administrative control of the Ministry/Departments;

(b) whether in Lakshadweep the Development Commissioner is performing the duties of a Liaison Officer,

(c) if so, whether this has proved failure as he is not in a position to look into the grievances of the Scheduled Tribes employees and seek solution for them and is not generally available to the people and is also away since 1977;

(d) whether the Scheduled Tribe Association has demanded that a Scheduled Tribe officer be appointed as Liaison Officer in the Union Territory; and

(e) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (e). A Liaison Officer to deal with matters relating to representation of Scheduled Castes and Scheduled Tribes in services and posts is to be nominated under para 15 of Chapter 15 of the Brochure on Reservation for Scheduled Caste and Scheduled Tribes in Services (Fifth Edition) In Lakshadweep, a local Schedule Tribe group 'A' Officer has been nominated to function as the Liaison Officer from 28-2-79 by the Administrator, Lakshadweep. The nomination of a local Scheduled Tribe Officer as the Liaison Officer was one of the demands raised by the local Scheduled Tribe Employees Welfare Association in a memorandum submitted to the Prime Minister during his visit to Lakshadweep in February 1979 which has been met.

Recruitment of Scheduled Tribe Community in Lakshadweep

9383. SHRI P. M SAYED: Will the MINISTER OF HOME AFFAIRS be pleased to state:

(a) whether according to Ministry of Home Affairs O.M. No. 7/2/55-SCT

dated the 14th October, 1955 page 127 of the Brochure of 1975 edition the Scheduled Tribe Community of Lakshadweep should get 99.7 per cent of the posts under direct recruitment.

(b) if so, whether the Ministry of Home Affairs has clearly directed the Administration *vide* letter 140/6/14-NL dated the 3rd July, 1978 addressed to the Administration banning the appointment of group (c) and (d) posts with non-scheduled Tribe candidates and instructed that such appointments should be made with local candidates only,

(c) whether Administration is not following the instructions and are still recruiting the candidates from outside these localities, and

(d) the main reasons for the same and action being taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS) (SHIRI S D PATIL) (a) No Sr For direct recruitment to group C and D posts under the Lakshadweep Administration orders were issued prescribing a reservation of 45 per cent for Scheduled Tribes under O M No 1/3/72-Estt (SCT) dated 12-3-73 of the Department of Personnel and Administrative Reforms

(b) to (d) under executive instructions issued in this Ministry's letter No 14016/14/74-ANL dated 3-5-75, as amended from time to time, direct recruitment to all group C and D posts under the Lakshadweep Administration except those in the Police Department, are to be made locally and non-local candidates are to be appointed only when qualified candidates are not available locally. These instructions are being adhered to by the Lakshadweep Administration and so the question of taking action does not arise

Help sought by Zambia for setting up Industrial Projects

9384. SHRI JANARDHANA POOJARY Will the Minister of INDUSTRY be pleased to state.

(a) whether Zambia has sought help for setting up a number of industrial projects, and

(b) if so, the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI) (a) and (b) During the visit of the Zambia Minister of Industry and Commerce to India in connection with the All India Engineering Trade Fair in February, 1979 and the Commonwealth Industry Ministers meeting in March, 1979 opportunity was taken by him to discuss with the Union Minister of Industry areas of cooperation between the two countries relating to development of several industries in Zambia particularly small scale industries, steel rolling mill and paper/pulp project. Further negotiations would be held by the Zambian side in follow up for working out details of Indian cooperation in these projects.

Conference of Freedom Fighters in Delhi

9385 SHRI KESHAVRAO DHONDGE:

SHRI VASANT SATHE

Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether a conference of freedom fighters was held in Delhi on 25th, 26th and 27th February, 1979;

(b) the total number of freedom fighting who participated therein;

(c) the details of the demands made by them in this conference, and

(d) the Government's policy in this regard and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) The All India Freedom Fighters' Organisation, had held a Conference of their members at Delhi on 26th and 27th February, 1979.

(b) According to the Organisation, it was attended by more than five thousand delegates.

(c) and (d). A gist of the demands and the Government policy thereon is given in the statement attached.

Statement

DEMANDS	GOVERNMENT POLICY
(i) Increase in the monthly pension from Rs. 200 to 500 p.m.	1. (i) It will not be possible to increase the quantum of pension to Rs. 500/- in view of the heavy financial implications involved.
(ii) Widow of Martyrs & Freedom Fighters may be given the same pension as to living Freedom Fighters.	(ii) It is not possible to accede to the request as it is necessary to have some distinction between living freedom fighter and the widow.
1.(iii) Un-married daughters to be given Rs.100 p.m.	(iii) It is not possible to accede to the request
2. Annual income limit for eligibility of pension may be abolished.	2. Pension under the Scheme is an <i>ex-gratia</i> payment and it is meant to help maximum number of freedom fighters who are poor & needy, within limited resources available to Government. A ceiling of annual income has, therefore, been fixed and it is not possible either to relax or eliminate it.
3. The Freedom Fighters Pension scheme may be made statutory.	3. Award of pension is an <i>ex-gratia</i> grant and it is not proposed to make it statutory.
4. Recognition of certain movements/mutinies.	4. Of those mentioned, the Royal Indian Navy Mutiny of 1946 has been recognised as Freedom Movement and participants therein are eligible for pension. Decision has however been taken not to recognise other movements as they were local movements with limited purpose and did not qualify for being given the status of a wide spread national movement. As regards suffering claimed on account of participation in Army Mutinies, these have been considered individual acts of indiscipline, not born out of patriotic motives.
5. To invite Shri Abdul Gaffar Khan for treatment in India.	5. As declared by the Minister of State in the Ministry of External Affairs in his statement dated 6-3-1979 in the Rajya Sabha on the condition of health of Khan Abdul Gaffar Khan—"Government's offer to provide full medical facilities to him stands and whenever he decides to come, all attention and care would be extended to him."

DEMANDS

GOVERNMENT POLICY

6. A suitable plot of land be allotted for the construction of a memorial of Netaji Subhash Chandra Bose and all the unknown soldiers of the I.N.A. who laid down their life for the emancipation of Mother of India on Burmah front.

6. As reported by the Ministry of Works and Housing "no proposal for allotment of a plot of land for construction of a memorial of Netaji Subhas Chandra Bose and all the unknown soldiers of I.N.A., is under consideration in that Ministry. The present policy of the Government is that they do not instal any statue on their own except that of Mahatama Gandhi and that Ministry comes in the picture only when some voluntary organisation proposed to instal a statue of some distinguished national leader in Delhi and for that purpose allocation of a plot of Government land is required to be made to them. Such a proposal has to be invariably supported by assurance of sufficient backing of funds to meet the entire expenditure on fabrication, construction and installation of the statue by the sponsoring organisation and also to meet the expenditure on landscaping of the area and to obtain the clearance of the Urban Art Commission in the matter of selection of site. The organisation is also required to ensure that the local municipal body undertakes the proper maintenance of the site after the statue is installed by the organisation. Government do not incur any expenditure what-so-ever on the projects, except that they allocate the site for installation of the statue which (the site) remains the property of the Government. It is incidentally also stated that a statue of Netaji Subhash Chandra Bose has already been installed by the Municipal Corporation of Delhi in the Netaji Subhash Park in Delhi.

7. All the State Governments are requested to grant pension from their own state exchequer to the freedom fighters of their states and construct freedom fighters homes in their respective states.

7. The State Governments have pension Scheme of their own and it is entirely left to them to consider grant of pension under their own Schemes. All State Governments have been requested to examine the possibility of setting up atleast one Home at State level for such Freedom Fighters who may be in need of proper shelter. The Governments of Uttar Pradesh and West Bengal have already established Homes for Freedom Fighters. The Government of Punjab have also decided to set up a Freedom Fighter Home in their State.

8. To restore the plot acquired by the Government of Punjab at Moga meant for raising of Memorial of Freedom Fighters.

8. This concerns the Government of Punjab.

9. To lift Section 144 imposed by the Government of Bihar for erecting Freedom Fighters Memorial before the Bihar Assembly.

9. This concerns the Government of Bihar.

Manufacture of T.V. Sets by Small Scale Industries

9386. DR. P. V. PERIASAMY: Will the Minister of INDUSTRY be pleased to state:

(a) whether the All India Radio and Television manufacturers Association has brought to the notice of Government about the Government's discrimination in the manufacture of T.V. sets by the small scale industries, which ensures monopoly of BHEL and the Electronic Corporation of India; and

(b) if so, the action taken thereon by the Government to end such a discrimination?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) No discrimination has been done against the small scale industry engaged in the manuiacture of T.V. sets vis-a-vis BHEL as the latter do not manufacture A.V. sets. The Electronic Corporation of India Limited which manufacture T.V. sets have also not been shown any special preference which may affect the development of the T.V. Industry in the Small Scale Sector:

(b) Does not arise.

Setting up of a National Commission on Manpower Planning

9387. DR. P. V. PERIASAMI: Will the Minister of PLANNING be pleased to state:

(a) whether the Planning Commission has ever considered the necessity for setting up an independent National Commission on Manpower Planning to formulate policies pertaining to manpower development, to lay down norms to be followed by various agencies for collecting data to analyse and coordinate the data thus collected; and

(b) if not, name of the organisation doing all this job now?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) & (b). The Bhagwati Committee on Unemployment in its final report submitted in 1973 recommended the setting up of a Deptt. of Employment & Manpower Planning and an autonomous National Commission on Employment & Manpower Planning. The recommendations of that Committee were examined by an Inter-Ministerial Working Group set up by the Planning Commission. The Group concluded that the Employment & Manpower Planning Division of the Planning Commission should be able coordinate the employment and manpower aspects of the Plan programmes and suggested that the arrangement be allowed to continue for sometime. Accordingly, the Employment & Manpower Planning Division of the Planning Commission has been engaged in the review of the employment and unemployment situation, formulation of employment and manpower policies and programmes and monitoring the progress in employment generation.

नीमच (मध्य प्रदेश) में सीमेंट कारखाने का निर्माण

9388 डा० लक्ष्मीनरायण पांडेय क्या उद्घोग मत्री यह बताने की कृपा करेंगे कि-

(क) भारतीय सीमेंट निगम के अन्तर्गत नीमच (मध्य प्रदेश) के निकट नयागांव सीमेंट कारखाने का निर्माण कार्य कितना पूरा हो गया है;

(ख) इस कारखाने में उत्पादन कब से आरम्भ होगा;

(ग) क्या कारखाने में निर्धारित कार्यक्रमानुसार उत्पादन आरम्भ हो जाएगा ; और

(घ) इस कारखाने पर अब तक कुल कितना व्यय हुआ है ?

उद्धोग मंत्रालय में राज्य मंत्री (श्री अगावाली प्रसाद यादव) (क) भारतीय सीमेट निगम की नीमच सीमेट फैक्टरी के निर्माण कार्य का 70 प्रतिशत भाग पूरा हो चुका है ।

(ख) तथा (ग) . फैक्टरी में 1979-80 में उत्पादन शुरू होने की सम्भावना है ।

(घ) 31-3-79 तक इस फैक्टरी पर 21 59 करोड़ रु० का व्यय हुआ है ।

Achievement of Small Scale and Khadi and Village Industries

9389 SHRI DHARM VIR VASISHT: Will the Minister of INDUSTRY be please to state the achievements of Governments in the field of small scale industry and Khadi Village industries during the last two years with particular reference to their shares in the net national product, employment and exports?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV).

The estimates of production, employment and exports in respect of Khadi and Village Industries during the years 1976-77 and 1977-78 are as under:-

S. No.	Items	1976-77			1977-78		
		Khadi	V.I.	Total	Khadi	V.I.	Total
1. Production (Rs. crores)		56.03	171.73	227.76	64.89	192.54	257.43
2. Employment (lakh persons)		8.53	11.72	20.25	9.22	14.94	24.16
3. Exports (Rs. in lakhs)		0.83	84.46	85.29	0.52	54.74	55.26

II. The estimates of production, employment and exports in respect of Small Scale Industries (registered and unregistered units) are furnished below:-

1976-77 1977-78

1. Production (Rs. crores)	12400	14300
2 Employment (lakh Nos.)	55.6	58.9
3 Exports (Rs. crores)	878.2	N.A.

Colouring of Cement

9390. SHRI C.K. JAFFER SHARIEF: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government realise that colouring of the cement by the manufacturers in the country meant

to be used for projects both by the Centre and the State Governments as a remedy against its misuse by contractors;

(b) whether any suggestion in this regard has been given to Government; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASHAD YADAV): (a) and (b). Government have received a suggestion for the colouring of cement to differentiate the quantities released for the Govt. departments from those for the general public.

(c) It is considered that the suggestion cannot achieve the objectives for which it has been made.

News Item Captioned "ITC. Hotel Deal Drains Exchange"

9391. **SHRI VASANT SATHE:** Will the Minister of INDUSTRY be pleased to state:

(a) whether attention of Government has been drawn to the news-report appearing in the *Sunday Standard* dated the 4th March, 1979 under the caption "ITC hotel deal drains exchange";

(b) if so, what is the reaction of Government to the various observations of serious nature made therein, observation-wise;

(c) facts of the matter; and

(d) details of action taken/proposed in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (d). The press report referred to in the question has been seen. The position is explained below.

A proposal from M/s. ITC Ltd., to enter into a marketing and reservation agreement in the field of hotel industry with M/s. Sheraton International Inc., U.S.A. was considered by the Foreign Investment Board on 2nd

December, 1978. During the discussion in the meeting of the Foreign Investment Board, the representatives of the Administrative Ministry (Department of Tourism) expressed certain reservations in recommending the proposal on the ground that there is no need for such a collaboration keeping in view the present market position. The Board, however, felt that according to the current guidelines for collaboration in the hotel industry, foreign collaboration is permissible and that a number of such collaborations have been approved in the past and that M/s. ITC Ltd., should not be put in a disadvantageous position compared to M/s Oberois and Tatas who are having such foreign collaboration. In the light of such overall considerations, the proposal was recommended by the Foreign Investment Board on the basis of payment of 3 per cent of the net turnover in respect of Publicity and Reservation fee for existing hotels viz., Moghul, Maurya and Chola to the foreign collaborator and the duration of the agreement was specified upto 31st December, 1988. Government approved the proposal on these terms and an approval letter was issued to the Indian Company on 27th January, 1979. According to the estimates made by M/s. ITC, foreign exchange payments that would be made to M/s. Sheraton International Inc., U.S.A. at the end of 5 years would be Rs 100 lakhs. It is not known how the amount is indicated as Rs. 10 crores in the press report.

Division of U.P.

9392. **SHRI BALASAHEB VIKHE PATIL:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that there is a pressing demand from the people of U.P. hill areas to divide the State of Uttar Pradesh in three or four parts;

(b) what decision Government have taken in this behalf;

(c) if the demand has been accepted what are the details thereof; and

(d) if not agreed to, what are the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) :

(a) Suggestion to divide Uttar Pradesh into three or four parts is among the various suggestions received from time to time for the reorganisation of the said State.

(b) to (d) As already stated in the House, Government do not consider the present to be an opportune time for taking up the question of the re-organisation of any State.

Misuse of Foreign Money by Religious Organisation in India

9393. SHRI S. S. SOMANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any complaints that certain religious organisations in India are receiving substantial amount from abroad;

(b) whether it is a fact that this amount is used for anti-national activities in the country;

(c) whether Government have also received complaints that certain heads of these religious organisations have illegally accumulated such amounts in large quantities; and

(d) if so, what steps Government have taken or propose to take in this regard?

THE MINITER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) (a) There have been some reports of this nature Provisions of the Foreign Contribution (Regulation) Act, 1976 do not ordinarily debar religious organisations from receiving foreign contributions from abroad.

(b) Government have no such information.

(c) No, Sir.

(d) Does not arise.

कागज बनाने वाले कारखाने और कागज का निर्यात

9394. श्री लालजी भाई : क्या उद्घोष मंत्री यह बताने की कृपा करेंगे कि :

(क) उन राज्यों के नाम क्या हैं जिनमें गत तीन वर्षों में कागज बनाने वाले कारखाने स्थापित किये गये हैं और इस अवधि के दौरान उत्पादन में, वर्षवार कितनी वृद्धि हुई है ;

(ख) क्या देश में तैयार किये गये कागज का निर्यात भी किया जाता है ;

(ग) यदि हाँ, तो उसका निर्यात किन देशों को किया जाता है, और

(घ) उससे कितनी विदेशी मुद्रा अर्जित की गई है ?

उद्घोष मंत्रालय में राज्य मंत्री (श्री जगद्वारा प्रसाद यादव) (क) गत तीन वर्षों में आनंद प्रदेश, असम, गुजरात, कर्नाटक तथा उत्तर प्रदेश एवं संघ राज्य केंद्र पांडिचेरी में कागज तथा गते का उत्पादन करने के लिए नए एक स्थापित किये गये थे।

गत तीन वर्षों में उत्पादन इस प्रकार था—

1976—8.80 लाख मी. टन

1977—9.37 लाख मी. टन

1978—10.00 लाख मी. टन

(घ) से (क). वर्ष 1976-77 में 151 लाख दू. मूल्य का संग्रह 651 मी. टन का प्रयत्न तथा गता निर्यात किया गया और ये निर्यात विशेष पूर्वी तथा मध्य पूर्वी देशों द्वारा कुछ अकीली देशों को किये गये थे।

Match Industry

9395. SHRI K. RAMAMURTHY : Will the Minister of INDUSTRY be pleased to state

(a) whether it is a fact that the mechanised sector of Match industry gets 80 per cent of the soft wood from Government forests, whereas its production of Match is only 30 per cent of the total requirement of the country;

(b) if so, the steps taken by Government to make available adequate quantities of soft wood to the other sector producing 70 per cent Match requirement of the country. and

(c) whether any other steps like increasing the production of Splints and Veneers required by the Match industry have been taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Allotment of soft wood from Government forests is done by the State Government and the exact quantum of such allotments is not maintained by the Government of India, nor is it readily available.

(b) A Development Committee for Match industry has been set up under the Ministry of Agriculture & Irrigation particularly to study the problems of availability of soft wood and to recommend steps for increasing production. Match industry as well as the State Governments are associated with this Committee.

(c) The Khadi & Village Industries Commission has proposed setting up of a string of small splints and veneers making units all over the country with the objective of providing splints and veneers to cottage match sector.

Allocation of Glycon for the manufacture of Explosives

9396. SHRI K. RAMAMURTHY: Will the Minister of INDUSTRY be pleased to state

(a) whether it is a fact that the allocation of 'Glycon' an essential input for the manufacture of explosives, by the Director General of Technical Development to the polyester sector has brought a near panic crisis in the Coal Industry because of acute scarcity of explosives; and

(b) if so, the steps being taken to supply 'Glycon' to the explosives manufacturing units in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) There is no essential input known as "Glycon" for manufacture of explosives. However, 'Glycol' is an item used in the manufacture of industrial explosives. Director General of Technical Development has not allocated Glycol to any industry including Polyester.

However, there is a gap in the demand and supply of Monoethylene Glycol and the shortfall is being met by import through State Chemicals and Pharmaceuticals Corporation.

Closure of Foundries in Coimbatore

9397. SHRI K. RAMAMURTHY: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Foundries in Coimbatore and brick kilns all over Tamil Nadu have been closed owing to snags in coal arrivals, which has resulted in 35000 people employed in the Foundries becoming idle; and

(b) if so, the steps being taken by Government to help these Foundries to re-start their production?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Government has no information in this regard. However, enquiries made from the State Government reveal that the production in brick/foundry units in the Small Scale Sector is adversely affected due to scarcity and poor movement of coal and coke to units in Tamil Nadu. Scarcity of coal/coke, is a much larger problem affecting all the industries requiring them; foundries and brick kilns being a small segment of the same. The Government are taking measures to improve the supply of coal/coke all over the country including Tamil Nadu which should, *inter-alia*, help the foundry industries too.

Constitution of State Planning Boards

9398. SHRI K. S. VEERABHADRA PPA: Will the Minister of PLANNING be pleased to state.

(a) the details regarding the names of the States which have constituted the State Planning Boards;

(b) the details regarding their composition and functions of each of these Boards; and

(c) the details regarding the states. Planning Boards monitor the functions relating to the preparation of Five Year Plan which is being prepared in the Planning Departments of the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) to (c). All the States have constituted an appropriate planning body at the State level. These are variously called State Planning Boards/Commissions/Advisory Committees

A statement showing the nomenclature and composition of these planning bodies in different States is laid on the Table of the House. Their functions are to formulate the broad objectives of the development plans for the States over different time perspectives and to evolve regional and sectoral strategies and priorities of development after an assessment of the natural, material and human resources of the State. They have also been entrusted with the task of continuous review and evaluation of plan programmes.

The Planning Departments of States usually function as the Secretariats of the State Planning Boards.

Statement

List of Apex Planning Bodies at the State level.

Sl. No. 1	State 2	Name of Apex Planning Body at the State level 3	Composition 4
1	Andhra Pradesh	State Planning Board	1. Chief Minister—Chairman 2. Finance Minister Vice-Chairman. 3. Members— Ex-Officio Members. 5 Parttime members (a non-officials) 4. Secretary to Govern- ment, Finance and Planning Depart- ment—

1 2

3

4

2. Assam State Planning Board 1. Chief Minister—Chairman.
 2. Minister for Planning—Vice-Chairman.
 3. *Members*
 Non-Official
 (Part time) 4
 4. Development Commissioner—Member-Secretary.

3. Bihar Do. . . . 1. Chief Minister—Chairman.
 2. Planning Minister—Vice-Chairman.
 3. Non-Official—Dy. Chairman.

Non-Officials
Members
 2 Members (Full-time)

Officials
 2 Members (Part-time)

4. Gujarat Do. . . . 1. Minister for Finance & Planning —Chairman.
 2. Non-Official —Vice-Chairman (Part-time).
 3. Non-Official—10 Members (Part-time)
 4. Jt.Secretary/ Deputy Secretary
 Planning Member-Secretary

5. Haryana Do. . . . 1. Chief Minister —Chairman.
 2. Dy. Chairman (Full Time with salary and privileges admissible to a Minister of Cabinet rank).
 3. *Members*
 Non-Officials— 5
 (Part-Time)
 Official— 1
 M.P.s. — 3
 (Part Time)
 —Member-Secretary.

6. Himachal Pradesh Do. . . . 1. Chief Minister — Chairman.
 Finance Minister / —Deputy Chairman.
 Planning Minister
 Ministers of Cabinet Rank (All) Members
 Officials 8—Members
 Non-Officials 2—Members
 Secretary, Member-
 Planning. Secretary.

1	2	3	4
7 Jammu & Kashmir	State Planning Board	1 Chief Minister 2 Minister of Agriculture and Industries 3 Non-Officials 4 Official 5 Planning Commissioner 6 Chief Secretary	—Chairman —Vice-Chairman 14—Members 1—Member Member-Secretary Men ber
8 Karnataka	Do	1 Chief Minister 2 Finance Minister 3 Member Ministers State Official Non Officials Special Secretary (Planning)	—Chairman —Vice Chairman Members — 2 2 Members-Secretary
9. Kerala	Do	1 Chief Minister 2 Non-Official 3 Finance Minister 4 Additional Chief Secretary to Govt 5 Ex-Officio Secy Planning 6. Non-Official 7 Secretary Planning	—Chairman —Vice-Chairman Industry, Power, Transport & Communications & Administrative Reforms Member—Financial Resources and Economic Policies Member—Plan Coordination Monitoring and Plan Implementation Member—Plan Implementation Member—Science & Technology Forest and Fisheries Member—Natural Resources and Mineral Development Member Secretary—Agriculture, Statistics, Data Bank and General Administration, Plan Publicity, Social Services, Manpower, Planning and Evaluation
10. Madhya Pradesh	Do	1. Chief Minister 2 Planning Minister 3 Non-Officials 4. Officials 5 Officials 6 Official	—Chairman —Vice Chairman Members 2—Members (Full time) 2—Member (Full time) 1—Member (Part time) Member-Secretary

1 2

3

4

11 Maharashtra . . .	State Planning & Development Council.	1. Chief Minister Chairman. 2. Ministers 6—Members. 3. Non-officials 24—Members. 4. Officials 1—Member. 5. Special Secy. Member-Secretary. (Planning)
12 Manipur . . .	State Planning Advisory Committee.	1. Chief Minister Chairman. 2. One M.L.A. to be nominated Vice-Chairman. ed. 3. <i>Members</i> Non-Officials 4 Members. Officials " 3 Members. 4. Secretary Planning Secretary.
13 Meghalaya . . .	State Planning Board .	1. Chief. Minister. Chairman. 2. Minister, Planning. Dy. Chairman. 3. M.L.As. 6 Officials 2 4. Jt. Secretary Secretary to the Board. (Planning)
14 Nagaland . . .	Do.	1. Chief Minister Chairman. 2. Official Members 4 Members 3. Deputy Secretary Ex-Officio Secretary. Planning.
15 Orissa . . .	Do.	1. Chief Minister Chairman. <i>Members</i> 2. Ministers 2 3. Member of Parliament 1 4. Non-Officials 4 5. Officials 5 6. Secretary Planning Member-Secretary.

1 2

3

4

16	Punjab	State Planning Board	1. Chief Minister Chairman. 2. Finance and Vice-Chairman, Planning Minister. <i>Members</i> 3. Non-Officials 7 (Part Time) 4. Officials 10 5. Secretary Planning Member-Secretary.
17	Rajasthan	Do.	1. Chief Minister Chairman. 2. Planning Minister Dy. Chairman. 3. Members of Parliament & <i>Members</i> MLA's 2 4. Non-Officials 3 5. Officials 4 6. Special Secy. Member-Secretary. (Planning)
18	Tamil Nadu	State Development Committee.	1. Chief Minister Chairman. 2. State Officials Vice-Chairman. <i>Members</i> 3. Officials 3 4. Non-Official 1
19	Tripura	State Planning Board	1. Chief Minister Chairman. 2. Ministers <i>Members</i> 2 3. M.L.As 5 4. Non-Officials 3 5. Officials 3
20	Uttar Pradesh	State Planning Commission.	1. Chief Minister Chairman. (Ex-Officio) 2. Finance Minister Deputy Chairman. (Ex-Officio) 3. Minister <i>Members</i> 1 4. Non-Officials 5 (Including one Part Time) 5. Officials 4 6. Secretary, Planning Member-Secretary.

1	2	3	4	5
21. West Bengal		State Planning Advisory Board Committee.	<ol style="list-style-type: none"> 1. Chief Minister 2. Minister-in-Charge Development and Planning Department. 3. Ministers 4. MPs 5. Non-Officials 6. Non-Officials 7. Officials 	<ol style="list-style-type: none"> 1. Chairman (Ex-Officio) 2. Vice-Chairman (Ex-Officio) <p><i>Members</i></p> <ol style="list-style-type: none"> 2 (Full Time) 1 (Part Time) 5 (Full Time) 5 (Part Time) 2 (Full Time)

Atomic Power Plant with USSR Assistance

9399. SHRI CHITTA BASU: Will the Minister of ATOMIC ENERGY be pleased to refer to the India Soviet joint communique issued in Delhi on the eve of the departure of the USSR Prime Minister for Moscow, wherein collaboration between the two countries on the peaceful uses of atomic energy was referred to, and state:

(a) whether Government have initiated negotiations with the USSR for a deal to set up a big Atomic Power Plant with Soviet aid; and

(b) if so, the state at which the negotiations rest now?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) The suggestion made by the Chairman of the Council of Ministers of USSR during his last visit has been considered but it is felt that in the present conditions and having regard to the development of technology in the country it would not be feasible to have larger atomic power plants.

(b) Does not arise.

Task Force set up for Indigenous Paper Production

9400. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the task force set up by Government estimated

the country's total requirement of paper at 15.40 lakh tons for the year 1978-79 against the installed capacity of 14.96 lakh tons;

(b) whether the gap between the capacity and demand has further widened; and

(c) what are the projects now in the hand of Government to augment the indigenous production of papers?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) The Task Force estimated the total demand of paper and paper board by 1978-79 at 13.30 lakh tonnes and suggested a target of installed capacity of 1,500 lakh tonnes by 1978-79.

(b) According to the present trend, the demand for the year 1978-79 has been estimated at 10.5 lakh tonnes. The total installed capacity as on 1-4-78 was 12.65 lakh tonnes with a production of about 10.00 lakh tonnes during 1978. The marginal imbalance between the demand and the supply is due to demand having gone up sharply as a result of general improvement in economic conditions, the programme of adult education and universal literacy programme.

(c) The Hindustan Paper Corporation, a Government of India Undertaking, is setting up an integrated pulp and paper mill with a capacity of 33,000 tonnes per annum in Nagaland, and two integrated pulp and paper mills with a capacity of 100,000 tonnes per annum each in Nowrang and Cachar Districts of Assam.

12.20 hrs.

MR. SPEAKER: I now take up item 4B.

SHRI EDUARDO FALEIRO (Mar-mugao): Sir, President's rule has been imposed in Goa. This is a very important matter. Without taking this House into confidence, this Government has imposed President's rule in Goa and is playing havoc in that territory. (Interruptions) Without taking this House into confidence, like a dictator the Prime Minister goes and imposes President's rule. It is an infamy; it is an infamous act. (Interruptions).

MR. SPEAKER: May I read the order on the Table? There is nothing like taking the House into confidence (Interruptions).

SHRI EDUARDO FALEIRO: Parliament must be taken into confidence I must know the reasons why President's rule was imposed there. (Interruptions).

12.21 hrs.

ARREST OF MEMBERS

MR. SPEAKER: I have to inform the House that I have received the following communication dated the 1st May, 1979, from the Deputy Commissioner of Police, New Delhi District, New Delhi, on the 1st May, 1979:

"I have the honour to inform you that the following Hon'ble members of Lok Sabha have been arrested in case FIR No. 479 u/s 147/148/149/186/332/353/427/307, IPC, at 2 p.m. on May 1, 1979, and they have been produced before the Metropolitan Magistrate:—

1. Shri M. Arunachalam
2. Shri N. Kudanthalai Ramalingam".

I have further received the following telegram dated the 1st May, 1979, from the Metropolitan Magistrate, New Delhi, on the 2nd May, 1979:—

"Shri N. Kudanthalai Ramalingam, MP, remanded judicial custody till 14-5-1979."

(Interruptions)

SHRI K. LAKKAPPA (Tumkur): What about my adjournment motion? They were beaten up by the police.

(Interruptions)

SHRI VASANT SATHE (Akola): Even if he is remanded to judicial custody, he is entitled to be released on bail and to attend Parliament. Both these Members are entitled to attend Parliament. They have been prevented from discharging their statutory duty and denied their right to attend Parliament. Will the Speaker come to their rescue?

MR. SPEAKER: If under the law I can do it, I can do it.

(Interruptions)

SHRI VASANT SATHE: When Members of Parliament make a request for attending Parliament, can they be prevented from attending the Parliament session? (Interruptions).

MR. SPEAKER: If you give any motion, I will examine it. Nothing more. Not *suo motu*, on my own.

(Interruptions)

SHRI EDUARDO FALEIRO: What are the reasons for imposing President's rule in Goa?

MR. SPEAKER: I do not give any reasons. It is a purely executive action. I have nothing to do with it. (Interruptions). I am not aware of any such provision. (Interruptions). Papers to be laid on the Table.

12.25 hrs.

PAPER LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT.
1956

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
AND MINISTER OF STATE IN THE
MINISTRY OF LAW, JUSTICE AND
COMPANY AFFAIRS (SHRI S. D.
PATIL): I beg to lay on the Table a
copy of Notification No. G.S.R. 251(E)
(Hindi and English versions) published
in Gazette of India dated the 18th
April, 1979 regarding prohibition on
the appointment of sole selling agents
for marketing allopathic Drugs and
Formulations in India, issued under
sub-section (1) of section 294AA of
the Companies Act, 1956. [Placed in
Library. See No. LT-4380/79].

(Interruptions)

MR. SPEAKER: Secretary.

12.26 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, have to report
the following message received from
the Secretary-General of Rajya
Sabha:—

"In accordance with the provisions
of sub-rule (6) of rule 186 of
the Rules of Procedure and Conduct
of Business in the Rajya Sabha. I
am directed to return herewith the
Appropriation (No. 3) Bill, 1979,
which was passed by the Lok Sabha
at its sitting held on the 24th April,
1979, and transmitted to the Rajya
Sabha for its recommendations and
to state that this House has no
recommendations to make to the Lok
Sabha in regard to the said Bill."

1. —

12.27 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the
Table the Constitution (Forty-fourth
Amendment) Bill, 1978, passed by the
Houses of Parliament during the last
session and assented to since a report
was last made to the House on the
20th April, 1979.

(Interruptions)

MR. SPEAKER: Shri Vinodbhai
Sheth.

12.27 hrs.

COMMITTEE ON PRIVATE MEM-
BERS BILLS AND RESOLUTIONS

THIRTY-THIRD REPORT

SHRI VINODBHAI B. SHETH
(Jamnagar): I beg to present the
Thirty-third Report of the Committee
on Private Members Bills and Reso-
lutions.

(Interruptions)

MR. SPEAKER: The ruling of the
House is:

"The privilege of freedom from
arrest cannot be contended to
operate whether a Member of Par-
liament is charged with an indic-
table offence."

This is the position both in England
and in this country. Therefore, for
the present, I merely note it that a
gentleman has been arrested under
various sections and one of the sec-
tions mentioned is....

(Interruptions)

SHRI C. M. STEPHEN (Idukki): I
am giving some information. Two
things have to be taken into account.
A Member of Parliament Shri Rama-
linagm, is in the hospital today with
severe injuries ... (Interruptions)
Whether any arrangements have been
made to have him ..(Interruptions).

MR. SPEAKER: When it is an indictable offence I have no jurisdiction (Interruptions)

MR. SPEAKER. I cannot do it. Go to the magistrate. The Speaker is not a magistrate. If you give a privilege motion, I will consider it

(Interruptions)

THE PRIME MINISTER (SHRI MORARJI DESAI): May, I say that I do not see how this question has been raised? If Members of Parliament are arrested for specific offences and are not released on bail....

SHRI VASANT SATHE: They have been ordered to be released on bail.

SHRI MORARJI DESAI: If they were released on bail, then nobody prevents them from coming here... (Interruptions).

MR. SPEAKER: Why don't you hear him? They do not even want to hear.

SHRI MORARJI DESAI: Any amount of shouting will not help. This is not the way.

MR. SPEAKER: So far as the adjournment motion is concerned, I will pass orders today.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order under Direction 2 (vi), I gave notice of a privilege motion against Mr. Pranab Kumar Mukherjee on 19th April, 1979.

MR. SPEAKER: No point of order. It has been disallowed.

SHRI VASANT SATHE: How will you protect him?

MR. SPEAKER: According to rules and laws. If you have any motion under any law, bring it, I will consider it.

SHRI K. LAKKAPPA: When?

MR. SPEAKER: When it comes, I will consider it.

SHRI VAYALAR RAVI (Chirayinkil): You have adopted a certain procedure regarding the privilege motion.

MR. SPEAKER: I have not given consent. I have recorded here: "Consent not accorded. It may be shown to the hon. Member."

SHRI VAYALAR RAVI: I am not going into the merits of the question, but I raised certain basic questions regarding the statement made by Mr. C. M. Stephen, Leader of the Opposition, and the statement made by the Prime Minister. The two are contradictory. The Prime Minister said that the Congress (I) had given consent, somebody told him. Is it Mr. Stephen, or who was it? It is your responsibility as Speaker to let us know who has given the assurance to the Prime Minister and what is the basis of the Prime Minister to believe him. He can directly contact the Leader of the Opposition regarding the banning of cow slaughter. That is the point I am raising. I believe there is a deliberate attempt to mislead the House. Please ask Mr. Stephen to make a statement on this matter. He has given in writing to the Sarvodaya leader that he will not agree to the amendment. When he has given it in writing, how can the Prime Minister make such a statement? I want a ruling on this point.

SHRI C. M. STEPHEN: I have a personal explanation..(Interruptions)

MR. SPEAKER: Yes. (Interruptions) Don't record.

SHRI JYOTIRMOY BOSU: **

(Interruptions) **

SHRI C. M. STEPHEN: Mr. Ravi mentioned by name and wanted to know what exactly the fact of the matter is with respect to the Cow Protection Bill or something like that.

The Prime Minister made a statement the other day... (Interruptions)**.

SHRI JYOTIRMOY BOSE:**

(Interruptions)**

SHRI C. M. STEPHEN: I will prepare the statement and submit it to you. I will read out the statement tomorrow with your permission.

SHRI EDUARDO FALEIRO:**

(Interruptions)**

SHRI EDUARDO FALEIRO: You give your ruling and I will sit down. It concerns my constituency.

MR. SPEAKER: I have already told you that I have no powers in this matter.

SHRI EDUARDO FALEIRO: I walk out in protest.

Shri Eduardo Faleiro then left the House.

12.36 hrs.

STATEMENT CORRECTING
ANSWER TO STARRED QUESTION
NO. 228 DATED 7-3-1979 RE.:
MINORITIES IN JAMMU AND
KASHMIR

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI DHANIK LAL MANDAL): Sir, In answering supplementary questions on the 7th March, 1979 to Starred Question No. 228 I had mentioned that the statement made by the President of the Arya Pratinidhi Sabha, Jammu and Kashmir has been forwarded to the Minorities Commission for investigation and that the Commission is the proper authority to do it. I regret that this has created a doubt and caused a wrong impression. The Minorities Commission could not take up the representation for

consideration. I wish to clarify that has no jurisdiction over the State of Jammu and Kashmir.

As the Government of Jammu and Kashmir were to be consulted and examination of the question involved some time, the House could not be apprised of the correct position earlier.

SHRI SAUGATA ROY (Barrackpore): Sir, I am rising on a point of order. This is regarding Rule 372 and Direction 119. It is about statement by Ministers. Rule 119 reads:

"A Minister desiring to make a statement in the House under rule 372 shall intimate in advance the date on which the statement is proposed to be made..."

".... and also send a copy of the statement to the Lok Sabha Secretariat for the information of the Speaker."

On 30th April, Mr. H. M. Patel made a statement here regarding refusal of Justice Chandrachud to inquire into allegations against Mr. Kanti Desai and appointing a retired judge, Justice Vaidyalingam, to inquire into the allegations. Parliament was taken for a ride. We were not given advance intimation. We could not ask for clarifications. This question of allegations against Mr. Kanti Desai is a serious matter. Every time the Minister comes without giving any intimation. On 28th April also...

MR. SPEAKER: I have got a letter, I will examine it. Mr. Ravi has written a letter. It is under consideration.

SHRI SAUGATA ROY: I have also written to you, Sir. Please look into it. It is a serious matter.

MR. SPEAKER: I will look into it. Mr. Banatwalla. Matters under rule 377.....

**Not recorded.

SHRI C. M. STEPHEN: Before you pass on to the next item, I would like to know one thing...

MR. SPEAKER: I am looking into the matter. He has written to me a letter. I have not been able to go into the matter. Mr. Banatwalla.

12.41 hrs.

MATTERS UNDER RULE 377

(i) COMMUNAL SITUATION IN VILLAGE ROLE, DISTRICT NAGAUR (RAJASTHAN).

SHRI G. M. BANATWALLA (Ponanji): Mr. Speaker, Sir, I rise to mention, under Rule 377, the following matter of urgent public importance.—

It is most unfortunate and a matter of serious concern that the communal situation in Village Role, District Nagaur of Rajasthan State, has precariously deteriorated. Violence has already flared up. One Muslim was murdered and several have been attacked and beaten. Serious sacrilegious acts have been committed with damage caused to Dargah and mosque. Damage has also been done to a graveyard.

A deplorable aspect of the ugly situation, which causes great anguish and anxiety, is that the police was allegedly a passive spectator and favourably disposed towards the rioters. This is fast becoming a general pattern as recently in Jamshedpur too the Bihar Military Police reportedly did not initially obey the order to fire at the unruly mob. This reveals the collusion of the local police force and the consequent panic and growing feeling of insecurity among the minorities.

I urge upon the Government to move promptly and effectively in consultation with the State Government to avert any bigger calamity.

(ii) REPRESENTATION BY FARMERS OF RAMPUR DISTRICT (U.P.) REGARDING REMOVAL OF EXCISE DUTY AND PURCHASE TAX ON MENTHOL.

DR. VASANT KUMAR PANDIT (Rajgarh): Mr. Speaker, Sir, with your permission, under rule 377, I raise the following matter of urgent public importance:

The farmers growing menthol of District Rampur have represented to the U.P. Government as well as to the Centre that if the excise duty and purchase tax are not completely removed, there will be hit very badly. The small scale industries, who are the main buyers of menthol oil have been dictating terms to the farmers paying very low price compared to large scale industries. This year the large scale industries have to get out of purchasing oil from the farmers, due to the 15 per cent excise duty and 8 per cent purchase tax. The small scale industries will not have to pay any excise duty.

The small scale industries paid to the farmer Rs 30/- per kg. while the large scale industries were paying Rs. 50/- per kg. which supported the farmers. The farmer represented to the State authorities in U.P. regarding the unfair tactics of the small scale industries. The Collector of Rampur called a meeting of Industries, farmers, traders, etc., and warned all concerned to pay the highest price of Rs. 50/- per kg.; otherwise, they would be arrested. The small scale industries did not follow the Collector's advice and the Collector had to arrest some people. This low price for menthol oil has affected the next year's crop pattern. Farmers are aware of the excise duty evasion by the small scale industries. They do not insist on any bill and the small scale industries are having a very good time by avoiding all taxes and excise duty.

The farmers are afraid that, if this continues and the large scale industries do not purchase their oil, they will have to bear heavy loss. This problem, they have referred to the Prime Minister, the Finance Minister and the Industries Minister and various other Ministers in U.P.

The large scale industries have informed the farmers that they will not purchase menthol oil as it is uneconomical for them to compete with small scale industries with their unfair tactics.

If no immediate relief is given in the excise duty, the ultimate sufferers will be the farmers.

Bhavana Chemicals Ltd. and Hindustan Richardson, the two large manufacturers of menthol in U.P. have set up oil distillation units for farmers in backward areas of U.P. The farmers approached the Menthia distilling units and requested them not to close down as Menthia is the backbone of their economy. It is high time that Government should take a lenient view of the situation and remove 15 per cent excise duty on finished product Menthia. If not done, the large units of Menthia manufacturers will close down altogether their activities in UP and the sufferer will be the marginal farmers.

The small scale industries are cheating the government by avoiding excise duty, sales tax, purchase tax, etc. If 15 per cent excise duty is not removed, the small scale industries will monopolise Menthia, ruining the economy of marginal farmers.

Small scale industries claim that they are distilling on behalf of farmers 350 tons of oil. The figures are correct, but the small scale industries are showing incorrect official figures, merely 200 tons officially are shown in the books and the balance is unaccounted. You can imagine how much loss the country suffers.

I urge upon the Government to take urgent steps to remedy this situation and save the small farmers from heavy losses.

(iii) RENEWAL OF LICENCE OF SRI SITHARAMA COOPERATIVE SUGARS LTD.; KOTTAKOTA (VISAKHAPATNAM).

SHRI P. RAJAGOPAL NAIDU (Chittoor): Sri Sitharama Co-operative Sugars Ltd., Kottakota, Narasipatnam Taluk in Visakhapatnam District was registered in April 1974 in pursuance of the grant of licence. The promoters collected Rs. 16.35 lakhs by admitting about 2800 shareholders by 27-1-1979 when the licence expired. The promoters requested the Central Government to renew the licence. It has been renewed after one year 10 months but lapsed only after 2 1/2 months.

The agriculturists of that area are poor when compared to other districts and therefore they were not able to pay the shares. They have accepted to take loans from Co-operative Central Bank, Vijayanagaram and from the Agricultural Development Banks in that area. They have actually submitted loan applications amounting to Rs. 12 lakhs and they wanted to raise the loans upto Rs. 40 lakhs which was the target. They would have completed collection of shares long back if the licence was renewed in time. Even now they are in a position to fulfil their obligation of collecting the shares before 31-12-79. Narasipatnam Taluk is completely a sugarcane growing area and they have to depend upon that crop for their livelihood. It is not possible to change the crop also as sugarcane is best suited to that area.

About 2800 agriculturists have already become shareholders by paying about Rs. 16 lakhs already. The poor peasants are losing heavily as they have to pay interest on the money borrowed towards shares. If the renewal of licence is delayed they will be put to a great loss and

[Sshri P. Rajagopal Naidu]

other farmers also will be very much disappointed. The loan applications sent to the District Co-operative Central Bank and Agricultural Development Banks will become infructuous and it would be very difficult to prepare the loan applications again.

I have represented this to the State Minister of Agriculture also.

I request the Government once again to see that the licence extended soon.

(iv) PROPOSED STRIKE BY COAL WORKERS FROM 18TH MAY, 1979.

SHRI ROBIN SEN (Asansol): Representatives of the various central trade unions jointly formulated a charter of demands for the coal workers and submitted the demands to the Energy Ministry/Coal authority about a year back.

These charter of demands were submitted after the expiry of the last three years' agreement. The Joint Charter of demands submitted to the management on behalf of the participating workers' group include need-based minimum wage on the basis of recommendations made by the 15th Labour Conference, 100 per cent neutralisation in the cost of living, safety allowance and better fringe benefits and also scrapping of Baveja Committee's recommendations etc. This is most unfortunate that the representatives of the management in the coal industry had been adopting a negative and dilatory tactics towards the most pressing demands of the workers in wage bi-partite negotiation committee. Even the concept of need-based minimum wage is unacceptable to them. Negotiations have become more difficult because of the interference by the Bureau of Public Enterprises. In view of this, representatives of all the central trade Unions gave a call for one days token strike and 6 lakhs workers of

coal industry observed one day token strike on 5th February 1979. Even after this, situation has not improved and a deadlock has been created due to anti-working class attitude of the management and the Government.

Under the circumstances, all the central trade unions decided that the demands of the coal workers should be settled immediately failing which, 6 lakhs workers of coal industry will be left with no other alternative but to go on an indefinite strike with effect from 18th May, 1979. If the bi-partite wage negotiation on coal which is scheduled to be resumed on the 14th and 15th May at Delhi fails and workers are forced to go on an indefinite strike with effect from 18th May, an overall serious crisis will grip all over the country.

I urge upon the Government to avert this confrontation by changing arbitrary and anti-working class attitude of the government and management of Coal India and meet the just demands of the coal workers without any further delay.

(v) NEED FOR FIXING THE PRICE OF CORIANDER IN ORDER TO PROTECT THE INTERESTS OF CORIANDER GROWERS OF RAYALASEEMA, TELENGANA, KARNATAKA AND RAJASTHAN.

SHRI DARUR PULLAIAH (Anantapur): Coriander crop is grown extensively in the backward regions of Rayalaseema, Telengana, Karnataka and Rajasthan in our country. This crop being of short duration requiring less rainfall is most suitable in the arid regions of the country. Since coriander being the only commercial crop that could be grown in these regions, the whole economy of the farmers, particularly, the small and marginal, depends upon the price of coriander, it is most distressing, Sir, the price of this commodity is so fluctuating that the farmers are in great doldrums.

Whereas during 1977 the price per bag of 40 kgs. was Rs. 400/- it has come down to Rs. 140/- in 1978 and Rs. 85/- to 90/- at present. This price is not enough to meet the cost of fertilizers and pesticides. Such a steep fall in price has shattered the economy of the coriander growing farmers. Whenever the prices are low, the commodity was purchased by the merchants and they, in turn, get the export orders and reap huge profits at the cost of the farmers.

Sir, in view of the fact that the farmers in the arid region cannot take up other commercial crops due to low rainfall, there is a dire need to protect these farmers by assuring reasonable and stable price for coriander. The Government should also examine the reasons for great fluctuations in the prices of this commodity. I believe there is a great demand for this commodity in Ceylon and Gulf countries. I request the Government to explore the possibilities of exporting this commodity to foreign countries and pass on the benefit to the growers avoiding the middlemen who are making huge profits at present.

Further, I request the Government to fix reasonable price at about Rs. 200/- per bag of 40 kgs. and purchase the commodity from the farmers directly since the farmers need money for the ensuing agricultural operations.

MR. SPEAKER: Now we come to legislative work.

मेरे राज नारायण (रायबरेली) : श्रीमन्, हमारा व्यवस्था का प्रश्न है। मैं आप से दसों नहं, दसों उंगलियां जोड़ कर के प्रावंता करना चाहता हूँ ...

MR. SPEAKER: What is your point of order? You said something.

मेरे राज नारायण : सुन तो लीजिए। मैं चाहता हूँ कि सदन की कार्यवाही अव्यवस्थित है से चले। इस को अव्यवस्थित है से न चलने में ...

MR. SPEAKER: I want your help for that.

SHRI RAJ NARAIN: I request you to help me. You cannot help me without hearing me. That is my main point.

मेरा पहला प्लाइन्ट है कि जबसे सदन खुला है, मैं ने श्री एल० के० आधाराणी के बिलाफ विशेषाधिकार की अवैदेतना का प्रश्न दिया है, आपने कहा था कि हम इसके बारे में पूछ कर जवाब देंगे लेकिन आपका जवाब नहीं आया और यह सदन भी उठते जा रहा है (अवैदेतन) परसों आप यहां पर नहीं थे, डिप्टी स्पीकर साहब थे, मैंने दो मोशन दिए नियम 377 के अन्तर्गत—एक श्री कंवरलाल गुप्त की एक्टिविटीज के बारे में कि उनकी एक्टिविटीज क्या हैं और उससे हमारे देश के सम्मान को ...

MR. SPEAKER: Have you given the notice?

SHRI RAJ NARAIN: I am not going to read the facts.

MR. SPEAKER: I am told that Deputy Speaker has already rejected it.

SHRI RAJ NARAIN: I must be informed about it.

MR. SPEAKER: Your notice under Rule 377 has been rejected.

SHRI RAJ NARAIN: Just hear me. I am directly coming from the hospital. I am admitted in the hospital.

अगर जल्दी पढ़ती है तो लूटी लेकर यहां आता हूँ। अगर मुझे यह इंकार्मेन्ट होती तो मैं यहां क्यों आता ?

मैं आपसे यह निवेदन करना चाहता हूँ कि मैंने नेपाल के बारे में श्री बी० पी० कोयराला की गिरफ्तारी के बारे में साल दिया था, जहां पर बोलिया चली, सब कुछ हुआ,

[Shri Raj Narain]

लेकिन मूँहे कोई जवाब नहीं दिया गया कि मेरा मोशन एक्सेप्ट हुआ, नहीं हुआ या एक्सेप्ट होगा, नहीं होगा... (व्यवधान)

MR. SPEAKER: Everything will be considered according to the rules.

श्री राज नारायण : यह कहा गया कि स्पीकर माहबूब आये तब आपको जवाब मिलेगा लेकिन आज भी हमको जवाब नहीं मिला।

MR. SPEAKER: I cannot go on answering all your questions. If you have given notice of a privilege motion, that has not come before me as yet. As and when it comes, I will consider it. If it can be allowed under the Rules, it will be allowed, and if it cannot be allowed under the Rules it will not be allowed.

श्री राज नारायण : श्रीमन्, मैं मसदीय प्रथा का जानकार हूँ। आप बोलने लगे तो मैं बैठ गया, आप बैठ गए तो मैं फिर बोलने लगा। आप फिर बोलने लगेंगे तो मैं फिर बैठ जाऊंगा।

मेरा दूसरा सवाल यह है कि आपने इस मदन में ऐसी व्यवस्था दे दी है जिससे (व्यवधान)

MR. SPEAKER: According to you, it will be in order if you are allowed to monopolise.

श्री राज नारायण : मैं तो मानोपली के विरुद्ध हूँ।

MR. SPEAKER: I am not allowing it.

श्री राज नारायण : श्रीमन्, यह सदन साधी है, आप भी सुश्रीम कोटि की सात जगहों की बैंच में रहे होंगे, मैं पांच बिल तक श्रीमी पहले के मामले में सदन की कार्रवाही में

भाग लेने के लिए जेल से आया। इसलिए यह कहना कि जो गिरफ्तार हो गया वह सदन में नहीं आ सकता...

MR. SPEAKER: The House stands adjourned for lunch till fourteen hours of the clock.

13.00 hrs.

The Lok Sabha adjourned for lunch till Fourteen of the clock.

The Lok Sabha reassembled after lunch at Four Minutes past Fourteen of the Clock

[SHRI N. K. SHEJWALKAR in the Chair]

MR. CHAIRMAN: Shri Surjit Singh Barnala to make a statement regarding support price for Tur (Arhar), Moong and Urad for the marketing year 1979-80.

14.04 hrs.

STATEMENT RE: SUPPORT PRICE FOR TUR (ARHAR), MOONG AND URAD FOR THE MARKETING YEAR 1979-80

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, on the basis of the recommendations of the Agricultural Prices Commission, the Government have fixed the support price for fair average quality of Tur (Arhar) to be marketed in 1979-80 season at Rs. 165/- per quintal and that for Moong and Urad at Rs. 175/- per quintal. The support price of gram has already been announced at Rs. 140/- per quintal as against Rs. 125/- per quintal fixed for 1978-79 marketing season. In the case of Tur and Moong also, the support prices of Rs. 165/- per quintal and Rs. 175/- per quintal respectively are higher by Rs. 10/- per quintal than the support prices announced for the 1978-79 marketing

season. In the case of Urad, no support price was announced for 1978-79 marketing season. In fixing higher prices for 1979-80 marketing season, the Government have been guided by the considerations, namely, (i) the need for providing requisite impetus to the development programme of these crops; and (ii) to help improve the supply-demand balance in respect of pulses.

The price support operations will be undertaken by the State Government/their agencies and Central agencies. They are being advised to make necessary arrangements in this behalf.

14.05 hrs.

**ALIGARH MUSLIM UNIVERSITY
(AMENDMENT) BILL—contd.**

MR. CHAIRMAN: The House will now take up further consideration of the following motion moved by Dr. Pratap Chandra Chunder on the 30th April, 1979, namely:—

"That the Bill further to amend the Aligarh Muslim University Act, 1920, be taken into consideration".

Shri Saeed Murtaza was to continue his speech, but he has made a request that he wants to speak later. I am sorry that since he is in the midst of his speech, it would not be possible to permit him to speak later.

SHRI G. S. REDDI (Miryalguda): Mr. Chairman, Sir, the Aligarh Muslim University (Amendment) Bill is before us. It is a major issue because it concerns the minorities of India. The Muslim minority is an important element in our country and when the Muslims of the whole country desire that the Aligarh Muslim University should be given a minority character, I do not understand why the Government is hesitating in this matter. Our Education Minister accepts that this University is meant to promote Muslim culture and the Muslim interests.

If that is so, I do not understand, why it should not be allowed to be administered by the Muslims of India also. There have been agitations for this for a long time.

Parliament has got the powers to give this University its proper character. In spite of the fact that the Supreme Court of India has given a different interpretation, it is left to us, the Members of this Parliament to consider deeply why this character should not be given to this University.

There are already several Bills before Parliament which create tension and fears in the minds of minorities in India. There is the Bill concerning Cow slaughter, the Aligarh Muslim University Bill, Freedom of Religions Bills etc.—all are already creating tension and fear in the minds of minorities; not only the Muslims, Christians, but Sikhs and other minorities also. What would happen to the secular character of our Constitution, if we are not able to take care of them? The Government should not, therefore, hesitate in any way, but should come forward to give right hand to these minorities to grow and develop and they should not fear the major communities in India. Some of the minority institutions enjoy minority character, but they, for example, the Christian institutions had to go to the court to establish their minority character and rights under Article 30(1) of the Constitution. I have got a list of a series of these cases; they had to go to the Supreme Court because of the policies adopted by the different States to establish the minority character and the rights accruing to them under Article 30(1) of the Constitution. The hon Education Minister is a protector of Muslim interests and culture. I would appeal to the Government and to him that this should be translated into practice by granting this Muslim University the character of a minority institution under Article 30(1). I appeal that there should not be any hesitation, on our

[Shri G. S. Reddy]

part, to satisfy the minorities in our country. Ours is a secular country; and we should practise this secular character by means of these institutions which are so close to the hearts of these communities. Thank you.

श्री राजेश नवाहू (सहारनपुर) : जनाब सदर साहब, प्राज्ञ यह दुश्मी का मौका है कि अलीगढ़ मुस्लिम यूनिवर्सिटी का बिल इम हाउस के अन्दर डिसकेन्ट के लिए लाया गया है। यो इसको बहुत पहले प्रा. जनाब चाहिए था लेकिन मैं जानता हूँ कि किस बजह से नहीं आ पाया। लेकिन देर आयद तुरहत प्रायद, यह कहे बैरेर मैं नहीं रह सकता हूँ। पिछलो बार और प्राज्ञ जो तमरोंरे यहां पर हुई उव्वर से और इव्वर से भी उनको मैंने बहुत गीर से सुना। मुझे प्रफक्सीस है कि उव्वर के भाइयोंने उस बक्त इस तरह को तकरीरें नहीं की जब मुसलमानों के जजबात का खून किया जा रहा था उस बक्त इन लोगोंने यहा के मुसलमानों के जजबात का खायल किया और न इस बात का खायल किया कि वहां यहा माइनोरिटीज को भी कुछ हक हासिल है कि वे किसी इंस्टीट्यूशन का कायम कर सकती है। उस बक्त ये नहीं जानते ये कि आर्टिकल तीस भी कोई कास्टोट्रैशन का है जो एग्रिक्स्ट करता है। उस बक्त तो इनको यही पता था कि इस मुल्क में एक ही शिक्षित है जो इस मुल्क को मालिक है और वह जो हुम देंगे उस पर इनको हर तरीके से अमल करना हांगा, उसके मुताबिक चलना पड़ेगा, हर तरीके के उसकी विशिष्ट को पूरा करना होगा। मेरे ज्ञान में इनको याद होता कि 1965 में एक बहुत मामूलो सा बाका हुआ था और बाका क्यां और कैसे हुआ इसकी डिटेल में मैं नहीं जानूंगा और न ही जाने का वह मौका है लेकिन उस बाके को लेकर मुस्लिम यूनिवर्सिटी का जो कारेक्टर वा अस्को अस्प कर दिया था और हुड़

चोज को प्राज्ञ भी हमें भुगतना पड़ रहा है। चोबह साल ही गये हैं और इसको हम भुगत रहे हैं। मुसलमानों के जजबात को जो डेम पटुंच रही है, उसके जिम्मेदार कौन हैं? पिछली बार चन्द्र स हब ने कहा था कि 1965 और 1972 में जबकि इस यूनिवर्सिटी का खून किया गया था तब मुसलमान एजुकेशन मिनिस्टर थे। हमारे जो प्रीबियरस डिटेलर थे उनका ता रवैया ही यह रहा था कि जिस कम्यूनिटी का खून करना होता था, उसके हारू को जरूर पहुँचानी होती थी, उसका गला चोटना होता था तो। वे ममझने थे कि ऐसा करने का सब से बेहतर तरीका यही हो सकता है कि उस कम्यूनिटी के अदमी को प्रागे करे उसका खून किया जाए। खैर जो दुमा वह सब आपके सामने है।

मैं घरनी हक्कमत का मशक्कूर हूँ कि वह इस बिल को लाइ है। जिन बातों की हमारी डिमांड थीं उन में से बहुत सी चोज़ा को इनमें शामिल किया गया है। आप कोटं को लें। इसके कम्पोजीशन को देखें। उसको इन्होंने आटोलोमी दी है और वह कूल बनाएगी जिन पर एक्जेक्टिव अमल करेगी। लेकिन कोटं के कम्पोजीशन के बारे में मैं अज्ञं करना चाहता हूँ कि कोटं पालिसी में किंग बाड़ी है और इनके अन्दर 162 आदमियां में से 105 आदमी यूनिवर्सिटी के रख दिए गए हैं और सिर्फ 57 आदमी बाहर के हैं। इसका मतलब यह होता है कि यूनिवर्सिटी के जो लोग हैं उन्हीं की विशिष्ट के मुताबिक चला जाएगा, उनके जो इंटरस्ट्रेस होते हैं, उन्हीं को पूरा किया जाएगा, ऐसा नहीं होना चाहिये। जो पालिसी बैरिंग बाड़ी हो वह ऐसी होली चाहिए कि पूरी कम्यूनिटी को उसमें रिप्रेटेशन मिले ताकि यूनिवर्सिटी की जो पालिसी बने वह तभी कम्यूनिटी के जजबात के मुताबिक बनें यह कि

उनके मफाद के लिये जो कि यूनिवर्सिटी में पहले से ही भावूद हैं और जिनके इंटरेस्ट्स इन्वाल्ड हैं।

एजेंटिव में भी रिप्रेजेंटेशन की बात को आप देखें। उस में भी रिप्रेजेंटेशन उतना नहीं दिया गया है जितना देना चाहिये था। स्टैचूट 26 को आप एमैंड कर रहे हैं। उसके अन्दर फाइनेंस कमेटी का क्रियेशन किया गया है। उस में भी दो ही ऐसे मेम्बर हैं जो इलेक्टेड हैं, वर्ना बाकी ऐसे आफिशो या नामिनेटेड मेम्बर ही हैं। इसमें भी तरमीम होना चाहिये।

बहुत ज्यादा डिटेल्ज में जाने का बहत नहीं है। मुझे यहां पर एक शेर याद आता है जिसको पहुँच बर्गेर में इस बहत नहीं रह सकता है। :

किस्मत की खुबी देखिये टूटी कहां कामद दो चार हाथ जब कि लंबे बाम रह गया।

तमाम खूबियों के बाबजूद यह बिल ऐसा है, एक ऐसी दोस्तीजा के मानिन्द है, मुल्हन के मानिन्द है जो निहायत खबूरूत तो है, बहुत हसीन और एजेंटिव तो है लेकिन जिसकी खालें फोड़ दी गई हैं। यहां मेरा मतलब है कि इस सब के बाबजूद कि इतना कुछ दिया है, वह चीज़ नहीं दी गई है जिसकी हम लोगों ने फ़ि मांड की थी, जिसको हम मांगते थे यानी माइनोरिटीज करेक्टर अंडर आर्टिकल 30 (1)।

कल हमारे मिनिस्टर साहब ने जो सीच की है, उसमें तीन-चार चीजें बताई हैं, जिनकी बजह से उन्होंने इसको माइनोरिटी करेक्टर नहीं दिया। नम्बर 1, चैटर्जी कमेटी की रिपोर्ट, नं० 2, सुधीम कोटे का फैसला और नम्बर 3, एडमिनिस्ट्रेशन के अन्दर पालियार्मेंट का हाथ न होना। यह तीन बातें हैं, फिर बाद में भी एक और के बारे में कहूँगा।

चैटर्जी कमेटी की जो रिपोर्ट यूनिवर्सिटी एजेंटिव ने बनाई थी, उसको क्वोट किया है। उससे यह साबित करने की कोशिश की गई है कि यूनिवर्सिटी का करेक्टर हमेशा सैकुलर रहा है। इसमें कोई शाक नहीं है, मैं इसको डाउट नहीं करता हूँ, मैं कहता हूँ कि कोई इंस्टीट्यून हो, उसका फंशनिंग सैकुलर राना चाहिए और यूनिवर्सिटी का वह फंशन सैकुलर रहा है। उसकी मिसाल डा० साहब ने दी भी दी थी कि इसका पहला स्टूडेंट बी० ए० की जिसने फ़ि ग्री हासिल की वह नानमुस्लिम था और एम० ए० की पहली डिग्री हाई ल करने वाला भी नानमुस्लिम था। इसके प्रोफेसर्स भी बहुत से नान मुस्लिम हैं। आज भी इसके अन्दर बहुत बड़ी तादाद टीचर्स में नानमुस्लिमों की है और स्टूडेंट्स भी बहुत बड़ी तादाद में नानमुस्लिम हैं। लेकिन इस चैटर्जी कमेटी की रिपोर्ट में 1872 की रिपोर्ट का भी फ़ि आया है जिसमें कि मोहम्मदन गंगलोओरिएन्टल फ़ंड पमेटी वा जिक है। मैं उसे पढ़ कर मुनाता हूँ —

"I think what we mean to found is not a college, but a university."

इसका भत्तलब यह है कि जब कालेज हमने बनाया, जब इस मुक्के के मुमल-मानों ने इकट्ठे होकर इस कालेज की बुनियाद रखने की बात सोची, तो उनके जहन में कालेज नहीं था, बल्कि यूनिवर्सिटी थी। तो यह बात बिल्कुल साफ़ है कि हम जिस चीज़ की बुनियाद लेकर चले हैं, वहां से यूनिवर्सिटी की लेकर चले हैं, न कि कालेज की।

दूसरी बात आपने फरमायी है सुधीम कोट का फैसला। अबीज पाशा साहब ने 1965 का केस किया था। 1965 के केस में एस्टेलिश के एक बास मायने दिये गये दू लिंग न-टू इंजिस्टैंस। जब कि उन्होंने लिया है कि एस्टेलिश के मायने ये हैं— काढ़ एंड दू लिंग

[अ : शद मसूद]

इन एग्जिस्टेंस। दोनों को उन्होंने इसमें मूल्तानिक माना है कि यह दोनों मायने हैं, लेकिन मैं नहीं जानता कि किन बजहत की बिनाह पर उन्होंने इस एस्टेंबिलिश के बहुत महादूर से मायने—टू ब्रिग इन टू एग्जिस्टेंस ले लिये हैं।

जैसा आप जानते हैं, अगर आज कोई भी यूनिवर्सिटी बनाई जाये तो यकीनन वह गवर्नरेट के एक्ट के मूलाधिक ही बजूद में आयेगी, वही तो नहीं आ सकती। अगर इस बात को मान लिया जाये जैसे संक्षेप 21, 23 यू०जी०मी० एक्ट में है तो कोई यनिवर्सिटी गवर्नरेट के एक्ट के बर्गेर बजूद में नहीं आ सकती है। तो मैं यह जानना चाहता हूँ कि क्या आर्टिकल 30 के अन्दर जो—टू एस्टेंबिलिश एड एडमिनिस्ट्रर, इस्टी-ट्यूशन्स आफ देवर ओन चायम दिया गया है, लिगुइस्टिक और लिलीजस माइनोरिटीज को हक दिया गया फालेज बनाने का तो इसके जवाब में यह कहा गया अंगीज पाला के केस में कि सुप्रीम कोर्ट ने इस बात से इत्तिफाक किया है कि इस्टी-ट्यूशन का मतलब यूनिवर्सिटी भी है। तो माइनोरिटी यूनिवर्सिटी अगर कायम करना चाहते हैं तो वह कैसे करें? अगर वह बात मानी जायेगी कि एक के जरिये करे, तो वही बात हो गई कि एक्ट के जरिये करे तो यूनिवर्सिटी तो माइनोरिटीज की नहीं है। हमें बताइये कि इस आर्टिकल 30 का कोई मकानद रह गया है? मैं समझता हूँ कि इसका कोई मकानद नहीं है। इससे बेहतर है कि कान्टीटूशन से अमेंडमेंट बर के आप इस आर्टिकल को निकाल दे। अगर आर्टिकल उसमें रहता है तो इसका पूरा हक हमें देना चाहिये। इसके इस्तेमाल का हक मुस्लिम कम्युनिटी को, और

दूसरी माइनोरिटी और लिगुइस्टिक माइनोरिटीज को मिलना चाहिये।

यह भी अच्युमेट दी गई है कि 1921 में तो प्राइवेट यनिवर्सिटी हो सकती थी। उम समय यह क्यों नहीं किया, इसको मुस्लिम यूनिवर्सिटी बना लिया होता और गवर्नरेट के एक्ट के जरिये इसको बजूद में नहीं लाये होते। जैसा आप जानते हैं शुरू से ही जब से कालेज की बुनियाद पड़ी, एस्लो मोहम्मदन के बक्त से ही यह मकानद था कि मुसलमानों की माशी हालत जो खराब है, जो मुसलमान अंगीजी नहीं पड़ते, जिसका ताल्लुक डायरेक्ट रोटी-रोटी में है, उनका यहा पढ़ाया जाये जो अपनी रोजी-रोटी कमा सके, मुसलमानों को भी गवर्नरेट में मर्किम मिल सके। 1920 में भी यही बात आई, यूनिवर्सिटी कायम कर सकते थे, लेकिन यूनिवर्सिटी अगर कायम करते तो क्या गवर्नरेट के मुलाजिमान से जगह होती? मैं समझता हूँ कि वह नहीं होती। सिफ़ इसी बजह से कि हमको गवर्नरेट में मुलाजिमत मिल सके, हम ने हम यूनिवर्सिटी को एक एक्ट के मातहत बनाया, हालांकि हम यूनिवर्सिटी को कायम करने की ताकत रखते थे।

आप को हिन्दुस्तान में ऐसी कोई यूनिवर्सिटी नहीं मिलेग जिस का ड्राफ्ट बिल प्राइवेट लोगों में तैयार किया हो। मुस्लिम यूनिवर्सिटी के बारे में 1920 का जो बिल था, उसका ड्राफ्टिंग उस मुस्लिम डेलीगेशन के हाथों में दे दिया था, जो इस यूनिवर्सिटी को बनाने के सिलिंग्स में मिलने के लिए गया था।

अंगीज पाला के केस में सुप्रीम कोर्ट के रूपेंश का जिक्र किया जाता है। मैं अर्ज करना चाहता हूँ कि उसके कुछ

दिनों के बाद कुछ और केसिज में अवालतों ने "टु एस्टालिश" का मतलब "टु फाउड" माना है। लेकिन हमारी बदलिस्ती यह है कि जब भी हम यह सवाल उठाते हैं कि मुस्लिम यूनिवर्सिटी का माइनारिटी कैरेक्टर कायम किया जाये, तो अजीज पाशा के केस में सुप्रीम कोर्ट के जज्मेट का है हीमा दिखा कर हम डराया जाता है कि हम ऐसा नहीं कर सकते हैं। सेट जेवियर सोसायटी एड बन अदर बसंस स्टेट आफ गुजरात और स्टेट आफ केरला बसंस मदर प्राविशल, इन दोनों केसिज में "टु एस्टालिश" का मतलब "टु फाउड" लिया गया है। अगर गवर्नरेट सिफ़ एक बड़ी की बिना पर ही हमें माइनारिटी कैरेक्टर का राइट देने से इन्कार कर रही है, तो मैं अर्ज करना चाहता हूँ कि दूसरे केमिज में "टु एस्टालिश" के मानी "टु फाउड" भी माने गये हैं। तो किर इम बात को अलीगढ़ यूनिवर्सिटी के मामले में भी लागू न करने की क्या बजह है?

यह कहा गया है कि अगर इम यूनिवर्सिटी को माइनारिटी कैरेक्टर दे दिया गया, तो पालियामेट को उसके मामलों में किसी भी किस्म का कोई हक नहीं रहेगा। मैं समझता हूँ कि यह बात सही नहीं है। मैंने अभी जो केस साइट किया है—सेट जेवियर सोसायटी एड बन अदर बसंस स्टेट आफ गुजरात—उसमें ही कहा गया है कि "टु एडमिनिस्टर" का मतलब "टु मेल-एडमिनिस्टर" दि यूनिवर्सिटी हरगिज नहीं है। इसी केस में कहा गया है कि हुक्मत और पालियामेट को यह हक हासल है कि वे कुछ रीजनेबल रेस्ट्रक्शन्ज इमपोज कर सकते हैं। एडमिनिस्ट्रेशन कोई ऐसी बात नहीं है, जो इस यूनिवर्सिटी को माइनारिटी कैरेक्टर दे कर एक्सोल्यूट बन जाती है।

पालियामेट को यह हक हासिल है कि रीजनेबल रेस्ट्रक्शन इमपोज कर सके। कई बातों के बारे में रीजनेबल रेस्ट्रक्शन इमपोज की जा सकती है, जैसे कि एकिसी आफ बकिना आफ दि इंस्टीयूशन स्टैडड आफ एजूकेशन डिसिप्लिन हैल्प, सैनिटेशन। इन बातों के बारे में पालियामेट डायरेक्ट कर सकती है और कट्रोल कर सकती है।

मैं यह भी समझता हूँ कि अगर आर्टिकल 30(1) के मुताबिक़ इम यूनिवर्सिटी को माइनारिटी कैरेक्टर दे दिया जाये, तो उसका हरगिज़ यह मतलब नहीं है कि वह एक ऐसी इस्टीट्यूशन हो जायेगी, जिस बारे में दूसरी बाड़ी का हक़ नहीं रहेगा। उस बदल भी हुक्मत और पालियामेट सुर्परिश्न रहेंगे। फक्कर सिफ़ यह है कि उसको एडमिनिस्ट्रेशन को चलाने का हक़ मुमलमाना को मिल जायेगा। यह काई अनरीजेनेबल बात नहीं है। जब कास्टीट्यूशन में यह हैः दिया गया है, तो उन्हे यह हैः मिलना चाहिए दि वे यूनिवर्सिटी को एस्टालिश करे और उसके एडमिनिस्ट्रेशन को चला सके।

अगर इम यूनिवर्सिटी को माइनारिटी कैरेक्टर देने का मतलब यह समझा जाता है कि उसमें सिफ़ मूलमान हो स्टूडेंट्स, टोचर्ज और प्रोफेसर्च हो सकते हैं, तो यह मतलब गलत है—यह मतलब न कभी था, न आज है और न कभी होना चाहिए। इस्टीट्यूशन का कवरानिंग हमेशा तेकुलर होना चाहिए, मैं इस बात से मुत्तिकिय हूँ। जैसा कि मैंने पहले कहा है, इस कालेज का पहला ऐजुएट हिन्दू था और पहला एम्ब ५० पास करने वाला हिन्दू था। आज भी नान-मुस्लिम की बहा पर बड़ी तादाद है। बहुत सी अफकाहे फैला फैला कर लीज़ों

[آرٹ. رسمیت مبادلہ]

کو ڈرایور جاتا ہے کہ اگر اس یونیورسٹی کا ماینیستری کریکٹر دے دیا گیا، تاہم ہندوستان کو ن دیکھنے کا ہک ہوگا، ن ایڈمینیسٹریشن میں آنے کا ہک ہوگا اور ن پرائیمیر یا لیکچرر بننے کا ہک ہوگا۔ ماینیستری کریکٹر دے کا وہ مالک ہرگز نہیں ہے ।

ہم چاہتے ہیں کہ میں نیٹر ماحبہ ہم اسی بات مان لے کہ وہ یونیورسٹی میں مالکان نے کاپر کو اپنے اور ڈسکو ایڈمینیسٹریشن کو چاہنے کا ہے، مالکان کو ہے । اس کے دوسرے تماام ماحبہ کے لیے، کہ لیکے جائے ہے اور اس کے لیے 22، 33 یا ۱۰۰ بولنیک کے لیے ہے । میں اس کے لیے ہوں گے اور اس کے لیے ہوں گے । میں اس کے لیے ہوں گے اور اس کے لیے ہوں گے ।

شوی و شید مصود: آج یہ خوشی

کا موقع ہے کہ علی کوہہ مسلم یونیورسٹی کا بدل اس ہاؤس کے اندر قسکھن کے لئے لیا گیا ہے۔ کو اس کو بہت پہلے آ جانا چاہئے تھا۔ لیکن میں جانتا ہوں کہ کس وجہ سے نہیں آ پایا۔ لیکن دیکھ آئی درست آئی۔ یہ کہہ بنہیں میں نہیں دے سکتا ہوں۔ پچھلی آج کی بار جو تقدیریں یہاں پر ہوئیں اور اس کے اور ادھر سے بھی ان کو میں لے بہت فور سے سلا تھا۔ مجھے السوس ہے کہ ادھر کے بھائیوں نے اس وقت اس طرح کی تقدیریں نہیں کیں۔ جب مسلمانوں کے جزیبات کا خوب کیا جا رہا تھا۔ اس وقت ان لوگوں نے تا

یہاں کے مسلمانوں کے جزیبات کا خیال کیا اور نہ یونیورسٹی کے جزیبات کا خیال کیا اور اس بات کا خیال کیا کہ وہاں یہاں مائیوریٹی کو بھی کچھ حق حاصل ہے کہ وہ کسی (Institution) کو ہے سکتے ہیں۔ اس وقت یہ نہیں جانتے تھے کہ آرٹیکل ۳۰ بھی کوئی کانستی ٹھوشن کا ہے۔ جو (exist) الگیست کرتا ہے۔ اس وقت تو ان کو بھی پتہ تھا کہ اس ملک میں صرف ایک ہی شخصیت ہے جو اس ملک کی مالک ہے۔ اور وہ جو حکم دے گئی اس کا ان پر ہر طور پر عمل کونا ہو گا۔ اس کے مطابق چلنا پڑے گا۔ ہر طور پر اس کی دشمنوں کو پورا کرنا ہو گا۔ میرے خیال میں ان کو یاد ہوا کہ ۱۹۴۵ میں ایک بہت معمولی سا واقعہ ہوا اور واقعہ کہیے ہوا اس کی ذکر میں نا میں جاونا اور نا ہی جانے کا یہ موقعہ ہے۔ لیکن اس واقعہ کو لیکر مسلم یونیورسٹی کا جو کوریکٹر تھا اس کو خدم کر دیا گیا تھا۔ اور اس جھیڑ کو آج بھی ہمیں بھکرنا پڑتا ہے۔ ۱۳ سال ہو گئے ہیں اور اس کو ہم بھگت دیے ہیں۔ مسلمانوں کے جزیبات کو جو تمہیں پہنچ دیتے ہیں اس نے ذمہ دار کون ہوں۔ پچھلی بار چلدر صاحب نے کہا تھا۔ کہ ۱۹۴۵ میں اور ۱۹۷۱ میں جب کہ اس یونیورسٹی کا خوب کیا جا رہا تھا۔ اس وقت ان لوگوں نے تب مسلمان

اپنے کو کہشن ملستر تھے - ہمارے جو پریویٹ ڈائیکٹر تھے ان کا تو دویہ ہی یہ دھا تھا کہ جس کمیونیٹی کا خون کرنا ہوتا تھا اس کے حقوق کو ڈرب پہچانی ہوتی تھی - اس کا لگ کھوٹا ہوتا تھا تو وہ سمجھتے تھے کہ ایسا کرنے کا سب سے بہتر طریقہ یہ ہو سکتا تھا کہ اس کمیونیٹی کے آدمی کو اُنھے کر کے اس کا خون کھا جائے - خود ہو ہوا وہ سب اُپ کے سامنے -

ہی کو پورا کھا جائے گا - ایسا نہیں ہونا چاہئے جو پالووسی میکلگ باقی ہو وہ ایسی ہونی چاہئے کہ پوڑی کمیونیٹی کو اس میں دیوبیونیٹیشن ملنے - تاکہ یونیورسٹی کی ہو پالووسی ہلے وہ تمام کمیونیٹی کے چیزیات کے مطابق ہلے تاکہ ان کے مفاد کے لئے جو کہ یونیورسٹی میں ہلے ہی موجود ہوں اور جن کے انٹریس (involved) انولوڈ ہیں -

میں اپنی حکومت کا مشکور ہوں کہ وہ اس بل کو لائی ہے - جن باتوں کی ہماری تھیاند تھی ان میں سے بہت سی چیزوں کو اس میں شامل کیا گیا ہے - اُپ کوڑ کو لیں اس کے کمیونیٹی کو دیکھوں - اس کو انہوں نے آئونامی دی ہے - اور وہ دول بدلائی گی - جن پر (executive) ایکجیکٹو عمل کرے گی - لیکن کوڑ کے کمیونیٹی کے باوے میں میں عرض کرنا چاہتا ہوں کہ کوڑ پالووسی میکلگ باقی ہے اور اس کے اندر ۱۶۲ آدمیوں میں سے ۱۰۵ آدمی یونیورسٹی کے دکھنے کئے ہیں اور صرف ۵۷ آدمی باندھ کے ہیں - اس کا مطلب یہ ہوتا ہے کہ یونیورسٹی کے جو لوگ ہیں ان ہی کی وش کے مطابق چلا جائے ہے - ان کے جو (interest) انٹریس ہوتے ہیں ان

ایکجیکٹو میں ہی (executive) کی بات کو اُپ دیکھوں - اس میں ہی دیوبیونیٹیشن اتنا نہیں دیا گیا ہے جتنا دیوں چاہئے تھا - (Statute) استیو ۲۶ کو اُپ امہلہ کو دیے ہوں - اس کے اندر فائنلیس کمیٹی کا (creation) کریشن کیا گیا ہے - اس میں ہوں دو ہی اوسے میر ہیں جو الیکٹنڈ ہیں - ورنہ باقی ایکس آئیشور پا نامہلیوں میر ہوں - اس میں بھی ترجمہ ہونی چاہئے -

بہت زیادہ تینیل میں جائے کا وقت نہیں ہے - مسحہ بہاں پر ایک شعر بیاد آتا ہے جس کو پوچھ بھوڑ میں اس وقت نہیں وہ سکتا ہوں - قسمت کی خوبی دیکھئے تو قی کہاں کیلے دو چار ہانہ چینکہ لب بام وہ کیا

تمام خوبیوں کے باوجود یہ بیل ایسا ہے - ایک ایسی دو شیزہ کے مانند ہے دلہوں کے مانند ہے جو نہیں

[شوی رشود مصود]

خوبصورت تو ہے - بہت حسین اور (attractive) کو انکھیں یہ ڈی گٹھیوں ہوں - بہار مہرا مطلب ہے کہ ان سب کے باوجود کئی ہے جس کی ہم لوگوں نے تیالاں کی تھیں - جس کو ہم مالکتے تھے - یعنی مانیووٹیٹ کو ریکٹر اندر آتھیکل - (۱۳۰)

کل ہمارے مدرسے صاحب نے جو سپہیج کی ہے اس میں تین چار چیزوں بتائی ہیں کی وجہ سے انہوں نے اس کو مانیووٹیٹ کیریکٹر نہیں دیا - نہیں اچھیتر جی کمیٹی کی دیورٹ - نمبر دو سہویم کورٹ کا فحصہ اور نمبر تھنہ ایقامتیوں کے اندر پاولہمیلت کا ہونے نا ہونا - یہ تھنہ باتیں میں ہیں - یہ بعد میں ایک اور نئے بارے میں کہونا - چھٹہ جی کمیٹی کی دیورٹ جو ۱۹۶۰ میں یونیورسٹی ایگزیکٹو نے بلائی اس کو کوت کیا ہے - اس سے یہ ثابت کریں کی کوشش کی گئی ہے کہ یونیورسٹی کا کیریکٹر ہمیشہ سیکولر رہا ہے - اس میں کوئی شک نہیں ہے - میں اس کا قاوت نہیں کرتا ہوں - میں کہتا ہوں کہ کوئی انسٹی ٹھوشن ہو اس کا فلکٹلک سیکولر رہنا چاہئے اور یونیورسٹی کا وہ فلکٹن سیکولر رہا ہے - اس کی مثال ذاکر صاحب نے

دی بھی تھی - اس کا پہلا ستوپیلیت بی - اے - کی جس نے ذکری حاصل کی وہ نان مسلم تھا - اور ایم - اے - کی پہلی ذکری حاصل کریں والا بھی نان مسلم تھا - اس کے پروفسر بھی بہت سے نان مسلم ہیں - آج بھی اس کے اندر بیوی تعداد تیجھڑے میں مان مسلم کی ہے اور (Students) ستوپیلیت میں بھی بہت بیوی تعداد میں نان مسلم ہیں - نہیں اس چھٹہ جی کمیٹی کی دیورٹ میں ۱۸۷۲ کی دیورٹ کا بھی ذکر آیا ہے جس میں کہ مامہمن ایلکاؤ اور نیل فلڈ کمیٹی کا ذکر ہے - میں اسے پوچھ کر سلانا ہوں -

I think what we mean to found is not a college but a University.

اس کا مطلب یہ ہے کہ جب کالج ہم نے بنایا - جب اس ملک کے مسلمانوں نے اکٹھے ہو کر اس کالج کی بنیاد رکھنے کی بات سوچی تو اور کے ذمہ میں کالج نہیں تھا - بلکہ یونیورسٹی تھی - تو یہ بات بالکل صاف ہے کہ ہم جس چیز کی بنیاد لے کر چلتے ہیں وہاں سے یونیورسٹی کی لے کو چلتے ہیں نا کہ کالج کی -

دوسری بات آپ نے فرمائی ہے کہ میں کورٹ کا فیصلہ عزیز باتا صاحب نے ۱۹۷۰ کا کوئی تھا -

کے ۱۹۹۵ کے کیس میں استھنلہ کے ایک خارج معلمی کے لئے تو بونگ انتو ایک گدستہ میں جب کہ انہوں نے لکھا ہے کہ ایسٹیہاہ کے معلمی دو ہیں تو قاؤنٹ ایڈڈ تو بونگ ان ایک جھوٹے میں دونوں کو انہوں نے اس سے متفق مانا ہے کہ یہ دونوں معلمی ہیں لہکن میں نہیں جانتا کہ کن وجوہات کی بنا پر انہوں نے اس ایسٹیہاہ کے بہت مددود سے معلمی تو بڑی انتو ایک گدستہ میں لے لئے ہیں -

جیسا آپ جانتے ہیں اگر آج کوئی بھی بوندوں ستری بلائی جائے تو بقیہ آؤ وہ گورنمنٹ کے ایکٹ نے مطابق ہی وجود میں آئے گی نہیں و نہیں آئیگی اگر اس بات کو مان لہا ، حالتی کہ جس سے سپکھن ۲۱-۲۳ یو - جی - سی - ایکٹ میں ہے تو کوئی بوندوں ستری گورنمنٹ کے ایکٹ نے بغیر وجود میں نہیں آسکتی ہے تو میں یہ جانلا چاہتا ہوں کہ کہا آئیکٹ ۳۰ کے اندر ہو تو ایسٹہمہلہ ایڈڈ ایڈمنسٹر اسٹیہیشن آف ویڈیو آن چائیس ڈیا گیا ہے لئیسٹک اور دیلیمہ میں مانہوں تھے کو حق دیا گیا کالج بلائی کا تو امر کے جواب میں یہ کہا گیا کہ مزید پالنا نے کھس میں

کے ۱۹۹۵ دوڑک نے اس بات سے انسانی کہا ہے نہ میں نہیں سمجھتا کہ انسٹی ٹھوشن کا مطلب بوندوں ستری ہیں ہے تو مانہوں تھے بوندوں ستری اگر قائم کونا چاہئے ہیں تو وہ کوئی ایکٹ نہیں اگر یہ بات مانو جائز کی کہ ایکٹ کے ذریعہ کوئی تو وہی بات ہو گئی کہ بوندوں ستری تو مانہوں تھے کی نہیں ہے ہدھن پتائی کہ اس ایکٹ ۳۰ کا کوئی مقصد رہ لیا ہے میں سمجھتا ہوں کہ اس کا کوئی مقصد نہ ہو ہے اور سے بہتر ہے کہ کانسٹی ٹھوشن میں اسیہنہ میہن کوئی آپ اس ایکٹ کو نکال دیں اگر ایکٹ اس میں رہ لیا ہے تو اس کے پورا حق ہمیں دینا چاہئے اس کے استعمال کا حق مسلم کمہونیتی کو اور دوسری مانہوں تھے کو اور لئیکٹک مانہوں تھے کو ملننا چاہئے -

یہ ہی آکومیٹ دی کئی ہے کہ ۱۹۱۱ میں تو پوائنٹ بوندوں ستری ہو سکتی رہی اس سے یہ کہوں نہیں کہا اس کو مسلم بوندوں ستری بنا لیا ہوتا اور گورنمنٹ کے ایکٹ کے ذریعہ اس کو وجود میں نہیں لانے ہوتے جیسا آپ جانتے ہیں ہی دفع سے ہی جس سے کالج کو بلیاد پڑی ایکٹ کے وقت سے ہی یہ مقصد تھا دے مسلمانوں کی معاشری حالت جو خراب ہے جو مسلمان انکھیوں نہیں پوچھتے جس کا تعلق

[شہری (شہد مصود)]

ذاریکرت دوڑی دوڑی سے ہے ان کو بہاں پڑھیا جائے جو آپھی دوڑی دوڑی کما سکیں - مسلمانوں کو بھی گورنمنٹ مہین سو درواز مل سکے - 1910 مہین بھی یہی بات آئی - یونیورسٹر قائم کر سکتے تھے - لیکن یونیورسٹی اگر قائم کوئی تو کہا گورنمنٹ کے مدد مان میں جگہ ہوتی - میں سمجھتا ہوں کہ وہ نہیں ہوتی - صرف اسی وجہ سے اے ہم کو گورنمنٹ میں ملازمتوں مل سکیں ہم نے اس یونیورسٹی کو ایک ایجمنٹ کے لیے اختیار کیا - حالانکہ ہم یونیورسٹی کو قائم کر کے کی طلاقت دکھتے تھے -

آپ کو ہلہ دوستان میں نیسو کوئی یونیورسٹی نہیں ملے گی جس کا درافت بل پرائیویٹ لوگوں نے تھا کیا ہو - مسلم یونیورسٹی کے بارے میں 1910 کا جو بل تھا اس کا درافت لگ اس مسلم تبلیغکاری کے ہاں میں دے دیا تھا جو اس یونیورسٹی کو بنانے کے سلسلے میں ملئے کے لئے کہا تھا -

عزیز پاشا کے کھس میں سہویم گورنمنٹ کے دولت کا دکم کیا جانا ہے - میں عرض کرنا چاہتا ہوں کہ اس کے کچھ دنوں کے بعد کچھ اور کھس میں مددتوں نے تو ایسٹیبلیش کا مطلب تو فاؤنڈ مالا ہے - لیکن ہدایت بدستمی یہ ہے کہ جب بھی ہم

سوال اٹھا ہوں ہے مسلم یونیورسٹی کے مانیووٹر کھریکٹر قائم کہا جائے تو عزیز پاشا کے کھس میں سہویم گورنمنٹ کے چھوٹے ہات کا جواہر دکھا کو ہمیں تواہا جاتا ہے - کہ ہم ایسا نہیں کر سکتے ہوں - سیلکت زینوو سوسائٹی ایلڈ ون ان ادھر و دسمن سٹھیت اف گھجوات اور سٹھیت آف کیریڈا و دسمن مدد پروانسل کرہیا ان دونوں کھس میں تو ایسٹیبلیش کا مطلب تو فاؤنڈ نہیں کہا ہے - الہ گورنمنٹ صوف ایک ورثہ کی بنا پر ہے ایک ورثہ کی بنا پر ہی مانیووٹر کھریکٹر کا دایت دینے سے اکتو کر دھو ہے تو میں اپنے کونا جامعہ ہوں کہ دوسرے کھس میں تو ایسٹیہ بناہ کے معنی تو فاؤنڈ بھی مانیہ کئے ہیں - تو اس بات کو علی گورنمنٹ یونیورسٹی کے معاملے میں بھی بھی لگو نا کرنے کو کیا وجہ ہے -

یہ کہا گیا ہے کہ اگر اس یونیورسٹی کو مانیووٹر کھریکٹر دے دیا گیا تو پارلیمنٹ اور اس کے معاون میں اسی ہو۔ قسم کا کئی حق نہیں دیا گا - میں سمجھتا ہوں کہ یہ بات صحیح نہیں ہے - میں نے ابھی جو کھس تایت کیا ہے سیلکت زینوو سوسائٹی ایلڈ ون ادھر و دسمن سٹھیت آف گھجوات اس میں یہ ہے کہا ہے کہ تو ایڈ مانسٹر کا مطلب تو مال ایڈ مانسٹر دو۔ یونیورسٹی ہرگز

نہہر ہے ۔ اسی کیس میں کہا گیا ہے کہ حکومت اور پارلیمنٹ کو یہ حق حاصل ہے کہ وہ کچھ دینہنہل (restriction) ایڈمیسٹریشن اسپر کر سکتے ہوں ۔ ایڈمیسٹریشن کوئی ایسی بات نہیں ہے جو اس یونیورسٹی کو مانیوورتیز کر دے سکتے ہوں ۔ کو ایمسولہوت بن جاتی ہے ۔ پارلیمنٹ کو یہ حق حاصل ہے کہ وہ دینہنہل (restriction) (یونیورسٹی) (efficiency) اسپر کر سکتے ہے ۔ کئی باتوں کے بارے میں دینہنہل (restriction) (یونیورسٹی) (Institution) انسٹی ٹیوشن کی جاسکتی ہے جسے ایڈمیسٹریشن اف ورکلگ اف دی انسٹی ٹیوشن ۔ سیٹلڈرڈ اف ایج کوہن تسلیمان ۔ ہیٹا ہے سیٹلڈرڈ ۔ اور باتوں کے بارے میں پارلیمنٹ قاریبکت کر سکتے ہے ۔ اور کلکٹوں کو سکتی ہے ۔ میں یہ ہو سمجھتا ہوں کہ انہوں نے ایک مطابق اس یونیورسٹی کو مانیوورتیز کر دے دیا جائے تو اس کا ہوگز یہ مطلب نہیں ہے کہ وہ ایک ایسی انسٹی ٹیوشن ہو جائیگی جس کے بارے میں کسی دوسری باتی کا حق نہیں دیکھا گا ۔ اس وقت ہوئی حکومت اور پارلیمنٹ سہیویر دھیں گے ۔ فرق صرف یہ ہے کہ اس کی ایڈمیسٹریشن کو چالانے کا حق مسلمانوں کو مل جائیگا ۔ یہ کوئی ان دینہنہل بات نہیں ہے ۔ جب کانسٹی ٹیوشن میں یہ حق دیا گیا ہے

ہے تو انہیں یہ حق ملنا چاہتے ہے کہ وہ یونیورسٹی کو ایسٹھماہر کر دیں ۔ اور اس کے ایڈمیسٹریشن کو چلا سکتیں ۔

اگر اس یونیورسٹی کو مانیوورتیز کر دیکھ دیں گے کا مطلب یہ مسجھا جاتا ہے کہ اس میں صرف مسلمان ہی سیلوکیلیٹس اور تینھیں اور پارلیمنٹ ہو سکتے ہیں تو یہ مطلب غلط ہے ۔ یہ مطلب نا کوہی تھا اور نا آج ہے اور نہ کوہی ہونا چاہتے ہے (Institution) انسٹی ٹیوشن کا فلکشناز ہمہ ہے سہکولر ہونا چاہتے ہے ۔ میں اس بات سے متفق ہوں جہاں کہ میں یہ پہلے کہا ہے اس کالج کا پہلا گورنمنٹ ہلدو تو تھا اور پہلا ایم ۔ اے ۔ پاس، کوئی والا ہلدو تھا ۔ آج ہی نان مسلمان کی وہاں پر بڑی تعداد ہے ۔ بہت سی افرادیں پہلا یہاں کر لوگوں کو قریباً جاتا ہے کہ اگر اس یونیورسٹی کو مانیوورتیز کر دیکھ دے دیا گیا تو ہلدوں کو نہ داخلہ کا حق ہو ۔ اور نہ ایڈمیسٹریشن میں اُن کا حق ہوگا اور نہ پروفیسر یا تینھیں بلکہ کا حق ہوگا ۔ مانیوورتیز کر دیکھ دیں گے یہ مطلب ہرگز نہیں ہے ۔

ہم چاہتے ہیں کہ منستر صاحب ہماری بات مان لیں گے کہ یہ یونیورسٹی مسلمانوں کے قائم کی تھی اور اس کی ایڈمیسٹریشن کو چالانے کا حق

[شروع مصود مسید شری]

مسماتوں کو ہے - اس کے دو دو اسے
تمام مذہب کے لوگوں کے لئے کوئی
ہوئے ہیں - صرف یہاں کے لوگ ہی
نہیں ۲۲-۲۳ غیر مسلم کے لوگ
وہاں پڑھتے ہیں - مجھے امید ہے
کہ مسٹر صاحب ہماری درخواست

- در غور فرمائیں گے

SHRI NARENDRA P. NATHWANI (Junagadh): Mr. Chairman, the main controversy seems to centre round the point whether this institution, the Aligarh Muslim University, should be recognised as a minority institution under article 30 of the Constitution. Government have relied, and relied very strongly, on the Supreme Court decision on this point. The point arose strictly and expressly before the Supreme Court. When Parliament passed the Act of 1965, it made radical changes regarding the management of the University. The petitioners challenged the validity of those provisions, contending that the Aligarh University was a minority institution within the meaning of article 30 of the Constitution and, as such, it had the right to manage exclusively its affairs. So, the question arose before the Supreme Court whether the Aligarh University was a minority institution. Article 30 says that a minority community shall have the right to establish and administer its educational institutions. So, the question arose whether the Aligarh University was established by the Muslim community in India or not, and the Supreme Court took the view that the University was established by an Act of 1920, the Aligarh University was a statutory body, a corporate body, which came into existence as a result of the Statute passed in 1920 and, therefore, it could not be said to have been founded or established by the Muslim community. That was one test which was applied.

Another test that was applied was whether in order to qualify itself as a University it had the right to confer degrees or not. The Supreme Court relied on section 6 of the Act of 1920 to show that but for this provision the University would not have the right to grant degrees and, therefore, one of the essential characteristics of a University was missing before its incorporation. So, the Act made such a provision.

This is the position, and the Government has relied on that decision. The Government is right in stating that when the Supreme Court decides a matter, unless and until you change the Constitution, you cannot make a provision for vesting the management absolutely in the Muslim community, or treating it as a minority institution under article 30.

I am aware that the Minority Commission in its report has submitted that while deciding this point the Supreme Court has interpreted the word "established" in a particular manner but subsequently the Supreme Court has departed from this interpretation of the word "established". It has relied on more than one such decision to show that subsequently the Supreme Court has deviated from the meaning attached to the word "establish" in article 30. The Minority Commission refers to the Supreme Court decision in S. Azeez Basha vs. Union of India, reported in AIR 68, Supreme Court, page 662. And then it proceeds to add that in a later case the Supreme Court has interpreted the expression "to bring into existence" to mean "to found" and cited the case of Kerala Vs. Mother Provincial reported in AIR 1970, S.C. 2079. The Supreme Court in that case observed:

"Established here means to bring into being of an institution and it must be by a minority community. It matters not if a single individual by his own means founds the institution or the community at

large contributes the funds. The position in law is the same and the intention in either case must be to found an institution for the benefit of the minority community by a member of that community."

The Minorities Commission adds:

"It may be noticed that the judgment in this case was of a bench of six judges whereas the judgment in Azees Bastia's case was by a bench of five judges. It is now well settled that the judgment of a larger bench which is also later in point of time prevails over an earlier judgment by a small bench."

In this case the Supreme Court treated the two expressions "to bring into existence" and "to found" as synonymous. Therefore, this case is relied upon to say that the Aligarh University, having been founded by the Muslim community in India, must be treated as established by them. But, with due respect to the Minorities Commission, I wish to say this case has no application. I have got the case before me. The Supreme Court has not at all referred to the earlier decision of 1968. In the Kerala case, the Supreme Court was concerned only with the question whether the private institutions—colleges—were founded by one or more members of the minority community. It deals with a separate point altogether. It does not deal with the question whether a body like a university could be treated as having been founded by a minority community. An institution can be founded by a body corporate and that body corporate may be a statutory corporation like the Aligarh University or it may be another legal entity, a company under the Indian Companies Act. Suppose an association is formed and incorporated, that may be a separate legal entity. Therefore, if such a

body establishes a college or an institution, the latter could not be said to have been established by the members of the minority community. If you read carefully the later decision of 1970, you will find this proposition well laid down. There were 36 petitioners—33 institutions—belonging to separate categories or denominations of Christians, one run by a company—I forget its name, Sankaracharya's name is associated with it—another was Nayar Society. You will, therefore, see that of the 36 petitioners, there were some separate legal entities, who conducted colleges; they could not be said to be members of any community. In that case, the Supreme Court laid down that article 33 did not apply to these institutions which were founded or established by a company or a society. In the eyes of the law, they were separate entities.

If you say that the law has been changed by the Supreme Court, why do you bother about it? You can straightforwardly approach the Supreme Court and get now its objectionable part struck down. It is not as if you have got no remedy.

There is another remedy also open to those who say that the law has been changed. You are not at the mercy of the Government or Parliament at all. You can get that decision reviewed if you like. Even if the law has not been changed, if you think that the Supreme Court decision of 1968 requires reconsideration because of certain important aspects having been lost sight of, you can place your point of view before the Supreme Court. If you feel that the law has been subsequently changed,—the chemical word "establish" has been differently interpreted by the Supreme Court,—then also you can approach the Supreme Court.

In this connection, I would urge upon the hon. Minister to tell us whether, in view of the stand taken

[Shri Narendra P. Nathwani] by the Minorities Commission, Government thought it fit to consult the Attorney General, whether their contention was placed before him, and if so, what was the view expressed by him.

SHRI M. N. GOVINDAN NAIR (Trivandrum): Mr. Chairman, Sir, I am in support of this Bill since it aims at restoring the minority character of the University. I do feel that it needs improvement and the points which have been just now mentioned by my hon. friend who preceded me call for sending the Bill to a Select Committee.

My main point in supporting the Bill is that the basic structure of our State, of our society, is secular and democratic with sufficient protection for religious and linguistic minorities. It also provides for safeguards for the weaker sections of the society, like, the backward communities and the Scheduled Castes. No Government, whatever be the composition of that Government, should ever try to tamper with this basic structure of our society.

The framers of our Constitution, taking into account the composition of the people of this country framed all these provisions in order that the people may live in peace. Unfortunately, by the previous amendment of the Bill, the minority character of the University was changed. Then, there was the Supreme Court judgment about which he spoke and all those things are there. He quoted the example of an institution in Kerala associated with the name of Shankaracharya and all that. I do not want to go into all those things. Neither the institution nor the Shankaracharya belongs to the minority community. I do not want to go into the legal aspect of it nor I am competent to do that. I am not doing that. Here, the main question is: Can we by our legislation give this assurance that this is a minority institution of

the Muslims? I do not want to go into the history of it.

In article 30(1) of our Constitution, it has been very clearly and categorically stated—I quote:

"All minorities, whether based on religion or language, shall have the right to establish and administer educational institutions of their choice."

So, this is what I have suggested in my amendment, that is, while defining the University, you substitute:

"The 'University' means educational institution of their choice established by the Muslims of India which was incorporated and designated as Aligarh Muslim University in 1920 by this Act."

If this amendment is accepted and, I think, the hon. Minister will have no hesitation to do it..

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I have hesitation.

SHRI M. N. GOVINDAN NAIR: *Samsayatma Vinasayati.* He should not have any hesitation.

Whatever be the legal subtleties, we are in a situation when the very secular nature or character of our State is challenged by a strong section of our people and it is the responsibility of the Government to come forward to state clearly and categorically that they respect the provisions made in the Constitution as far as the religious minorities are concerned in the matter of running their educational institutions. This is what is expected of this Bill. So also, in the present set-up, in all the university bodies, representation for the teaching staff and non-teaching staff and also representation for the students should be granted. A

provision for that also should be made in this Bill. That way this Bill has to be improved, so that the staff working in the colleges, the students and the minority communities, all of them, may feel satisfied.

I do not want to say much. But I would only remind that the situation prevailing in our country today is one which is creating a feeling of insecurity in the minds of the minority communities the religious minorities, whether they be the Muslims or the Christians or the Buddhists. This factor should not be ignored.

One hon. Member—it may be a Private Member's Bill—has moved a Bill—Freedom of Religion Bill. Whether it is Freedom of Religion Bill or whether it is a Bill intended to curb the freedom of the religion is a matter.

SHRI OM PRAKASH TYAGI
 (Bahraich): Have you read that Bill?

SHRI M. N. GOVINDAN NAIR: You are the Member who has moved that Bill. We will try and discuss this question when your Bill comes up..

SHRI OM PRAKASH TYAGI
 It is asking for equal status for all.

SHRI M. N. GOVINDAN NAIR: That is according to you. But according to me and according to the entire Christian community in this country, that Bill is meant to curtail their activities and terrorise them. All over the country the Christians are protesting against your Bill. They should have ignored your Bill, but your Bill got importance when directly or indirectly the Prime Minister tried to bless that Bill in one way or the other. That is how your Bill has got the publicity. That is

why the Christian community all over the country are disturbed about it and they have held demonstrations.

Now, the Muslims have no safety. You know what happened in Aligarh and what is happening even today in Jamshedpur. If this is the way you are running the Government where they have no sense of security either for their life or for their property and where they feel that even their religious activities cannot be carried on, how can you maintain the secular character of the State? That is the point on which we have to think. Do not think that the framers of our Constitution were ignorant about the situation in our country. You call Mahatma Gandhi as the Father of the Nation, but you slight him, you ignore him, you ignore his warning. Even at the time of, or, after the partition, when there was a very strong feeling all over the country that, as against Pakistan, an Islamic State, we in India have a Hindu State, it was Mahatma Gandhi who stood up, who rose to the occasion, and warned this country that "India is not a land of the Hindus alone, it is a land of the Christians, a land of the Muslims, also". You should be proud that, even after the call of Pakistan, majority of the Muslims decided to reside here in India, they wanted to be the citizens of India, not of Pakistan. Therefore, you should respect their sentiments, you should try to treat them as equals. But, on the other hand, what is the situation in this country today? Therefore, the context in which you are doing is also important. I am not questioning your subjective thinking. But in the present context if you are alienating all the minority communities, what does it mean?

Therefore...

**SHRI SHAMBHU NATH CHA-
 TURVEDI** (Agra): What is your definition of secularism? Is it identical with separatism?

SHRI M. N. GOVINDAN NAIR: Secularism is something which gives complete protection to religious minorities and linguistic minorities...

SHRI OM PRAKASH TYAGI: Equal status for all.

SHRI M. N. GOVINDAN NAIR: When your Bill comes, we will have time to discuss it. Now, the Chairman does not want me to continue.

MR. CHAIRMAN: Your time is over.

SHRI M. N. GOVINDAN NAIR: What I am pointing out is that the Government has an opportunity now to offer and to assure the religious minorities, especially the Muslims that you are there to protect their interests and this Aligarh University which is their prestigious institution will be restored as a minority institution of the Muslims.

श्री ब्रज भूषण तिवारी (खलीलाबाद): आज सदन के समने एक बहुत ही महत्वपूर्ण विवेयक पेश हुआ है। माननीय सदस्यों ने अपने तरीके से इस पर राय दी है। अलीगढ़ मुस्लिम विश्वविद्यालय का मामला काफी दिनों से देश के अन्दर अल्पसंख्यकों के मन को कुरेदता रहा है। कांग्रेस और कम्युनिस्ट पार्टीज के विरोध पक्ष के लोग आज जितनों हमदर्दी दिखा रहे हैं उन्होंने अगर जु़ूँ से ही दिखाई होती तो शायद यह स्थिति पैदा ही न होती। 1920 के एकट के तहत यह विश्वविद्यालय अस्तित्व में आया। 1951 में इस में कुछ तरमों को गई। 1964 तक कमी कोई बात उठाई नहीं गई। इस विश्वविद्यालय के बेसिक कारेक्टर में कोई तरमों नहीं हुई। लेकिन 1965 में संशोधन पेश किया गया जिस के जिये कोट जो बहुत ही महत्वपूर्ण संस्था होती है नोति सम्बन्धी और प्रशासन सम्बन्धी मामलों में उस प्रभाव-

शालों और शक्तिशालों संस्था को शक्ति-होन वाला दिया गया। राष्ट्रपति जो विजिटर होता है उसको अधिकार दे दिया गया वे वह वैश्व चांसलर नियुक्त कर सकते हैं। ऐसे दूसरे बनाने का जो अधिकार था वह भी ले लिया गया। उसके बाद 1972 की जो संशोधन था वह तो कमाल का संशोधन था। इन दो संशोधनों ने अल्पसंख्यक मुस्लिमों के मन में यह शक्ति पैदा की वे अगर इस प्रकार से सरकारी हस्तक्षेप इस विश्वविद्यालय के मामले में चलेगा तो वह केवल अलीगढ़ मुस्लिम विश्वविद्यालय का मामला नहीं रह जाएगा बल्कि देश के अन्दर जितने भी विश्वविद्यालय हैं उनके भी अंदरूनी मामलों में सरकार हस्तक्षेप करने लग जाएगी और शिक्षा के प्रसार और प्रचार के लिए स्वस्थ बातावरण दूषित हो जाएगा, उसके हित में यह चोर नहीं होगी। मैं यह मान कर चलता हूँ कि लोकसभा देश की सर्वोच्च प्रभुता सम्बन्ध संस्था है और तालोम के मामले देश की आवश्यकता आंके अनुसार हम को उसको ढालना पड़ेगा। नए ज्ञान, नए हुनर, विज्ञान और टैक्नालॉजी के दौर में अगर हम छिछड़ गए तो शिक्षा का कोई मलतब नहीं रह जाएगा। शिक्षा जो आदमी आदमी में अलगाव पैदा करे, नकरत पैदा करे, देश में पुथकता की भावना पैदा करे, उसको बढ़ावा दे, उस प्रकार की शिक्षा को आज देश और समाज को कोई आवश्यकता नहीं है। हमें ऐसी शिक्षा की ज़रूरत है जो देश आज आधुनिक ज्ञान, नई खोज, नये विज्ञान, नई तकनीक के लिये आवश्यक है, साथ ही साथ नये समाज, नई संस्कृति, नई तर्जीब वे निर्माण के लिये ज़रूरी हैं। ऐसी शिक्षा हमें चाहिये जो आदमी वे बोच में मोहब्बत पैदा करे और पूरे देश समाज और जो अल्पसंख्यक

है, गरीब और कमज़ोर है, उनको अपने साथ लेकर चले। उनको विशेष अवसर देकर समाज को तगड़ी में और हर क्षेत्र में उनको विशेष मौका मिले शिक्षा का उद्देश्य यह है।

जनता पार्टी ने अपने चुनाव बायदे में यह ऐलान किया था कि हम 1965 और 1972, सशावना द्वारा अलीगढ़ मस्लिम युनिवर्सिटी की आजादी और उसके किरदार का जो आर्थिक या चोट पहुँचाई गई है, उसको हम बापिन करें। माइनरिटी कमीशन का भी निर्माण हुआ उसने भी अपनी सरनुति दी है और वर्न-मान विधेयक पेश किया गया है। मुझे प्रसन्नता है कि हमारे शिक्षा मंत्री ने सदन को आश्वासन दिया, कि माइनरिटी कमीशन की जो रिकॉर्डेशन्स हैं और भी बहुत सी जो रिकॉर्डेशन हैं, कोर्टम एजी-क्यूटिव काउसिल के बारे में, जो विश्वविद्यालय के डैमोक्रेटिक करेक्टर को बनाती है और उसकी अटोनामी को बरकार रखती है या और बढ़ाती है, वह सारे सशोधन स्वीकार किये जायेंगे और यह उपोषण करेंगे। मैं उनकी इस मत्ता और घोषणा इस्वा न करता हूँ। अलीगढ़ विश्वविद्यालय के बारे में यह सही है कि यह केवल विश्वविद्यालय का ही ममला ही है, देश के अल्प-सम्बद्धों की भावनाओं का भी ममला है और सर सैयद साहब ने जब इस विश्वविद्यालय की स्थापना की थी तो यह बहुत साफ हो गई थी कि इसका मतलब यह था कि अपने देश के जो पिछड़े मुसलमान हैं, उनको मई तालीम दी जाये।

इसके बारे में 1961 की रिपोर्ट में साफ तौर पर लिखा गया है—

“भारत की तत्कालीन स्थिति का ध्यानपूर्वक अध्ययन करने के बाद वह महान् व्यक्ति स्वर्गीय सर सैयद अहमद खा इस निकर्ष पर पहुँचे कि मुस्लिम ममुदाय के पिछड़ेपन का कारण उनके लिए आधुनिक शिक्षा का अभाव है। भारत के स्वतंत्रता संग्राम के बाद, जिसमें मुसलमानों ने बहुत ही महत्वपूर्ण भूमिका अद्वैती थी, उन्हे निराशा मिली, वे प्रसरणित हो गए। वे परिचमी शिक्षा तथा पश्चिम सभी बातों के मूल्य खिलाफ थे। सर सैयद ने यह महसूस किया कि उनका यह दलित्योग उनके हित में ही था। इसलिए उन्होंने चाहा कि वे लोग परिचमी पढ़ति पर आधारित उदार शिक्षा का लाभ उठाएं अन्यथा उसके अभाव में वे अपनी जन्म-भूमि, अपने देश की प्रगति में पूर्ण महयोग नहीं हो पायेंगे।”

यह मवसद था और इसमें बाफी काम-यादी भी मिली। यह विश्वविद्यालय आल इंडिया करेक्टर का है, अखिल भारतीय महत्व का है। मेरे इस मम्बल्य में मोहम्मद शाफी ने 1920 का बिल रखा था, उन्होंने अपने भाषण में वहा था, उसे बोट करता हूँ—

“Recognising the all India character of the Banaras Hindu University and the Aligarh Muslim University, the rules framed under the Government of India Act, have now proposed that these two universities should be a Central Subject and the responsibility, in connection therewith, henceforward rests on the shoulders of the Government of India.”

इससे यह साबित होता है कि इस विश्वविद्यालय का कितना महत्व था। बाद मे

[अ व भूम भूम तिवारे]

इसके संस्थापकों ने यह भी कहा कि यह विश्वविद्यालय केवल भारत के मुसलमानों के लिए नहीं है, बल्कि यह दुर्या में ज्ञान का एक महान् केन्द्र बनेगा और दूसरे देशों के भी विद्यार्थी आ कर यहां पर विद्यालयन करेंगे।

इस विश्वविद्यालय में दाखले के मामले में 1920 के एकट में साफ तौर पर लिखा था कि हर एक विद्यार्थी को, जो भी विद्यालयन करना चाहेगा, वाइ वह किसी भी मजहब, जाति या रंग का हो, विश्वविद्यालय से दाखला दिया जायेगा और उसे इन्कार नहीं किया जायेगा। हाँ, 1920 के एकट में यह प्रावधान जरूर था कि कोट्ट के भेष्वर गैर-मुस्लिम नहीं हो सकते हैं। लेकिन 1951 के संशोधन में इस बात को भी खत्म कर दिया गया और इसके लिए वह आवश्यक शर्त नहीं रखी गई।

मेरे कहने का मतलब यह है कि शुरू ही से 1964 तक इस विश्वविद्यालय का जो स्वरूप था, उसमें कोई परिवर्तन नहीं किया गया, कोट्ट और एक्सक्यूटिव कॉमिल के अधिकारों को बरकरार रखा गया और उन की शक्ति को बढ़ाया गया। उसके स्वरूप को बिल्कुल संकुलर रखा गया है।

यह सही है कि मुसलमानों ने उस विश्वविद्यालय की स्थापना में अपापा योगदान दिया। और यह भी सच है कि जहाँ उम विश्वविद्यालय का मकसद ज्ञान-बहुन, शिक्षा देना, नई तालीम देना था, वहाँ उसका सब से महत्वपूर्ण मकसद यह था कि मुसलमान युवकों को, जो पिछड़े हुए थे, तालीम दी जाये।

मुझे प्रसन्नता है इस विद्येयक में यूनिवर्सिटी की जो परिभाषा की गई

है, उसमें इस बात को तस्लीम किया गया है कि यह यूनिवर्सिटी मुसलमानों के द्वारा स्थापित की गई है—“एस्टाब्लिशमेंट वाइ द मुस्लिम्ज माफ़ हैंडिंग।” केवल एक बहुत है कि इसको माइनारिटी कैरेक्टर दिया जाये या नहीं। सरकार मूल रूप में यह स्वीकार करती है कि इस विश्वविद्यालय की स्थापना मुसलमानों ने की है, यह अल्प-संख्यकों की भावनाओं का केन्द्र बना हुआ है। केवल एक बात सरकार की तरफ से उठाई गई है कि अगर संविधान के आर्टिकल 30 (1) के तहत इसे माइनारिटी कैरेक्टर दिया जाता है, तो संसद को वहाँ के मामलों में हस्तक्षेप करने का कोई अधिकार नहीं होगा। माइनारिटीज कमीशन ने बताया है कि संसद के इस अधिकार को रोका नहीं पाय सकता है। मैं भी इस बात को मानता हूँ। एस लिए इस बारे में कोई तालिमेश होना चाहिए कि संसद का अधिकार बना रहे और हम इस यूनिवर्सिटी को स्वायत्ता, आजादी और माइनारिटी कैरेक्टर दे दें। परन्तु अगर माइनारिटी कैरेक्टर का बताव होता है मैल-ए-डिनिस्ट्रेशन चन्द बेस्टेट इन्ड्रेस का प्रभुत्व, अलीगढ़ विश्वविद्यालय के स्वरूप में परिवर्तन और इसके संस्थापकों के सचनों को चूर-चूर करना, तो हम इस माइनारिटी कैरेक्टर की आड़ में इस विश्वविद्यालय को नष्ट नहीं होने देंगे।

चटर्डी समिति ने कहा है कि हालांकि यह अल्पसंख्यकों का संस्थान है, फिर भी अलीगढ़ मुस्लिम विश्वविद्यालय को उस मिशनिट संस्थान के विकास में राष्ट्रीय योगदान के रूप में समझा जाना चाहिए, जिस पर देश के सभी लोगों को उचित गौरव हो सकता है। आज केवल 10 क्रीस्टी के करीब बाहर के मुसलमान छात्र अलीगढ़ मुस्लिम विश्वविद्यालयमें पढ़ते हैं। वहाँ की प्रीफेशनल एज्यूकेशन—डिप्लोमा, इंजीनियरिंग आदि में मुसलमान विद्यार्थीयों की तादाद बहुत कम है। इस के लिए कोई अवक्षमा होना चाहिए, क्योंकि देश में सरकारी नौकरियों में आवादी

के बाहर उनका अनुपात बढ़ा है, चाहे प्रभास्तकीय संबायें हों, सेना हो या पुलिस हो ।

15.00 hrs

इस बात को बुसरो साहब ने भी लिखा है कि अलीगढ़ मूलियास्टी के बान्दर से एक परसेट, भी ऐडिलिस्ट्स्टेटिक आकिसर नहीं आते थे भगर उन्होंने ट्रैनिंग की जो भी स्कीम चलायी है उससे कुछ न प्राप्त पन्द्रह बीस परसेट के करीब बढ़ा है। मैं चाहूँगा कि भगर सचमुच अल्पताज़कों के बन में यह विवात पैदा करता है कि वे भी इस देश के निर्माण में ज़कदार हैं और उन का भी इस में हिस्सा है तो उन का अनुपात उनकी आवादी, योग्यता और क्षमता के आधार पर सही तरीके से सरकारी नौकरियों और सार्वजनिक क्षेत्र में होता चाहिए। भगर नहीं मिलेगा, चाहे उस के जो भी कारण हों तो इसी प्रकार के विचार उन के बन में पैदा होने शकाएं पैदा होगी और तम में लोग गलत तरीके से उस का इस्तेमाल करेंगे। बदि ने सारी शकाएं निर्मूल हो जाने और उन के बन में यह विवात पैदा हो जाय, साथ ही संसद के अधिकार और यह जो नाइटरिटी कैरेक्टर, है इस के बीच से तालमेल की या बीच की कोई स्थिति निकल जाय तो मुझे कोई आपत्ति उसमें नहीं होगी कि इसे नाइटरिटी कैरेक्टर दिया जाय भगर उसके साथ यह शर्त जहर है कि संस्थापकों जिन क्षमताओं को लेकर या जिस स्वरूप को लेकर इस विवादिकालीय की स्वापना की जी वह बरकरार रहे ।

ओ हनोन्हीन अहमद (किशनगंज) : सभापति महोदय, मैं आप का मूलिका अदा करता हूँ कि आप ने मुझे अलीगढ़ मूस्लिम मूलियास्टी अमेडमेट विल पर बोलने का नोका दिया है। विल की भीजदा शक्त अब भी पूरे तौर पर मुसलमानों को इत्तीजान नहीं दिलाती, फिर जी बहुत ही तक वह

काबिले कबूल है। सन् 20 के एक्ट के जरिए जो भराद्वात और हक्क मुसलमानों को हासिल थे वह सारे के सारे सन् 65 और 72 के अमेडमेट से छीन लिए गए। यह शीर्षी इदिरा गांधी के दौर में किए गए थे जिन्होंने अपने दौरे इक्तिहार में मुसलमानों की सादालोही से नाजायज फायदा उठा कर मुसलमानों का बोट हासिल करने के लिए बार बार गलत बायदे किए, उन के बिल को मज़रूह किया और उन के जाजबात को ठेस पहुँचाई।

सभापति महोदय : अहमद साहब, आप जरा आगे आ जाये तो लोगों को सुनने में आसानी होगी। आप माइक के करीब आ जाये ।

ओ हनोन्हीन अहमद सन् 77 के एलेक्शन के मैनिफेस्टो में जनता पार्टी ने भी अकलियत को जायज हक्क दिलाने का बाबा किया था। मुझे खुशी है कि जनता सरकार ने मौतूदा अमेडमेट बिल के जरिए मुसलमानों के जबर्दस्ती को भरने के लिए यह कदम आगे बढ़ाने की कोशिश की है।

मैं इस बिल की ताईद करने के लिए कुछ सिफारिशात सरकार के :- मने रखना चाहता हूँ और उम्मीद करता हूँ कि सरकार ठड़े दिल से गौर करेगी और मुनाहिब कदम उठा कर सकारी अमेडमेट के जरिए मुसलमानों के बाकी मठालबात और अबाहियात को पूरा करने की कोशिश करेंगी। इस देश में लगभग 10 करोड़ मुसलमानों की आवादी है। मैं भी उन का एक फर्द हूँ। आवादी के बाद से मुसलमानों की दिली अबाहिया रही है कि वह इस मुल्क की तामीर और तरकी में बराबर के सामीदार बने रहे हैं। मझे यकीन है कि मुसलमान इस काम के लिए अपने अन्दर माकूल सलाहियत काबिलियत और कैरेक्टर रखते हैं। भगर अकालीज की बात है कि ये हमेशा नित नये मसायक में इकलिये उत्तराए रखे जाते हैं कि इन्हें कुछ सोचते और

[श्री हल मुद्रांत अंहमद]

करने का मौका ही न मिले। ये अपनी सारी ताकत और लिंगाकृत छोटे मोटे मसायल के उलझाव में जाया कर देने पर मजबूर हो जाते हैं। इन तरह जिन्दगी के दौर में वह पीछे पड़ते जा रहे हैं। मैं जब इन मसायल पर गोरकरता हूं तो पातः हुं कि देश में कुछ मकादपरस्तों का गिरोह है जो आंते दिन ऐसे बारदा खड़े कर उलझ व और तनाव पैदा करा कर अपना उल्लं सीधा लारा चाहते हैं। ये मकादपरस्त फिरकावारान जहनियत रखने वाले लोग ऐसे ही तारे साथ खेल खेला करते हैं और हमें एक किरकावाराना फ़साद की जद में लाकर सारी सताहियत जाया करा देते हैं। हमें अपनी महाफ़ज़त और बवाव की तदबीर में सारा वक्त जाया कर देता पड़ता है। वहीं जबान पर जागड़ा है तो ही महाफ़ज़ रूप तात का। ऐसा मालूम पड़ता है कि यह सब सोचे समझे प्जान के तहत किया जा रहा है। हिन्दुस्तान के बटवारे का जिम्मेदार ठहराकर हमारे खिलाफ़ नफरत फ़ैलाई जाती है। बटवारा एक तारीकी हकीकत बन चुका है। जो लोग बटवारे के हाथी थे वे तो चले गए लेकिन वे लोग जिन्होंने इस देश को मादरे वतन समझ कर गले लगा रखा, जारी तकलीफ़ों को बरदाशत किया, देश की धरती से चिमटे रहे, उनका आज भारतीयकरण करने की कोशिश करना और उन पर शब्दहा करना जख्म पर नमक छिड़कता नहीं तो और क्या है? इस जहनियत की बिना पर मुक्त और कौम को नुकसाने अंगीम पहुंच रहा है।

मेरा अकीदा है कि अक्सरीयत अगर थोड़े रवादारी से काम लेती तो सारे फिरके-बाराना तनाव खत्म हो जाते और आजादी के 32 साल बाद मुस्लिम बजाए बोझ होने के इस मुक्त के लिए पूंजी सावित होते।

इन तमहीदी बातों के बाद मैं अब अलीगढ़ मुस्लिम यूनिवर्सिटी अमेन्डमेन्ट विल, 1979 की प्रिस्वत अपने कुछ खयालात जाहिर करना चाहता हूं और साथ ही कुछ सिफारिशात

भी आपके जरिए सरकार के सामने रखना चाहता हूं।

अलीगढ़ मुस्लिम यूनिवर्सिटी की बुनियाद क्यों पड़ी और कैसे पड़ी। इसके पर्यामजर को देखना जरूरी है। यह तारीखी हकीकत है कि हिन्दुस्तान की हकमत को अंग्रेजों ने मुसलमानों से छीना था। अंग्रेजों की नजर में मुसलमान दुश्मन नं० १ रमझे जाने च्योंथे। 1857 की जंगे आजादी ने आग में तेल डालने का काम किया। अंग्रेज़ फ़ातेह कौम के नाते मुसलमानों की तहजीबों तमझुन और तारीम को बरबाद करने पर तुले थे। अंग्रेज़ अंग्रेजी को सरकारी जबान बनाने की कोशिश करने लगे। हमारे मुल्लाओं ने अंग्रेजी तालीम की सख्त मुख लिफ्त की। हम आहिस्ता आहिस्ता जिन्दग के हर शोबे में पीछे पड़ने लगे। यह वह वक्त था जब सर सैयद अहमद खां को जाते गिरामी ने हालात की नज़ारत को दमझा और मुसलमानों के पिछड़े पन और बदहाली को दूर करने की सोची, वक्त की नब्ज पर हाथ रख और 1875 में अलीगढ़ में मुसलमानों को जदीद तारीम से रेशनास कराने के लिए एक स्कूल बादम किया जो 8 जनवरी, 1877 में मोहम्मदन एंग्लो ओरिएंटल कालेज के नाम से मशहूर हुआ। एम ए ओ कालेज और मुस्लिम यूनिवर्सिटी एसोसिएशन की अनथक कोशिशों के बाद 1920 में अल गढ़ मुस्लिम यूनिवर्सिटी की बुनियाद पड़ी। इस यूनिवर्सिटी का मकसद खास कर मुसलमानों के तारीम में मधार को बुलन्द करना था। इसमें आहिस्ता आहिस्ता बहुत से शोबे इस्लामिक स्टडीज के खोले गए जिनमें इस्लामी तारीमात दी जाने लगे। इस यूनिवर्सिटी के जरिए मुस्लिम किलार्फ़, इस्लामिक हिस्ट्री, मुस्लिम ला और पश्चिम एशिया की जबान अरबी गौं फ़ारसी की तालीम का मुनाहिब बन्दोबस्त किया गया। यूनिवर्सिटी की कलचरल जबान उर्दू बनाई गई। अलीगढ़ मुस्लिम यूनिवर्सिटी की डिग्री को कानूनी दर्जा दिलाने के लिए

सरकारी मंजूरी जरूरी थी इसलिए एम.ए.ओ. कालेज सोसाइटी और मुस्लिम यूनिवर्सिटी एसोसिएशन ने अपना सारा इसामा और नकद 25,000 रुपया सरकार के हवाले कर अर्तीगढ़ मुस्लिम यूनिवर्सिटी की कानूनी मंजूरी ली जो 1920 का एकट कहा जाता है। अब आर यू.कड़ कहा जाए कि सरकारी एकट के जरिए हो अलीगढ़ मुस्लिम यूनिवर्सिटी कायम हुई तो यह जुल्म नहीं तो और क्या है? क्या हप प्रीर आप इस बात को मानते के लिए तैयार हैं कि हिन्दुस्तान की आजादी हमारी जशे-जहर, कुर्बानियां और खून पसीना बहाने के लिए में हमें नहीं मिली बल्कि ब्रिटिश पालमेन्ट के एकट के जरिए मिली है? मामूली समझ रखने वाला इनसान भी इसे कबूल नहीं कर सकता है। मुल्क कानून के तहत हर तालीमी दर्सगाह, खाव हव प्राइमरी हो, सेकेन्ड्री हो या यूनिवर्सिटी दर्जे का हो— सरकारी मंजूरी के बगैर चलाया नहीं जा सकता है। मंजूरी देना सरकार का कानूनी फर्ज है और कायम करना एक फर्द की जिम्मेदारी है। किसी भी इमारत की बुनियाद रखने में एक एक ईंट जमा करने की ज़रूरत पड़ती है, किंर जोड़ना पड़ता है, खून पसीना एक करना होता है और तब जाकर मकान तैयार होता है। यह कैसे मुस्किन हो सकता है नि इन सारी लवाज़मात को भूलकर रिक्विशन का एक जुमला बुनियाद का हफै-आखिर सावित हो जाए?

तरमीमात की गई हैं। क्या अर्ल गढ़ मुस्लिम यूनिवर्सिटी को माइनारिट वरैक्टर देना मुल्क और कौम के मकाद में बेहतर नहीं होगा जबकि अर्ल गढ़ मुस्लिम यूनिवर्सिटी एक आला कौम तालीमी इदारा है जहां विसी भेदभाव के बगैर हर जात और फिरके के लड़के तालीम पाते हैं? 1965—72 के अमेन्डमेन्ट्स ने इस यूनिवर्सिटी के माइनारिट वरैक्टर को जल्द पहुंचाई और बुनियादी हुक्म से मुसलमानों को महरूम कर दिया गया। जो मुसलमानों के लिए जहानी कुफ्त का बायस बना हुआ है। उस वक्त से आज तक पालियमेंट और पालियमेंट के बाहर मुसलमानों की तरफ से माइनोरिटी करेक्टर बहाल कराने का एहतजाज जारी है। जब सन् 1920 के एकट के बहुत सारे मराओत्रात वापस किये जा रहे हैं तो कौमी नुकतेनजर से माइनारिटी करेक्टर की बहाली मेरे ख्याल से अजहृद जरूरी है। माइनोरिटी कमीशन की सिफारिश और राज्य सभा से विलं की जगरी भोकाविले-गौर है।

हमारे दस्तूर के दफ्तर 29 और 30 में अकलियतों के लिये दिये गये मराओत्रात के बारे में हमारे मुल्क के सुप्रीम कोर्ट के बहुत से फाइजिल जजों ने अपना अपना ख्याल और राय फँसला देते वक्त जाहिर किया है, जो काबिले गौर है। मिं मंदू और चन्द्रबूड़ जजों ने अहमदाबाद सेंट जेवियर सोसाइटी के मुकदमे में राय देते हुए कहा है:

“Application or recognition without which the educational institution established by the minority for imparting secular education will not effectively serve the purpose for which they were established and cannot be made an instrument of suppression of the rights guaranteed.”

AIR, 1974 S.C. page 1389.

में यह दर्ज है।

अलीगढ़ मुस्लिम यूनिवर्सिटी का माइनारिटी करेक्टर बहाल करने के बारे में कहा जाता है कि सूपीरियर कोर्ट का फँसला सरकार के लिए रुकावट है। 32 वर्ष की आजादी के दर्शन करीब 59 बार दस्तूर में अमेन्डमेन्ट हुए हैं। इन्हें सी के दौरान भी कानून बनाए गए और सारे कानूनों को पालमेन्ट के जरिए तरमीम किया गया है। कहा जाता है कि कौम और मुल्क के मकाद में यह सारी

[श्रो हलीमुद्दन अहमद]

आगे यह भी कहा है

"The fundamental rights cannot be surrendered or bartered away."

इम मुकदमे के फैसले में श्री खाना, जज, मुश्तीम कोर्ट ने कहा है कि

"Liberal, generous and sympathetic approach is reflected in the Constitution in the matter of preservation of the right of minorities, so far their educational institutions are concerned."

इसके अलाका सुश्रीम कोर्ट ने 1968 में अलीगढ़ मुस्लिम यूनिवर्सिटी की रिट पर राय देते हुए यह कहा है ?

"There is no bar for the Parliament to make law for governance of Aligarh Muslim University as it thinks fit" (AIR 1968 S C page 662—para 34).

चैयरमैन साहब, आर्टिकल 30(1) के अन्दर यूनिवर्सिटी का कायम करना एक एक्सोलूट राइट है लेकिन साथ ही दस्तूर में ऐसी कोई सांत नहीं है कि यूनिवर्सिटी लेजिस्लेटिव एक्ट के जरिए ही कायम होनी चाहिए जैसा कि आज से पहले कल भी कहा गया था कि सुश्रीम कोर्ट ने "एस्टाबिलिश" का इस्टर-ब्रीटेन नेरो सेंस में किया है और उस पर जो राय दी है वह मुस्लिम मकाद के बिनाफ होती है। शौकसकोड डिक्षान री देखने के बाद, 'एस्टाबिलिश' का जो माइने पाते हैं, वे ये हैं

"to secure permanent acceptance for (custom, precedent, belief etc.)
और "एशमिनिस्टर" के माइने जो प्रांकमफोर्ड डिक्षान में हिये नहीं है, वे ये हैं

"to apply (remedies to), contribute to (one's comfort etc.)

यह मैं इसलिए कह रहा हूँ कि "एस्टाबिलिश" का जो इन्टरप्रीटेशन सुश्रीम कोर्ट

ने लिया है, वह नेरो सेंस में लिया गया है और उसको बहुत बाइड तरीके से लेना चाहिए। यह मैं इसलिए कह रहा था क्योंकि आर्टिकल 30(1) के अन्दर यूनिवर्सिटी का कायम करना एक फैसलमेन्टल राइट है लेकिन साथ ही दस्तूर, मेरे ऐसी कोई सांत नहीं है। इसलिए अलीगढ़ मुस्लिम यूनिवर्सिटी एक्ट में अगर कोई लेना राय गया है, तो उससे अकलियतों के फैसलमेन्टल राइट, जिसकी जमानत दस्तूर ने आर्टिकल 30 (1) में दी है, उससे मुसलमानों को महकम नहीं किया जा सकता जैसा कि मुस्लिम के आला अबालत सुश्रीम कोर्ट के फाजिल और काबिल जजों ने अपने अपने फैसले में गय कायम की है, जिसका जिक्र मैं पहले कर चुका हूँ।

इन कारी बातोंको मद्देनजर रखते हुए यह कहा जा सकता है कि दस्तूर-हिन्द के जारी होने के बहुत अलीगढ़ मुस्लिम यूनिवर्सिटी एक्ट, 1920 यामज या जिसके जरिए यह हक हासिल था कि अलीगढ़ मुस्लिम यूनिवर्सिटी कोर्ट के भेस्ट्रान और अफसरान मारे के मारे मुसलमान होगे।

इन बातोंका जिक्र मैंने इसलिए किया कि अलीगढ़ मुस्लिम यूनिवर्सिटी को मुसलमान-ए-हिन्द ने कायम किया था। 1968 की सुश्रीम कोर्ट की राय ने तारीख हकीकत से इनकार तो नहीं किया बल्कि कानूनी मुश्य-गाफिया निकाल कर ममलहृत बहत का साथ दिया, तकाजाएँ बहत का नहीं जैसा कि मुस्लिम के बड़े कास्टीट्यशनल एक्सपर्ट और एम्बॉल्यूम सीरवाई ने सुश्रीम कोर्ट के फैसले के बारे में कहा है

"The verdict is clearly wrong and productive of great 'public mischief'.

मुस्लिम की कला-बहूद के लिए और सरकारी पर्लीसी को मद्देनजर रखते हुए अकरी है कि सरकार अलीगढ़ मुस्लिम

यू.बी.सी.टी. बिल 1979 में सरकारी एमेडमेट्स ला कर वा. पार्लियामेट के जरिये कानून बना कर देश की सक से बड़ी प्रक्रियत मुसलमानों के जायज दस्तूरी हकूम बहाल करे। वरना हिन्दुस्तान के सेक्युलर डेमोक्रेटिक चेहे पर एक बदनामा दाग बाकी रह जाएगा। वह इसलिए भी कि अलीगढ़ मुस्लिम बूविरसिटी रिट पिटीशन पर सुप्रीम कोर्ट ने जो फैसला 1968 में किया वह मारी माविका रवायत के खिलाफ है। इसमें वहने और बाद भी जब कभी अविलयत का कल्पनरल और एज्केशनल मामला सुप्रीम कोर्ट के सामने पाया तो अदालतें आलिया ने बहुत हो बुम्पर और आला स्प्रिट का मुजाहरा करते हुए फैसला दिया। जैसा कि मैं पहले बता चुका हूँ।

बैंग्रमेन साहब, हमारे देश में 104 यूनिवर्सिटियां हैं। अगर उन में से एक अलीगढ़ यूनिवर्सिटी को माइनोरिटी करेक्टर दे दिया जाए तो कोई कर्क नहीं पड़ सकता है। जब कि इसी यूनिवर्सिटी के जरिए मारे इस्लामी मुस्लिमिक से बेहतर रिप्ला कायम करने में मदद मिल सकती है। अब यह सारा मामला सरकार की ज्ञाहिश, तब जो और साक्षात् पर मुनस्सिर है। न ही यूनिवर्सिटी एक्ट और त दस्तूर में अमेडमेट गैर-मुस्लिम है। अविलयत के जायज हकूम की बहाली और देख रेख पर ही सरकार की कामयाबी का दारोमदार होता है। इसलिए बैंग्रमेन साहब, मैं आपके जरिए बजीर तालीम और सरकार से सिफारिश करता हूँ कि यह एमेडमेट ला कर अलीगढ़ मुस्लिम यूनिवर्सिटी के माइनोरिटी करेक्टर को बहाल कर दे।

कहता हूँ वही ज्ञात समझता हूँ जिसे हक नाभवलए मस्किद हूँ न तहजीब का फरजन्द

इसी ज्ञात और सिफारिश के साथ मैं इसकी बात बताना करता हूँ।

شیخ حافظ الدین احمد (क्षेत्र گلچ):

सेहा १०२० १०२१ से - मैंने अपि का شکریہ ادا کرتा हूँ कि अपि नے مساجعہ علی گوہہ مسلم १०२० (१९६१) میں امہلقدھیلت بل پر بولتے کا موقعہ دیا ہے - بل کی موجودہ شکل اگرچہ ہوئے طور پر مسلمانوں کو اطمینان نہیں دلاتی ہے ۴۰۰ ۱۹۶۰ کے ایکت کے ذریعے ۱۹۶۰ کے مراجعات اور حقوق مسلمانوں کو حاصل تھے ۴۱ سارے کے سارے ۱۹۶۰ اور ۱۹۷۱ کے امہلقدھیلت سے ۱۹۷۷ کے لئے ۴۲ شریعتی ادرا نہیں کے ۱۹۷۷ میں کئے کئے تھے جلوں نے اپنے ۱۹۷۷ افتخار میں مسلمانوں کی سادہ لوحی سے ناچائی فائیڈہ اپنیا کر مسلمانوں کا دوست حاصل کرنے کے لئے باد بار خلدا و مددے کئے - ان کے دل کو صعود و حکم کیا ان کے جو میں کو تھیں ۴۳

سال ۱۹۷۷ کے الیکشن کے میں ۱۹۷۷ میں جلتا بارقی نے ۱۹۷۷ الیکٹ کو چائی حقوق دینے کا وعدہ کیا - مساجعہ خوشی ۱۹۷۷ کے جلتا سوکار نے موجودہ امہلقدھیلت بل کی ذریعہ مسلمانوں کے ذخیر کو ۱۹۷۷ کے لئے ۱۹۷۷ کے قدم اگئے بوجانے کی کوشش، کی ہے -

میں اس بل کی تائید کرنے کے لئے کہے سفارشات شوکر کے سامنے

[شروع حلم الدین احمد]

رکھلنا چاہنا ہوں - اور امید کرتا ہوں کہ سرکار تھلڈے دل سے نہ کوئی - اور ممکنہ قدم انہا کو سرکاری امہلہ مدد کے ذریعہ مسلمانوں کے باقی مطالبات اور خواہشات کو پورا کوئی کوئی کوئی - اس دیہی میں لگ بھگ دس کروڑ کی مسلمانوں کی آبادی ہے - میں ابھی ان کا ایک فرد ہوں - آزادی کے بعد سے مسلمانوں کی دلی خواہیں ہو دھی ہے کہ وہ اس ملک کی تعمیر اور ترقی میں برابر کے ساتھ دار بلے رہیں - مجھے یقین ہے کہ مسلمان اس کام کے لئے اپنے اندر معتدل صلاحیت قابلہ اور کوئی تر دکھتی ہیں - مگر انسوس کی بات ہے کہ یہ ہدھھے، نت نئی مسانہل میں التجهیز کی جاتی ہوں - کہ اپنیں کچھ سوچتے اور کریں کا موقعہ ہی نہ ملے اور یہ اپنی صادی طاقت اور لہاثت جو وہ سوتے مسانہل کے التجهیز میں فائع کر دیلے ہیں، مسچھو ہو جاتیں - اس طرح زندگی کی دوسری میں یہ چھوڑ جا دی ہوں - میں جب ان مسانہل پر ٹوٹ کرنا ہوں تو پانی ہوں کہ دیہیں میں کچھہ مساد پرستیوں کا گورہ ہے جو اُنہیں نہ اہمیت و ارادات کوئی التجهیز اور تلاو پیدا کر اپنا اللہ سیدھا، زنا چاہتی ہیں - یہ مدد پرست درجہ، وارانہ ذہلیت دکھلے والے لوگ ہمیشہ

ہمارے ساتھ کھل کھڑا کوتے ہیں - اور ہمیں اکثر فرقہ واوائی نساد کی ڈی میں لا کر ساری صلاحیت فائع کرا دیتے ہیں - ہمیں اپنی مخالفت اور بھائی کی تدبیر میں سارا وقوع فائع کر دینا پوتا ہے - کہہن ذہن پر جوکا ہے اور کہیں مذہبی دسومات کا ایسا معلوم پوتا ہے کہ یہ سب سچے سمجھے پالن کے تحت کیا جا رہا ہے -

ہندوستان کے بتوارے کا ذمہ دار تھرا کو ہمارے خلاف بڑھ پھٹلائی جانی ہے - بتولہ ایک تاریخی حقیقت ہے چکا ہے - جو لوگ بتولہ کے حامی ہے وہ چلے گئے - لہنک وہ لوگ جنہوں نے اس دیہیں کو مادر وطن سمجھے کر لیے لے دیا، سادیں تکلیمیں کو بڑا شکست کیا دیہیں کی دستی سے چھتے دھے - ان کا آج بھارتیہ کون کوئی کی کوئی کوئی کرنا اور ان ہو شہد دریا ذخیر ہے نمک چھوکلا نہیں تو اور کیا ہے - اسی ذہلیت کی بدلے پر ملک اور قوم کو نقصان عالم بہلچ دھا ہے -

میرا عقیدہ ہے کہ اکثریت الہ قہوتوی دوادری سے کام لیتی تو سادے فرقہ واوائی نہیں ختم ہو جاتے - اور آزادی کے ۳۲ سال بعد مسلم بھانے بوجھے ہوئے کہ اس ملک کے لئے پولیسی ثابت ہوتے -

ان تمہیدی باتوں کے بعد میں
اب علی گوہہ مسلم یونیورسٹی
امیلہ میلت بل ۱۹۷۹ کی نسبت
اپنے دچھہ حیالات ظاہر کرنا چاہتا
ہوں - اور ساتھ ہی اپنے شفارشات
بھی اب کے ذریعہ سرکار کے
رکھنا چاہتا ہوں -

علی گوہہ مسلم یونیورسٹی کی
بلیاد کہوں پڑی - اور کہیے پڑی اس
کے پیش مذکور دو دبکھنا رہت ضروری
ہے - ہے ناراہی حقیقت ہے - کہ
ہندوستان کی حکومت و انگریزوں نے
مسلمانوں سے چوریا ہے - انگریزوں کی
نطر میں مسلم دشمن تھے ایک
سماجی جای لگی دھ - ۱۸۷۷ کی
چلک آزادی نے اک مدن بدل قائلہ
کا کام کیا انکر و واسع قوم نے راستے
مسلمانوں کی تہذیب و تمدن اور
تعلیم کو دوسرا کوئی پہ لئے ہے - انگریز
اکوڑو کو سوکاری زبان ہلکی کی
کوٹھن کوئی لگی - ہمارے ملاں نے
انگریزی تعلیم کی سخت محالات
کی - ہم اہستہ اہسے زندگی کے ہو
شعبے میں پیدھے ہوئے نگی - یہ وہ
وقت تھا جس سے سد احمد خان
کی دات کو اس نے حالات کی بذات
کو سمجھا - اور مسلمانوں کے پیچھے ہیں
اور بد حالی کو دوڑی کی سوچی -
وقت کی نہض پر ہائے دکھیا - اور

۱۸۷۵ میں تاریخی مہن مسلمانوں
کو جدید تعلیم سے دوھنار کرانے کے
لئے ایک سکول قائم کیا جو ۸ جنوری
۱۸۷۷ میں ماحمدن آیلکلو اونٹل کالج
کے نام سے مشہور ہوا - ایم - اے - او
کالج اور مسلم یونیورسٹی ایسوسی ایشن
کو انہوں کوٹھن کے باعث ۱۹۱۰
میں علی گوہہ مسلم یونیورسٹی کی
بلیاد پڑی - اس یونیورسٹی کا مقصد
خاص کو مسلمانوں کے تعلیمی معہدا
کو بلند کونا تھا - اس میں اہستہ
اہستہ بہت سے شعبہ اسلامک ستھنی
کے کھوک کئی - جن میں اسلامی
تعلیمات دی جائی لگیں - اس
یونیورسٹی کے دویجہ مسلم فلسفی
اسلامک فسٹروں - مسلم لا اور پیچھے
ایسھا کی زبان صوبہ اور فارسی کی
تعلیم کا ملابس بلدوپسٹ کیا کیا -
یونیورسٹی کی کلچرل دیان اور ملائی
کئی - علی گوہہ مسلم یونیورسٹی کی
تکمیل کو قابوی درجہ دلائے کے لئے
سرکاری لٹھاڑو ضروری تھے - اس
لئے ام - ا - او - کلچ سوھالٹی
اور مسلم یونیورسٹی ایسوسی ایشن نے
ایسا ایسا سارا اساسہ اور نقد ۲۵ لاکھ
روپہ سرکار نے حوالی کو ملے گوہہ
مسلم یونیورسٹی کی قانونی ملظوی
لی - جو ۱۹۱۰ کا ایکٹ کیا جاتا ہے -
اب اگر یہ کیا جائے کہ سوکاری ایکٹ
کے دریجے ہیں علی گوہہ مسلم یونیورسٹی
قائم ہوئی - تو یہ ظلم بھیں ہو اور

[شوی حلیم الدین احمد]
کیا ہے - کہا ہم اور آپ اس بات کو
مالک کے لئے تھاہ ہوں - کہ علدوستان
کی آزادی ہماری حاد و جہد ڈبالیاں
اور خون پسپلے دہائے کے ملے، میں
ہمہن نہیں ملی - بلکہ بڑھیں
پارلیمنٹ کے ایکٹ کے درجے میں ہے -
معمولی سمحیہ، اپنے والا انسان دھی
اسے قبول نہیں کو سکتا ہے - ملکی
قانون کے تحت ہر تعلیم، درسگاہ
خواہ و پرائمری ہو سکتی ہے، ہو یا
یونیورسٹی درجہ کا ہو سرکاری ملظوی
کے بغیر چالیا نہیں جا سکتا ہے -
ملظوی دہلی سرگار کا فاونڈی وض ہے -
اور قائم کرنا ایک درد کی دسم داری
ہے - کسی دھی عادت وی بندہاں
دکھلے میں ایک ایک ایک ایک
کریں کی صورت پڑی ہے - یہ جو زیما
پڑتا ہے - خون پسپلے ایک کرنا ہوتا
ہے - اور تسب حا کر مکان تھاہ ہوتا
ہے - یہ کھیسے مسکن ہو سکتا ہے کہ
ان ساری لوادمات کو ہوں کو
دیکھلیش کا ایک جملہ بندہاں کا حرف
آخر تھاہ ہو جائے -

علی گوئے مسلم یونیورسٹی کا
یانیورسٹی کھیریکٹر بحال کوئے کے بارے
میں کہا جاتا ہے کہ سہیم کوڑت کا
فوجصلہ سرگار کے لئے داوت ہے ۲۲ برس
کی آزادی کے دو ماہان قریب ۵۰ بار
دستور میں امینتھمینٹ ہوئے ہیں -
امروجھٹسی کے دو ماہان بھی قانون
بنتے گئے - اور سارے قانون کو

پارلیمنٹ کے ذریعہ ترموم کہا گیا
ہے - کہا جانے ہے کہ قوم اور ملک کے
مفاد میں برمیمات کی کئی ہیں -
کہا علی گوئے مسلم یونیورسٹی کو
یانیورسٹی کھیریکٹر دہلی ملک اور قوم
کے مفاد میں بہتر اور بفائدہ بہیں
ہوگا - جمکہ علی گوئے مسلم یونیورسٹی
ایک اعائی قومی ادارہ ہے - جہاں
کسی بہہد بھاؤ کے بغیر ہر دلاب اور
فریق کے لوگ تعلیم پاتے ہیں - سلے
۱۹۹۵ و سنہ ۱۹۷۶ نے امینتھمینٹس
ے اس یونیورسٹی کے یانیورسٹی کھیریکٹر
کو ڈپلٹھائی - اور بدھلی حقوق
سے مسلمانوں کو محروم کر دیا گیا -
جو مسلمانوں کے لئے دھلی کدت کا
بھاٹ بیٹا ہوا ہے - اس وقت سے آج
تک پارلیمنٹ اور پارلیمنٹ کے باہر
مسلمانوں کی طرف سے یانیورسٹی
کھیریکٹر، بحال کوایہ ۱۱ احتجاج چاری
ہے - جب ۱۹۱۰ء کے ایکٹ کے بہت
سارے مواقف و ایس کئے ہوئے ہیں
تو قومی نقطہ نظر سے یانیورسٹی کھیریکٹر
کی بحال میڈی خیال سے ازحد
فروری ہے - یانیورسٹی کیشیں کی
شاراہی اور راجہہ سہیا سے بل کی
ملظوی بھی قابل فرو ہے -

ہمارے دیہیور کے مفاد دفعہ ۲۹
اور ۳۰ میں القیتوں کے لئے دئے
گئے مواقف کے بارے میں ہمارے
ملک کے سہیم کوڑت کے بہت سے
ناصل جمیون نے اپنا اپنا خیال اور

وَاللَّهُ فَيَصْلِهِ دِيْنَهُ وَنَفْتَ ظَاهِرَ كَيْمَاهُ هِيَ هِيَ
وَوَقَابِلَ شَوَّهُ هِيَ - مَسْتَوْ سَهَّاهُ
أَوْ چَدْرُ جَوْ جَهَوْ نَهَيْ أَمَدْأَبَادَ
سَهَّلَتْ زَهَهَهُ سَوْسَائِهَهُ كَمَقْدَسَهُ
مَهِينَ دَلَّهُ دِيْنَهُ هَوْنَهُ كَهَا هِيَ -

"Application or recognition without which the educational Institution established by the minority for imparting secular education will not effectively serve the purpose for which they were established and cannot be made an instrument of suppression of the rights guaranteed". AIR 1974, S.C. page 1389.

أَكِيْ بَهُ بَهُ كَهَا هِيَ -

"The fundamental rights cannot be surrendered or bartered away".

اَسْ مَقْدَسَهُ كَفِيَّصَلِيْهِ مَهِينَ شَهِيْ
كَهَّلَهُ - جَجَ سَهَّلِيْمَ كَوَوَتَ نَهَيْ كَهَا
هِيَ كَهَا

"Liberal, generous and sympathetic approach is reflected in the Constitution in the matter of preservation of the right of minorities, so far their educational institutions are concerned".

اَسْ كَهَا هِيَ سَهَّلِيْمَ كَوَوَتَ لَهُ ۱۹۶۷
مَهِينَ عَلَيْ كَوَهَهُ مَسَلَمَ بَوْنَيَوَسَى كَى
دَهَتْ بَهُ دَلَّهُ دِيْنَهُ هَوْنَهُ بَهُ كَهَا هِيَ -

"There is no ban for the Parliament to make law for governance of Aligarh Muslim University as it thinks fit (AIR 1968 S.C. Page 662-para 34)."

919 L. S.—

جَهَّهُمْهُنَّ صَاحِبُ أَرْتَهَكِل ۳۰
(۱) كَهُ انْدَرَ بَيْنَهُو دَوْسَى ۸ تَهَامَ كَرْنَا
اَيْكَ اِيَّهُسَوْلَهُهُتَ دَاهِيَتَهُ - لَهِكَنَ سَاهَهُ
هِيَ دَسْتُورَ مَهِينَ اَبَ كَوَنَى شَرْطَ نَهَيَهُ
هِيَ كَهُ بَوْنَيَوَسَى لَهِجَّسَلِيَهُهُ اِيَّكَمَكَ كَهُ
ذَرِيَّهُهُ هِيَ قَانِمَ هَوْنَى چَاهَهُ - جَهِسَا
كَهُ اَجَ سَهَّلَهُ بَهُو كَهَا كَهَا تَهَا -
كَهُ سَهَّلِيْمَ كَوَوَتَ لَهُ (establish)
اسْتَهَهَهُمْ كَا اِنْتَهِيَّهُهُشَنَ نَهَيَوَ سَهَّلِيْمَ
مَهِينَ كَهَا هِيَ اَوْ اَسْ بَهُ وَ دَلَّهُ دَهُ
هِيَ وَهَا مَسَلَمَ كَعَادَ كَعَادَ دَوْتَى
هِيَ - اِيَّكَسَفُورَهُهُ ذَكَشَلَهُهُ دَيَّكَهَلَهُ كَعَ
بَعْدَ دَهِ اِيَّسَتَهَهَا هِيَ ۸ کَهُ مَعْلَى
پَاتَهَ هَهُوَ وَهَا بَهُ هِينَ -

"to secure permanent acceptance for (custom, precedent, belief etc.)

اَوْ اِيَّدَمْلَسْتُورَ كَعَلَى هِيَ جَهَّهُمْهُنَّ
ذَكَشَلَهُهُ مَهِينَ دَلَّهُ دَلَّهُ هَهُ وَهَا
هِينَ -

To apply (remedies to) contribute to (one's comfort etc).

بَهُ جَهُ مَنْ لَهُ كَهُ دَهَا هَهُونَ
كَهُ اِيَّسَتَهَهَا هِيَ کَا جَوَ اِنْتَهِيَّهُهُشَنَ
سَهَّلِيْمَ كَوَوَتَ نَهَيَ لَهَا هِيَ اَوْ وَهَا نَدَوَوَ
سَهَّلِيْمَ مَهِينَ لَهَا كَهَا هِيَ اَوْ اَسْ كَوَ
بَهَتْ وَلَوْدَ طَرِيقَهُهُ لَهِلَهَا جَهَّاهَهُ -
بَهُ مَهِينَ اَسْ لَهُ دَهُ دَهَا تَهَا - كَوَنَكَهُ
أَرْتَهَكِل ۳۰ (۱) مَهِينَ بَوْنَيَوَسَى کَهُ
قَانِمَ كَوَنَا اِيَّكَ مَقْدَامَهَلَلَ دَاهِيَتَهُ
لَهِكَنَ سَاهَهُ هِيَ دَسَّهُو مَهِينَ اِيَّسَى
كَوَنَى شَرْطَ ذَهَنَ هِيَ اَسْ لَهُ عَلَى

[شری حافظ الدین احمد]

گوہہ مسلم یونیورسٹی ایکٹ میں اور
کوئی لیکونا وہ کہا ہے تو اس سے
اقلیتوں کے فلذ امیل لیل دلیلت جس
کی صفائت دستور نے اور تکلیل ۳۰

(۱) مہن دی ہے - اس سے مسلمانوں
کو م Hutchinson نہیں کہا جا سکتا ہے -
جہسا کہ ملک کی اعلیٰ عدالت سہیم
کووٹ کے فاضل اور قابل جھوٹوں نے
اپنے ذریعہ فحصاں میں اللہ قائم کی
کہ جس کا ذکر مہن پہلے نہ چکا
ہوں -

ان ساری باتوں کو مدنظر رکھتے
ہوئے یہ کہا جا سکتا ہے کہ دستور
ہند نے جاری ہوئے کے وقت علی
۱۹۴۷ء مسلم یونیورسٹی ایکٹ ۱۹۴۰
دانچ تھا - جس کے ذریعے یہ حق
حاصل تھا کہ علی گوہہ مسلم
یونیورسٹی کے کووٹ کے مددگار اور
افسران سارے کے سارے مسلمان ہونگے -

ان باتوں کا ذکر مہن نے اس
لئے کہا کہ علی گوہہ مسلم یونیورسٹی^۱
کو مسلمانان ہند نے قائم کیا تھا -
۱۹۱۷ کی سہیم کووٹ کی اللہ نے
تاریخی حقوقت سے انکار تو وہیں
کہا بلکہ قانونی موسٹائیاں نکال کر
صلحت وقت کا ساتھ دیا - تقاضائی
وقت کا نہیں جہسا کہ ملک کے
بڑے کانسٹیٹیوشنل ایکسپوٹ شری^۲
لیس ایم سوٹی (sarvai)

نے سہیم کووٹ کے فحصے کے بارے
میں کہا ہے

"The verdict is clearly wrong and
productive of great public mis-
chief".

ملک کی فلاح و بحمدہ کے لئے اور
سرکاری پالیسی کو مدنظر رکھتے ہوئے
یہ ضروری ہے کہ سرکار علی گوہہ
مسام یونیورسٹی بل ۱۹۷۹ مہن
سرکاری، اصلیہ ملک اس لا کو پاراہمیت
کے ذریعے قانون بنا کر اس دیہیں
کی سب سے بڑی اقلیت مسلمانوں
کے جائز دستوری حقوق بھال کرے
ورنہ ملدوستان کے سیکولر قیسوسکریتیک
چیزیں پر ایک بدنام داغ باتی وہ
جائیں گا - وہ اس لئے ہیں کہ علی
گوہہ مسلم یونیورسٹی دت بیتھشیں
پر سہیم کووٹ نے جو فیصلہ ۱۹۴۸
مہن کہا وہ ساری سابقہ دولیت
کے خلاف ہے - اس سے پہلے اور بعد
بھو جب کہویں اقلیت کا کلچرل اور
ایجوکیشنل معاملہ سہیم کووٹ کے
سامنے آیا تو عدالت اعلیٰ نے بہت
ہی اعلیٰ سہیم کا مظاہرا کرتے ہوئے
فیصلہ دیا جیسا کہ مہن پہلے بتا
چکا ہوں -

جذمین صاحب ہمارے دیہیں
مہن ۱۹۴۷ یونیورسٹیاں ہے، اگر ان
میں سے ایک علی گوہہ یونیورسٹی
کو مانیتوں کریکٹر دے دیا جائے تو
کوئی نفع نہیں پوچھتا ہے - جبکہ

اسی یونیورسٹی کے ذریعہ سارے اسلامی
صالک سے بھتو شئے قائم کرنے میں
مدد مل سکتی ہے۔ اب یہ سارا
عوامی سرکار کی خواہیں توجہ اور
دھمکان پر ملحتصر و نہ ہی یونیورسٹی
ایکت اور دو دستور میں امبلڈ مہلت

فہر سکن ہے ایکت کے چانہز حقق
کی بحالی اور دیکھ دیکھ یہ ہی
سرکار کی کامیابی کا داروسدار ہوتا
ہے۔ اس لئے چھوٹوں میں صاحب میں
اپ کے ذریعہ وزیر تعلیم اور سرکار
شمارش کرتا ہوں کہ وہ امبلڈ مہلت
کو علی کوئی مسلم یونیورسٹی کے
مانہوں تک دیکھ کر دیں۔

کہتا ہوں وہی بات سمجھتا
ہوں جس سے حق
نہ اہل مسجد ہوں نہ تھبیسہ
کا فروزد

انہی خہالات اور شمارشات کے ساتھ
میں اپنی بات ختم کرتا ہوں۔ شکریہ

SHRI G. M. BANATWALA (Panaji): Mr. Chairman, Sir: The Aligarh Muslim University (Amendment) Bill is under discussion. I have moved an amendment to refer the Bill to a Joint Committee of both the Houses, with instructions to report to this House by the last day of the first week of the next session.

The Statement of Aims and Objects appended to the Bill has made several claims. It is however, unfortunate that all these claims are not adequately

reflected in the provisions of the Bill. The Bill also does not concede that the Aligarh Muslim University is a minority institution, as envisaged by Article 30(1) of the Constitution. The Minorities Commission has also not been consulted by the Government before the Bill was introduced in this House.

The Minorities Commission, vide their letter dated 9th March 1978 specifically requested the Education Minister to give it an opportunity to express its views with respect to the Aligarh Muslim University before any Bill to amend the Act was introduced in the House. It is unfortunate that the Government chose to neglect totally the request of the Minorities Commission. On May 4, 1978, the Education Minister made a statement in the House announcing the decision of the Government to amend the Aligarh Muslim University Act. The Minorities Commission learnt of this the next day through the Press. On 5th May, 1978 the Government wrote a letter to the Minorities Commission; but in this letter also, the Government said not a word about the specific request of the Minorities Commission. This shows how shabbily the Minorities Commission has been treated by the Government. The Minorities Commission has submitted its report. The report, after our repeated demands, has been laid on the Table of the House. This is what the Minorities Commission has observed in their report, at paragraph 6:

"The Commission had expected to be consulted in a matter which is essentially one with which the Commission are concerned, and one in regard to which the Commission had specifically requested an opportunity to make their recommendation to the Government . . .

"The Commission regrets that they were not so consulted in the preparation of the Bill."

[Shri G. M. Banatwalla]

I have raised this point only to ask why was the Government fighting shy to consult the Minority Commission? What was it that they wanted to hide? What was it that they feared from the Minority Commission created as a result of executive order of this very Government?

In fact the Aligarh Muslim University's Art. 30 is translated into reality. The Aligarh Muslim University represents the hopes and the aspirations of the Muslims in India. It is most unfortunate of course, that the amendment Acts of 1965 and 1972 strangled the Aligarh Muslim University. The present Bill claims to ameliorate the situation; but the provisions of this Bill do not adequately and substantially satisfy the aspirations of the Muslims. Great were the hopes and high were the expectations of the Muslims from this Janata Party Government. But I am sorry to say that today disappointment and dismay has set in everywhere. In the first place, the Bill does not ensure to the University, as I said, the protection under Article 30, clause 1 of the Constitution as a minority institution.

Now, with respect to the autonomy of the University, while there is some improvement in the Bill, there are basic shortcomings of a very serious nature. Several examples can be cited, but because of the paucity of time, I will restrict myself to a few of the provisions of the Bill. In the first place, it is claimed that the status of the court as the supreme governing body with statute making power has been restored by this Bill. That is the claim. We must understand the nature of the claim. The claim is that the Bill restores the status of the court as a supreme governing body with statute making power. Now, Mr. Chairman, I invite the attention of this House to clause 18 which substitutes section 28 of the principal Act. It is very clearly men-

tioned that the court will have no power whatsoever to amend or alter the statutes except with the prior approval of the visitor, namely, the President of India. The President of India, therefore, has arbitrary powers, and the entire court, therefore, is helpless in this particular matter. The claim that has been made in the statement of objects and reasons is therefore not truly reflected in the Bill. The claim is a great farce that has been created.

Then it must be remembered that the most important change that was made by the Act—I should say black Act of 1972—was to replace all the statutes then prevalent with another set of statutes. It is unfortunate that these statutes are retained even by this Bill. The Act of 1972, as far as statutes are concerned, threw its net far and wide, covering subjects like terms and conditions of services of teachers, terms and conditions of the services of even the temporary teachers, terms and conditions of the services even of those teachers appointed on casual vacancies, removal of employees, courses of study, maintenance of discipline among students and so on. The black Act of 1972 made statutes with respect to all these matters; these statutes are retained by the present Bill and the court has no power to change those statutes without the prior sanction of the visitor, namely the President of India.

Let us take statute 4(1) which is about the appointment of Pro-Vice-Chancellor; that statute is maintained even by the present Bill. The Pro Vice Chancellor will be appointed by the executive council on the recommendations of the Vice Chancellor. The Vice-Chancellor recommends to the executive council and if the executive council does not like the recommendation of the Vice Chancellor the matter goes to the President and the President may himself appoint the

recommended Pro-Vice Chancellor. Such are the sweeping shortcomings still to be found in the present Bill inspite of some improvement that has been made.

Look at the appointment of the Vice Chancellor. According to the Bill the Vice Chancellor will be appointed by the visitor, namely, the President of India, from a panel to be submitted by the court. The court is also not free to submit a panel to its own. The court has to select for its panel people suggested in the panel submitted by the executive council. Look at the composition of the executive council. It is overwhelmingly packed with nominated members and by those representing internal interests. There are hardly 5 members elected by the court on the executive council. Further examples may be cited. Section 12(2) of the principal Act confers arbitrary powers on the visitor. Look at the sweeping nature of the limitation. The court is helpless in establishing special centres, specialised laboratories, research institutions etc. for the furtherance of its objectives without the prior sanction of the visitor, namely, the President of India. The court is subordinate to the visitor. Therefore, prior sanction is necessary even in such matters.

The present amending Bill makes new statutes Nos. 32, 33 and 34. These are provisions for students' unions, for teachers' association, and for other staff association. The provision is most undemocratic in nature. These associations and unions are not allowed to have their own constitution; it will be prescribed by the statutes and these statutes cannot be altered without the prior approval of the visitor. These are the many shortcomings of a sweeping nature that have to be considered by this House.

There is parrot like repetition of untenable, ill-conceived and outmoded arguments. It is argued that

contributions have been received from non-Muslim donors, that the principal of the M.A.O. college was an Englishman, that non-Muslims are also admitted as students and so on. I have dealt at length with this particular point, last time when I moved my own non-official Bill on this matter and I have pointed out that none of these arguments compromise the fact that the university a minority institution under article 30(1) of the Constitution. The donations were given to avowedly minority institutions. The donors would have felt insulted by the present suggestion that their donation deprived the institution of its minority character. They really gave donation so that the minority institution may come into existence. Further, surely the employment of non-muslim staff cannot be considered as destructive of the minority character of the Aligarh Muslim University. With respect to admissions, the Supreme Court in its own opinion in Kerala Education Bill 1977 have already opined that this does not militate against the minority character.

There is one very important point to which I would like the Government to give its thought and this House to give its serious consideration. We have been demanding the restoration of the minority character of the Aligarh Muslim University. The definition given, therefore, must be properly changed. But the Government had suggested the definition of the word 'university'. I put this question specifically—what is the purpose of this definition which has been suggested by the Government? What is the purpose of the definition suggested in the Bill by the Government? Does this definition give the University the protection under Article 30(1)? It does not. If it does not, it does not satisfy the Muslims. But further what happens? The hon. Minister has himself clarified that this definition, and the Bill also are in accordance with the opinion of the Supreme Court in Aziz Basha's case. In Basha's case the

[Shri G. M. Banatwala]

Supreme Court held that the University was not established by Muslims. Now, what the Government is doing is simply endorsing the opinion of the Supreme Court. What the Muslims asked was the correction of the situation resulting out of the judgement of the Supreme Court. What we were demanding was that the word 'university' should be so defined that minority character comes up. On the contrary the Government comes forward to endorse the judgement that has been given by the Supreme Court. The definition given by the Government in the Bill explicitly makes a distinction between the Aligarh Muslim University on the M.A.O. College. The definition of the Government says that it was the MAO college that was established by the Muslims and not the University. That is the definition given by the Government. The definition endorses once and for all decision of the Supreme Court and closes all the doors whatever with respect to the fate of the University. We asked with great restlessness to change the definition, to change the situation resulting from the decision of the Supreme Court and the Government in complete defiance of all our sentiments have come forward merely to endorse what the Supreme Court has said. What will be the fate? Tomorrow, we will not even be left with the alternative of approaching the Supreme Court to revise its decision. Then the Supreme Court will say that the definition has already been changed and the definition changed by the Parliament has said that the University is not established by the Muslims. That means the opinion of the Supreme Court endorsed by this Parliament closes the door once and for all for us even to approach the court to review its decision. This is a clear deception and great fraud that is being committed upon the Muslims. I ask, if the definition suggested by the Government does not give us the minority character, then what is

exactly the purpose of changing the definition? If you keep the original definition of the Act of 1920 that 'University' means Aligarh Muslim University then at least there is no finality of opinion given by this Parliament. At least the doors will be open for the people to go to the court. However, I say that this Bill and this definition puts the seal of finality on all arguments concerning the minority character of the Aligarh Muslim University and says to one and all in its definition, in accordance with the Supreme Court decision, that the university has been established by the Act and the M.A.O. College was established by Muslims. This is only a point I was making. What we want of the Government is to come forward in accordance with all the historical facts to, so change the definition as to give us the minority character, i.e. to give us the protection under article 30(1). I plead with the Government to consider the sentiments of the millions of Muslims of India. I hope the demand, which is a very just demand, will even at this late stage, be conceded by the Government. There are a few improvements in the present Bill. There are, however, serious shortcomings that I have pointed out. It is absolutely necessary that these shortcomings be removed. I once again appeal to this House and to the hon. Minister to consider all these things. Government is indeed bound by the decision in Azeez Basha's case, but the House is Supreme and it can effect the changes that it wants, and that is exactly the plea that we make before this House. Please accept the amendment to the definition of the word 'university' which the Minorities Commission has suggested with a view to give us the protection under article 30(1) of the Constitution.

श्री कंबर लाल गुप्त (दिल्ली सदर) :
सचिवालय महोदय, मैंने अपने मित्र श्री बनतबाला
का भाषण बड़े व्याप से सुना थीर में यह भी

जानता हूं कि अलीगढ़ मुस्लिम यूनिवर्सिटी के बारे में मुसलमानों की भावनाएं बहुत उत्तेजित हैं, विशेषतः 1965 और 72 के संक्षेपन के बाद यह एक जर्बदस्त मान्य मुसलमानों में है कि इस का माझनारिटी कैरेक्टर रहना चाहिए और इस की आटोनामी भी इस के साथ रहनी चाहिए। मेरी जो अप्रोच है वह केवल इस यूनिवर्सिटी के बारे में नहीं, बल्कि देश की सभी यूनिवर्सिटीज के बारे में एक समान है। वह बड़ी अनकन्वेंशनल है। मैं यह समझता हूं कि यूनिवर्सिटी जिस उद्देश्य के लिए बनाई जाती है वह उद्देश्य पूरा होना चाहिए न कि कोई यूनिवर्सिटी माझनारिटी की है, कोई मेजारिटी की है, कोई हिन्दू की है, कोई मुसलमान की है। मैं चाहता हूं कि यह चीज देश में 33 साल की आजादी के बाद तो खत्म होनी चाहिए और जब तक यह खत्म नहीं होगी यह दुर्भाग्य की बात होगी। यह दुर्भाग्य है आज और उस के लिए मैं बनतवाला जी को दोषी नहीं ठहराता, हम अपने आप को दोषी ठहराते हैं कि शायद हम इन के मन में जो विश्वास पैदा करना चाहिए वह पैदा नहीं कर पाए। इसके लिए हम दोषी हैं। खास तौर से मेजारिटी कम्प्युनिटी दोषी है। मैंने श्री बनतवाला साहब की स्पीच को सुना मान लीजिए कि मुस्लिम कैरेक्टर को मान लिया जाता है तो क्या लाभ होगा? इससे विशेष लाभ क्या होगा? मेरे इलाके में करीब 40-50 हजार मुसलमान बोट हैं।

श्री वसन्त साठे : और कुछ नहीं होगा तो विश्वास पैदा होगा।

श्री कृष्णराव लाल गुप्त : यहां दिल्ली में मेरे इलाके सें करीब 50 हजार मुस्लिम बोट हैं। मैं दिल्ली में पैदा हुए हूं। मैंने देखा है मुसलमानों की बस्तियों में, पहले अपने बचपन में जब स्कूल में पढ़ता था तब और आज भी जब जाता हूं तो उनके रहने

सहन का तरीका, उनकी आर्थिक अवस्था, उनकी एकोनॉमिक कंडीशन, प्रायः मोटे तौर पर एक जैसी ही है। एक बार में 40 साल पहले अगर तीन व्यक्ति रहते थे तो आज 8-10 हो गए हैं लेकिन उनका धर बैसा ही है। अगर बात लोहा कूटता था तो उसका लड़का भी लोडा कूटता है और उसके लड़के का लड़का भी लोहा कूट रहा है। मुझे बनतवाला साहब सें इस बात की शिकायत है कि मुसलमानों की जो सीडरशिप है उसने अभी तक सेंटीमेंटल सवाल तो उठाए हैं लेकिन आर्थिक सवाल नहीं उठाए हैं। उनकी हालत सुधारने के लिए, उनके स्टैंडर्ड को ऊचा करने के लिए कोई सवाल नहीं उठाए हैं। मेरे पास डा० खुसरो का भाषण है, मैंने उनसे व्यक्ति गत बात भी की, उनसे पूछा कि अलीगढ़ यूनिवर्सिटी ने अभी तक कितने आई० ए० एस० आफिसर पैदा किए, कितने आई० पी० एस० आफिसर पैदा किए और सेन्ट्रल सर्विसेज में वहां के कितने लोग हैं। आपको जानकर आश्चर्य होगा कि 1975-76 तक सारी यूनिवर्सिटी से एक भी व्यक्ति सेन्ट्रल सर्विसेज में नहीं गया। अभी पिछले एक दो साल से कुछ शुरूआत हुई है। हम शिकायत करते हैं कि मुसलमान बड़ी जगहों पर नहीं हैं लेकिन क्यों नहीं है? जब तक आप अलीगढ़ यूनिवर्सिटी का स्टैंडर्ड कंचा नहीं करेंगे, उसके लिए कोशिश नहीं करेंगे वहां पर अच्छा स्टाफ नहीं होगा, अच्छी टीचिंग नहीं होगी तब तक केवल मुस्लिम कैरेक्टर बनाने से कोई लाभ नहीं होगा।

एक बात मैं भानता हूं कि मुसलमानों की कल्चर, उनका इतिहास बना रहना चाहिए और उसमें हमारी सरकार को भी मदद करनी चाहिए? मैं उन लोगों में से हूं जो यह समझते हैं कि वोनों जीवों को धारण धालन करना चाहिए। अगर कोई मुस्लिम इस्टीट्यूशन है जोकि मुस्लिम कल्चर के बारे में अध्ययन करती है जैसा कि शायद अमरोहा में है, वेबवन्द और दूसरी जगहों पर हैं तो

[अ. कवर लाल गुप्ता]

उनको सरकार आफिशियली भवद करे । मैं इस बात का स्वागत करता हूँ । मैं चाहूँगा कि मुसलमानों की जो कल्चर है उसकी स्टडी मुसलमानों को और दूसरे लोगों को भी करानी चाहिए कि हमारे देश में क्या हुआ लेकिन अगर उस चीज को आप यूनिवर्सिटी में लायेंगे तो वह उचित नहीं होगा । क्या जो हमेशा अलग अलग रहे वे अलग अलग ही रहेंगे ? क्या हम मेनस्ट्रीम में नहीं आ सकते ? हम कब तक अलग अलग रहेंगे ?

आपने आर्टिकिल 30 की बात कही । ठीक है, जब देश का बटवारा हुआ तो लाखों लोग इधर से गए और लाखों लोग उधर से आए । उस समय एक खास परिस्थिति थी, एक खास स्थिरांश थी जिसमें आर्टिकिल 30 बनी । शायद हमारे विद्वान निर्माता इसको बनाने पर भजबूर हुए कि एजूकेशन के मामले में भी सेफगार्ड्स रहनी चाहिए । मैं समझता हूँ कि आज 32, 33 साल के बाद क समय प्राया है कि हम उस आर्टिकिल के बारे में रिव्यू करें और खास तौर से मुझे और चीजों में एतराज नहीं है लेकिन एजूकेशन में कम से कम यह ज़कर होना चाहिए एजूकेशन के मामले में हिन्दू, मुस्लिम, ईसाई पादरी वौरह जैसी चीज नहीं होनी चाहिए । वह सब के लिए समान होनी चाहिए । वैसे आप कल्चर के बारे में कुछ सुरक्षा रखिये, धर्म के बारे में रखिये और दूसरी किसी चीज के बारे में रखिये और उस के लिए सरकार से भवद चाहिए तो मैं उन लोगों में हूँ जो यह चाहते हैं कि उनको भवद दी जाए । मेरी निगाह में एक सच्चा मुसलमान बहुत अच्छा है अगर वह नमाज पढ़ता है और मस्जिद में आता है, उसकी बजाय जो भगवान को नहीं मानता । मैं चाहूँगा कि कोई मुसलमान कोई ईसाई, कोई हिन्दू, जो भगवान को मानता है, वह गिरजाघर में जाए, अगर वह जाना चाहता है, वह मस्जिद में नमाज पढ़ने के लिए

जाए, वह मर्ज दर में जाए । . . . (अवधान) मैं यह कहना चाहता हूँ कि धरण इन्हूँ हैं, तो वह मन्दिर में जाए, मुसलमान है तो गिरजाघर में जाए यद्योंकि वहाँ जाकर उस को धरने धर्म के बारे में जान होता है । मैं इस को बुरा नहीं मानता । . . . (अवधान) . . . इसमें आप का मेरे से मतभेद हो सकता है लेकिन मैं इस को ठीक समझता हूँ ।

श्री बसन्त साठे (मलोला) : कितने पालंडी वे लोग हैं, मंदिर में जा कर सारे पाप करते हैं ।

श्री कंबर भाल गुप्त : सारे पालंडी नहीं होते हैं, सारे बुरे नहीं होते हैं, अच्छे भी होते हैं । मेरा कहना यह है कि कोई मुस्लिम जो नमाज पढ़ता है, रोजा रखता है या मस्जिद में जाता है । मेरी निगाह में वह 10 गुना ज्यादा अच्छा है उस व्यक्ति से जो भगवान को मानता ही नहीं । इसलिए मैंने वह बात कही कि धरण आप कल्चर के लिए सेफगार्ड करें, तो उस को सेफगार्ड करने के लिए सरकार को पूरी भवद करनी चाहिए । उस के लिए किताबों की छपाई है या दस्तों के रहन-सहन को ठीक करने की बात है तो वह होनी चाहिए । मैं तो यहाँ तक इस के लिए तैयार हूँ कि मुस्लिम लीडरशिप डेवलप होकर आए और यह मांग करे कि हमारी एकोनामिक कंवीशन्स ठीक होनी चाहिए लेकिन आज वह हो नहीं रहा है । आज 32 साल में, मैं आपनी कांस्टीट्यूशन्सी में यह देख रहा हूँ कि जिस का बाप लोहा कूटता था, यह भी बुद लोहा कूटता है और उस का सड़का भी लोहा कूटता है । इसके लिए मैं कुछ कहूँगा तो मेरी बात एक खास वैक्यात्मक में समझी जाएगी लेकिन मैं यह चाहूँगा कि मुस्लिम लीडरशिप डेवलप हो जाए इधर की हो और चाहे उधर की हो, वे प्रायिक सुवालों को लेकर इकट्ठा हों और उसको ठीक करें । अगर वे ऐसा करते हैं, तो वह

सारी समस्या ठीक हो जाएगी । अलीगढ़ के चूसद साहब का भावण मेरे पास है । चूसद साहब ने क्या कहा है, वह मैं आपको पढ़ कर सुनाता हूँ :

"Dr. Kuzro pointed out that the University did not believe in making any special reservations for the Muslims, either in admission or appointment, or in its highest executive body of 210 members, the Court. There have been suggestions of reserving seats for Muslims in the Court, but so far we have resisted this."

ये डाक्टर चूसद है, जो अलीगढ़ यूनीवर्सिटी के बाइस चान्सलर है । वे आगे यह कहते हैं :

"The University, Dr. Kuzro admitted had been hampered by a minority complex under which the students never become competitive or worked themselves up to a levels of excellence to which they were capable. However, this attitude of diffidence, he maintained, was fast disappearing, particularly after the introduction of the training course for competitive examinations. Initially, the number of AMU students getting into Central Services ran from 0 to 1 per cent."

This is the position.

अध्यक्ष महोदय मेरे कहने का भतलब यह है कि 33 साल के बाद भी आज यह भसला हमारे सामने है । हवारी जो लीडरशिप है और उच्चर जो भाई बैठे हैं सभी से मैं हाथ जोड़ कर प्रार्थना करता चाहता हूँ कि अगर जब तक आप सही भावनों में भुसलमानों की इकोनोमिक कंडीशन्स, एज्यूकेशनल कंडीशन्स और सोशल कंडीशन्स को नहीं सुधारेंगे तब तक भुसलमान भाई बैठे के बैंसे ही रहने वाले हैं । हम ने दीस लाल तक उन्हें नारे देकर रखा

है । मैं पूछना चाहता हूँ कि अगर इस यूनिवर्सिटी का माइनोरिटी करेटर बन जाएगा तो क्या वहां सब ठीक हो जाएगा । आपने यह कैसे साच लिया कि अगर वहां भुसलमान होता तो वह चाहेगा कि भुसलमान ठीक हो और हिन्दुओं के जाते ही वह ठीक नहीं रहेगा । सब ताह के लोग होने हैं । आपको इस तरह से नहीं सोचना चाहिए । आज 33 साल के बाद हम एक हैं । भुसलमान यहां किसी की दया पर नहीं है । सभापति महोदय, मुझे याद है, जब 1967 के चुनाव हो रहे थे, मैं उस समय जनसंघ में था तो हमारे देश के एक गणमाण्य नेता प्रधान मंत्री जी ने उस समय भुसलमानों से कहा था कि अगर जनसंघ यहां पर आ जाएगा तो तुम्हारी मस्जिदें गिरा दी जायेंगी तुम्हें खत्म कर दिया जाएगा । कहने का भतलब यह है कि क्या भुसलमान किसी एक पार्टी या किसी एक व्यक्ति की दया पर यहां रहेंगे ? नहीं । यहां पर भुसलमान हैं और देशर थोन राइट । जैसे मैं हूँ वैसे आप हैं । हम में कोई फक्त नहीं है । अगर मैं यह कहूँ कि जनता पार्टी रहेगी तो भुसलमान रहेंगे या कांग्रेस पार्टी रहेगी तो भुसलमान रहेंगे तो यह बेकूफी की बात होगी । अगर कोई यह कहता है तो गलत कहता है । मैं समझता हूँ कि इस तरह से भुसलमानों से कहना गलत होगा ।

श्री सौगत राय (बैरकपुर) : आप इण्डियनाइज्ड करने की बात कहते हैं ।

श्री कंवर लाल गुप्त : आज इण्डियनाइज्ड सारे हिन्दुस्तानियों को करने की जरूरत है ।

We have just heard Mr. Saugata Roy. He has read in the press that about 15 military officers of different ranks were indulging in espionage for Pakistan, and I think majority of them are Hindus. There is hardly any Muslim. So you have to Indianise all the Indians, not only you and me or Mr. Banatwalla, but I think all the three.

ओ सौगत राय : क्या शाखाओं में से जा कर करेंगे ?

ओ कंबर लाल गुप्त : ऐसी जो शाखाएं हैं वह बहुत अच्छा तरीका है। अगर आप भी आ जाएं तो देखेंगे कि वे कैसी हैं। मैंने स्ट्रीम में लाने की बात को आप छोड़ दें। किसी फिरं की भावनाओं को उभाड़ कर बड़ी कुछ फादा उठाया जा सकता है लेकिन मैं नहीं समझता हूँ कि इस तरीके से हम उस फिरं की कोई सर्विस करते हैं, कोई खिदमत नहीं करते हैं। मुसलमानों को नशीली चीज़ f ला कर जो आप उनको नशे में रखते हैं उम्मकी जरूरत नहीं है। मुसलमानों को चाहिये नौकरिया, एज केशन, उनको चाहिये कि उनकी इकोनॉमिक कंडिशन मुश्किले। अगर वह नान बनाने का काम करता है या बिस्ट्रेट बनाता है तो उसका लड़का बड़ा आदमी क्यों नहीं बन सकता है? दस बीस मुसलमानों को मिनिस्टर या पार्टी मैंट का मैन्यर बनाने से मुसलमानों की प्रावलैम साल्व नहीं हो सकती है। तीस साल तक यही होता रहा है। थोड़े से लोगों को पकड़ कर आए। उनको मंबी बना कर हम आगे।।। कर उनको घुमाते रहे हैं। इस तरह की बात से कुछ होने वाला नहीं है। हम को जड़ को पकड़ना चाहिये, नीचे से काम शुरू होना चाहिये।

मैं आपकी भावनाओं की कदम करता हूँ। मैं दिर्घ यूनिवर्सिटी के बारे में नहा बल्कि सभी के बारे में बहता हूँ। जहाँ तक कल्चर का सबाल है मुसलमानों की कल्चर को आगे बढ़ाने के लिए जैसे देवबन्द है उनको सरकार को अलग मे ग्राट देनी चाहिये, जितनी दे रही है उससे कई गुना धारिक देनी चाहिये। ऐसा किया गया तो मुझे खुली ही होगी। इस यूनिवर्सिटी प्रीर बनारस पूनिवर्सिटी से नामों को हटा कर ऐसी व्यवस्था की जाए

ताकि वहाँ अच्छी तालीम विद्यार्थियों को मिले, कम्पीटीशन में वे लोग आएं और कामयाद हों। इस तरह की व्यवस्था आपको करनी चाहिए।

इन शब्दों के साथ जो बिल है उसका मै पूरी तरह से समर्थन करता हूँ।

श्रीमती मोहसिना किंवद्दन (आजम-गढ़) आपके मशकूर हूँ कि आपने मुझे मोका दिया है। अलीगढ़ मुस्लिम यूनिवर्सिटी मुस्लिम कम्युनिटी जो हिन्दुस्तान में बसती है उसका एक सरमाया है। अपनी मानदार रवायात के साथ आपने इनदार तमहन के साथ वह आज भी नैशनल सर्विस अजाम दे रही है। उसने बड़े बड़े स्कालर, साइटिस्ट्स और हिस्टोरिंग पैदा किए हैं जिन्होंने हिंदुस्तान में ही नहीं बल्कि पूरी दुनिया में नाम कमाया है।

इस यूनिवर्सिटी के बारे में बहुत कुछ यहा कहा जा चुका है। मैं उस में जाना नहीं चाहती हूँ। मैं चन्द चीजें ही आपकी खिदमत में पेश करना चाहती हूँ। उम बक्त मुस्लिम कीम का जो हाल हो रहा था, जो एक निराशा का बातावरण था, खुदारी खल्म होती जा रही थी, डिमारेलाइजेशन आ रहा था उसको देखते हुए सर सैयद अहमद खा को खायल आया और मुस्लिम कीम हमेशा उनकी ममनून रहेगी, तो दुनिया ममनून रहेगी और उनका नाम रहेगा कि न सिर्फ इतनी बड़ी चीज़ इस मुल्क को बल्कि दुनिया को उन्होंने दी और इस यूनिवर्सिटी को कायम किया। दुनिया के तमाम हिस्सों से यहाँ लड़के पढ़ने के लिए आते हैं। सर सैयद अहमद खा ने एक ऐसा सरमाया छोड़ा है जिस ने बहुत कुछ इस कौम को दिया है। जब उन्होंने इस यूनिवर्सिटी के बारे में सोचा था तो उनकी विमांग में यही चीज़ थी कि मुस्लिम कीम के बच्चों को भी पढ़ने लिखने और बास तौर से हावर एजूकेशन

[अ.मा: मोहासिना किदवाई]

का भौतिक मिलना आहिए ताकि वे भी मुल्क की खिलाफ कर सके और अपनी इकत्सादी हालत को सुधार सके। जिस बक्त उन्होंने इस यूनिवर्सिटी की बात की उस बक्त मुसलमानों का भौतिक मेरी उनके खिलाफ एक जज्बा उभरा। चूंकि उस बक्त अग्रेजो के खिलाफ एक जबर्दस्त नफरत का जज्बा मुसलमानों में था इसलिए लोगों ने कहना शुरू कर दिया कि सर सैयद अहमद खा मुस्लिम कौम को ला जहव कौम बना रहे हैं, उसको अपने दीन से वे बहरा कर रहे हैं अग्रेजी तालीम दे कर और मुल्क के नीजबानों को बराबर करने जा रहे हैं लेकिं उन्होंने बड़े ही सले और हिम्मत के साथ सारी बातें सही और यह डगकेबल चली।

एजूकेशन मिनिस्टर की स्पीच को सुन कर मुझे बड़ा ताज्जुब और अफसोस हुआ जब उन्होंने एक दलील यह दी जोकि बड़ी बच-काना, बड़ी चाइल्डश थी कि पहला अंग्रेज जो इस यूनिवर्सिटी से निकला वह नान-मुस्लिम था। वह बात उन्होंने बड़े कष्ट के साथ कही है। यह कोई दलील नहीं थी जोकि मुस्लिम कारेक्टर के खिलाफ पेश की जा सकती हो। यह तो कष्ट की बात है इस यूनिवर्सिटी के लिए कि वह नान-मुस्लिम था, खुशी की बात है। आज भी वहां चालीस परसेंट के करीब तालिक इन्हम नान मुस्लिम हैं। टीवर्स भी वहा नान-मुस्लिम हैं। यह तो वहां के कारेक्टर की बात ही है। इस यूनिवर्सिटी को कायम करने का बुनियादी मकसद क्या था। इसको मुसलमानों के जरिए एस्टेब्लिश किया गया और उनके जरिए यह एडमिनिस्टर की जा रही है, मैनेज की जा रही है। उसका कारेक्टर कायम रहना आहिए। मुझे ताज्जुब हुआ यह सुन कर जब उन्होंने अपनी स्पीच में आखिर में यह कहा :

"I was taking up the very important question concerning the

character of the University. It is said that the minority character should be restored. Now we are trying to understand what is meant. by the minority character."

16.00 hrs.

आपने जिस बक्त अपने 1977 के मैनिफर्स्टो में रखा था कि माइनोरिटी कारेक्टर बहाल करेंगे, माक के जिए एजूकेशन मिनिस्टर साहब, आपके 'उस बक्त इसके मायने नहीं मालूम थे कि माइनोरिटी के रेक्टर का मतलब क्या होता है? जो पोलिटिकल पार्टी अपने मैनिफर्स्टो में रखे कि हम माइनोरिटी कारेक्टर बहाल करेंगे और आज आप अपन तकनीर में कह रहे हैं कि हम देख रहे हैं, कि माइनोरिटी कारेक्टर का मतलब क्या होता है।

डा० प्रताप चाहूँ चाहूँ यह कोई माइनोरिटी कारेक्टर का सवाल नहीं है।

श्रीमती मोहसिना किदवाई : आपने बारबार यहीं कहा। जब मैं आजमगढ़ में इलैक्शन लड़ रही थी तो आपके सदर साहब वहा गये, आप उनकी उस बक्त की रपोर्ट निकाल कर देख लींगिए, उनमें वहा सवाल किया गया कि आपने माइनोरिटी बरंबरर की बात अपने मैनिफर्स्टो में की है कि यह आप बहाल करने जा रहे हैं तो कब बहाल करने जा रहे हैं। अलीगढ़ मस्लिम यूनिवर्सिटी का बिल कब इन्टोड्यूस करने जा रहे हैं? उन्होंने कहा कि हम जाते ही, जैसे कि संशय अभी हो रहा है हम जाते हैं। इसे इन्टोड्यूस करने जा रहे हैं। उन्हें ने कहा कि हम जाते ही इसे इन्टोड्यूस करेंगे। आप उस बक्त के प्रोसारिंग निकलवाकर देखिए कि इलैक्शन के बीच में वह बिल यहां इन्टोड्यूस हुआ था, महज इसलिए कि आजमगढ़ का इलैक्शन जंत लिया जाये, लेकिन, इतकाक से आपकी बदर्दिस्मति, और हमारी खलाफिस्मति, उसमें जनता ने आपके खिलाफ फैसला किया।

[आजमनी भोहसिना किदवाई]

आज आप उस माइनीटिट करेक्टर का मतलब समझना चाहते ने कि उसका मतलब क्या होता है। गुप्ता ज. है अपना तकरर मे कहा कि आपको क्या राय है। आप यह कह सकते हैं कि हमने क्यों नहीं किया। हमने जो गलती की, उसको आप भी दोहरायेंगे जरूर, ऐसा लगता है। मैं कहना चाहता हूँ कि उस बक्त के बजारे-आजम के साथ कल ऐसे नादान दोस्त और नासमझ लोग थे कि जिन्होंने करोड़ों लोगों के जज्बात का एहमास नहीं किया और आज उस का खिलियाजा हम भूगत रहे हैं और शायद आप भी भगतेंगे, ऐसा मैं समझती हूँ। मैं उस बक्त भ चाहता हूँ कि आप भ जाते हैं कि कुछ लोगों ने अपने जाती मकाद और जाति रजिस्ट्र के लिए हसतो-खेलत एक ऐसे इस्टोट्रियशन को खत्म करने की कोशिश की जो आज भ मर्गदर्शन होकर अपने दास्तान बयान कर रहे हैं और आप अपने मुक्तकबिल के लडाक देख रहे हैं।

मैं ने गुप्ता ज. के तकरीर बड़े गोर से सुना, इसमे मजहब का सदावा क्या उठता है? इसमे कहीं यह नहीं है कि इस यूनिवर्सिटी का दरवाजा दूसरों के लिए बन्द है। आप एक तरफ बात कर रहे हैं कि हमने आटोनामो देवा हमने यूनिवर्सिटी के आजादी बहाल कर दो और जो सुशाम गवर्निंग बाड़ है, जिसके आप कोट कहते हैं उसका आपने ऐसे बाध कर रखा है कि नोमिनेशन के लिए एज्जक्यूटिव कमेट बनायें उसके जिये आप कोट के मेम्बर को लायेंगे। उसके मेम्बर को यह हक नहीं है कि बहा अपने बाइस चांसलर के पैनल भेज सके। मैं आप से पूछता चाहत हूँ कि आपने जो मेरे स्ट्रोम का बात का। यूनिवर्सिटी कोट को जब अखिलयार था अपने पैनल भेजने का उसमे चाहे जिभाउहान साहब हो, जाकिर हुसैन साहब हो, उसके बारे र हुसैन जेवा हो या उसीयार जंग हो और चाहे बदकहीन

तैयबजी हो, उसमे कौनसा ऐसा बाइस चांसलर था जो मेरे स्ट्रोम की बात नहीं करता था? कौनसा बाइस चांसलर था जो मजहबी फिरकेवारियत को हवा देता था? जितने भी मैंने नाम गिनाये हैं, सब का। अपन अधिक थी उनके हैसियत थे। उन्होंने इस मुल्के मे नहीं बल्कि दूसरे मुल्कों मे भी अपना नाम बमाया है। तो कोट ने इतनी जिम्मेदारी के साथ अपन जिम्मेदारी को समझते हुए पैनल भेजा कि उन्होंने मुल्के के मफाद को सामने रखा और ऐसे लोगों को चना जिन पर अप शब्द नहीं कर सकता हैं उगले। नहीं उठा सकते हैं। वह लोग वहा के बाइस चांसलर हुए। आज उसों कोट को यह अखिलयार नहीं है कि पैनल भेज सके। यह अखिलयार है कि 5 बायेनल जोविजटर के पास आयेगा, उसमे 2 के नाम को डिल ट कर सकता है, कह सकता है कि हम नहीं लेंगे। आज आप बात करते हैं कि हमने 72 के बिल मे भी जो जो जे नहीं थी, वह इस मे बरद। है कि एक आनंदरी ट्रेजरार होगा जिसको एज्जक्यूटिव चनेंगा, लेकिन जो ऐवाउन्ट्स होंगे वह एक आइटिट गियर्ट के साथ पालियामेट वे सामने रखे जायेंगे। फाइनेंस आर्किसर का उस पर कोई अखिलयार नहीं है। यह सारा चीजे किस किसकी है। आपने जो भी नारा दिया, आज दो साल आपके सरकार को आये हुए हो गये, आप हमेशा यह कहते आये कि माइनीटिट करेक्टर हम बहाल करेगा। चाहे इनकी पार्टी के सदर हों या मिनिस्टर हो, उनकी स्पोचिज को निकलवा कर देखिए, उन्होंने हमेशा यह बात कही। और आज मिनिस्टर साहब यह बिल लेकर आये हैं कि हम माइनीटिट करेक्टर नहीं दे सकते हैं। उन्होंने तो इस यूनिवर्सिटी के डेमोक्रेटिक करेक्टर तक को छीन लिया है। आज उसकी हैसियत क्या रहेगी। क्या मुस्लिम यूनिवर्सिटी तिक्क एक कागजी नाम रहेगा। अगर मुल्क की 114 यूनिवर्सिटीज मे एक यूनिवर्सिटी माइनीटिट

के नाम से बाबस्ता हो जाये, तो वया आकृत या क्यामत आ जायेगी ?

उत्तर प्रदेश की तकरीब ६ सव यूनिवर्सिटीज आज बन्ध हैं। कहीं कोई पढ़ाई नहीं हो रही है। बी० ए० के रिजल्ट्स अभी तक नहीं आये हैं और नये एडमिशन भी नहीं हो रहे हैं। लेकिन उत्तर प्रदेश में अलीगढ़ की सैट्रल यूनिवर्सिटी ऐसी है, जहा डिसिलिन काथम है, सही तरीके से पढ़ाई भी हो रही है, सेशन्ज भी हो रहे हैं और काई प्रेशाना या दिक्षित की बात नहीं है। मैं समझता हूँ कि इस यूनिवर्सिटी के मामले में म़हब का नाम बाँच में नहीं लाना चाहिए। आनंदल मेस्टर कहते हैं कि मुस्लिम कल्चर, तहजीब और तमहून रहना चाहिए। गुप्ता जा। माफ करे, यह कल्चर, तहजीब और तमहून आज भांहितुस्तान में नुमाया है, आज भ। उमक। एक ही सथित है, लाग उसका जानते हैं, देखते हैं और मानते हैं।

पता नहीं, खुसरा साहब ने कहा से उनका यह इतिलादे दा है कि अलीगढ़ यूनिवर्सिटा के लड़क, १९७६-७७ से पहले आई० ए० एस० आर आई० एफ० एस० वर्षेरह म नहीं आते थे। वह इस यूनिवर्सिटा का पिछली हिस्ट्री उठा कर देखे—अलीगढ़ यूनिवर्सिटा के लड़के बराबर आई० ए० एस० और फ़ारंत सविस मे आते रहे हैं। पिछले साल से पिछले साल वहा के एक लडके ने आई० एफ० एस० से टाप किया था। वहा ५ लडक बड़े-बड़े जानियां डाक्टर्ज, साइट्स्ट्स और स्कालर्ज बने हैं। वहा क। महदा। हसन साहब जैन डिजाइनिंग क टाप क। डाक्टर है, जा अपना साना। नहीं रखते हैं, दूसरे मुलका से लाग उनसे शिक्षा। लेन क लिए आत ह।

म बाई-बार दरखास्त करूँग। कि इस यूनिवर्सिटा के माइनारिट कैरेक्टर को बहाल

किया जाये। भव सारी पावर सैट्रल गवर्नरेट को दे दी गई है, चाहे वह विजिटर के जरिये हो, वाइस-चासलर के जरिये हो और चाहे एकसीक्यूटिव कमेटी के जरिये हो। २०० के करीब बरहोंगे, जिनमे कुल २८ मुसलमान होंगे। १९७२ के एकट के मुताबिक एकी० क्यूटिव कमेटी मे आलू बायज की तादाद १५ थी, लेकिन इस बिल मे उसको १० कर दिया गया है—५ घटा दिये गये है। उस मे इतने नामी नेशन्ज किये जायेंगे कि वह ज्यादातर एक नार्सनेटिड बाड़ी रहेगी, कहते ने लिए चद इलेक्ट्रिट मेस्टरान होंगे। सरकार जो भी चाहेगी, वह करा सकती। सरकार से मेरा मतलब जनता पार्टी क। सरकार से नहीं है। आज जनता पार्टी का सरकार है, कल कोई दूसरी सरकार आ जायेगी, और अगर गुला जा क सरकार आ जायेगी, तो हम तो बेमौत मर जायेंगे (अवधान)

बी कंबर लाल गुप्त (दिल्ली सदर) : आज भी हमार गवर्नरेट है।

श्रीमती मोहसिना कियबाई। मेरा मतलब आर० एस० एस०—पुरल आर० एस० एस० सरकार से है। बेस है ता आज भ। उनक। ह। सरकार।

खुदा के लिए इस यूनिवर्सिटा को दूसरे लोगो क रहमा करम पर न डालिये। उसक। आठोनाम। को बरकरार रखिये और उसक। आजाद। को बहाल क। जिए। मे दावे क साथ कह सकता। हूँ कि यह यूनिवर्सिटा कभ। अ किस। कम्युनल लाइन पर नहीं चलत। है। हिन्दू, मुस्लिम, सिख और ईसाई जिस तरह वहा रहते हैं, बेसा माहूल किस। भारेष्टा शल यूनिवर्सिटा मे नहीं रहा है। मे आपको भी बाबत देना चाहता। हूँ कि आप वहा जाकर देखे।

[बीमतः नोहसिना किदवाई]

मिनिस्टर साहब ने न बेग कमेटी का तज़किरा किया है और न खुसरो कमेटी का तज़किरा किया है, जिन्होंने पूरी तरह से रीकमेड किया है कि कौन कौन से बातें इसमें रहनी चाहिए और कौन कौन सी बातें निकाल देनी चाहिए। मुझे अफसोस है कि मिनिस्टर साहब ने सिर्फ माइनोरिटीज कमीशन का तज़किरा किया है, लेकिन बेग कमेटी और खुसरो कमेटी की रीकमेडेशन्ज का कोई तज़किरा नहीं किया है। मैं पूछता चाहती हूँ कि आखिर उन्होंने बेग कमेटी और खुसरो कमेटी की रीकमेडेशन्ज को क्यों नहीं माना, जिन्हे खास तौर से इसके लिए बिठाया गया था। ऐसी कौन सी बजह थी कि वह सिर्फ माइनोरिटीज कमीशन की रीकमेडेशन्ज तक रह गये और उन्होंने बेग कमेटी की सिफारिश को भेनशन तक नहीं किया। मैं आपको पढ़ कर सुनाना चाहती हूँ कि बेग कमेटी ने क्या कहा है। उम्ने कहा है —

“ that, notwithstanding any judgement, decree or order of any court or tribunal to the contrary, the Aligarh Muslim University shall be deemed to have been established by the Muslim minority of India as an educational institution of its choice and shall be administered and managed as provided for in articles 29 and 30 of the Constitution or the University be defined as a University established by the Muslims of India.”

इसी तरह की रेकमेडेशन खुसरो कमेटी ने भी की है। लेकिन किसी भी चीज का तज़किरा मिनिस्टर साहब ने नहीं किया है। जितना पहले हमने उस बिल में दिया था 72 से उससे भी कुछ चीजों को निकाल कर छाप्स कर दिया। नतीजा यह है कि सिर्फ कानूनी पहलुओं में उलझा कर रख दिया।

सुप्रीम कोर्ट का हवाला आप देते हैं। सुप्रीम कोर्ट का हवाला कोई माने नहीं रखता है, इसलिए कि पालियामेंट को अखिलयार है, उसका यह हक है कि वह जब चाहे कास्टी-च्यूशन को बदल सकता है। आगर आप दिल से यह लाना चाहते हैं, आपके जज़बात में सच्चाई है और आपने जो इस मुल्क की माइनोरिटी से बायदा किया था माइनोरिटी कैरेक्टर का, आगर आप वाकई उस का लाना चाहते हैं तो मैं मानती हूँ कि आप की राह में कोई रोड़ा अटकने वाला नहीं है और आप कास्टीच्यूशन अमेड़ करके इस चीज का माइनोरिटी को वापिस दे सकते हैं। इसमें कोई बानूनी पहलू की बात नहीं हो सकती है। इसमें निर्फं जो एक जज़बाती लगाव है करोड़ो मुमलमानों का, इस यूनिवर्सिटी से, उसकी मैं बात करती हूँ और मैं समझती हूँ कि यह अकमरियत की एक फगालदिली होगी, बड़प्पन होगा कि वह अकलियत की एवं इस्टीच्यूशन को उसका माइनोरिटी कैरेक्टर बहाल करके अपने पर भी भरोशा पैदा कराए। आपने जो बादा किया था उसे पूरा करे बरना न आप के बादे की कोई बकन है न कोई इज्जत है और न काई उस के कार मरोमा करत, है कि आप का बादे करने हैं क्योंकि आज तक मैनिफेस्टो का एक भी बादा आपने पूरा नहीं किया है। तो आज मैं आपसे कहना चाहती हूँ कि इन तमाम चीजों को छोड़िए, कानूनी पहलू, मेन-स्ट्रीम इन सब चीजों को छोड़ कर एक अखलाकी पहलू से, सामाजिक पहलू से और जज़बाती पहलू से गौर करने जैसा आपने बादा किया था माइनोरिटी कैरेक्टर बहाल करने का उसे बहाल कर के इस मुल्क की माइनोरिटी में एक भरोसा और एनमाद पैदा करने की कोशिश कीजिए।

बी राज विभास पासबान (हाजीपुर) समाप्ति महोदय, अबी इय बिल पर जो चर्चाए चली है उसे आर्टिकल 30(1) का हवाला दिया जा रहा है। मैं आपके मामते

आटिकल 30 सब क्लाझ (1) पढ़ रहा है ।

"All minorities, whether based on religion or language, shall have the right to establish and administer educational institutions of their choice."

इम देश का दुर्भाग्य है कि नीति और नीयत मे कही तालमेल खा नहीं रहा है। हमारी नीयत कुछ रहती है और नीति कुछ और बनती है। आज क्या कारण है कि आजादी के 31 वर्षों के बाद भी जो मुस्लिम समुदाय है या जो हरिजन है, आदिवासी है उनका विश्वास इम देश मे किसी भी सरकार पर नहीं जम रहा है? यह तहन बड़ा विचार-णीय प्रश्न है। 31 साल गुजर गये और 31 साल गुजरने के बावजूद भी क्यों हम असुरक्षित महसूम करते हैं? जब तक आप इम बुनियादी मवाल का हल नहीं निकालेंगे तब तक हम समझते हैं कि समस्या का निदान नहीं होगा।

माननीय मदम्य त्यारी जी यहा बैठे हुए हैं। इन्होंने अच्छे इटेशन से ही वह रेलिजस इस्टीच्यूशन का बिल मूव किया है। लेकिन पूरे देश मे एक कोहराम मचा हुआ है। वह क्यों है? जो आदिवासी है, उन मे जो क्रिश्चियन धर्म को मानते हैं क्यों उनके दिमाग मे आकोश पैदा हो गया है? इसीलिए न कि यदि कोई आदिवासी है और वह क्रिश्चियन बन जाता है और एक वह जो क्रिश्चियन नहीं है दोनों के रहन महन मे आसमान और जमीन का फर्क है और जब तक सरकार उन समुदायों के लिए जो क्रिश्चियन नहीं हैं, उन लिए उनसे अधिक काम नहीं करता है जो मिशन उनके लिए करता है तब तक हम लाल चिल्लाते रहेंगे धर्म परिवर्तन से उतको रोक नहीं सकते हैं। इसलिए सब से बड़ा काम है कि आप मिशनरी

को रोके। लेकिन मिशनरी को कहिएगा कि तुम हिन्दुस्तान से निकल जाओ तो हिन्दुस्तान के अन्दर ही जो लोग हैं उन को गृह्या आएगा। सब से बड़ा उन को निकालने का एक ही तरीका है कि अगर मिशनरी एक रूपया खर्च करती है आदिवासियों के ऊपर तो आप दो रूपया खर्च कीजिए और यह देखिए कि उत का सही ढंग से यूटिलाइजेशन हो रहा है या नहीं। मिशनरी का डाक्टर दिन रात वही योगा रहता है, जो कर उन क दिवा दारू करता है और हमारा डाक्टर, वह पढ़च नहीं पाता है। इसलिए जो अल्पसंख्यक लोग हैं उन अल्प-संख्यक लोगों के दिमाग से जो एक भावना बैठ गई है उम भावना को हमें निकालना है। अलीगढ़ यूनिवर्सिटी के सम्बन्ध मे कहा गया कि 1875 मे मोहम्मद एलो इडियन कालेज के नाम से स्थापना की गई थी। उमकी स्थापना करने वाले मे मर संयद अहमद साहब थे। 1918 मे उनकी मृत्यु हो गई और 1920 मे अलीगढ़ मुस्लिम यूनिवर्सिटी के नाम से इसको चैंपिन किया गया। उस समय तीन शते दी गई थी। पहली शते यह थी कि इसमे 77 एकड़ जमीन होनी चाहिए और बीस लाख रुपया होना चाहिए। उन शतों की पूर्ति कर दी गई। 1951 मे सम्द मे जो कानून बना उसके तहत इसको एकोनामी को, स्वतंत्रता को समाप्त कर दिया गया। 1965 मे किर एक आर्डिनेम आया और इसकी पूरी स्वतंत्रता छीन ली गई। यह काम मिलमिलेवार बढ़ता गया। तमाम देश मे इसका विरोध किया गया। 1972 मे नूहन हमन सहब, जिका मवी ने एमा कानून बनाया कि जि. थोड़ी बहुत बच्चे ही स्वतंत्रता भी समाप्त हो गई। किर तो समूचे देश मे एक आन्दोलन चला। उम समय कीरेजावाद, बनारस और अलीगढ़ मे गोलिया तक

[अ. राम विलास पासवान]

चली। 1973 में अलीगढ़ मुस्लिम यूनिवर्सिटी एक्ट पर सम्मेलन हुआ। जो लोग यहाँ पर इस बक्त बैठे हैं इनमें अधिकाश ने जाकर उसमें भाग लिया और सभी ने कहा कि आप लोगों की मार्ग जायज है और जो कुछ भी हो रहा है वह आपके साथ अन्याय है। उस समय बहुत से लोगों ने गिरफ्तारिया दी थी। यहाँ पर राजनागरण जी नहीं, डा० फरीदी और तन मौर्य लोगों ने गिरफ्तारिया दी थी। 1975 में खुमरा कमेटी के सामने यह मामला गया। खुसरो कमेटी की रिपोर्ट भी आई लेकिन सभी तक उसको नहीं माना गया। इस प्रकार से यह मोटी-मोटी बातें हैं जिनकी बुनियाद पर यह यूनिवर्सिटी चल रही है। जहाँ तक आजादी की लडाई की बात है, मैं उन लोगों में से हूँ जो यह नहीं चाहते कि इम देश में कोई फिरकापरस्ती हो।

मानवीय कबरनाल गुल जी यहाँ से चले गए, इस देश में देवी देवताओं के लिए वहा जाता है कि जमीन दी जाए, मन्दिर मस्जिद और गिरजाघरों के लिए जमीन दी जाए, मूर्तिया जिनमें जान नहीं है उनके लिए कहा जाता है कि जमीन दी जाए लेकिन जो आदम है वह भूखे भर जाये। मैं कहता हूँ इस देश में सभी की पूजा होनी चाहिए लेकिन जहा पेट जलता हो वहा पर धर्म की पूजा नहीं हो सकती है। इसलिए पहले आप भूखे लोगों को धर्म दीजिए, वस्त्र दीजिए, उनकी पढ़ाई की व्यवस्था कीजिए उनके लिए मकान की व्यवस्था कीजिए और उसके बाद धर्म-कर्म और पूजा-पाठ की व्यवस्था कीजिए।

आजाद का लडाई म महात्मा गांधी को महात्मा का पहला बिताव अगर किसानों देना चाहतो वह अलग मुस्लिम यूनिवर्सिटी

ही थी। बान अब्दुल गफकार खा, डा० जाकिर हुमेन, मौलाना मुहम्मद अली, शौकत अर्ची, रफी अहमद किदवर्ही, खेख अब्दुल्ला, राजा महेन्द्र प्रताप सिंह—यह सभी अलीगढ़ मुस्लिम यूनिवर्सिटी के प्रोडक्ट रहे हैं। जहाँ तक इस यूनिवर्सिटी में छात्रों के वाविनेशन की बात है, वहाँ पर पहले 36 परसेट नान-मुस्लिम स्टूडेन्ट थे और अब भा० मेडिकल तथा इंजीनियरिंग कालेज म 60 परसेट से अधिक नान-मुस्लिम स्टूडेन्ट हैं।

अर्जीगढ़ म इतना बड़ा दगा हुआ, हमारे प्रधान मर्वा जी अर्जीगढ़ गए थे, उन्होंने भराहना की, अलीगढ़ यूनिवर्सिटी के लड़के रिलीफ वे काम में लगे हुए थे। एक तरफ रायटर्स हो रहे थे और दूसरे तरफ वहाँ के लड़कों म इस तरह का जाश था। वे इस देश का मुख्य धारा में जुड़े हुए हैं। वे वहाँ पर उस समय रिलीफ वे बाम में और एकता स्थापित करने के काम में लगे हुए थे।

भरवार अर्जीज बाणा बर्सेज यूनियन आप इडिया केम का हवाला देती है। मैं भरवार म बाज़ा चाहता हूँ कि इधर्मे भरवार के लिए कोई बड़ी बात नहीं है क्योंकि प्रीवी पर्से के मामले में भी सुधीर्म कोट्टे ने विरोध किया था। बैंक नेशनेशनल इंजीनियरिंग का मामला आया था, जिस में विरोध में दिया गया था। धर्मो-धर्ष की जब बहुत छली थीं, तो धर्मो-धर्ष के बारे में भी उस दिन मैंने बहा था और यही बात कही थी कि बिनोबा जी के प्रति हमारा सारा सम्मान है लेकिन जिस देश में हरिजन, अदिवासियों की हत्या हो रही है, वहा० सरकार भी हत्या के सामने तो सुक जाती है लेकिन हरिजनों की जब हत्या होती है और माइनोरिटीज की जब हत्या होती है, तो

जहाँ सरकार को प्राविधिकता देनी चाहिए और उन को बचाना चाहिए। यदि कोई धारा, यदि इस देश में कोई शकाराधार्य इन लोगों के खिलाफ कोई ऐसी धात कहता है, या करता है, तो पहले उस के लिए कुछ करना चाहिए, उसके लिए मरना चाहिए और उस के लिए अन्यथा करना चाहिए। आज आप देखिये कि चारों शकाराधार्य का मिलन हो रहा है और यह एक धृत भविष्य मामला है। चारों शकाराधार्य पुरी में बैठ कर कोई वहाँ से फरमान जारी करें, कोई कहीं दूसरी जगह में फरमान जारी करें और कोई वही और से फरमान जारी करें। आज उन की सर्वांगों को सुनिये। पटना में शकाराधार्य ने यह कहा कि ये जो लाग है ये पैदायणी अन्त है। जब ऐसी बातें होती हैं तो मैं आपसे बहाना हूँ कि इस देश में आप को और भरकार को बहुत बारीकी से साचना पड़ेगा इन मन्त्रितम में। आप बहुत हैं कि सुश्रीम कोटि की रूलिंग है। गो-हत्या के मामले में भी सुश्रीम कोटि की रूलिंग थी। उसमें आप नवे सविधान संसोधन का मामला ला लकते हैं। प्रीवी पर्स के मामले में भी ला लकते हैं सुश्रीम कोटि की रूलिंग के विरुद्ध और वैक नेशनेलाइजेशन के विरुद्ध भी ला सकते हैं। तो क्यों नहीं, जब सुश्रीम कोटि इस में बाधक होता है, आप सुश्रीम कोटि को यह कहते हैं कि तीक है हम इसके लिए कानून बनाते हैं, सभद सर्वीपरि है सविधान में संशोधन करने के लिए, आप हमसे मानिये। मैं यह नहीं कहता कि आप यह करे और वह करे लेकिन मैं स्पष्ट रूप से कहना चाहता हूँ भारत भरकार से, जनता पार्टी के भरकार से कि जनता पार्टी के भरकार के हारातेमा कोई काम नहीं होना चाहिए जिसमें हरिजनों, आदिवासियों और अल्पसंख्यकों के मन में एक ब्रह्मवाचक चिन्ह उठे और ऐसा करना भरकार का दायित्व हो जाता है। जब भरकार यह कहती है कि हमारी नीति लिंक्लूल भाफ है। जब आपकी नीति लिंक्लूल

भाफ है, तो आप आपसी नीति भी भाफ कर दीजिए। तीन चीजों के सम्बन्ध में जो यह मामला है कि माइनोरिटी करेक्टर जोड़ना चाहिए, आर्टिकिल 30 (1) के तहत इसका बालानहोना चाहिए और जो कोटि के स्टेट्स को धनाने का मामला है, जिसको पावर नहीं दी गई है और जो कोटि के कम्पोर्बिशन का मामला है कि इस में जो 160 लोग हैं, उन 160 में से 50 यूनीवर्सिटी के एम्प्लाइज हाँ और 57 बाहर के लोग हों, तो इस तरह कि जिनमें मामले हैं, भरकार को चाहिए कि इन भारी चीजों का इस भइक्लूल करें जिसमें अल्पसंख्यकों के मन में किसी तरह का भय न हो और उन के दिमात्रा में किसी तरह की शका न रहे और जो अलीगढ़ मुस्लिम यनिवर्सिटी का जीवन है, वह अपने आप को राष्ट्रीय धारा के साथ जोड़े। मैं वहाँ के विद्यार्थियों, शिक्षकों और देश के तमाम अल्पसंख्यकों से यह आग्रह करूँगा कि वे यह सोचें कि हम किसी की मरम्मा पर नहीं हैं। यहाँ के अल्पसंख्यक दिसी की मरम्मा पर जिन्दा नहीं रह रहे हैं। यह उन का देश है और वे इसमें अधिकार चाहते हैं और वे अधिकार उनका मिलने चाहिए लेकिन जो देश की मूल्य धारा है, अपने अधिकारों की बोंदीत, उसमें वे मिल जाएं और वे यह समझें कि यह देश हमारा है। इस को समझकर वे खारे कामों के बारे में सोचें।

इन शब्दों के साथ मैं आप को जन्यवाद देता हूँ और अपना भावण समाप्त करताहूँ।

MR. CHAIRMAN Before I call Shri Shyamnandan Mishra, I would like to inform you that the time for general discussion, including the Minister's reply, will be over by 5 p.m. and the Minister will take about half an hour. So, it is the pleasure of the House to extend the time?

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN So, the time for general discussion is extended by half an hour.

श्री इयामन्दन निधि (बेगुरताय) :
दमापति जी, मैं इने एक बड़ी खुशकिस्मती
मानताहूं कि आज मुझे इन विषेयक पर बोलने
का अवतुर प्राप्त हुआ है।

जित समय 1972 में बहु काला विषेयक
आया था, जित को लेकर जड़े-जड़े मजाहिरे
हुए थे सारे हिन्दुस्तान में, तरे देश में, और
जी हमारे यहां अकलियत के लोग हैं,
उन लोगों की भावनाएँ क्षुब्ध हुई थीं, भड़की
थीं, आज उत्त विषेयक के तारे बुरे प्रतरात को
खत्म करने के लिए नहुं विषेयक यहां आया है।
मैंने उस समय भी उस के खिलाफ आवाज
उठायी थी और जो एक बड़ा सम्मेलन हुआ
था उसमें भी मैंने भाग लिया था। उम
समय यह उम्मीद नहीं हो रही थी कि
उस समय के निजाम को जिसने जी काला
विषेयक बनाया था उस को खत्म करने में
हमें बहुत जल्दी कामयाबी हासिल होगी।
लेकिन आज उस कामयाबी को सामने देखते
हुए कृष्ण खुशी भी होती है और कृष्ण गरु
भी होता है।

आज हम लोगों ने देश में ऐसा माहौल पैदा
किया है जिसमें अकलियतों की नजरों में एक
नयी उम्मीद जाग बर्दी है और आज उस उम्मीद
को पूरा करने की कोशिश हम इस विषेयक
के जरिये कर रहे हैं।

सभापति जी, मेरी राय में इस विषेयक को
बहुत पहले आना चाहिए था। यह बहुत देर
से आ रहा है। इस सबाल पर आइनोरिटी
के लोगों में एक बेसी थी और उसी बेसी से
मगर मेरी कमीशन के साथ दो साल तक इसकी
तरफ बेकारे रहे। माइनोरिटी मेरे यह बेसी
ही और हम इस विषेयक को जल्दी न ला
सके, यह प्रचड़ा वही मालूम हीता था। जब हम
इस विषेयक को देर से लाये तो इसके बारे में हमें माइनोरिटीज
कमीशन से विवार-विनियम करना चाहिए था। यह सरकार नहीं कर पायी। जब हम
ने माइनोरिटीज कमीशन बनाया है तो उसकी
राय को बजन देना चाहिए था उस से पूरी मदद

लेनी चाहिए थी। लेकिन हम उस से पूरी
मदद नहीं ले रहे हैं इसका मुझे कुछ बोध है।

इस बिल को बहुत जल्दी लाना चाहिए
या क्योंकि 1965 और 1972 के संक्षेपों
के बाद हमारे अल्पसंख्यक, अकलियत के
भाइयों में बहुत कुछ बेचींगी पैदा
हो गयी थी। मैं नहीं जानता कि इन दो सालों
में इस वर्ग को सरकार ने अपनी नजरों से पीछे
क्यों रखा? और, देर आधाद मुरूस्त आधाद।
आज यह विषेयक आया है। इस में कोई
मान नहीं है कि 1965 और 1972 के संक्षेपों
के बाद जो बुराइया था गयी थी उन को इस
विषेयक के द्वारा बहुत हूरतक खत्म किया जा
रहा है। इस में सारे मुल्क के लोग सहमत
होंगे और खास कर के अलीगढ़ मुस्लिम
यूनिवर्सिटी के लोग भी सहमत होंगे। मैं आज
चाहता हूं कि सदन में अलीगढ़ मुस्लिम यूनि-
वर्सिटी के भाइयों के प्रति अपना और सदन का
आभार प्रकट कर क्योंकि जिस समय इस
विषेयक का निर्माण हो रहा था, जब इस के बारे
में सोबू-विचार शुरू हुआ था तो उसकी
कीमती प्रारक्षण इस में मिली थी और उन्होंने
जिस भावना की, जिस नजरिये की मिसाल
हमारे सामने पेश की थी उसके बारे में सोबू
कर मुझे बेहद खुशी होती है। उसकी तरफ
से कोई ऐसी बात सामने नहीं आई जिससे कि
इस विषेयक के सही रूप देने में कोई कठिनाई
उत्पन्न होती है। यह बात ठीक है कि उसकी
राय थी कि विवाल में धारा 30 के तहत जो
संरक्षण प्राप्त है, वह पूरी तरह से उन्हें प्राप्त
है। जहां यह बात ठीक है वहां उसी जगह पर मैं
यह भी अर्ज कर दूं कि इस के बारे में जो कृष्ण
देवानिक या कानूनी दिविया पैदा हो गयी है
और वो कैसे हमारे सामने आ गये हैं उसके
समाधान के सिए यहां पर एटार्नी जनरल को
आना चाहिए था। मैं बराबर इस राय का
रहा हूं कि एटार्नी जनरल को पर्दा नहीं ज
बनाये जाये और इस तरह से पर्दा नहीं ज
बनाया जाए कि पांच सालों से एक बार भी उसका
यहां दोषात न हो सके। एटार्नी जनरल को

[स्त्री शमामनन्दन मिश्र]

विवान के अन्तर्गत अधिकार है कि वे यहां आयें। लेकिन उनको बुलाया नहीं जाता। सरकार एक प्रेस्टिज का इथ्यू (मुदा) बना लेती है जिस से उनको यहां पर नहीं लाती। हमारा अधिकार है कि हम एटार्नी जनरल की हाजरी तमब करे और वे इस के बारे में अपनी राय दें ताकि हम अरनों राय इस में ठोक ढग से कायम कर सकें। इस में दो राय पैदा हो गयी हैं—अजीज पाशा के केम के बाद और उस के बाद जो केरल के मामले में उससे बड़ी बैंच ने फैसला दिया और जिसकी तरफ माइनोरिटी कमीशन ने इशारा किया है। जब दो रायें माफ तौर पर हमारे सामने आ गई हैं तो एक दिक्कत और दुविवाको स्थिति हमारे सामने पैदा हो गई है। उसको दूर करने के लिए एटार्नी जनरल माहब को यहा तशरीफ लानी चाहिये थी। जब हम आये बड़े तो मैं समझता हूं हमें उनको बुलाना पड़ेगा और उनको तशरीफ लानी होगी, किसी भी स्टेज पर उनको सदन में बुलाने की ज़रूरत पड़ेगी। इसका कारण यह है कि कानूनी और वैधानिक स्थिति ऐसी पैदा हो गई है कि उसका समाधान संज्ञद के सामने उनके द्वारा होना चाहिये।

जिस पौधे के बारे में हम विचार कर रहे हैं वह बड़ा नाजुक पौधा है। अलोगड़ मुस्लिम यूनिवर्सिटी सही मानो में देश के सामने एक मिशाल बन कर रहा है जिस पर सारे भारत के लोगों को फ़ख़ होना चाहिये। इसकी जो तबारीज है उसके बारे में बहुत चर्चा हुई है। आप हमनी दूर क्या जाते हैं? अभो जो अलोगड़ में साम्बद्धाधिक दंबे हुए थे उनमें जो हम विश्वविद्यालय का रोल रहा है वह बड़ा ही शानदार रहा है। इस विश्वविद्यालय के अन्दर एक मैडीकल कालेज भी है जहा पर जावल लोग इलाज के लिए पहुंचाए जाते थे, किसी को टाम कटी हुई तो किसी को बाह, तरह तरह से जायल हुए लोगों को यहां पहुंचाया जाया। इन जायजों को देख कर वहां के जो

लोकवरार, प्रोफेसर या तालिबे इसमें उनके ज़ज़बे भड़के नहीं, उन्होंने बहुत शान्ति के साथ उन सब का इलाज किया और साथ साथ सारे शहर में शान्ति का पैगाम फैलाया। यह मिशाल सारे भारत के लोगों को अपने सामने रखना चाहिये। कम्युनल हार्मनी के मामले ही नहीं बल्कि स्टेंडर्ड के मामले में भी उसने देश के सामने एक मिशाल पेश की है। बहुत से स्थानों में उस तरह का शिक्षा का स्तर नहीं है जिस तरह का यहां है। विहार के बारे में मैं कह सकता हूं कि वहां जिस तरह से स्तर गिरा है उसको देखते हुए अलीगढ़ मुस्लिम यूनिवर्सिटी एक मिशाल होनी चाहिये। दोनों के स्तर में ज्यान आसान का फ़क़र है। स्टेंडर्ड के बारे में जब हम सोचते हैं तो बड़े बड़े एजुकेशनल सेंटर्ज़ से भी इसके स्तर को हम बेहतर पाते हैं और यह हमारे लिए फ़ड़ की बात है। इसलिए देश के लोग ही नहीं बल्कि 38 देशों के भी तालिक इसमें यहा आज पढ़ रहे हैं और इस तरह इस विश्वविद्यालय ने सारी दुनिया में अपना नाम कमाया है। ये सब बीजें हमें अपने सामने रखनी चाहियें।

माइनोरिटी करेक्टर के बारे में यहां बहुत बातें कही गई हैं। मैं समझता हूं कि इस विवेयक में घूमा करके नाक को छुने की कौशिश की गई है, इसी तरह की त्रिक्या अपनाई गई है, नाक को सोधे नहीं बल्कि सिर के थीछे से घूमा करके छुमा गया है। इससे इनकार नहीं किया गया है कि इसकी ज़ड़ यहां के मुसलमान भाइयों ने कायम की थी। इससे इंकार नहीं किया गया है कि एम ए और कालेज की स्थापना मुसलमान भाइयों ने की थी। जब ज़ड़ मुसलमान भाइयों ने कायम की तो साक है कि आगे बल कर जो फैसला होगा उस में कोई दो राय नहीं होगी, आये के कोई टंके के फैसले में भी इस बात को साफ कर दिया जाएगा कि मुसलमानों के द्वारा ही इस संस्था को कायम किया गया था। यहां तक स रकार

[बी श्याम नन्दन मिश्र]

का ताल्लुक है सुश्रीम कोट्ट के फैमले के सामने उसकी मजबूरी है, उसको इस फैमले को कानूनन भानना होगा । वर्ना जहां तक सरकार के भनतव्य का सवाल है यह बिल्कुल साफ है कि सरकार ने इससे इन्कार नहीं किया है कि इसको मुसलमान भाइयों ने कायम किया है । इससे इन्कार भी कैसे किया जा सकता था जबकि जमीन मुसलमान भाइयों ने दी है, वैसे उन्होंने दिये थे । सारा इन्तजाम करन वाला संगठन मुसलमान भाइयों ने पैदा किया था ।

माइनोरिटी कारेक्टर होने से सेक्युलर कारेक्टर ने बाधा आ सकती है, यह भी यह कहा गया है । उस संदर्भ में सरकार और खुदमूलतारी के मामला में सरकार की लाचारी का जिक्र भी किया गया है । इसके बारे में यह कहना चाहता हूँ कि अगर माइनोरिटी कारेक्टर उसका स्वीकार किया जाता है तो क्या सेक्युलर कारेक्टर में कोई बाधा आएगी, जो हमारा धर्म निरपेक्ष का दृष्टिकोण है उम में क्या कोई बाधा आएगी ? इसकी चर्चा मैं करना चाहता हूँ । मैं हिन्दू हूँ, तो इसके मायने क्या है ? अगर श्याम नन्दन मिश्र कहते हैं, एलान करते हैं कि मैं हिन्दू हूँ तो क्या इसके मायने यह हो जाते हैं कि मैं धर्म-निरपेक्ष नहीं हूँ ? अगर कोई भाई मुसलमान है और कहता है कि मैं मुसलमान हूँ तो क्या इसके मायने यह हो जाते हैं कि वह धर्म-निरपेक्ष नहीं है, सेक्युलर नहीं है ? जो इन्सान के लिये सही है, वही इस्टी-ट्यूक्सन के लिये भी सही होगा । इसलिये मैं अपने सभी भाइयों से धर्म करना कि जहां तक यह सवाल है इसे दूसरी तरह से देखें फैले हम कहते थे, सुनते थे, हम लोगों के बारे में ऐसी बाते होती थीं, एक दृष्टित और परम्परागत भावना होती थी कि मुरीं जाये तो मुसलमान हो जाये भगव आज मुरीं पर

हिन्दू इतना हाथ साफ करते हैं कि मूरियां मुसलमानों को मिलना भी मुहाल हो रहा है ।

उसी तरह की बात उर्दू के बारे में भी कही जाती है कि उर्दू मुसलमानों की जबान है । भगव उर्दू कोई जबान पर लाये तो उसको मालूम होगा कि उम्मे क्या लुट्क है । इसलिये उर्दू को मुसलमानों की जबान कहना बिल्कुल गलत है । आज भी कहा जाता है कि हमारे मुसलमान भाइयों ने अपना शैक्षणिक योग्यता और विकास के लिये इसको कायम किया था । जब उन्होंने ऐसी मिमाल दी है कि दूसरों के भी शैक्षणिक विकास में उसमें कोई बाधा नहीं पड़ती है— और अब यह बात साफ तौर पर नुमाया हो गई है—तो मैं समझता हूँ कि इस सम्बन्ध में कोई भी सदेह दिमाग में लाना बिल्कुल ठीक नहीं है । इसलिये मेरी दो राय हैं—एक तो जैसा मैंने अर्ज किया कि अटानीं जनरल साहब यहा तशरीक लाये और इसके बारे में कानूनी स्थिति साफ करें और दूसरी बात यह है कि सरकार कहे कि मजबूरिया तो अभी सुश्रीम कोट्ट के फैमले के मुताबिक है । लेकिन हमारा इशारा है कि धारा 30(1) के तहत जितने भी सरकार प्राप्त है, वे मारे सरकार अलीगढ़ मुस्लिम यूनिवर्सिटी को प्राप्त होंगे । सरकार को यह कहने में कोई कठिनाई नहीं होनी चाहिये । क्या आप समझते हैं कि उनकी खुद-मुल्कारी इस दर्जे तक जायेगी कि उसमें बहुत कुछ बुराईया आ जायेगी ?

राइट टू एडमिनिस्टर के मायने यह नहीं होते कि राइट टू मैल-ए-डमिनिस्टर । सरकार को बराबर यह अधिकार होगा कि अगर वहा किसी तरह की बुराई आये तो उसको देखे और जहां तक हो सके, उसका सुधार करे । ससद का भी रोल है इसमें यह जो कानून बनाये, ससद जो कानून बनाये, तो मेरी राय में अगर सरकार यह आवासासम देती है और सुश्रीम कोट्ट के फैमले के मुताबिक हम कुछ ज्यादा करने से बचवार हैं वर्तोंकि सुश्रीम कोट्ट ने जो फैमला किन्तु वह हमारे

लिये कानून है, भगर जो कुछ भी इरादे हैं वारा 30(1) के तहत वे सारे इरादे हम पूरे करेंगे। अगर सरकार का यह कस्त है कि वह उन सारे संरक्षणों को अलीगढ़ मुस्लिम यूनिवर्सिटी को दे, तो जो हमारे मानने रिट्रीव के भाईयों के दिमाग में जो थोड़ा बहुत शक है वह भी दूर हो जायेगा। हालांकि उनके शक बहुत कुछ दूर हो चुके हैं, यह मैं मानता हूँ।

मैं दो, तीन तफसील की बातों की तरफ आपका व्यान दिलाना चाहता हूँ। हमने तो कहा है कि इसमें हम स्वायत्ता, खुद-मुक्तारी लायेंगे और इसका जो प्रशासन है, उसे हम लोकतात्प्रिय बनायेंगे। यह हमने कहा है कि हम जम्हूरी निजाम फिर से वहा लायेंगे क्योंकि 1972 और 1965 में जो संशोधन हुए थे उनसे वहां की जम्हूरियत और जम्हूरी निजाम पर काफी करारी चोट आयी थी, हमने कहा है कि हम वहां स्वायत्ता फिर से लायेंगे, जम्हूरियत लायेंगे, हमने साफ तौर पर इस बिल के स्टेटमेंट आफ रीजन्स में कहा है, उसके मुताबिक काफी बातें पूरी होगी।

मैं विश्वविद्यालय कोर्ट के बारे में आपका व्यान दिलाना चाहता हूँ। कोर्ट की तादाद है 162 और उसमें 105 यूनिवर्सिटी के अन्दर के लोग हैं, 57 बाहर के हैं। वह पालिसी भैंसिंग बौद्धी होगी, नीति निर्धारित करेगी। मैं पहले पूरी तरह से इसमें नहीं बया था तो यह बात मेरे दिमाग में आई थी कि ठीक सिलसिला सरकार ने सोचा है और विधेयक में रखा है। लेकिन जब मैं इसमें गहराई में जाता हूँ, तो मुझे लगता है कि नीति बनाने का सारा अधिकार यूनिवर्सिटी के भाईयों को ही नहीं देता चाहिये। जब उन की तादाद 105 रखी गई है, और बाहर के लोगों की सिफ़ 57 तो ऐसी स्थिति में तो उसका नाम “कोर्ट” न रखा जाये, उसका नाम ‘एकैडेंसिल कॉसिल’ रख दिया जाये। अगर

मंत्री महोदय उसका नाम कोर्ट रखते हैं, तो उन्हें उसे सही मानों में कोर्ट बनाना चाहिये। उसमें बाहर के तत्वों, आउट साइड एलिमेंट्स, को अच्छी तादाद में लाना चाहिए। जो डानर्जे हैं जिन लोगों ने उस जमाने में बहुत दान दिये हैं—इस भावना से दिये हैं कि शिक्षा का विकास हो और हमारे बहुत से तालिब-इस्लमों को जो पहले उस तरह की शिक्षा नहीं मिलती थी वह उन्हें पिलें,— उनकी तादाद ज्यादा हो। इस यूनिवर्सिटी के एकस्ट-स्टूडेंट्स की तादाद भी बढ़ाई जाये। यानी भिला-जुला कर कोर्ट को सही मानों में नीति निर्धारित करने वाली संस्था बनाना चाहिए, और उसमें बहुमत यूनिवर्सिटी के अन्दर के लोगों का नहीं होना चाहिये। अगर ऐसा ही करता है, जैसा कि अभी है, तो उसका नाम एकैडेंसिल कॉसिल रख दिया जाये; यह ज्यादा उपयुक्त होगा।

एक्सीक्यूटिव कॉसिल में भी इन्टर्नल एलिमेंट्स, अंदर के तत्वों की प्रबलता है, बहुमत है, जितना नहीं होना चाहिए। उसमें उन के व्यक्तिगत स्वार्थ भी निहित होते हैं। जिनके व्यक्तिगत स्वार्थ हैं, वही वहां के मालिक बना दिये जाएं, यह ठीक नहीं लगता है। इसलिए एक्सीक्यूटिव कॉसिल में बाहर के तत्वों को लाना चाहिये; तभी एक संतुलित एक्सीक्यूटिव कॉसिल हो सकेगी, बर्ना एक्सी-क्यूटिव कॉसिल का रूप बहुत कुछ अनर्वेन्ट, असंतुलित हो जायेगा। बाहर के लोगों को लाने से उसमें उदारता भी आयेगी, और चारों तरफ देख कर जो दृष्टिकोण बनाया जा सकता है, वैसा दृष्टिकोण उसका बनाया जा सकेगा।

हमारे कुछ भाई कहते हैं कि अगर यूनिवर्सिटी को खुद-मुक्तारी दे दोगे, तो शायद आगे चल कर खामोश तमाशबीन की तरह देखते रहोंगे, वहां बुराइया होंगी, मगर कुछ नहीं कर पायेंगे। लेकिन मैं साक्ष तौर पर कहता हूँ कि क्या

[ओ स्थाम नन्दन मिश्र]

राज्य का यह बुनियादी अधिकार खत्म हो जायेगा कि हम वहां पर शिक्षा का जो स्टैंडर्ड कायम करना चाहते हैं, वह स्टैंडर्ड हम वहां पर रखें। जब हम देखेंगे कि उस स्टैंडर्ड में, उस स्तर में, जरा भी व्यतिक्रम होता है, तो फिर हम जिस तरह के रेगुलेटरी बेजार्स लेना चाहेंगे, वैसे लेंगे।

लेकिन इसके साथ साथ मकी महोदय इस बात पर भी गौर करे कि एक तरफ तो वह यनिविस्टी को ज्यादा अधिकार नहीं देना चाहते हैं, लेकिन दूसरी तरफ उन्होंने सारे अधिकार एक तरफ से विजिटर के हाथों में केन्द्रित कर दिये हैं। करीब करीब सब ग्राहक्यारात विजिटर के हाथों में केन्द्रित हैं। विजिटर के हाथों में सारे अधिकार दे देने से यनिविस्टी के अधिकारों के ज्यादा मानी नहीं रह जाते हैं।

विजिटर के पास कितने अधिकार हैं? अगर विजिटर साहब चाहें, तो वहां जो भी कानून बनेंगे, वह उन को अस्वीकार कर सकते हैं। वहां कोई भी नई स्वाया विजिटर साहब की राय में ही बन सकेंगे, यनिविस्टी उसमें ज्यादा कुछ नहीं कर पायेगी। इस तरह से विजिटर को जो बहुत अधिकार दे दिये हैं, उससे भी जरा इमबैलेंस, असन्तुलन, पैदा होता है। इतना इमबैलेस नहीं होना चाहिए।

फिर सबाल उठता है कि वाइस चास बर की नियुक्ति को दूसरे स्तर पर क्यों रखा गया है? यानी जिस तरह से चांसलर, प्रो० चांसलर की नियुक्ति होती है उसी तरह से वाइस चांसलर की नियुक्ति क्यों नहीं होती? वाइस चांसलर की नियुक्ति के लिए भी एक पैनल कोर्ट की तरफ से जाना चाहिए अगर वहां वह बात नहीं रखी गई। इस विषेयक में पैनल पेश करने का विधान नहीं है, उसके बारे में वहां कुछ नहीं कहा गया है। इसलिए मेरी विनायक है कि आप वाइस-चांसलर की भी

नियुक्ति अगर उचित ढंग से करना चाहते हैं तो आपको वह अधिकार कोर्ट को देना चाहिए कि वह उसके लिए पैनल विजिटर के पास भेजे और उसके मुताबिक उसकी नियुक्ति हो।

इन्हीं शब्दों के साथ मिलाजुला कर कर इस विषेयक का स्वागत करता हूँ। मैं समझता हूँ कि सरकार ने सही दिशा में कदम उठाया है और इसका स्वागत होना चाहिए। हमारे अल्पसंख्यक भाइयों को सरकार पर विश्वास रखना चाहिए कि जिस सरकार में इस हूँद तक उनके सारे शक्ति को दूर करने की कोशिश की है उसी सरकार से उनको इसकी भी उम्मीद ही सकती है कि जो थोड़ी बहुत बाते हैं उनको भी वह पूरी कर दे। उन्हें पूरा करने के रास्ते में जो कठिनाई सुनिश्चित कोर्ट ने रखी है, अब उस कठिनाई को हम हल करने के लिए सरकार ने इस बुद्धिमानी से काम किया है जिस बारीकी से काम किया है उसको हमारे अल्पसंख्यक भाई अब्जी तरह, यह न समझें कि उससे कुछ कतराया गया है। यह सरकार करतराने वाली सरकार नहीं है और जहां तक अल्पसंख्यकों की भावनाओं का सवाल है, उनके जजबात का सवाल है, उस में यह सरकार कुछ आनाकानी नहीं करेगी। एक खास परिस्थिति में अगर उसने इस बुद्धिमानी से और बारीकी है, जैसा मैंने इर्जे किया, काम किया है तो उसका एप्रिसिएशन, उसकी सराहना मधी जगह पर होनी चाहिए। इन शब्दों के साथ मैं इस विषेयक का स्वागत करता हूँ।

SHRI SOMNATH CHATTERJEE (Jadavpur): Mr. Chairman, Sir, we should see that measures like this should be discussed without any passion and we should try to discuss this matter as objectively as

possible keeping before us the question as to, how best to achieve the true objective of the seat of learning, of the University. There is a decision of the Supreme Court. There are several other views. But the fact is that the Supreme Court came to the conclusion that the University, in fact, was set up by a statutory enactment and as such it was not established by a particular community, although I find that there is a recognition of that in the proposed amendment also that the nucleus of the University was founded by the Muslims of course with donations from different communities. That is a historical fact.

We believe that the minority in this country, especially the Muslims require due facilities and opportunities for their all round advancement including advancement in the educational field. There have been many occasions when the legitimate demands for the protections of the rights of the minorities including Muslims have not been given due regard. We feel that, in the matter of education and social advancement removal of disparities between the communities, removal of inadequate representation in the Government services, etc., the minorities have to be given a special consideration.

We respect the sentiments of our Muslims brothers in respect of Aligarh Muslim University, but the question we have to answer is what should be the nature of interest or control that would have to be exercised with regard to this University; and whether the proposals brought forward in this Bill maintain the true democratic character and at the same time, the secular character of the institution. We are sure that our Muslim brothers do no wish to make the University an exclusive preserve of any one section

or community of people. We appreciate and support the proposals giving greater emphasis for promotion of educational and cultural advancement the Muslims by this University.

It has been the sad experience in this country that wherever or whenever the strictly minority character has been conceded in an educational institution, the democratic functioning has been hampered resulting in what one may call undemocratic trends which, we are sure, our Muslim brothers and sisters would not tolerate or accept. Let us not create an institution which may give rise to possibility, if not certainty, of coteries coming into power and control in the name of maintaining a particular character. We want to avoid this great institution of leaning coming into the control of a handful of persons representing vested interests. We have to maintain the university as a great seat of learning, specially for the promotion and advancement of Muslim culture and education and at the same time we have to see that we do not disturb its essential secular character which alone can maintain its true tradition and help in the real advancement of the objects for which it has been established. Therefore, we have to consider seriously whether by insisting on the question that it was established by the Muslim minorities as such, whatever the implications may be, its character as a Muslim minority institution will have to be maintained. It may not actually be desirable because such a demand will not help in democratisation of the institution; on the other hand there is great possibility of undesirable tendencies developing in the management and administration of the university. We are sure that all right-thinking people believing in democratic rights will not desire that in the name of creating minority institution, undemocratic trends get hold over the university and its affairs.

[Shri Somnath Chatterjee]

Today the fact is that there is a guarantee of majority Muslim representation in the management, in the teaching staff as well as in the number of students. So far as the demand that all the facilities and advantages which are contemplated by article 30(1) of the Constitution should be conferred on this institution, is concerned, we have to appreciate the true ambit of article 30(1). Mishraji rightly said the right to administer does not mean the right to maladminister, but in what fields, in what areas, even the courts or even this sovereign parliament can interfere—it is not easy to define. What this Parliament can concede or decide to be within the ambit and scope of article 30(1) of the Constitution is doubtful. Will this sovereign parliament have the right to lay down as to the form of management of institutions like that? For example, laws can only indicate that if moneys have been advanced there should be proper accountability. I doubt whether parliament can lay down as to how money should be spent or who will form the managing committee of Court or academic council. Parliament cannot decide, nor can state legislatures do that and that has to be appreciated speaking for the party I am representing here, we have no manner of doubt that minority sentiments are based on good reasons in many cases, but I would appeal to all my friends that our greatest emphasis should be on maintenance of the democratic character of the institution where the objectives of education, the objectives which prompted the founders of this University to set up this university, namely, to make it a great seat of learning irrespective of any particular consideration of caste creed or community, how to achieve that should be our biggest endeavour. My time is limited. I know there are various minority institutions, schools, colleges in our country where we have found that the teachers and the non-teaching staff have no manner of security of

service. Their service condition remains untouched or beyond the reach of even legislative provision. We have seen how teachers are dismissed in minority institutions and when they went to the court, it was held that it was a minority institution and right to administer was conceded to them in the Constitution and that could not be interfered with. What will be even the qualification of a teacher, it has been held by many decisions, the court cannot interfere with. Let us not try to assess the merits of the Amendment Bill on the basis of what the court can do and what the court cannot do. In the ultimate analysis one may have to face that situation. Our aim should be how best we can maintain and uphold this great university in its true form, in its true character. That would be our endeavour, at the same time removing any doubt from the mind of persons connected with the university as teachers, as students, as non-teaching staff about any undemocratic attitude or control developing in the University. Therefore our sole mission before this august House and before the country is this,—without meaning any disrespect to anybody, let us not discuss this matter with any passion. A feeling may not be developed—that the Future of this great institution will be bleak if a particular character is not conceded in law as such or that if that character is not conceded, the sentiments of the great muslim community in this country are not being properly respected. That is not our view. We would request the hon. Minister to kindly see that so far as the representation in the different bodies set up under the statute is concerned, they are taken there. So, far as acceptability to our friends belonging to the Muslim Community who are part and parcel of us is concerned, we should try to do away or minimise all avoidable feelings so that it becomes as much acceptable as possible.

We have given some amendments. I shall deal with them when the amendments come. But only on one aspect I may say about the Teachers and the Students Associations. There is an attempt in the Bill to try to foist upon the teachers and the students a particular type of Association, with control by the authorities, which is not desirable. We shall request the hon. Minister to consider that at the appropriate time.

SHRI RAM JETHMALANI (Bombay North-West): Mr. Chairman, I have heard with great admiration the speech of my very distinguished but young friend Shri Ram Vilas Paswan. I endorse every word of what he said and what he said would do honour and credit to many older statesmen both in this House and outside this House. If the distinguished community of Muslims has like any other minority to live in honour and dignity and a sense of security in this country, the Government must learn to accept whole-heartedly, as a general rule, the recommendations of the Minority Commission which we have created.

17.00 hrs.

The minorities Commission unanimously made three recommendations in this matter—(a) the autonomous character of the university must be restored, (b) the democratic functioning of its various organs must be restored and (c) the minority character of the institution must be acknowledged. The Janata Government deserves to be congratulated for having accepted the first two demands and the Bill, I think, sufficiently meets the requirements of both autonomy as well as democratic functioning, but I wish to express my sense of distress and disappointment that we have not been able to meet the substance of the Muslim demand, viz., that it should be understood, acknowledged and declared to be an institution established by the minority, so that the minority can exercise its constitutional rights under article 30 of our Constitution.

The demand made by the community is not an unreasonable demand. It is not a demand that some Muslim obscurantists should take over this institution and preach either violence or communalism in their teaching institutions. The demand is only a symbolic demand that the community must manage its affairs, while Parliament continues to retain its paramount right to legislate and to administer the affairs of the university in the most important matters on which public control is essential and is required. This Parliament will still be in a position to lay down full conditions and restrictions about excellence of teaching standards, about qualifications of teachers, about conditions of employment, about discipline, about good manners and about public order and peace in that institution. What is more, Parliament is not debarred from legislating and laying down provisions which will harmonise the aims and objectives of this university with the aims and objectives of a secular polity in which the institution is established and will continue to exist and flourish. On this occasion, it is well to recall what the original intention of the founders of the university and the earlier nucleus—the school—was. It was then said that this college may expand into a university whose sons shall go forth throughout the length and breadth of the land to preach the gospel of free enquiry, the gospel of large-hearted toleration and the gospel of pure morality. If our Muslim friends will run this institution, and I have no doubt that they will run it, in conformity with the declared objectives of the real founder of this great institution, I have no doubt that we need in this country not one Aligarh Muslim University but many such universities so that obscurantism should go, so that ultimately the nation is welded into one unified and strong nation.

It is true that there is some hostility to this institution, but let us re-

[Shri Ram Jethmalani]

call who is the cause of the hostility and when did the hostility commence? Upto 1965, nobody had doubted the minority character of this institution; nobody, not even a tyro of a lawyer ever thought that the Muslim Community was not entitled to administer this institution in accordance with article 30. But let me say it for the benefit of my distinguished sister, Shrimati Mohsina Kidwai and my good friend, Shri Banatawalla, that it was the Congress Government of 1965 that first doubted the Muslim character of this institution, that attached the Muslim character of the institution and that by the amending Act of 1965 finally demolished and destroyed the Muslim character of this institution. Those who claim to be champions of the rights of the Muslim community and those who honestly believe in the protestations which they make on the floor of the House and outside, I thought that they would in all honesty not allow themselves with the party opposite and yet continue to talk in the terms in which they talk. It has been the consistent policy of the Congress in the past to bribe some individual Muslim, and give them what they do not deserve and at the same time to deprive the whole community of what rightfully belongs to that community and the deprivation of the Muslims' right to the administration of this University is one conspicuous illustration of that policy. I am sorry to say that some of those who are now beating their breasts about that University are those who have succumbed to this policy in the past and are even today prepared to continue their political alliance with the evil forces which destroyed the real character of the University.

Sir my Government ought to have accepted the minority character of this institution boldly and courageously. I understand its constraints. I understand its limitations. But I

neither sympathise with them nor accept them though I do understand them. It is no use taking shelter behind the judgement of the Supreme Court, a judgement which itself was founded on false affidavits, on false affidavits filed by people in the employment of the then Congress Government who went and swore untruth on affidavits and the Supreme Court was misguided into rendering the judgment which it did. The Supreme Court was persuaded to accept an argument which ought not to have been made by the Government of that day that merely because the University was incorporated by an Act of the Legislature, therefore the Legislature created it. It is as absurd as, for example, in England in good old times when divorce was not permissible by judicial action and people had to go to the Parliament to pass the private bill of divorce. If 'A' wanted a divorce from his wife Parliament had to pass a private bill of divorce. When the Parliament did pass such an Act of divorce did it mean that it is the Parliament which divorced the wife or divorced the husband? It is ultimately the husband who divorced the wife though he brought it about by an Act of Parliament. It is a matter of surprise that the Supreme Court accepted this hyper-technical argument. When hundred people gather together to incorporate a company under the Companies Act, it is they who create the company and not the Registrar of Companies who issue the certificates of incorporation. Therefore I have not the slightest doubt that the judgement of the Supreme Court was wrong and if a courageous Janata Government acknowledges the minority character of that institution the Supreme Court is bound to reverse its own decision.

I do not need the presence of the Attorney-General here. I agree with every word which Shambhu said except his irrational desire to

see the Attorney-General here. We all know that this decision of the Supreme Court has been commented upon by a great constitutional writer, Mr. Seervai in the first volume of his monumental book. He has devoted six pages to an analysis of this decision and he has come to the conclusion that this decision was clearly wrong and productive of grave public mischief. He is also of the opinion, and current legal opinion and juristic opinion is almost unanimous, that the previous decision though not formally and expressly yet impliedly has been over-ruled by subsequent decisions of the Supreme Court. Therefore, I want that our Government should take courage in both hands and meet the substantial point of the Muslim demand and at the same time, educate our Muslim friends that in 1971 the Congress Election Manifesto declared that the minority character of the institution shall be restored and yet that promise was not fulfilled by the Congress and Mrs. Gandhi. And what the poor Muslims of this country got was a further dose of diminution of their rights in the shape of 1972 Act which was a further crime which compounded the original crime of 1965 committed by the earlier Congress Government. The moment we educate the Muslim masses and tell them 'we trust them, we give them love and trust their loyalty' voluntarily they will demonstrate that the University will further the aims of its real founder, Sir Syed Ahmed. We accept their right under article 30 of the Constitution, but I hope that someday those enlightened Muslims, while expecting us to respect their Fundamental Rights, will also apply their mind to the Directive Principles of the Constitution, and the Muslim leaders will come forward, their enlightened leaders, to respect article 44 of the Constitution and give this country a uniform civil code, which shall not interfere with the religious beliefs and practices of anyone, but shall make this nation into a true and full secular civic society.

I may say for the benefit of the Education Minister that this matter has not been sufficiently debated in the party's councils, and this matter should be proceeded with in this House only after the party has applied its mind at greater length than it has been possible for the party to do so.

Finally, I thank you for allowing me an opportunity to speak.

श्री राज नारायण (राय बरेली) : मान-ए-प्लाइन्क आफ इन्फर्मेशन। मैं यह जानना चाहता हूँ कि परसों उपायक की ओर से कहा गया था कि 5 बजे के बाद आपको बोलने का मौका मिलेगा। हस्पताल से हमने कहलवा दिया कि जब बोलने का होगा तो डाक्टर से पूछकर जायेगे। मैं डाक्टर से पूछकर आ रहा हूँ और मुझे अपना दांत भी दिखाना है। आप कृपा कर के मुझे बता दें कि मुझे को बोलने का मौका कब मिलेगा?

सभापति भग्नोदय : परसों का आपने क्या करमाया?

श्री राज नारायण : परसों का मतलब यह है कि जब कि सैशन चल रहा था, कल कुट्टी थी। हमने उनसे कहा कि देखिये, अलीगढ़ मुस्लिम विश्वविद्यालय के बारे में मैं जेल जा चुका हूँ, 3 महीने काट चुका हूँ, मान्दोलन कर चुका हूँ। इस पर बोलने का मेरा एक अधिकार बनता है और हमारे पार्लियामेंटरी एफेयर्स के मिनिस्टर ने कहा कि इस पर आपको जल्द बोलने का मौका मिलेगा, पर आज नहीं, आप अगले दिन बोलिये यानी टुडे 5 बजे के बाद।

सभापति भग्नोदय : अगर रिकार्ड पर ऐसा हो तो असर बात है। मैं तो यहाँ या नहीं, बेरे पूर्व के अधिकार भग्नोदय ने आपका नाम 3 बजकर 38

[सभापति महोदय]

मिनट पर बुलाया, उस समय आप उपस्थित नहीं थे।

श्री इयाम नवन निधि : यह अस्पताल से आया था और मैंने कह दिया था कि मैं पुनः अस्पताल जा रहा हूँ क्योंकि मेरे कुछ टैस्ट हो रहे हैं और 5 बजे के बाद उन्होंने कहा था। मैं 5 बजे के बाद आया हूँ, इसलिये मैं आपसे निवेदन करूँगा कि अगर कुछ अलियर हमको भौका बोलने का मिलेगा तो हमारे दात का टैस्ट हो जायेगा।

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सभापति महोदय : मैं जांच करवा लेता हूँ, दिखवा लेता हूँ।

श्री राज नारायण : देख लीजिये वह मजे में, क्योंकि मेरी प्रारंभिक आपसे यही है कि इस सदन में जो घोर फैनेटिक हिन्दू, कम्युनलिस्ट है, अगर उनकी यह कोशिश हो कि हम बोलने न पायें तो यह आप सफल भत होने दीजिये।

SHRI VAYALAR RAVI (Chirayinkil): Mr. Chairman; this Bill has been brought forward day before yesterday with the object of defeating the Bill moved by Shri Banatwalla to seek to restore the minority character of the Aligarh Muslim University. Everybody expected from this Government, especially as they proclaim from the house tops their concern for the minorities, as has been explained by my good friend, Shri Jethmalani, that the interests of

the minorities will be protected and at least the symbol of the emergence of the cultural development of the Muslims, namely, the Aligarh University, will be restored its minority character. But that hope of the Muslim minorities of this country has been betrayed by this Bill; in fact, I am using a mild term to express the situation.

Sir, here I do not want to trace the whole history of the minority character of this institution, but it is relevant to refer to the Report submitted by the Minorities Commission. The Minorities Commission had discussed largely and extensively the minority character of this institution and also they made some suggestions regarding the Judgement of the Supreme Court. What was the demand all along? The demand of the Muslim minority was to make an amendment or to make an enactment on the floor of the House to overcome the difficulties created by the Judgement of the Supreme Court. This is the point. Here, Mr Jethmalani was referring to the observations made by Mr. Seervai. Here the Commission itself referred to the relevant portion.

Mr. Seervai writes:—

"As regards the meaning given by the Court to the word 'establish', it is submitted that the meaning is not correct. It was not disputed that 'to found' is one of the meanings of the verb 'to establish', and it is submitted that in the context, it is the correct meaning as is clear from the definition of the verb 'to found', namely 'set up or establish (especially with endowments)'. The Muslim community established the University and provided it with its endowments. Even if the definition given by the Court were correct, namely, 'to bring the University into existence', it is submitted that the Muslim Community brought the University into existence in the only manner in which a Uni-

versity could be brought into existence, namely, by involving the exercise by the sovereign authority of its legislative power. The Muslim community provided lands, buildings, colleges and endowments for the University, and without these the university as a body would be an unreal abstraction."

Here again, it says how the university came into being. I quote:—

"How this University came into being is well known. After a careful study of the then prevailing conditions in India, that great man, the late Sir Syed Ahmed Khan, arrived at the conclusion that the backwardness of the Muslim community was due to their neglect of modern education."

So, this is the main criterian behind the establishment of the University.

The Report of the Minorities Commission further says how even the Government itself has given the extension of support. Regarding this, it says that "this is the effort of the Muslim community in India to which His Majesty's Government extended all support". This is what the Commission itself acknowledged. In 1877 Lord Lytton, the Viceroy, visited Aligarh and laid the foundation stone of the College and this is mentioned in the Report. But I do not want to take the time of the House on this. It is very clear from the Report itself how the fund has come. Again, I quote from the Report:

"Fund collecting had begun in earnest. In January, 1911, a Muslim University Foundation Committee was established followed by a Constitution Committee set up in February to draft the Act, the Statutes and Regulation of the University." Then it goes on:

"Thus, as the Chatterjee Report records, "the movement for the establishment of the Muslim University continued to gather strength

from year to year till on the 10th June, 1911, the Government of India communicated to the Secretary of the State the desire of the Muslim Community and recommended that sanction might be given to the establishment of such a University at Aligarh."

So, it is very clear from the Report of the Minorities Commission that it is the effort of the Muslim community that formed a Committee to collect funds. They have been given full support by the British Government, they have been given land and everything in the name of the Muslim community and the Muslim University is all along established. That is why Mr. Seervaj himself says that merely on a technical interpretation of the word 'establish', it cannot take away the historical fact that the Muslim community has done all their best to establish the University and the Muslim character of the University exists. And every one knows—there may be other people who studied there—that this University at Aligarh always flourished as an embodiment of Muslim culture, the culture of the minority community in the country, and has also given leadership to the educational and cultural flourishing of the minority communities of the country.

The Chairman of the Minorities Commission, Mr. Masani, resigned because you refused even to acknowledge his letters properly. Mr. Masani sent you a letter stating: "Please do not rush the Bill through Parliament because we are seized of the matter", but you said there is nothing more to discuss. Mr. Masani is a good friend of Mr. Jethmalani. I do not know why Mr. Jethmalani was keeping quiet over his resignation. He asked for freedom of vote in the House. I expected he would have asked the Minister why he did not reply to Mr. Masani, who is one of the veteran politicians—of course, we disagree with him—and forced him to resign from the Commission. I was expect-

[Shri Vayalar Ravi]
ing him to say something about it, but I am sorry he did not say anything.

This Report itself goes to prove that the interest of the Government is to defeat the demand of the Muslim minority in this country. The Commission says:

"In our view, the judgment ignores the historical background to the founding of the University and the legal and moral commitments that the State accepted when it provided by the Act for the taking over of the assets of the original foundation at Aligarh as also the endowment which the Muslim community had collected."

And they conclude:

"Aligarh Muslim University occupies a position of unique importance and significance in the country precisely because it is an educational institution established by the Muslims."

I ask the hon Minister this precise question: do you accept this conclusion of the Minorities Commission? If you accept it, you have to accept the amendment moved by my hon. friend Shri Banatwalla. His amendment can be easily accepted because it reads:

"University" means the educational institution of their choice, established by the Muslims of India, and which was incorporated and designated as Aligarh Muslim University in 1920 by this Act."

It is very simple, you can accept it. But are you prepared to accept it?

You are talking of democratic functioning. The Statement of Objects and Reasons says:

"There had also been persistent demands both inside and outside Parliament for the restoration of

the basic character of the University and its democratic functioning."

What is its basic character? I was expecting the hon. Minister to explain what he means by "basic character". I wish, when he replies to our arguments, he explains where he has restored the basic character of the University. Why are you completely taking away the minority's demand for the establishment of the minority character of the University? The basic character of the Aligarh University is its minority character. That minority character you are taking away. How can you talk of democratic functioning.

Is there democratic functioning envisaged in the Bill? Only five are to be elected, the rest are to be nominated. The Executive Council has more power than the Court. It means that the functioning of the Court is subject to the control of the Executive Council, which is only a nominated body which is controlling the whole thing. It means the existence of Government control all the time. It means you are eroding further the rights of minorities to run their own University. So, I have no option but to oppose this Bill, because the intention of the Bill is to defeat the purpose of Mr. Banatwalla's Bill and hurt the feelings of the minority community in this country.

I have a genuine feeling that the linguistic minorities are also facing a threat from the hon. Minister's new education policy by which he is making a direct attack on the regional languages. You are introducing it not by the back door, but by the front door. So, you are against the religious as well as linguistic minorities. It means that the stream roller politics of the Hindi-speaking Janata party is coming. Religious and linguistic minorities have no option but to oppose and fight, and fight to the last till they succeed.

SHRI VASANT SATHE (Akola): Mr. Chairman, Sir, most of the points relating to this Bill have been debated and we find a consensus of what my good friend, an eminent lawyer, Mr. Ram Jethmalani, said just now and he told Mr. Shyamnandan Babu that, when he is there, why he is not an Attorney General. I can appreciate that. On all sides, there is a common agreement and, if the Education Minister has been able to appreciate, it is this that the basic demand of recognising the minority character of the Aligarh Muslim University has to be accepted. Any effort to dilute or deviate from it by any quibbling of words will only be a dishonest exercise.

In 1971, the Congress in its manifesto had said, "We will restore the minority character." We did not do so.

DR. PRATAP CHANDRA CHUNDER: You took away more rights.

SHRI VASANT SATHE: We had eminent educationalists like Prof. Nurul Hasan who advised us otherwise and we accepted their advice. Now, the Janata Party also gave an assurance to the people that the minority character will be restored.

DR. PRATAP CHANDRA CHUNDER: Question.

SHRI VASANT SATHE: But now they have an adviser in our other eminent educationist, the hon. Minister, Dr. Pratap Chandra Chunder. If he also goes down in history again defeating its objectives, I would say that the Muslim community in this country will have no hope. They had great hopes from the Janata Party. If the Janata Party also deceives them, in spite of Mr. Ram Jethmalani and friends like him, then the only meaning will be that the Janata Party is dominated by chauvinistic school of thought represented by men like

Mr. Kanwar Lal Gupta. I was shocked to hear the speech which he made today. He said that article 30 must be reviewed and done away with; the minorities must not be given any right in educational matters of their own; they must be brought into the mainstream. When somebody asked him, "Does that mean all must go to shakhas?", he said, "Yes; that is what I mean by 'mainstream'". He did say that. Everybody must be India-nised. This concept is so chauvinistic. Mr. Ram Jethmalani was waxing eloquent protecting the rights and the guarantees that they are giving to minorities. What happened in Jamshedpur and Aligarh is a proof of the guarantee.

What happened yesterday? There was some disturbance here. Today, I want to go on record to say that shopkeepers are being bullied to give false statements so as to implicate, under the pressure of RSS, some other people.

DR. PRATAP CHANDRA CHUNDER: What about photographs? (Interruptions)

SHRI VASANT SATHE: Beware, Mr. Ram Jethmalani. That is why you do not have this honest approach to the minority character of the Aligarh Muslim University.

What do you mean by "basic character"? The basic character is the minority character. If a Christian institution or a college is established, what is the basic character? The basic character is that it is a Christian institution. That is what is guaranteed by article 30. How can you take that away? Merely by taking refuge under a wrong interpretation of the Supreme Court, can you say that you will deny this character? If you are honest to yourselves, two courses are open. One is, the Supreme Court itself, by Government, must be approached to review. The second—and this is simpler—is this: you have been

[Shri Vasant Sathe]

amending the Constitution left and right under Mr. Jethmalani; why can't you bring about this one sensible amendment by saying that it will be 'deemed'? Even if you do not want to have a Constitutional amendment, if you accept Mr. Banatwalla's amendment to this Bill, the purpose will be served. That will clarify. Therefore, I would submit this to you: restore this character and the rest will follow. Once you guarantee that character, the rest should logically follow. The fear goes away. The proof of the pudding is in the eating. The entire record of the Aligarh Muslim University has been a glorious record of secular character and behaviour and noble and broad-minded approach. The people that have been its products have been real nationalists. Exceptions can always be there; but, by and large, this is true. In the recent Aligarh riots, when RSS played havoc under the leadership of their leader Mr. Nauman, how did the Aligarh Muslim University people behave? They went and distributed food to both Hindus and Muslims; they gave treatment in their hospital to both Hindus and Muslims. We saw that with our own eyes. The University students were not in any way excited or they did not try to excite any communal feelings; they wanted to bring about peace. Is that not a noble example of what this University is trying to do? Then what are you afraid of? Therefore, give the autonomy. You must give full powers to their Court. Giving the powers to the Visitor will not do. The Visitor is the President and 'President' in a way means the Education Minister; the President cannot do anything; the President acts only on the advice of the Government. So, by that, in effect, you are taking that power, you are usurping that power. Please do not do that. Let us be honest. If you want to be fair to the Aligarh Muslim University people, then restore their minority character. This should be agreed on all sides. Regarding the

lacunae that are there in this Bill, let us agree to Mr. Banatwalla's amendment. Let the Bill be sent to a Joint Committee. The Heavens are not going to fall. You accept in principle first here in the House that the minority character will be restored. Accept that amendment, and for remedying the rest of the shortcomings of the Bill, send it to a Joint Committee, so that the Joint Committee can examine clause by clause and a proper Bill giving in effect the rights, the autonomy and full freedom to run this institution to the Aligarh Muslim University, can come.

With these words, I conclude, and I thank you for giving me this opportunity to speak.

MR. CHAIRMAN: Now, the point is this. Everybody should help me in this matter. The practice has been established here that, once the Member who is called is absent, he will be called only after the total list has been exhausted. Mr. Raj Narain has just now told the House that, the day before yesterday, he made a request . . .

श्री राज नारायण : मैं अस्पताल से आ रहा हूँ और डाक्टर ने यह कहा है कि आप जल्दी आइएंगा, तो हम आपरेशन कर देंगे और आज आपरेशन डे हमारे दांत का !

AN HON. MEMBER: He was in the hospital.

MR. CHAIRMAN: I know that. But this should not be a precedent. As a special case . . .

SHRI G. M. BANATWALLA: A special case for those in the hospitals, for the hospitalised people . . .

MR. CHAIRMAN: Those who are in the hospital are not expected to come here for speaking. Moreover, if they are intending to come, they should send an intimation earlier.

So, this will be only one exceptional case.

Mr. Raj Narain.

PROF. P. G. MAVALANKAR (Gandhinagar): I am glad that you have allowed Mr. Raj Narain to speak, but I hope the House would extend the time so that some of us who are left out will get the opportunity.

सभापति नमोदय : श्री राज नारायण ।

श्री राज नारायण (राय बरेली) : श्रीमन्, क्या मुझे आप आज्ञा देंगे कि मैं बैठ कर बौलूँ ?

सभापति नमोदय : आप बैठ कर बोलिये ।

श्री राज नारायण (राय बरेली) : श्रीमन्, मैं आपका कृतज्ञ हूँ कि आपने विशेष कृपा कर मुझे बोलने का अवसर दिया । श्रीमन्, मैं बहुत ज्यादा समय नहीं लूंगा पर मैं सदन के सम्मानित सदस्यों से इतना निवेदन अवश्य करना चाहता हूँ कि आज का जो विषय है, वह ऐसा विषय है कि जो सरकारों को उल्ट सकता है, पलट सकता है, खड़ा कर सकता है और बैठा सकता है । इसलिए इस विषय पर जरा धंसीरता से विचार हो । जो साहित्यकार है वे कहते हैं कि सरकार धंसी होती है और बहरी होती है और जब वह यह होती है तो बराबर होती है । मैं गोष्ठी जी का उड्डरण दे रहा हूँ किसी दोम, दिक, हेरी का नहीं । अब मैं संविधान के, जिसके प्रति हम ने शपथ ली है, अनुच्छेद 30 (अ) की तरफ आता हूँ—

"All minorities, whether based on religion or language, shall have

the right to establish and administer educational institutions of their choice."

यह संविधान का अनुच्छेद 30(अ) है । हमारे भाई, मिस, मिसा मंडी जी हमारे सम्मुख बैठे हुए हैं । मैं उन से यह जानना चाहता हूँ कि यह जो संविधान का अनुच्छेद है क्या यह विवेक उसकी प्रति कर रहा है ? और अगर वह इसकी प्रति नहीं कर रहा है तो क्या विवेक संविधान के प्रति और जिस सहाता गोष्ठी की समीक्षा पर हम ने सरकार में जाने के पूर्व जाव ली थी कि हम जोड़ गोष्ठी जी के रास्ते पर चल कर जल्दी देश का नवाजिराम करेंगे, उस तरह के प्रतिश्वास हम लोग बकाबार रहे हैं ? हमारा एक सिम्प्ल, नन्हा और विदेश विहारी के दोहे के समान प्रश्न है—

सतसीया के दोहरे जो नाविक के तीर देखन में छोटे सर्वे जाव करें बंधीर ।

अगर आप इस दोहे को ठीक से समझेंगे तो पावेंगे कि यह बंधीर जाव कर रहा है । मैं नहीं चाहता कि आप हमारी बात को न मानें और इस देश की बंधीर जाव पहुँचायें । अगर आप हमारी बात को अनुसूची करेंगे तो इस देश की बंधीर जाव पहुँचेगा और पहुँच कर रहेगा । मैं पहुँचाने की कोशिश नहीं करूँगा मगर जाव जाने से भारी भी नहीं । लोकोंकि मैं उन अवक्तव्यों में हूँ कि जब इन्हिरा जी जी सरकार ने अलीगढ़ मुस्लिम यूनिवर्सिटी एक वर सभीधन किया जा ली जारे उत्तर प्रदेश में हम लोकों ने बगावत का ज़ोड़ खड़ा की थी और जब मैं डा. गोरी के साथ निरस्तार कर के बगावत जेल में लेजा गया था तो वो कह समझ के हुआरे अश्वक थे,

[श्री राज नारायण]

श्री ज़ुल्फ़िकार उत्तराहृ भाद्र यहाँ विद्यमान हैं, ये हमारी बात के साक्षी होंगे। मुझे समझाने के लिए आदरणीय चन्द्र मान गृह्णत गए, ब्राह्म त्रिलोकी सिंह जी गए, बड़ी-बड़ी विमर्शियाँ गई और कहने लगीं आप अनशन तोड़ दें। मैंने कहा कि आप चले जायें। जब तब इस देश में इन्हाँक नहीं होगा, मुक्तमानो, ये खों, ईसाइयों, पारमियों और जितने भी अल्प-संखक कहे जाने वाले लोग हैं, जातियाँ हैं। उनको उनका हक नहीं भिलेगा तब तक मेरी भूख हड़ताल टूटेगी नहीं। सारा जेल का रिकाउं पड़ा हुआ है। मैं उन लोगों में नहीं हूँ जो जेल का रिकाउं बनवाते हैं केवल पोलिटिकल सफरर बनने के लिए। वो तीन दिन के बाद मेरे मन में अब यह कि जब ए' नातावरण बन गया है और कम से कम पांच लः सौ मुस्लिमान हमारे साथ थे और एक ढंग से खाना एक ढंग से उठना दैठना, प्राईना आदि को ले कर जो परिभाषा हमने रिलिजन की की है मुझे बुशी है कि वहो परिभाषा डॉक्टर फरीदी ने की और तमाम मुसलमान लोग गदगद हो गए और कहने लगे कि मच्चा रिलिजन यही है।

अब परम आदरणीय श्री श्री 108 डा० प्रताप चन्द्र बहू हमें बताए कि इन भावनाओं की पूर्ति कैसे होती, कहा से होती? अपने भिल राम जेठमलानी को मुन रहा था। वह बाम्बाटिक बड़े इस्तीमाल [कार रहे थे। मैं पूछता थूँ कि इस तरह मेरे शब्दों को इस्तीमाल कर देने से क्या समाज में आमल परिवर्तन हो जाएगा? उन से भी बहुत अच्छे लोग हैं जो आम्बाटिक इंसिला बड़े यूज कर सकते हैं। डा० राधाकृष्णन की फिलीसोफी को मैं जानता हूँ, उनका मैं विचारों रह चुका हूँ, आचार्य नरेन्द्र देव जी का विचारों में रह चुका हूँ,

परम पृथ्य आदरणीय मालबीय जी का विचारों में रह चुका हूँ। मैं जानता हूँ कि मानव त वा० का सम्बन्ध कब कैसे होता है। और हम मुस्लिम यूनिवर्सिटी को मुस्लिम कल्चर को, उनके तमाहुन और बीत और ईमान को महकूज रखने का अधिकार नहीं देते हैं तो यह विदेशी रक्ती की टोकरी में केंक देना चाहिए।

मुझे माफ करें मैं ब मारी की स्थिति मैं हूँ और बीमारी मैंने खुद बुलाई है क्योंकि डॉक्टर कहा करते थे कि आप एजास्ट हो रहे हैं, अपनी शक्ति से अधिक काम कर रहे हैं, आप को कुछ विश्राम करना चाहिये। अभी मैं ने जो किताब विदेश से भेंगाई है उसका दसवा भाग ही टाइप करवा कर के ला सका हूँ और शेष नो भाग कल आएंगे। बन टैप ही आज मैं लाया हूँ—

सभापति महोदय : कितना समय आप लेंगे?

श्री राज नारायण : एक छंटा यो छंटा जितना आप कहेंगे ले लूगा।

सभापति महोदय : आपने तो कहा था कि संक्षेप में आप अपनी बात कहेंगे।

श्री राज नारायण : आप हमारे परम आदरणीय भिल रहे हैं। समय सब को बनाता है। इस बास्ते समय की गति को आप भी पहचानें।

सभापति महोदय : कितना समय आहते हैं?

श्री राज नारायण : अनावश्यक समय नहीं लूंगा।

जो टाइम में करवा कर लाया हूँ वह चीज में आपके सामने रखना चाहता हूँ ।

"Extracts from the American-intelligence sponsored research work.

MILITANT HINDUISM IN INDIAN POLITICS—A Study of the R.S.S.

इस स्टडी के कुछ पोर्ट्रेट को मैं आदरणीय सदन की सेवा में प्रस्तुत करूँगा इस निवेदन के साथ कि यह आदरणीय सदन देखे कि क्या यह पैरेलाइट बिल पंगु विवेदक इस प्रकार के लोगों को उस में प्रवेश पाने से रोक सकेगा ?

मैं इस समय जल्दी-जल्दी में बता देना चाहता हूँ, चूँकि समय हमको शायद कम मिले ।

"The genuine ideology of the Sangh is based upon principle, formulated by its founder Dr. Hedgewar. These principles have been consolidated and amplified by the present leader in a small book called "We or Our Nationhood Defined"."

श्री शम्भू नाथ चतुर्वेदी : यह रेलेंट रैम्प है साहब ?

श्री राज नारायण : विस इज मोर्ट रेलेंट ! हमारा बाइन्ट यह है कि जिनके विचार ऐसे हों, वह उसमें कैसे रोके जा सकते हैं ?

सभापति महोदय : आप बैठकर बोलिए ।

श्री विनायक प्रसाद यादव (सहरसा) : सभापति महोदय, आदरणीय सदस्य को रोका जायेगा तो उठ जाना पड़ता ही है । इसलिए और मेंबरों को शांत रखा जाये ।

श्री राज नारायण : हल्ला मत मचाइये। चतुर्वेदी जी हमारे बिल है, असेम्बली से ही भिज है, इनका पूरा जानवान हमारा भिज है। युक्ते अक्षसोत्स है कि गांधीजी के बापों में-इन, वह, सत्ता का लोग बड़े-बड़े अनर्य कराते

हैं । आदरणीय चतुर्वेदी जी, हमया आप मुझे सुनिये ।

श्री शम्भू नाथ चतुर्वेदी : मैंने राजनारायण जी से कहा है कि जो 9/10 रह गया है, जब वह आ जाये तभी रखिए ।

श्री राज नारायण वह भी आयेगा कि आर० एस० एस० को कब-कब सी०आई०ए० ने हैस-कैसे पैसा दिया ।

श्री शम्भू नाथ चतुर्वेदी : तो वह तभी कहिएगा ।

MR. CHAIRMAN: It is already 5.50 p.m. The time-limit fixed for this Bill is 6 O'clock. Apart from Mr. Raj Narain, there are still four more speakers to participate in this discussion. They are Prof. Mavalankar, Mr. Chitta Basu and two members from Janata Party. The hon'ble Minister has also yet to reply. May I know from the hon'ble members as to how much time for discussions should be extended.

श्री शीर्षक सिंह : कल नहीं, आज ही हो ।

MR. CHAIRMAN: There are two points to be decided. First, how much time is to be extended and secondly whether we have to sit today and finish it. First, let me understand from the House as to what is the desire of the House as to how much time is to be extended.

अब तबा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री लालंग साध) : माननीय सदस्यों की जो लिस्ट है, उसमें ऐसा लगता है कि दो-चार रह गये हैं। प्रगर सदस्य को-आप-रेट करें तो जल्दी भी यह हो सकता है और आगा भट्टा और बढ़ाकर इसे पूरा कर सकते हैं। आज ही पूरा होना चाहिए ।

एक भाननीय सदस्य : सदस्यों को एल-राज न हो तो आज ही पूरा हो जाये ।

श्री विनायक प्रसाद यादव : सभापति महोदय, समय बढ़ा दिया जाये और इसको कल ले लिया जाये । (Interruptions)

MR. CHAIRMAN: Is it the pleasure of the House to extend the time by one hour more for general discussion and also whether all the hon'ble Members are prepared to sit for one hour more after 6 O'clock?

SOME HON'BLE MEMBERS: Not today. Let it be tomorrow.

MR. CHAIRMAN: What does the Minister say?

श्री लालंग साय : यदि सब की राय है तो कल भी कर सकते हैं ।

MR. CHAIRMAN: So, we will have one hour more for general discussion tomorrow. The convention is unless all the members agree the time of the House cannot be extended. Now, I will request Mr. Raj Narain to continue with his speech and conclude before 6 O'clock.

श्री राज नारायण : सभापति महोदय, आप सदन को मर्यादित रखने की अनुकंपा करें, जिससे बीच में कोई मुश्ति डिस्टर्ब न करे ।

सभापति महोदय : मैं सभी भाननीय सदस्यों से कहूंगा कि बीच में कोई कर्तव्य न बोले ।

श्री राज नारायण : अब भाननीय सदस्य जरा ज्यान से सुनें :

On September 1, 1949, the Sangh chieftain was reported to have stated that—

"We cannot make progress unless our social and political institutions are based on Bharatiya ideal."

The Sangh uses the term 'Culture' in its widest sense. Political, economic, religious and social activities are aspects of 'Culture'.

मैं इसे इस लिए पढ़ रहा हूं कि आज बहुत से लोग समाचार पत्रों के जरिए यह विवाद बढ़ा करते हैं कि

We are cultural. We are political. At the time of merger, this idea was not discussed. This is absolutely false. At the time of merger, this idea was fully discussed.

एक भाननीय सदस्य : यह डिसकशन किस पर हो रहा है ?

श्री राज नारायण : डिसकशन इस बात पर हो रहा है कि अलीगढ़ मुस्लिम यूनिवर्सिटी एक्ट में जो संशोधन हो रहा है, उस संशोधन मात्र से मुसलमानों की भावनाओं की पवित्रता की रका नहीं होगी। इस लिए मैं यह उदाहरण दे रहा हूं । (डिसकशन) आर० एस० एस० जाये जहानुम में (डिसकशन)

The genuine ideology of the Sangh is based upon principles formulated by its founder, Dr. Hedgewar. These principles have been consolidated and simplified by the present leader in a small book called "We or Our Nationhood defined." written in 1939.

Please hear Mr. Mishra ji. This was written in 1939.

'We can be described as the RSS 'Bible'. It is the basic Primer in the indoctrination of Sangh volunteers. The principles contained in it are still considered entirely applicable by the Sangh membership.

आगे कहा जया है :-

The basic principle that Hedgewar emphasised unceasingly in the train-

ing of his followers was 'Hindustan is for the Hindus'.

मैं पूछता चाहता हूँ कि जिन्होंने भारत के संविधान की शपथ प्रहृण की है,

Do they share this idea that Hindustan is only for Hindus? If you say that 'Hindustan is only for Hindus', my dear friend, you are a traitor. वह विवर वह— This is the basic theme of "We". Golwalkar begins "We" by defining what he considers to be the true meaning of concept of Nation.

“. . . the idea contained in the work 'Nation' is the compound of five distinct factors fused into one indissoluble whole. The famous five "Unites" . . . Geographical (country), Racial (race), Religious (Religion), Cultural (culture) and Linguistic (language)".

Those who do not believe in the religion of RSS have got no right to remain in India. How by this arrangement Aligarh Muslim University will work or the Administration of the Aligarh Muslim University will exclude these people from going there to join the agitation? The whole bill is bogus. Then I come to the next point.

"There are only two courses open to the foreign elements either to merge themselves in the national race and adopt its culture or to live at the sweet will of the national race."

या हो वह मर्ज़ करें या उन की स्वीटिलिस पर रहें, वरना हिन्दुस्तान में उन के लिए बगह नहीं है।

सरदार पटेल की डेफिनिशन से लोगों की आवेद और जावेंगी कि उन्होंने इन का क्या विकास किया है :

“. . . non-Hindu people in Hindustan must either adopt the Hindu culture and language, must learn to respect and hold in reverence Hindu religion, must entertain no idea but those of glorification of the Hindu race and culture, i.e. they must not only give up their attitude of intolerance and ungratefulness towards the land and its age-long traditions but must also cultivate the positive attitude of love and devotion instead—”

“. . . The philosophy of "WE" forms the foundation for contemporary RSS plans and activities. It fosters an outlook that is critical of Congress policies, strengthens the view that the Muslims are traitors to the country and instils finally an intense desire for "Akhand Hindustan"

MR. CHAIRMAN: Now, Mr. Raj Narain, you please finish your speech.

SHRI RAJ NARAIN: Please give me two minutes more. I will finish my speech. Let the Muslim Members belonging to Congress and Janata Party understand what the RSS is.

SHRI SAUGATA ROY: Is he speaking on banning the RSS?

PROF. P. G. MAVALANKAR: Is it all relevant to the Bill?

SHRI K. P. UNNIKRISHNAN: He says that RSS has influenced this Bill.

SHRI RAJ NARAIN: This Bill will help RSS. That is the whole point.

DR. PRATAP CHANDER CHUNDER: He has not even read this Bill. He got a copy from me just now.

MR. CHAIRMAN: Please conclude now.

SHRI RAJ NARAIN: I will only quote what Sardar Patel said:

"There is a group in this country which is not satisfied even by the assassination of Mahatma Gandhi. I am prepared to prove it to anybody. This group intends to assassinate Jawaharlal Nehru. This information has been given to me by a person connected with L. B. Bhopatkar, the ex-President of the Hindu Mahasabha. A group connected with the Hindu Mahasabha has assassinated Mahatma Gandhi. I was bitterly criticised when Mahatma Gandhi was assas-

sinated for having failed to protect his life. But when I had begun to take proper steps to prevent further crimes, you say that the civil liberties are in danger."

MR. CHAIRMAN: I am sorry, the time is over. Your speech is deemed to be over. Now I call the next speaker, Prof. P. G. Mavalankar. He will speak tomorrow.

18.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, May 3, 1979/Vaisakha 13, 1901 (Saka).